COMPENDIUM OF INSTRUCTIONS

Department of Health and Family Welfare Government of Andhra Pradesh COVID-19 Management and Preparedness

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141		G.O.Rt.No.795 : HM&FW Department - Containment, Control, and Prevention of COVID-19 - The Epidemic Disease Act, 1897- Disaster Management Act, 2005 – Guidelines for surveillance, containment and caution – Orders - Issued.	31-12-2020	427
142		G.O.Rt.No.796 : HM& FW Department – COVID-19 - Forecast and suggest the measure to be taken to Contain the Spread of disease in the State – Constitution of State Epidemiological Committee on COVID-19 – Orders - Issued.	31-12-2020	429
143		G.O.RT.No. 797 : HM& FW Department – Covid-19 - Constitution of State Expert Committee on Clinical Management of COVID-19 - Orders - Issued.	31-12-2020	431
144		G.O.Rt.No.13: HM&FW Department – COVID-19 – Revision of Rates for conducting Rapid Antigen Test in Private NABL & ICMR approved Labs – Orders – Issued.	06-01-2021	432
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149	G.O.RT.No. 773 HM&FW Department - National Health Mission- COVID-19 Vaccine - Constitution of Urban Task Force Committee – Orders – Issued. 21-12-202	444
150	G.O.Rt.No.774:HM&FW Department – COVID-19 Vaccination – Constitution of State Level Task Force & District Level Task Force Committees – Amendment - Orders – Issued. 21-12-202	447
151	G.O.Rt.No.02 : HM&FW Department - Preparation of data base for Health Care workers for COVID–19 Vaccine – Constitution of State Steering Committee – Amendment -Orders – Issued. 04-01-202	449
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Surveillance

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW – Measures towards containment and surveillance of COVID 19 – Constitution of Stated Level Committee for procurement and logistic issues – Orders – Issued.

HEALTH, MEDICAL & FAMILY WELFARE (H) DEPARTMENT

GO Rt. No.160

Dated:05.03.2020 Read the following:

- 1) Review meeting conducted by the Chief Secretary to Government of Andhra Pradesh on 04-03-3020.
- 2) From the Mission Director, NHM & Commissioner of Health & Family Welfare, AP., Vijayawada Letter Rc.No.8065/IDSP/2020-02, dated:05-03-2020.

-:000:-

ORDER:

The Government after careful examination of the matter, hereby constitute State Level Committee with the following members for taking decisions on procurement and logistic issues relating to containment and surveillance of COVID 19:

1.	Special Chief Secretary to Government, HM&FW Dept.	 Chairman
2.	Commissioner of Health & Family Welfare & MD., National Health Mission	 Member
	MD., A.P. MSIDC., Mangalagiri Director of Public Health & Family Welfare	 Member Convenor Member
5.	Director of Medical Education	 Member
6.	Commissioner of A.P.VVP	 Member
7.	Representative from Finance Department	 Member
8.	Chief Finance Officer, NHM	 Member
9.	Finance Officer, APMSIDC	 Member

2. The Commissioner of Health & Family Welfare, A.P., Vijayawada and MD., APMSIDC shall take necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr. K.S. JAWAHAR REDDY SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

All the Members through the Commissioner of Health & Family Welfare, AP., Vijayawada.
Copy to:
All HoDs under control of HM&FW Dept.
PS to Dy.CM(HFW&ME).
PS to Chief Secretary to Govt.
PS to Special Chief Secretary to Govt., HM&FW Dept.

//FORWARDED :: BY ORDER//

SECTION OFFICER



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O.Lr No. Spl./COVID19/2020, Date: 11.3.2020

Dear Surp parlina,

Sub: HM& FW Department – COVID-19 – Containment guidelines – issued – regarding.

Please find attached advisory to pilgrims visiting major Temples in Andhra Pradesh and safety precautions for pilgrims and also advisory to the Executive Officers of major temples for management of Queue Complexes and Guest Rooms.

The guidelines are suggestive, you may add additional precautionary steps as felt necessary keeping in view the safety of the pilgrims.

With reports .

Yours sincerely,

(Dr K.S.Jawahar Reddy)

То

Smt M.Padma, IAS, Commissioner of Endowments, Vijayawada

Ground Floor, Building No:5, A.P. Secretariat, Velagapudi, Amaravati - 522 238.

Advisory to Pilgrims visiting major Temples in the State of Andhra Pradesh

- 1. Regular announcements maybe given on
 - Pilgrims who have return form any foreign country during the past 28 days are requested not to enter the Temple Complex
 - They also advised not to send their family members into the Temple Complex
 - If any of the pilgrim visiting Temples has come in contact with any of the foreign returnee form COVID 19 country's are also requested not to enter into Temple Complex.
- 2. Management at queue complex : Endowment Department is requested to :
 - Closely observe the pilgrims entering the Queue complex and if they notice any pilgrim exhibiting symptoms like cough and breathlessness they should be examined with a thermal non invasive thermo meter to check whether they have fever or not and to restrain them from entering the queue complex
 - Please guide them to maintain personal hygiene by not spitting openly, not sneeping in public while sneezing to cover the nose with hand kerchief or tissue and to safely dispose tissue used
 - The que complexes have to be frequently sanitized with 1% Sodium Hypochlorite solution or with Lysol.

3. Maintenance of Rooms and Accommodation :

- Endowments Department is requested to take adequate precautions for sanitizing their guest rooms with 1% Sodium Hypochlorite solution or with Lysol soon after the room is vacated and leave it room for 45 minutes to 1 hour.
- The bathrooms also have to be sanitized on the same lines and leave them dry for one hour
- All bathroom fittings, pans, sinks etc., have to be sanitized
- All the linen has to be dipped in 1% Sodium Hypochlorite solution for 30 minutes and then to wash it.
- All the wastes generated by pilgrim shall be collected in double bags and should be disinfected by sprinkling bleaching powder and leave it for one hour before safe disposal.
- All the surroundings of the rooms and corridors should be frequently cleaned with 1% Sodium Hypochlorite solution or with Lysol.

Scanned by CamScanner ⁴



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O.Lr No. Spl./COVID19/2020, Date: 11.3.2020

Dear Anol,

Sub: HM& FW Department – COVID-19 – Containment guidelines – issued – regarding.

Please find attached advisory to pilgrims visiting Tirumala Tirupthi Devasthanams and Guidelines to TTD for management of Queue Complexes and Guest Rooms.

The guidelines are suggestive, you may add additional precautionary steps as felt necessary keeping in view the safety of the pilgrims.

With reports

Yours sincerely,

(Dr K.S.Jawahar Reddy)

To Sri Anil Kumar Singhal, IAS Executive Officer, Tirumala Tirupathi Devasthanam, Tirupathi



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.CS/Peshi-2020, Date :14.3.2020

Dear Smt veryalaxmi,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Establishment of Quarantine facility – Spare isolation beds in the Public sector Hospitals – Requested – Regarding.

World Health Organization has declared Corona Virus Disease (COVID-19) as pandemic and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19. Necessary measures were also taken to maintain the suspected and infected persons across the state.

As part of this, there is a need to expand the scope of isolation facilities in all public, private and public sector undertaking health facilities. Hence, I request you kindly spare beds for setting up of isolation facility in the hospitals under your control.

Further to inform that detailed protocols of isolation, quarantine, sanitation and biomedical waste disposal are annexed and please ensure that proper training on these protocols are being done to all the staff of the hospitals under your control

With Legals.

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To, Smt. B Udaylaxmi, IAS Principal Secretary to Govt., Labour, Factories, Boilers & Insurance Medical Services Department, Government of Andhra Pradesh, AP Secretariat, Velagapudi

Ground Floor, Building No:5, A.P. Secretariat, Velagapudi, Amaravati - 522 238.

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

H.M. & F.W. Department – Notification for containment of COVID -19 in the State of Andhra Pradesh under Epidemic Disease Act, 1897 - Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTEMNT

G.O.RT.No. 189

Dated: 13-03-2020 Read:

The Epidemic Diseases Act, 1897 (Act No.3 of 1897).

-0-

ORDER:

The following Notification shall be published in the Extra Ordinary Issue of Andhra Pradesh Gazette:

NOTIFICATION

In excise of the powers conferred under Section 2, 3 and 4 of Epidemic Disease Act, 1897 the Governor of Andhra Pradesh, hereby issue the following Regulations regarding COVID-19(Corona Virus Disease-19):

Short Title, extent and commencement	 These regulations may be called "The Andhra Pradesh Epidemic Disease COVID- 19 Regulations 2020." They shall be extend to whole of the State of Andhra Pradesh. They shall be come into force from the date of publication of the Notification in the official Gazette. These Regulations shall come into force immediately and shall remain valid for a period of one year from the date of publication of this Notification.
Definitions	 5. "Epidemic Disease" in this Regulation means COVID- 19 (CORONA Virus Disease 2019) 6. Authorized person under this Act are a. State level: i. Director of Health and Family Welfare ii. Director Public Health and Family Welfare; iii. Director of Medical Education; and iv. Commissioner, APVVP. b. District level: i. District Collectors, ii. District Medical & Health Officers and iii. Superintendents of the Teaching Hospitals & District Hospitals (DH)

P.T.O.

	7. All Hospitals (Government and Private) should have dedicated COVID-19 corners and isolation beds for screening and management of suspected cases of COVID-19.
Duties &	8. All the Hospitals (Government and Private) during screening of such cases shall record the travel history of the person, if he/she travelled to any Country or Area where COVID-19 has been reported. In addition, the history of persons who have come in contact with suspected or confirmed cases of COVID-19 shall be recorded.
responsibilities of Health Institutions	a. In case the person has such history in last 14 days and the person is asymptomatic then the person must be kept in home quarantine for 14 days from the day of exposure.
	b. In case the person has any such history in last 14 days and the person is symptomatic as per definition of COVID-19, then the person must be isolated in a Hospital as per protocol and will be tested for COVID-19 as per protocol.
	 c. Information of all the cases should be given to office of District Medical & Health Officer of the District immediately.
	9. No person / Institution/ Organization will use any print or electronic media for information regarding COVID-19 without prior permission of HM&FW Department, Andhra Pradesh. This is to avoid spread of any rumour or unauthenticated information regarding COVID-19. In case, any person/Institution/ Organisation is found indulging in such activity, it will be treated as a punishable offence under these Regulations.
Duties and responsibilities of	10. No private laboratories have been authorized to take or test samples for COVID-19 in the State of Andhra Pradesh. All such samples will be collected as per the guidelines of Govt. of India and will be sent to designated labs by the District Nodal Officer appointed by Andhra Pradesh HM&FW Department.
Individuals	11. Any person with a history of travel in last 14 days to a Country or Area from where COVID -19 has been reported, must report to 24X7 call centre (0866-2410978) or call to toll free helpline number 104, so that necessary measures if required may be initiated by HM&FW Department.
	12. All persons with a history of travel to a Country or Area from where COVID-19 has been reported in last 14 days, but who do not have any symptoms of cough, fever, difficulty in breathing, should isolate themselves at home. Such persons must take precautions to avoid contact with any person including family members for 14 days from the date of arrival from such areas.

Contd....

	 13. Authorized person as per Section 6 of these Regulations are only Authorized under this Act to admit a person and isolate the person if required in case he/she has a history of visit to an area where COVID -19 is endemic and the concerned person is symptomatic. 14. If a suspected case of COVID-19 refuses admission or isolation, the Officer Authorised in Section (6) of these Regulations will have powers to forcefully admit and isolate
	such cases for (14) days from the onset of symptoms or till the reports of Lab tests are received as negative, or such period as may be necessary.
	15. If cases of COVID-19 are reported from a defined geographic area such as village, town, ward, colony, the District Administration of the concerned District shall have right to implement following containment measures, but not limited to these, in order to prevent spread of disease:
Enforcement	 a. Sealing of geographical area. b. Barring entry and exit of population from the containment area. c. Closure of school, cinema halls, commercial establishments, offices and banning of public gatherings. d. Banning vehicular movement in the area. e. Initiating active and passive surveillance of COVID-19 cases. f. Hospital isolation of all suspect cases. g. Designating any Government building for containment unit for isolation of cases. h. Staff of all Government Departments will be at disposal of District administration of the concerned area for discharging the duty of containment measures. i. Any other measure as directed by Health Department Andhra Pradesh. 16. District Disaster Management Committee headed by District Collector is Authorized for planning strategy regarding containment measures for COVID-19 in their respective Districts. The District Collector may co-opt more
	officers from different Departments for District Disaster Management Committee for this activity under these Regulations.
Penalty	17. Any person/ Institution /Organization found violating any provision of these Regulations shall be deemed to have committed on offence punishable under Section 188 of Indian Penal Code (45 of 1860). Special Chief Secretary Health or District Collector of a District may penalize any person/Institution/Organization if found violating provisions of these Regulations or any further orders issued by Government under these Regulations.

P.T.O.

Protection to	18. No suit or legal proceedings shall lie against any person
person	for anything done or intended to be in good faith under this
acting under Act	Act unless proved otherwise.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr. K.S. JAWAHAR REDDY SPL. CHIEF SECRETARY TO GOVERNMENT

То

The Commissioner Printing, Stationery and Stores Purchase, A.P.,

Vijayawada, with a request to publish in A.P.Gazette and supply 150 copies. The Mission Director, National Health Mission, A.P., Vijayawada.

All the District Collectors in the State.

All the Superintendents of Police in the State.

All Heads of Departments of HM & FW Department.

Copy to:

All Departments of Secretariat.

The P.S. to Addl.C.S. to CM.

The P.S. to the Hon'ble Deputy C.M. (H,FW&ME).

The P.S. to C.S.

The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

// FORWARDED:: BY ORDER//

SECTION OFFICER



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.CS/Peshl-2020, Date :14.3.2020

Dear Sni Atri Kumm Juin,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Establishment of Quarantine facility – Spare isolation beds in the Public sector Hospitals – Requested – Regarding.

World Health Organization has declared Corona Virus Disease (COVID-19) as pandemic and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19. Necessary measures were also taken to maintain the suspected and infected persons across the state.

As part of this, there is a need to expand the scope of isolation facilities in all public, private and public sector undertaking health facilities. Hence, I request you kindly spare beds for setting up of isolation facility in the hospitals under your control.

Further to inform that detailed protocols of isolation, quarantine, sanitation and biomedical waste disposal are annexed and please ensure that proper training on these protocols are being done to all the staff of the hospitals under your control

With Warm reparts

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To, Vice Admiral Atul Kumar Jain, Flag Officer Commanding -in-Chief, Eastern Naval Command, Visakhapatnam.

Ground Floor, Building No:5, A.P. Secretariat, Velagapudi, Amaravati - 522 238.



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.C S/Peshi-2020, Date : 13.3.2020

Dear provon,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Screening of tourist availing facilities through APTDC- Requested – Regarding.

It is to inform you that, WHO declared COVID 19 as pandemic and it will spread either by physical contact with infected patients or his contacts. The symptoms of Corona virus are cough, fever and difficulty in breathing. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams for screening and mobilization of the suspected person and treatment.

As many Tourist avails facilities from APTDC including accommodation, reservation counters etc., there may be chance for spreading of the virus through contact with the infected person. Hence, it is evident to keep watch on the person or group of persons having the symptoms. Such persons or group should be educated on basic hygiene like hand washing, coughing etiquettes etc. Person should also be explained about the "Dos and Don'ts" of the virus containment and suspect should be screened at the designated hospitals nearby in the annexed list.

Further, you are requested to inform APTDC - Haritha hotels, Cruise boats operators, buses and other establishments including reservation counters to be aware of COVID-19 and also issue instructions to sanitize properties at frequent intervals. Staff shall be trained on the virus containment procedures and DO'S and DONOT'S. Detailed advisory is been annexed for your reference.

with ber winhy,

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To Sri. Pravin Kumar, IAS Chief Executive Officer, Andhra Pradesh Tourism Authority, Govt. of Andhra Pradesh, Vijayawada

COVID-19: Protocol for Hotels

Hotel Reception

Hotel staff at the reception should be well versed in hand hygiene, respiratory hygiene, and protocols to be followed if a guest develops symptoms.

All Guests:

- 1. Ask guests whether they have resided in or history of travel to an affected area or contact with a known case in the past 14 days.
- 2. Advise to observe good personal hygiene, especially hand hygiene and respiratory (cough and sneeze) hygiene.
- 3. Provide alcohol-based hand rub containing 70% Alcohol to guests in public areas (Reception, lobby, Restaurants. Conference area. Business centre, Gym etc)
- 4. Provide surgical masks to guests if they develop respiratory symptoms.

For guests with history of travel to or resided in the affected areas:

- 1. Provide information pamphlet upon check-in.
- 2. Guest(s) is/are advised to stay in the room if feeling unwell, wear a surgical mask and call hotel operator at once for assistance.
- 3. Encourage person with respiratory symptoms to sit away from others ideally at a distance of 1-2 m.

Handling sick guests with history of travel to or resided in the affected areas:

Advise and assist sick guest(s) who develop symptoms (fever, cough, sore throat, breathlessness, etc,) within 14 days after return from the affected areas, call control room/identified hospital and inform about the condition of sick guest(s). Arrange for ambulance and consultation in Emergency Department.

Before seeking medical care:

- Advice sick guest(s) to stay in his/her room and put on a surgical mask.
- Group and relocate any asymptomatic roommate(s) to another room, and they should stay in the relocated room(s).
- Minimize contact with sick guest(s), and other guest(s) travelling along with the sick guest(s).
- Staff should put on PPE while interacting with/ shifting sick guest.
- Staff should be aware of the symptoms and should report immediately if they develop any symptoms and should be Immediately referred to an identified healthcare facility.

Environmental cleaning:

Due to the potential survival of the virus in the environment for about a week, the premises and potentially contaminated areas should be cleaned before their reuse, using products containing antimicrobial agents known to be effective against coronaviruses.

Although there is lack of specific evidence for their effectiveness against SARS-CoV 2 virus, cleaning with water and household detergents and use of common disinfectant products should be sufficient for general precautionary cleaning. Tests carried out using SARS-CoV showed that **sodium hypochlorite** is effective.

These guidelines provide guidance for environmental cleaning in hotels/lodging facility housing people exposed/ potential exposure to SARS•COV 2.

Personal Protective Equipment (PPE):

Wear appropriate PPE while carrying out cleaning and disinfection work.

- 1. Wear disposable gloves (heavy duty), disposable long-sleeved gowns, eye goggles or a face shield, and an N95 mask. (Annexure 4: Donning and Doffing PPE)
- 2. Avoid touching the eyes, nose and mouth
- 3. Gloves should be removed and discarded if they become soiled or damaged, and a new pair worn.
- 4. All other disposable PPE should be removed and discarded after cleaning activities are completed.
- 5. PPE should be discarded in a thick plastic bag, sealed, labelled and sent to the nearest health facility for discarding as an infectious waste.
- 6. Hands should be washed with soap and water immediately after each piece of PPE is removed, following completion of cleaning.
- 7. The cleaning crew should be aware of the symptoms and should report immediately if they develop symptoms and should be immediately referred to an identified healthcare facility.

Note: IEC material for COVID-19 should be displayed at the entry gate of hotel, waiting zone, lift/escalators, lobby, conference hall, banquet hall and all the public gathering rooms.



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.C S/Peshi-2020, Date : 13.3.2020

Dear Phatap,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Screening of passengers travelling by APSRTC Buses - Requested – Regarding.

It is to inform you that, WHO declared COVID 19 as pandemic and it will spread either by physical contact with infected patients or his contacts. The symptoms of Corona virus are cough, fever and difficulty in breathing. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams for screening and mobilization of the suspected passengers and treatment.

As many passengers travelling by APSRTC buses including popular routes, there may be chances for spreading of the coronavirus through contact with the infected person. Hence, we need to keep watch on the passengers having the symptoms. Such passenger should be educated on basic hygiene like coughing etiquettes. Passengers should also be explained about the "DO'S and DONOT'S" of the virus containment and he or she should be screened at the designated hospitals nearby in the annexed list.

Further, you are requested to inform APSRTC staff in buses to be aware of COVID-19 and also sanitize buses at frequent intervals. The vendors / Hawkers at all bus stations shall be trained on the virus containment procedures and DO'S and DONOT'S. Detailed advisory is been annexed for your reference.

With wany regards

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To Sri. Madireddy Prathap, IPS Commissioner, Public Transport Department, Govt. of Andhra Pradesh, Vijayawada

COVID-19: Protocol for Bus Stations

Bus Station

- 1. IEC material (specially covers handwashing techniques) for COVID-19 should be displayed in local language at the entrance, prominent places in bus stations.
- 2. Public announcements should be made, and audio/video clips should be played.
- 3. Alcohol based rubs or liquid soap should be provided in public restrooms at bus station.
- Passenger should self-report at the nearest public health facility or call at 0866 2410978 / 104 or email at coronareports.ap@gmail.com, if have any symptoms related to COVID-19.

Bus

- 1. IEC material (specially covers handwashing techniques) for COVID-19 should be displayed in local language in the bus.
- 2. Alcohol based rubs should be provided inside the bus.
- 3. Bus attendant should be provided with gloves, mask and special precaution should be taken while changing the Lenin in the bus.
- 4. Passengers should cover their nose and mouth with handkerchief/ tissue or use elbow when coughing/sneezing.

Disinfection:

- 1. Sanitization of bus (cover handles doorknobs, edges of the sliding doors/windows) should be done with 1% Hypochlorite solution.
- 2. Soak the used Lenin in 1% hypochlorite solution for half an hour before sending for wash.
- 3. All the toilets should be disinfected in every 6 hours.

Preparation of 1% Hypochlorite Solution:

Method 1: Take 16gm (approximately 1 tablespoon) bleaching powder and add in 10 litres of clean water. Thoroughly mix it.

Method 2: Take 100 ml household bleaching solution and mix with 9.9. litres of clean water.

Caution:

- It must be freshly prepared in plastic container every day.
- Avoid skin and eye contact.

Disinfection Material

- Bleaching powder / Household bleach solution.
- Surgical mask and gloves for attenders.
- Sprayers for solution.
- Alcohol based rub (70% Alcohol)

Dr. K.S. JAWAHAR REDDY I.A.S Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.C S/Peshi-2020, Date : 13.3.2020

Dear PSR Anganeyow,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Screening of passengers travelling by Private Buses - Requested – Regarding.

It is to inform you that, WHO declared COVID 19 as pandemic and it will spread either by physical contact with infected patients or his contacts. The symptoms of Corona virus are cough, fever and difficulty in breathing. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams for screening and mobilization of the suspected passengers and treatment.

As many passengers travelling by Private buses including popular routes, there may be chances for spreading of the coronavirus through contact with the infected person. Hence, we need to keep watch on the passengers having the symptoms. Such passenger should be educated on basic hygiene like coughing etiquettes. Passengers should also be explained about the "DO'S and DONOT'S" of the virus containment and he or she should be screened at the designated hospitals nearby in the annexed list.

Further, you are requested to instruct the Private bus operators to sanitize passenger buses, utility areas, linen, pickup vans, and offices at frequent intervals. The staff of all the bus operators shall be trained on the virus containment procedures, DO'S and DONT'S. Detailed protocols for sanitization of the buses, utility areas and linen were appended as Annexure II.

With warm regards

Yours sincerely,

King

(Dr.K.S.Jawahar Reddy)

To Sri. P.Sitharama Anjaneyulu, IPS Commissioner (FAC), Commissionerate of Transport, Govt. of Andhra Pradesh, Vijayawada.

COVID-19: Protocol for Bus Stations

Bus Station

- 1. IEC material (specially covers handwashing techniques) for COVID-19 should be displayed in local language at the entrance, prominent places in bus stations.
- 2. Public announcements should be made, and audio/video clips should be played.
- 3. Alcohol based rubs or liquid soap should be provided in public restrooms at bus station.
- Passenger should self-report at the nearest public health facility or call at 0866 2410978 / 104 or email at coronareports.ap@gmail.com, if have any symptoms related to COVID-19.

Bus

- 1. IEC material (specially covers handwashing techniques) for COVID-19 should be displayed in local language in the bus.
- 2. Alcohol based rubs should be provided inside the bus.
- 3. Bus attendant should be provided with gloves, mask and special precaution should be taken while changing the Lenin in the bus.
- 4. Passengers should cover their nose and mouth with handkerchief/ tissue or use elbow when coughing/sneezing.

Disinfection:

- 1. Sanitization of bus (cover handles doorknobs, edges of the sliding doors/windows) should be done with 1% Hypochlorite solution.
- 2. Soak the used Lenin in 1% hypochlorite solution for half an hour before sending for wash.
- 3. All the toilets should be disinfected in every 6 hours.

Preparation of 1% Hypochlorite Solution:

Method 1: Take 16gm (approximately 1 tablespoon) bleaching powder and add in 10 litres of clean water. Thoroughly mix it.

Method 2: Take 100 ml household bleaching solution and mix with 9.9. litres of clean water.

Caution:

- It must be freshly prepared in plastic container every day.
- Avoid skin and eye contact.

Disinfection Material

- Bleaching powder / Household bleach solution.
- Surgical mask and gloves for attenders.
- Sprayers for solution.
- Alcohol based rub (70% Alcohol)

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

H.M. & F.W. Department – National Health Mission - Constitution of State Coordination Committee of Group of Secretaries for Containment and Surveillance of COVID-19 - Orders - Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTEMNT

G.O.RT.No. 198

Dated: 17-03-2020. Read:

Review meeting dt. 04.03.2020 of Chief Secretary to Government of Andhra Pradesh.

-0-

ORDER:

During the Inter-Departmental Secretaries meeting convened on 04th March, 2020 under Chairmanship of Chief Secretary to Government, a decision has been taken to constitute the Inter Departmental Coordination Committee with the Secretaries of Line Departments for concerted measures to Containment and Surveillance of COVID-19.

2. Accordingly, the Government hereby, Constitute Inter-Departmental Coordination Committee with the Secretaries of Line Departments for Concerted measures to Containment and Surveillance of COVID-19 as follows:

1	Special Chief Secretary, HM&FW Department	Member Convener
2	Principal Secretary, Finance Department	Member
3	Special Chief Secretary /Principal Secretary/ Secretary,	Member
	Revenue Department	
4	Principal Secretary/ Secretary, TR&B Department	Member
5	Principal Secretary/ Secretary, PR&RD Department	Member
6	Principal Secretary/ Secretary, MA&UD Department	Member
7	Principal Secretary/ Secretary, Home Department	Member
8	Special Chief Secretary /Principal Secretary, Y.A.T.&C.	Member
	Department.	

3. The Mission Director, National Health Mission, A.P., Vijayawada shall take necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNEMNT

To All the Members of the Committee. The Mission Director, National Health Mission, A.P., Vijayawada. All the District Collectors in the State. All Heads of Departments of HM & FW Department. **Copy to:** The P.S. to Addl. C.S. to CM. The P.S. to Addl. C.S. to CM. The P.S. to the Hon'ble Deputy C.M. (H,FW&ME). The P.S. to C.S. The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

// FORWARDED:: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW-COVID-19-Constitution of District Task Force Committees for Containment, Control , Surveillance and Prevention of spread of COVID-19-Orders-Issued.

HEALTH MEDICAL AND FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.205

Dated: 20.03.2020 Read the following:

1. G.O.Rt.No.161, HM&FW(B2)Dept., dt.06.03.2020. 2. G.O.Rt.No.198, HM&FW(B2)Dept., dt.17.03.2020. 3. G.O.Rt.No.202, HM&FW(B2)Dept., dt.18.03.2020.

4. G.O.Rt.No.204, HM&FW(B2)Dept., dt.19.03.2020.

ORDER:

The World Health Organization(WHO) has declared recent Corona Virus Disease (COVID-19) as pandemic and also classified risk assessment as very high, at the global level. Government of Andhra Pradesh has taken several measures of Surveillance, Containment and Control the spread of COVID-19. In the reference 1st read above, the District Collectors are Notified as District Nodal Officers for taking measures towards Containment and Surveillance of COVID-19 in their respective Districts.

2. In the references 3rd and 4th read above certain instructions were issued for Containment, Control and spread of the COVID-19. In order to continue the momentum of activities and for real time tracking of various measures taken at the field, Government hereby constitute a District Task Force Committee with the following members:

1	District Collector	Chairman
2	Superintendent of Police	Member
3	Joint Collector-I	Vice-Chairman
4	Joint Collector-II	Member
5	District Medical & Health Officer	Member
		Convenor
6	District Coordinator of Hospital Services	Member
7	Superintendent of Teaching Hospital / District Hospital	Member
8	Chief Executive Officer, Zilla Parishad	Member
9	District Transport Officer	Member
10	District Supply Officer	Member
11	District Panchayat Officer	Member
12	District Educational Officer	Member
13	Project Director, DRDA	Member
14	Regional Manager, APSRTC	Member
15	All Municipal Commissioners in the District	Member
16	Project Director, ICDS	Member
17	Representative from Indian Railways	Member
18	Representative from Airport authority	Member

3. The committee constituted above shall review the activities taken up in the District level to contain the spread of COVID-19 and implement the instructions issued in the Government orders read above and also advisories being issued by the Government from time to time. The above said Task Force Committee shall send the compliance report to the Government on daily basis or as and when warranted by the Government.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr.K.S.JAWAHAR REDDY SPECIAL CHIEF SECRETARY TO GOVERNMENT

To All the District Collectors in the State of Andhra Pradesh.

(PTO)

All the District Superintendents of Police. All other Members of the Task Force Committee through the District Collectors. Copy to: The Director, Health & Family Welfare, Vijayawada. OSD to Deputy Chief Minister(HFW&ME) The P.S to Chief Secretary The P.S. to Spl. C.S. HM&FW Department.

Sf/Sc

// FORWARDED BY ORDER //

DEPUTY SECRETARY

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

H.M. & F.W. Department – Amendment to the State Coordination Committee of Group of Secretaries for Containment and Surveillance of COVID-19 - Orders - Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTEMNT

G.O.Rt.No.206

Dated:21.03.2020. Read:

G.O.Rt.No.198, HM&FW (B2)Dept., dated.17.03.2020.

-0-

Government hereby issue the following amendment to State Coordination Committee of Group of Secretaries for Containment and Surveillance of COVID-19 issued in the G.O. read above.

AMENDMENT

The following shall be added after serial no.8 under para 2 of G.O. read above :

9. Ex-Officio Special Secretary I&PR Department ----- Member

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr.K.S.JAWAHAR REDDY SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

All the members of the Committee. The Mission Director, National Health Mission, A.P., Vijayawada. All the District Collectors in the State. All Heads of Departments of HM & FW Department. Copy to: The P.S. to Addl.C.S. to CM. The P.S. to Addl.C.S. to CM. The P.S. to the Hon'ble Deputy C.M. (H,FW&ME). The P.S. to C.S. The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

// FORWARDED BY ORDER //

DEPUTY SECRETARY

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

H.M. & F.W. Department – Amendment to "the Andhra Pradesh Epidemic Disease COVID- 19 Regulations 2020." – Orders - issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTEMNT

G.O.Rt.No.207

Dated:21.03.2020 Read:

G.O.Rt.No.189, HM&FW (B2)Dept., dated.13.03.2020.

-0-

Government hereby issue the following amendments to "the Andhra Pradesh Epidemic Disease COVID- 19 Regulations 2020." issued in the G.O. read above.

AMENDMENT

(1) Under regulation 6 (b), the following shall be added:

iv.)The Sub-Collectors/RDOs.

(2) Under Regulation 12, the following shall be added:

(a) "Wherever such persons who is bound to comply with the regulation aforementioned fails to do so, it shall be competent on the part of the Authorised Officer to use such force to prevent him from moving out of the premises reported for self-isolation (his or her ordinary place of residence/last reported place of occupation like Hotel etc.) and issue such directions to the SHO having jurisdiction over the area to enforce such direction so as to ensure the isolation of the individual for a period of 14 days from the date of arrival from such area."

(3). Under Regulation 13, the following shall be added:

(a) "Based on the contact tracing of an individual declared positive for COVID-19, if in the opinion of the Authorised officer any person is likely to get infected having been in contact with such person it is necessary to direct him/her for self-isolation for such period not exceeding 14 days and not found to exhibit any likely symptoms for COVID-19 and where such a lawful direction has been disobeyed or the person refuses for such self-isolation, the Authorized officer is specially empowered to enforce his selfisolation or to remove him to such hospital isolation as required by use of such minimum force duly directing the SHO of the concerned jurisdiction."

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr.K.S.JAWAHAR REDDY SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

The Commissioner Printing, Stationery and Stores Purchase, A.P., Vijayawada, with a request to publish in A.P.Gazette and supply 150 copies.

The Mission Director, National Health Mission, A.P., Vijayawada.

All the District Collectors in the State.

All the Superintendents of Police in the State.

All Heads of Departments of HM & FW Department.

(PTO)

Copy to: All Departments of Secretariat. The P.S. to Addl.C.S. to CM. The P.S. to the Hon'ble Deputy C.M. (H,FW&ME). The P.S. to C.S. The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

// FORWARDED BY ORDER //

DEPUTY SECRETARY

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.018/COVID-19/2020,

Date: 23.3.2020

Sub: HMFW – COVID-19 – village / ward special officer – tagging of home quarantines – regarding.

COVID INSTANT ORDER - 1

Collectors are advised to ensure that officers at mandal level are designated as COVID Special Officers (SOs) and tagged to 10 individual (foreign returnees) under home quarantine in their respective jurisdictions. These Special Officers should telephonically administer the attached questionnaire to each individual tagged to them. Appropriate follow up action as mentioned in the questionnaire should be initiated and compliance submitted to COVID control room by 5:00 pm today.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To All the Collector & District Magistrates

Copy to :

All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

Scanned with CamScanner²⁵

Questionnaire to be administered by COVID Special Officer

- Are you observing home quarantine ? Yes – move to 2nd question No – Inform district control room
- Is there any difficulty in observing home quarantine ? Yes – Inform district control room No – move to 3rd question
- Are you having a separate room in the house ? Yes – no action No – Inform district control room
- 4. Would you like to move to common quarantine facility ? Yes – Inform district control room
- 5. Do you have any of following symptoms?
 - a. Mild fever
 - b. Dry cough
 - c. Difficulty in breathing

If answer to any of the above is yes – inform control room & local PHC Doctor with direction to examine the individual

General advise to individuals under home quarantine

- 1. Maintain distance from people above 60 years of age and those below 10 years of age
- 2. Maintain distance from people with symptoms / history of flu, asthma, BP & cardio vascular diseases.

గ్రామస్థాయి / వార్డ్ స్థాయి ప్రత్యేక అధికారులు అడగవలసిన ప్రశ్నా వళి

- మీరు గృహనిర్భంధం లో వున్నారా ?
 సమాధానం అవును అయితే 2 వ ప్రశ్న అడగండి
 సమాధానం లేదు అయితే జిల్లా కంట్రోల్ సెంటర్ కు తెలియపరచండి
- గృహనిర్భంధాన్ని పాటించడం లో ఏమయినా ఇబ్బందులు ఉన్నాయా ? సమాధానం అవును అయితే – జిల్లా కంట్రోల్ సెంటర్ కు తెలియపరచండి సమాధానం లేదు అయితే – 3 వ ప్రశ్న అడగండి
- 3. ఇంటిలో మీరు నివసించుటకు ప్రత్యేక గది ఉన్నదా ? సమాధానం అవును అయితే – ఎటువంటి చర్య అవసరం లేదు సమాధానం లేదు అయితే – జిల్లా కంట్రోల్ సెంటర్ కు తెలియపరచండి
- ప్రభుత్వ క్వారంటైన్ సెంటర్ లో చేరుతారా?
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- 5. మీకు ఈ క్రింది వాటిలో ఏమైనా లక్షణాలు ఉన్నాయా ?
 - అ. జ్వరం
 - ఆ . పొడి దగ్గు
 - ఇ . శ్వాస తీసుకోవడం లో ఇబ్బంది

పై వాటిలో దేనికైనా అవును అనే సమాధానం వస్తే జిల్లా కంట్రోల్ సెంటర్ కు తెలియపరచండి మరియు పైద్య పరిక్షల కోసం స్థానిక ప్రాధమిక ఆరోగ్య కేంద్ర పైద్యాధికారి కి తెలియపరచండి.

MOST URGENT

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.018/COVID-19/2020,

Date: 27.3.2020

Sub: HMFW – COVID-19 – Constitution of Ward level Surveillance Teams in Urban Areas– regarding.

COVID INSTANT ORDER - 6

1. In order to ensure closer surveillance of the Foreign returnees (FR) and their Contacts, henceforth referred to as Foreign Returnee Contacts (FRC), with respect to their health status, it is important that daily house to house monitoring is mandatorily done. They are categorised as a high risk group whose health status shall be verified closely so as to prevent local transmission.

Urban Areas

- a. All District Collectors are hereby instructed to constitute "Ward Surveillance Teams" at Urban areas duly drawing manpower from across the district.
- b. Each Ward level Surveillance Team should consist of One Medical Officer and one Paramedical Staff. Each Surveillance Team should visit the Foreign Returnee Houses and should also ensure that the Foreign Returnee Contacts (FRC) are also included in surveillance. Both primary Contacts who are family members of the FR and Secondary contacts of the FR shall be done surveillance.
- c. The teams are to be constituted by duly following the below guidelines.

Vijayawada MC, Visakhapatnam MC,	One team per ward
Guntur MC	
Municipal Corporations Other than	One team per 2 wards
above	
Municipalities	One team per 3 wards
Nagar Panchayats	One team per Nagar Panchayat

- d. The Ward Surveillance Teams should visit each of the household in their jurisdiction till the 28th day Home Isolation period is over. Further the Surveillance Team should ensure that Format A in Annexure I related to FR/FRC are also duly filled on every visit. The details of FR/FRC visited shall be entered in the "MSS portal-COVID 19 module" for line listing of FR/FRC at the concerned UPHC/UFWC/PP Unit. The district wise daily report of the surveillance shall to be sent to SSU which shall be consolidated at the state level by the SSU, IDSP on a daily basis before 5 pm every day.
- e. All DMHOs shall be instructed to furnish the team wise details in format attached to this order immediately (Annexure II). All teams are to be constituted and compliance should be communicated to State Control Room by 6 PM today.
- f. The District Collector shall monitor the teams thorough UPHC In charge MO/one special officer daily.

Rural Areas

- a. In case of rural areas, the concerned PHC doctor along with his paramedical will complete the surveillance activity duly adopting the same protocol as explained above.
- 2. All Primary contacts of Positive Cases shall invariably be brought to Quarantine Centres. All the logistics for the same should be arranged by District Administration accordingly.
- 3. All Secondary contacts of Positive Cases shall be home quarantined and monitored on daily basis.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

All the Collector & District Magistrates

Copy to: All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

MOST URGENT

Annexure I

Format – A

For surveillance of Foreign Returns and Foreign Return Contacts for 2019-nCoV (To be filled by Surveillance Team and sent to DSU/SSU daily)

Full	Name:									
FR/FRC										
Age in years:										
Gen	der:									
Pass	sport nu	mber:								
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		bassport hole								
		/ during visit	(For							
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Cou	ntries vis	sited in last 2	28 days							
	of den	arture from	2019-nCoV							
affe	cted cou senger H	intry								
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In case of any symptoms the passenger should be immediately isolated at designated hospital

Filled by..... Name and Designation of MO/ Head of Surveillance Team



MOST URGENT

Annexure II

SI. No.	District	Municipal Corporations/Municipalities/Nagar Panchayats	Ward Name/Number	Name of Medical Officer	Phone Number of Medical Officer	Name of Para Medical	Phone Number of Para Medical
					-	Po	
						е 1	
							1. 1. 1. 1. 1.

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No.10/COVID-19/2020,

Date: 28.3.2020

Sub: HMFW – COVID-19 – Protocol to be followed with COVID patient management - Regd;

COVID INSTANT ORDER - 10

Government of India and Government of Andhra Pradesh have issued a number of protocols to be followed for management of COVID-19.

- As the number of COVID-19 cases are increasing in the state, it is very important that the protocols are strictly adhered to control the spread of cases and for the patient management in hospitals.
- A brief summary of these protocols is attached with this order.
- District Collectors shall follow these protocols (attached in Annexure) in testing, admitting, treating and discharging the suspect and positive patients.

In this regard, District Collectors shall ensure that :

- 1. All the suspects who are eligible for testing under the current guidelines are sent for testing
- 2. All the contact persons under the latest definition are being traced and put under surveillance
- 3. After the samples are collected from suspects, they are admitted to respective facilities according to their category.
- 4. If a suspect turns out positive, the patients have to be admitted to the respective designated COVID hospital.
- 5. Protocol is strictly followed for treatment and discharge of patients
- 6. Any news of death due to COVID-19 is released to press and public via the collector only
- 7. Nearest Common Bio Waste Treatment Facility (CBWTF) and SPCB is notified about opening of
- COVID-19 ward in the district and Bio medical waste from the hospitals, isolation wards and quarantine centre (if any) is treated scientifically

SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

All the Collector & District Magistrates

Copy to :

All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

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COVID-19 Comprehensive Patient Management Protocol

The following is a brief summary of various protocols issued by the Government of India and Andhra Pradesh. The detailed documents are attached in Annexures below.

1. Testing Protocol

	Current Testing Scenario
Who to test ?	 Symptomatic people with travel history in last 14 days Symptomatic contacts of confirmed cases Symptomatic Healthcare workers Hospitalised ARDS patients Direct and High risk contacts of a confirmed case - between 5-14 days of coming into contact With co-morbid (diabetes, hypertension, cancer, HIV, immunosuppression) condition and elders (> 65 years of age) who manifest symptoms
Who will collect samples?	Qualified ENT Surgeon/Pulmonologist/Physician/Trained Clinician
Staff required	Staff Nurse, Epidemiologist
Where	District wise list where sample collection is permitted
Sample Movement	District wise special officer - For Transport to lab MIS is getting ready to get real time updates.

- Latest definition of contact person :
 - 1. People providing direct care without proper personal protective equipment (PPEs) for COVID-19 patients.
 - 2. People staying in the same close environment (including workplace, classroom, household, gatherings).
 - 3. People traveling together in close proximity (1 m) with a symptomatic person who later tested positive for COVID-19.
- 2. After giving a sample and before the test result is out

	Who - Case of suspect	Where will the suspect stay
Category A	Symptomatic - Fever, Cough, Cold Respiratory Insufficiency Mild, Moderate,Severe Pneumonia Mild, Moderate,Severe ARDS With co-morbidities Age >60 Pre - existing Pulmonary disease Chronic Kidney Disease Diabetes mellitus History of Hypertension History of cardiovascular disease History of transplant or other immunosuppression All Patients with HIV (regardless ofCD4 count)	Stay in Isolation in the same location where sample is taken In case the number of suspects swells beyond the capacity of present location, they may be shifted to District level second line hospital.
Category B	Symptomatic Fever, Cough, Cold No Respiratory Insufficiency No co-morbidities Asymptomatic and with International travel history to high risk countries (European Union Countries, China, Iran, Gulf, USA, UK, South Korea)	Stay in Quarantine Center
Category C	Asymptomatic with International Travel History Contact History of COVID-19 positive patient	Stay in Home Isolation

3. After a sample is tested Positive

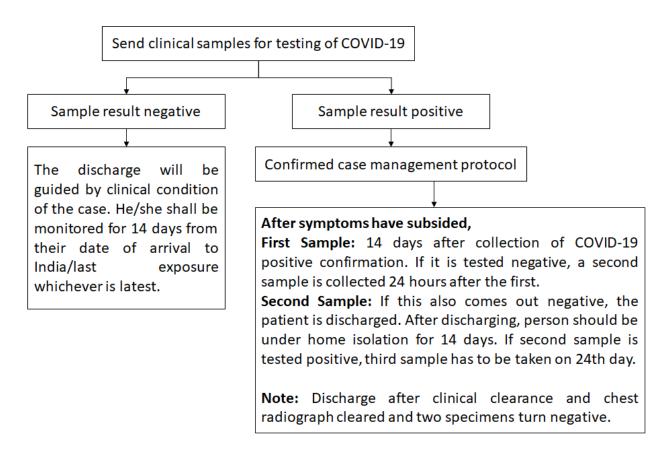
Category A - mild and moderate cases (1,2A,2B categories in Treatment protocol below)	- To be admitted in District Covid Hospital(DCH)	
Category B - severe and critical cases (3 and 4 categories in Treatment protocol below)	- To be admitted in State Covid Hospitals (SCH)	
 Transportation of such confirmed COVID-19 cases shall happen ONLY thorough designated ambulances Designated Rapid Response Team (RRT) will be responsible for transportation of such confirmed cases as per protocol. Containment strategy to be adopted as per containment protocol. 		

4. Treatment Protocol

Category-1 Treatment Category – 2 A Treatment	Asymptomatic But Travel History Or Contact History Mild-moderate Symptoms : Fever >100 F Coryza Cough Sore Throat	Vitamin B Complex 1 Bd X 5 Days Vitamin C 500mg 1-1-1 X 5 Days Same As Above + 1. Tab.Paracetamol 650 Mg 2. Cough Syrup 5 -10 MI Tid X 5 Days Or
Lab Needed :Cbp, Esr, Rbs	Myalgia , Urea, Creatinine,Electrolytes,Ecg,Ecg,C	3. Tab Cetrizine X 5 Days
Category - 2B Treatment	Above Symptoms With Comorbidities (Dm, Htn, Chronic Kidney Disease, Chronic Liver Disease, Copd, Hiv, Cancer, Pregnancy, On Immunosuppressive Medication)	Above + Tab. Hcq 400 Mg Bd Per Oral After Food X 1 st Day 200 Mg Bd Per Oral After Food X 4 Days In Pregnancy (Use Chloroquine) Tab. Chloroquine 250 Mg (Base 150 Mg) 4 Tabs And 2 Tab After 12 Hours Then 2 Tablets Twice A Day X 4 Days Tab. Oseltamivir 75mg Per Oral Bd 5 Days (Discontinue If Influenza Test Is Negative)
Lab: Cbp,Esr,Rbs,Urea,Cre	L atinine,Electrolytes,Ecg,Cxr, 2d Echo, Us	
Category – 3 Treatment	Severe disease RR>30 Spo2<93 Pao2/Fi02 <300 Lung infiltrates > 50% of lung within 24-48 hrs.	Hydroxychloroquine 400 mg BD X Day 1 Then 200mg BD X 4 Days (monitor QTc interval) Consider LOPINAVIR/RITONAVIR 200/50 mg 2 Tablets Twice a day if HCQ is contraindicated X 14 Days

Category-4 Treatment	Critical Disease > 1 Following Ards Sepsis Altered Consciousness Multi Organ Failure	 Principles Of Management Supportive Care In Icu Mechanical Ventilator Specific Prevention And Treatment Of Ards Track Secondary Bacterial &Oppurtunistic Infections Prevention Of Subsequent Lung
		Failure Treatment: Tab .Hydroxychloroquine 400mg Bd X 1 Day Then 200 Mg Bd X 4 Days Crush & Administer Through Ngt If Unable To Take Orally Tab .Lopinavir/Ritonavir 200 Mg/50 Mg 2 Tab Per Oral Twice A Day X 14 Days Syrup Through Nasogastric Tube If Unable To Take Orally

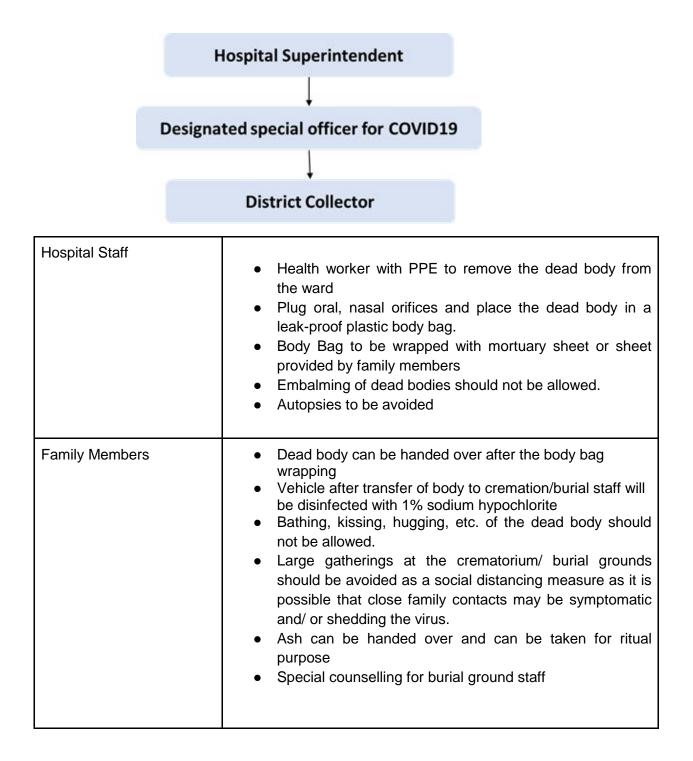
5. Discharge Policy



6. Dead body management Protocol

The communication about a death in the hospital to follow the following protocol and Collector is to reveal to the press the news about any death.

8



7. Bio Medical Waste Management Protocol

IMP :

- 1. Report opening or operation of COVID-19 ward and COVID ICU ward to SPCBs and respective CBWTF located in the area.
 - a. Sanitation staff to be given PPE
- 2. Persons operating Quarantine camps/centers should call the CBWTF operator to collect biomedical waste as and when it gets generated.
 - a. Once the quarantine centers are converted to isolation wards, then sanitation staff needs to be trained and contractor needs to be engaged

Isolation Wards and all Hospitals	 All the waste/dedicated trolleys/dedicated collections bins should be labelled as "Covid-19 Waste" Color coding as per general BMWM Rules, 2016 Double layered bags (using 2 bags) should be used for collection of waste from COVID-19 isolation wards so as to ensure adequate strength and noleaks; Maintain separate record of waste generated from COVID-19 isolation wards The (inner and outer) surface of containers/bins/trolleys used for storage of COVID-19 waste should be disinfected with 1% sodium hypochlorite solution daily.
Quarantine Camps/Homes or Home-Care facilities	 Biomedical waste if any generated from quarantine centers/camps should be collected separately in yellow colored bags (suitable for biomedical waste collection) provided by ULBs. These bags can be placed in separate and dedicated dust-bins of appropriate size. General waste from Quarantine Camps / Quarantine-Home / Home-care shall be disposed as Solid waste as per provisions under SWM Rules, 2016.

- Overall medical management by treating Physician
 - Block wise, a Special Professor will be appointed by DME for overall coordination

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No.12/COVID-19/2020,

Date: 29.3.2020

Sub: HMFW – COVID-19 – Orders passes in teleconference for COVID containment - Reg;

COVID INSTANT ORDER - 12

In continuation of instructions passed in the teleconference, District Collectors are directed to :

1. Initiate immediate action to monitor 100% population through medical teams in COVID hotspots. Responsible officers - Joint Collector / District Surveillance Officer

a. Identification of Hotspot:

- I. A 3km radius around the cluster of 4-6 COVID positive tested persons should be designated as a hotspot.
- II. In case of more than 6 positive cases in close vicinity, a 5 km radius area from case concentration point should be treated as a hotspot.
- b. Contain the spread of COVID in hotspots:
 - I. Tracking of all locations where the positive case travelled and interacted parties / functions attended, shops / establishments etc should be done.
 - II. In the above exercise direct contacts of the positive case (s) should be definitely traced and checked for symptoms.
 - III. In addition, within the hotspot area, immediately start a focused door to door survey for symptoms everyday in the morning.
 - IV. Above exercise should be carried out with VV / WV and front line health staff viz ASHA / ANM under monitoring of local Medical Officer.
 - V. Sample collection of above identified symptomatic suspects (from door to door survey & direct contacts of +ve case) should be done on the same day in coordination with RRTs and District Sample Collection Centers
 - VI. Samples as collected above should reach the nearest testing lab before end of day

2. Establish additional sample collection centers

- i. All private medical colleges designated as District COVID hospitals should be designated as sample collection centers
- ii. A student hostel in the above medical college should be designated as isolation facility attached to this sample collection center

3. Build up bed strength for isolation purpose:

- i. Obtain details of **hotels**, **function halls**, **convention halls**, **marriage halls**, **lodges** which be converted into an isolation ward.
 - 1. Tabulate number of rooms with attached toilet & number of halls location wise.
 - 2. Should target an inventory of 5,000 rooms

- 3. Refer to Memo issued on 28.03.2020, includes proforma
- ii. Identify indoor stadiums where mass isolation facilities can be set up in addition to above.
- 4. Set up district level Teleconsultation facility:
 - i. Engage Pulmonologist, Pediatrician, General Physicians and few MBBS doctors to operate this facility.
 - ii. Popularize the contact number through local media and social media
 - iii. Any symptomatic cases related to COVID-19 identified by the call center should be visited by the RRT on the same day for further action as mentioned in 1 (b) (v)
 - iv. Calls related to non COVID-19 facilities should also be taken up and proper guidance given.

5. Place an advert in local media and give a call in general for **engaging of medical professionals**, viz specialists, general doctors, paramedics etc.

- i. Share details with state control room regarding such recruitment on daily basis
- ii. Design facility wise allocation plan of medical professionals engaged as per above into major isolation facilities identified in 2 above.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To All the Collector & District Magistrates Copy to :

All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

Could Instant order: 13

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No.12/COVID-19/2020,

Date: 29.3.2020

Sub: HMFW - COVID-19 - Orders passes in teleconference for COVID containment -Reg;

COVID INSTANT ORDER - 13

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 - - 1. A 3km radius around the cluster of 4-6 COVID positive tested persons should be designated as a hotspot.
 - 11. In case of more than 6 positive cases in close vicinity, a 5 km radius area from case concentration point should be treated as a hotspot.
 - b. Contain the spread of COVID in hotspots:
 - 1. Tracking of all locations where the positive case travelled and interacted parties / functions attended, shops / establishments etc should be done.
 - 11. In the above exercise direct contacts of the positive case (s) should be definitely traced and checked for symptoms.
 - In addition, within the hotspot area, immediately start a focused door to 111. door survey for symptoms everyday in the morning.
 - IV. Above exercise should be carried out with VV / WV and front line health staff viz ASHA / ANM under monitoring of local Medical Officer.
 - Sample collection of above identified symptomatic suspects (from door V. to door survey & direct contacts of +ve case) should be done on the same day in coordination with RRTs and District Sample Collection Centers
 - Samples as collected above should reach the nearest testing lab before VI. end of day
- 2. Establish additional sample collection centers
 - All private medical colleges designated as District COVID hospitals should i. be designated as sample collection centers
 - A student hostel in the above medical college should be designated as ii. isolation facility attached to this sample collection center
- 3. Build up bed strength for isolation purpose:
 - Obtain details of hotels, function halls, convention halls, marriage halls, i.
 - lodges which be converted into an isolation ward. 1. Tabulate number of rooms with attached toilet & number of halls
 - location wise.
 - 2. Should target an inventory of 5,000 rooms

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- ii. Identify indoor stadiums where mass isolation facilities can be set up in addition to above.

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- i. Engage Pulmonologist, Pediatrician, General Physicians and few MBBS doctors to operate this facility.
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- Any symptomatic cases related to COVID-19 identified by the call center should be visited by the RRT on the same day for further action as mentioned in 1 (b) (v)
- iv. Calls related to non COVID-19 facilities should also be taken up and proper guidance given.
- 5. Place an advert in local media and give a call in general for **engaging of medical professionals**, viz specialists, general doctors, paramedics etc.
 - i. Share details with state control room regarding such recruitment on daily basis
 - ii. Design facility wise allocation plan of medical professionals engaged as per above into major isolation facilities identified in 2 above.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To All the Collector & District Magistrates Copy to : All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

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GOVERNMENT OF ANDHRA PRADESH ABSTRACT

COVID-19 - Prevention, Control and Management in the Urban Areas of Andhra Pradesh State – Standard Operating Procedure (SOP) – Orders - Issued

HEALTH, MEDICAL AND FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.224

Dated: 31.03.2020 Read the following:

G.O.Rt.No. 189, HM&FW (B2) Dept., Dt. 13.03.2020.
 G.O.Rt.No. 202, HM&FW (B2) Dept., Dt. 18.03.2020.
 G.O.Rt.No. 204, HM&FW (B2) Dept., Dt. 19.03.2020.
 G.O.Rt.No. 209, HM&FW (B2) Dept., Dt. 22.03.2020.
 G.O.Rt.No. 210, HM&FW (B2) Dept., Dt. 23.03.2020.
 G.O.Rt.No. 211, HM&FW (B2) Dept., Dt. 23.03.2020.
 G.O.Rt.No. 215, HM&FW (B2) Dept., Dt. 23.03.2020.
 G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020.
 G.O.Rt.No. 218, HM&FW (B2) Dept., Dt. 27.03.2020.
 G.O.Rt.No. 219, HM&FW (B2) Dept., Dt. 27.03.2020.
 G.O.Rt.No. 642, G.A(CABINET.I)Dept., Dt.27.03.2020.
 G.O.Rt.No. 50, HM&FW (B2) Dept., Dt. 29.03.2020.

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ORDER:

Government has taken several measures to prevent, control, and manage the outbreak of COVID – 19 in the State of Andhra Pradesh. While the number of cases in the State are relatively modest at present, experiences from other countries reveal that urban areas are more vulnerable to rapid spread of the infection. Moreover, urban settings have some common characteristics, many of which are disruptive factors that need to be addressed comprehensively for effective preparedness to tackle the infection.

2. In order to reinforce the management effectiveness of COVID-19 response in the Urban Local Bodies (ULBs) of the State, the following orders are being issued for strict compliance by all concerned. These instructions have to be customised for each ULB, with focus on Prevention, Control and Management of the pandemic effectively. Every ULB must prepare a micro-plan for immediate implementation.

Public Health Management:

While the potential threat of the pandemic requires all available human 3. resources to be deployed, the surveillance system would have to be constituted, supervised, monitored, reported and actioned by the public health system. A two pronged approach will be followed for effective surveillance. The first level of surveillance will be done by the "Primary Health and Surveillance Teams" consisting of the Ward Volunteers along with the ASHA worker duly supported by the ANM of the Ward Secretariat. If necessary and particularly for GVMC, VMC & GMC an additional ANM will be attached to the Ward Secretariat by redeployment of surplus ANMs in the District or by contracting the services of unemployed / private sector ANM. Besides, for the slum areas, Resource persons will be members of the Primary Team. Also "Nodal Officers" appointed for special shelter centres and slum areas will be part of the Primary Teams. The "Secondary Health and Surveillance Teams" consisting of one Medical Officer and Paramedical staff of the Urban PHC or Health Centre already Notified under COVID ORDER 6 dated 27th March, 2020 of Health, Medical and FW Department shall act as the **second** level of surveillance and will be responsible for all the cases of high risk and symptomatic people identified for closer surveillance and testing. House Surgeons may also be included

(Cont.p.2)

-2-

in the Secondary teams and also Ward coordinators too as identified by Municipal Commissioners. The secondary teams will be constituted one for each Ward for VMC, GVMC and GMC and one for two Wards for other Municipal Corporations and one for 3 (upto 5 wards) Wards for all other Municipalities. The secondary teams will be positioned at the UHCs or in a designated place provided by the Municipal Commissioner in the ULBs. The staff of the secondary teams could be positioned either through redeployment of surplus staff, if any, or by contracting the services of private Doctors / foreign trained Doctors.

4. To supervise the overall functioning of primary and secondary health and surveillance teams, a **Municipal Health and Surveillance Team** consisting of a Programme officer/ Senior Medical officer deputed by the DMHO/Additional Medical and Health Officer in the case of GMC,VMC,GVMC, Sub Collector/Revenue Divisional Officer/Tahsildar, Deputy Superintendent of Police/ Circle Inspector and the Municipal Commissioner will be constituted for implementation of various measures to prevent, control and manage COVID-19.

Effective Surveillance:

5. The ULB administration shall ensure constitution of the surveillance teams coupled with proactive participation of the community for effective surveillance, early detection of infected persons, close monitoring of high-risk persons (HRPs), and quarantine and testing of suspected patients, contact tracing, containment etc. In order to strengthen the surveillance of every member of every household, the entire ULB shall be categorised into the following categories:

- a) Migrant workers without housing / Homeless People;
- b) People living in the Slum areas that include Notified as well as Un-notified and unauthorised tenements, etc.; and
- c) Non-Slum areas of the ULB

6. Special Shelter Centres: The migrant workers, homeless people, beggars, etc., have to be housed in centres with lodging and boarding services. The District Collector / Municipal Commissioner must appoint a "Nodal Officer" exclusively for the management of each of such Centres. The Auxiliary Nurse Mid-Wife (ANM) of Primary Health and Surveillance Team must visit each centre to conduct rapid health check of every inmate of these centres for symptoms / signs of COVID-19 (summarised below), with particular focus on high risk persons (HRPs). The ANM must report to the Secondary Health and Surveillance Team for close follow-up.

7. The Social Welfare Department functionaries working shall be responsible for the management of these centres under the direction of the commissioner of Municipality/Corporation and overall control of DD (SW) of the District. Expenditure for this purpose can be met from State Disaster Relief Fund (SDRF).

8. <u>Non-Slum Areas</u>: Municipal Commissioner / District Collector shall designate one officer as the "Ward Coordinator" for each Ward in the ULB to implement, monitor, and report all activities relating to the COVID-19 management. The Primary Health and Surveillance Team duly assisted by the Ward Coordinator and the Secondary Team will visit every house in the Ward and collect information summarised below. The Primary Health and Surveillance Teams will also provide information about the essential elements of "home isolation, social distancing, identification of early symptoms of infection, reporting of symptoms and contacts etc." to the families under their care.

(Cont.p.3)

9. Considering that most families in the non-slum parts of urban areas have access to smart phone / internet facility, the families will be encouraged to self-report any symptom relating to the COVID-19, via telephone and / or web-portal, both of which will be widely publicised through pamphlets, handouts, street corner announcements, etc. The Ward Coordinator would also be responsible for maintenance of hygiene and sanitation in the assigned Ward.

10. <u>Slum Areas</u>: The strategy outlined here would apply to all households living in slum areas, including those notified, un-notified, 'illegal' settlements, scattered tenements, etc., where most of the people are below the poverty line (BPL). Considering the density of population in the slum areas, intensive measures are required for effective surveillance for COVID-19. Moreover, strategy for - early reporting, contact tracing, quarantine, treatment, etc. has to be customised for each slum.

11. Accordingly, for every street or cluster of households of about 50 to 100, a person from the community – community resource person, leader of urban self-help group (SHG), Ward Volunteer, Ward ANM, ASHA worker as part of the Primary Team shall be made responsible for surveillance and monitoring of every person in every household in that street/cluster. Municipal Commissioner shall assign responsibility for surveillance, reporting, monitoring for each slum to a "Nodal Officer" who shall also be responsible for sanitation in the area. The Secondary Team including the 'Ward Coordinator' will have overall responsibility for coordinating surveillance, reporting, monitoring, sanitation etc. for all activities relating to the COVID-19 management in her/his Ward. Proactive participation of the community is critical for success of this strategy.

Surveillance Protocol

12. The following information will be collected for every person in every household in the first instance and thereafter every day for high risk persons and others on alternate days.

- a) Demographic data such as Name, Sex, Age (in four categories of less than 3 years, between 3 -15 years, between 15-60, and more than 60 years.)
- b) High Risk factors: Co-morbid health conditions such as Hyper-Tension, Diabetes, Asthma, Tuberculosis, Cancer, chronic Liver / Kidney disease, Chronic Obstructive Pulmonary Disease (COPD), post-transplant persons, persons on treatment for HIV / AIDS, etc.
- c) Presence of COVID related symptoms, such as: Fever, Dry Cough, Sore throat, difficulty in breathing. If any of these symptoms are present, duration of the symptoms. Anyone with history of fever and/or Dry cough/Sore throat for more than 3 days or sudden onset of breathlessness without previous history shall be immediately referred to the Secondary Health and Surveillance Team.
- d) Special Attention shall be given to areas designated as Red Zones due to positive cases or where contacts of positive cases (contact tracing) are found. Active surveillance shall be mounted in these areas in order to ensure symptomatic persons are identified and duly given medical attention.

13. <u>Surveillance System</u>: The above data from each household will be collected from each person either by visiting their house, contacting over phone, through web portal or through cluster managers from Apartment Associations etc., by the persons mentioned above. The contact details of all functionaries responsible for surveillance in any slum/Ward/zone/ municipality shall be notified to the citizens through wide publicity using all media instruments.

(Cont.p.4)

14. Data Management: The data detailed above will be collected by the Primary Health and Surveillance Teams and uploaded to the web portal https://health.ap.gov.in/MAATHASISU/# The data can be uploaded by the individuals themselves through web portal, by informing the Ward Coordinators or through telephone. The Municipal Commissioners/District Collectors shall use the dashboards for ensuring that the surveillance and contact tracing happens effectively without any shadow zones.

15. The data thus collected will be processed by the Municipal Commissioner with the assistance of the Municipal Health and Surveillance Team and immediate follow-up action will be initiated as per the Standard Operating Procedure (SOP) by the District Administration.

16. <u>Frequency of data collection:</u> The data will be collected on daily basis for the high-risk category people and on alternative days for others.

Follow-up Action

17. Based on the surveillance, the following action will be taken by the Ward Coordinator in consultation with the Secondary Health and Surveillance Team and under the overall guidance of the Municipal Health and Surveillance Team:

- a) All high-risk persons (HRPs) will receive visit from the medical officer of the Secondary Health and Surveillance Team who will ensure that the person is on appropriate treatment and is complying with the social distancing measures.
- b) Individuals having symptoms that are likely to be positive for COVID will be advised to undergo self-isolation for 14 days. Besides, the case will be notified to the Secondary Health and Surveillance Team, which in turn shall inform to the Municipal Team for further measures as per the established protocol.
- c) For HRPs showing mildest symptoms suggestive of COVID-19 shall be shifted to the quarantine facility for further examination and management.
- d) Contact tracing of positive patient and quarantining the persons is essential component of COVID-19 suppression strategy. If more than one person in an area is exhibiting symptoms suggestive of COVID-19 with multiple contacts in contiguous areas, measures would have to be taken as per the protocol established for the management of 'red zone' by the district health team.

Public Information and Behavioural Change

18. Disseminating information about all aspects of the pandemic is critical for the success of this strategy and plan of action. All forms of communication – handouts, pamphlets, paper notification, television / FM radio, street corner loudspeaker announcement, house-to-house communication – is critical. The information must encompass not only detailed information on the infection dynamics, but also the contact details – address, contact telephone, e-mail, web-portal – of all functionaries from the Ward level to state level who can be contacted at the shortest notice.

19. Health and Surveillance Teams along with Ward Coordinators shall ensure not only the dissemination of the information about all aspects of the pandemic but also ensure that every measure prescribed is followed by the public as a way of life rather than a measure forced upon them by government. Efforts by the teams on the behavioural change of the public is very critical in containment, control and prevention of COVID-19 among community.

(Cont.p.5)

Overall Management

20. The overall responsibility for the effective management of COVID-19 response is placed on the Commissioner of the Municipality / Corporation concerned. He shall work under the direct supervision and control of the District Collector and with the guidance of the senior IAS officer assigned to the District. The Municipal Commissioner shall be part of the Municipal Health and Surveillance Team. The Commissioners are hereby authorised to contract the services of any professionals with the approval of the district collector and the expenditure shall be met from the SDRF.

21. To clarify further, the public health system is required to be strengthened for effective surveillance, follow-up action, dissemination of public information and causing behavioural change. This is sought to be achieved by setting up a vertical structure as detailed in the Annexure to this G.O.

22. The Special Chief Secretary, Department of Medical and Health, will provide overall technical guidance, supervision and control over the COVID-19 management measures. The Commissioner and Director of Municipal Administration and the Secretary, Municipal Administration and Urban Development Department shall be responsible for overall operational management detailed above.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO THE GOVERNMENT

То

The Secretary, Municipal Administration and Urban Development.

All Special Chief Secretaries / Principal Secretaries / Secretaries to Government.

The Commissioner of Municipal Administration and Urban Development.

The Director General of Police, Government of Andhra Pradesh.

All Head of Departments of Government of Andhra Pradesh.

All the District Collectors in the State.

All the Superintendents of Police in the State.

All the Commissioners of Urban Local Bodies.

<u>Copy to :</u>

All Advisors to the Government of Andhra Pradesh / Hon'ble Chief Minister.

All Officers of Chief Minister's Office.

The OSD to Dy.CM(H, FW&ME).

The P.S to Chief Secretary to Government.

The Spl.C.S to Government, HM&FW Department.

SF/SC.

//FORWARDED: : BY ORDER//

SECTION OFFICER

(Contd. Annexure)

ANNEXURE to G.O. Rt.No.224, HM&FW (B2) Dept., dt.31.3.2020.

I. Primary Health and Surveillance Team:

- 1. Ward Health Secretary.
- 2. ANM (redeployed from surplus ANMs if any, particularly for GVMC, VMC and GMC).
- 3. ASHA workers.
- 4. Ward volunteers.
- 5. Resource persons from MEPMA (for slum areas).
- 6. Nodal officer of Special Shelter centres/Slum areas.

II. Secondary Health and Surveillance Team:

- 1. Medical doctor (through re-deployment of surplus medical officers, if any or by using services of private medical officers).
- 2. House surgeon(s) as per requirement.
- 3. Paramedical staff.
- 4. Ward Coordinator(s) preferably Sanitary Inspectors.

III. Municipal Health and Surveillance Team:

- 1. Municipal Commissioner.
- 2. Programme officer/ Senior doctor deputed by the DMHO(Additional Medical and Health Officer for VMC, GMC, GVMC).
- 3. Sub Collector/ Revenue Divisional Officer/ Tahsildar.
- 4. Deputy Superintendent of Police(s)/Circle Inspector.

The jurisdictional area of the "Primary Health and Surveillance Team"(PHST) is the existing ward secretariat area. For the "Secondary Health and Surveillance Team"(SHST) concerned, the following table is applicable.

ULBs	SHST
GVMC, VMC, GMC	@1 per ward
Other Corporations	@1 per 2 wards
All other Municipalities	@1 per 3 wards (or upto 5
	wards)

NILAM SAWHNEY CHIEF SECRETARY TO THE GOVERNMENT

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

COVID-19 - Prevention, Control and Management in the Rural Areas of Andhra Pradesh State – Community Surveillance Protocol– Orders – Issued.

HEALTH, MEDICAL AND FAMILY WELFARE (B2) DEPARTMENT G.O.Rt.No.229 Dated:03.04.2020 Read the following:

G.O.Rt.No. 189, HM&FW (B2) Dept., Dt.13.03.2020.
 G.O.Rt.No. 202, HM&FW (B2) Dept., Dt.18.03.2020.
 G.O.Rt.No. 204, HM&FW (B2) Dept., Dt.19.03.2020.
 G.O.Rt.No. 209, HM&FW (B2) Dept., Dt.22.03.2020.
 G.O.Rt.No. 210, HM&FW (B2) Dept., Dt.23.03.2020.
 G.O.Rt.No. 211, HM&FW (B2) Dept., Dt.23.03.2020.
 G.O.Rt.No. 215, HM&FW (B2) Dept., Dt.23.03.2020.
 G.O.Rt.No. 216, HM&FW (B2) Dept., Dt.24.03.2020.
 G.O.Rt.No. 218, HM&FW (B2) Dept., Dt.27.03.2020.
 G.O.Rt.No. 219, HM&FW (B2) Dept., Dt.27.03.2020.
 G.O.Rt.No. 221, HM&FW (B2) Dept., Dt.27.03.2020.
 G.O.Rt.No. 221, HM&FW (B2) Dept., Dt.27.03.2020.
 G.O.Rt.No. 50, HM&FW (B2) Dept., Dt. 29.03.2020.
 G.O.Ms.No. 50, HM&FW (B2) Dept., Dt. 29.03.2020.

-00000-

ORDER:

Government has taken several measures to prevent, control, and manage the outbreak of COVID – 19 in the State of Andhra Pradesh. While the number of cases in the State has been increasing steadily at present, experiences from other countries reveal that community level surveillance is the key to control the spread of the infection.

2. In order to reinforce the management effectiveness of COVID-19 response in the rural areas of the State, the following orders are being issued for strict compliance by all concerned. These instructions can be customized for each rural area, with focus on Prevention, Control and Management of the pandemic effectively. Every Panchayat must prepare a micro-plan for immediateimplementation.

Public Health Management:

- **3.** While the potential threat of the pandemic requires all available human resources to be deployed, the surveillance system would have to be constituted, supervised, monitored, reported and actioned by the public health system. A two-level approach for effective surveillance and monitoring in the village areas shall be followed
 - 3.1. The **first level surveillance** will be done by
 - 3.1.1. The **"Primary Health Surveillance team" (PHST)** will be at the Sub-Center level comprising of all the Villages within the Sub Center area. The PHST will be headed by the ANM of the Sub Center supported by ANM/s of the village secretariat, ASHAs and Village volunteer/s of the village.

(Contd...p.2)

- 3.1.1.1 The entire SC area shall be divided between the ANM/ Village Secretariat ANM who shall do the monitoring.
- 3.1.1.2 The Village Volunteer shall go for the survey along with the ANM and ASHA of the village for surveillance.
- 3.1.1.3 Survey of every household in the jurisdiction will be done on a daily basis for surveillance of COVID 19 symptoms as well as do the required IEC campaign at the household level for educate about prevention and control.
- 3.1.1.4 The team will also provide information about the essential elements of "home isolation, social distancing, identification of early symptoms of infection, reporting of symptoms and contacts etc." to the families under theircare.
- 3.1.2. All persons of COVID-19 Symptomatic cases as well as high risk households shall be visited by the team. They will immediately advise self-isolation at home by these households as per home isolation protocols issued. They will report to the Medical Officer (MO) of the PHC for second level surveillance.
- 3.2. The **Second Level Surveillance** will be at the level of the Primary Health Center
- 3.2.1. The **"Secondary Health and Surveillance Team"(SHST)**, will be headed by the Medical Officer of the Rural PHC along with Paramedical staff working under the PHC and One staff member of the Village Secretariat (preferably sanitation related) attached at the PHC. The SHST will visit all households marked by ANM and team in the PHST for the purpose of medical management of COVID-19 symptoms at the community level. If he considers it necessary, the sample collection of the suspect is arranged by the SHST. The SHST shall be provided vehicles for movement and monitoring accordingly for next 3 months till June 2020.
- 3.3. There shall be also be a**"Mandal level Health Monitoring Team (MHMT)"** which will monitor all PHCs within the Mandal area. The MHMT shall be headed by the MPDO who shall be assisted by a Senior Doctor deputed by the DMHO to the Mandal as well as the concernedSub inspector/CircleInspector of Police. They shall supervise the overall functioning of PHST/PHMT and SHST for implementation of various measures to prevent, control and manageCOVID-19.

Surveillance Protocol

4. The district collector shall ensure constitution of the survey and surveillance teams coupled with proactive participation of the community for effective surveillance, early detection of infected persons, close monitoring of high-risk persons (HRPs), quarantine and testing of suspected patients, contact tracing, containment etc.

(Contd...p.3)

The following information will be collected for every person in every household in the first instance by the PHST

- **a.** Demographic data such as Name, Sex, Age (in four categories of less than 3 years, between 3 -15years, between 15-60, and more than 60years.)
- b. High Risk factors: Co-morbid health conditions such as Hyper-Tension, Diabetes, Asthma, Tuberculosis, Cancer, chronic Liver / Kidney disease, Chronic Obstructive Pulmonary Disease (COPD), post-transplant persons, persons on treatment for HIV / AIDS, etc.
- c. Presence of COVID related symptoms, such as: Fever, Dry Cough, Sore throat, Difficulty in breathing. If any of these symptoms are present, then the duration since onset of the symptoms. Anyone with history of fever and/or Dry cough/Sore throat for more than 3 days or sudden onset of breathlessness without previous history shall be immediately referred to the Secondary Health and SurveillanceTeam.
- d. Special Attention shall be given to areas designated as Red Zones due to positive cases or where contacts of positive cases (contact tracing) are found. Active surveillance shall be mounted in these areas in order to ensure symptomatic persons are identified and duly given medicalattention.

Who is a High Risk Persons(HRP):

- a. Persons with Co-morbid health conditions such as Hyper-Tension, Diabetes, Asthma, Tuberculosis, Cancer, chronic Liver / Kidney disease, Chronic Obstructive Pulmonary Disease (COPD), posttransplant persons, persons on treatment for HIV / AIDS, etc.
- Foreign return (FR)/Foreign Return contact(FRC)/ Primary contact of a positive case/ Persons who visited a high risk area/ Primary contact of high risk area returnee
- c. Elders who are more than 65 years of age manifesting symptoms of Sore throat/ Dry Cough/Fever/sudden breathlessness.
- 5. Data Management: The data detailed above will be collected by the Primary Health Surveillance Teams (PHST) through the volunteer app while the follow up of Secondary Health Surveillance Teams(SHST) shall portal through MO Login inhttps:// uploaded to the web be health.ap.gov.in/MAATHASISU/#.The data captured by the PHST on the Village volunteer app shall be reflected on the website. The MO of the SHST shall deploy the ANMs in the PHMT to verify the containment clusters, Symptomatic cases. The MO shall upload the follow up action taken i.e. advised home isolation of the person/ sample collection for testing symptoms on the web portal above with the help of digital assistants already deployed. The District Collectors/Joint Collectors/MRO shall use the dashboards for ensuring that the surveillance and contact tracing happens effectively without any shadowzones.
- **6.** The data thus collected will be monitored by the District Collector with the assistance of the Mandal Health Surveillance Team for immediate follow-up action as per the Standard Operating Procedure (SOP).

(Contd...p.4)

Follow-up Action

- **7.** Based on the surveillance, the following action will be taken by the MO of the Secondary Health Surveillance Team (SHST) and under the overall guidance of the Mandal Health MonitoringTeam:
 - a. All high-risk persons (HRPs) will receive a visit from the medical officer of the Secondary Health Surveillance Team who will ensure that the person is on appropriate treatment and is complying with the social distancing measures.
 - b. Individuals having symptoms that are likely to be positive for COVID-19 will be advised to undergo self-isolation at home for 14 days by the PHST. Besides, the case will be notified to the Secondary Health Surveillance Team (SHST) for further measures as per the established protocol.
 - c. For HRPs showing mildest symptoms suggestive of COVID-19 shall be shifted to the isolation facility for further examination andmanagement/ testing.
 - d. Contact tracing of positive patient and quarantining the persons is essential component of COVID-19 suppression strategy. If more than one person in an area is exhibiting symptoms suggestive of COVID-19 with multiple contacts in contiguous areas, measures would have to be taken as per the protocol established for the management of 'red zone' by the district health team.

Public Information and Behavioral Change

- Disseminating information about all aspects of the pandemic is critical for 8. the success of this strategy and plan of action. All forms of communication- handouts, pamphlets, paper notification, television / FM corner loudspeaker announcement, house-to-house radio, street communication is critical. The information must encompass not only detailed information on the infection dynamics, but also the contactdetails address, contact telephone, e-mail, web-portal of all functionaries from the Village level to state level who can be contacted at the shortestnotice.
- **9.** PHST and PHMT shall ensure not only the dissemination of the information about all aspects of the pandemic but also ensure that every measure prescribed is followed by the public as a way of life. Efforts by the teams on the encouraging behavioral change of the public is very critical in containment, control and prevention of COVID-19 among Community.

Overall Management

10. The overall responsibility for the effective management of COVID-19 response is placed on the Joint Collector responsible for survey and surveillance along with contact tracing/ containment strategy along with the DMHO concerned.

(Contd...p.5)

- **11.** To clarify further, the public health system is required to be strengthened for effective surveillance, follow-up action, dissemination of public information and causing behavioral change. This is sought to be achieved by setting up of a vertical structure as given in the annexure to this GO.
- **12.** The Special Chief Secretary, Department of Medical and Health, will provide overall technical guidance, supervision and control over the COVID-19 management measures. The District Collectors shall be responsible for overall operational management of the detailsabove.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO THE GOVERNMENT

То

The Principal Secretary to Government, PR&RD Department.

All Special Chief Secretaries / Principal Secretaries / Secretaries toGovernment.

The Commissioner of Panchayat and Rural Development.

The Commissioner of Municipal Administration and Urban Development.

The Director General of Police, Government of Andhra Pradesh.

All Head of Departments of Government of Andhra Pradesh.

All the District Collectors in the State.

All the Superintendents of Police in theState.

All the Commissioners of Urban Local Bodies.

Copy to:

All Advisors to the Government of Andhra Pradesh / Hon'ble ChiefMinister.

All Officers of Chief Minister'sOffice.

The OSD to Dy.CM(H, FW&ME).

The P.S to Chief Secretary to Government.

The Spl.C.S to Government, HM&FW Department.

SF/SC.

//FORWARDED :: BY ORDER//

SECTION OFFICER.

(Contd...Annexure)

ANNEXURE to G.O. Rt.No.229, HM&FW (B2)Dept., dt.3.04.2020.

I. Primary Health and Surveillance Team (PHST)

- 1. ANM of the Sub Center will be the head of the PHST
- 2. ANM of Village Secretariat/s who will work under (1) above
- 3. ASHA of the village working in the Sub Center
- 4. Village volunteer/s will assist the ANM as team members

II. Secondary Health and SurveillanceTeam (SHST)

PHC Level

- 1. MO in charge of the PHC
- 2. Paramedical staff working under the PHC
- 3. House surgeon/ other private doctor where available shall be attached
- 4. One Staff of Village Secretariat (preferably sanitation related) attached at PHC

III. Mandal Health Monitoring Team (MHMT)

Mandal Level

- 1. MPDO of the concerned Mandal.
- 2. Programme officer/ Senior doctor deputed by the DMHO with MPDO Concerned.
- 3. Sub Inspector/CircleInspector of police concerned.

The jurisdictional area of the:

"Primary Health andSurveillanceTeam"(PHST) will be at the Sub Center level comprising of all the Villages within the Sub center area. The Village Volunteer will necessarily do the survey along with the ANM/ASHA of the village.

"Secondary Health Surveillance Team" (SHST), will be coterminous to the Medical Officer of the Rural PHC.

"Mandal Health Monitoring Team (MHMT)" will monitor all PHCs within the Mandal area.

NILAM SAWHNEY CHIEF SECRETARY TO THE GOVERNMENT

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department– Containment, Control and Prevention of COVID – 19 – Additional guidelines –Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 255

Dated: 29-04-2020. Read the following:

1. MHA, GoI Order No. 40-3/2020-DM-I(A) Dt. 15.04.2020.

- 2. G.O.Rt.No.239, HM&FW (B2) Department, Dt.16.04.2020.
- 3. MHA, GoI Order Nos. 40-3/2020-DM-I(A) Dt. 16.04.2020.
- 4. MHA, GoI Order Nos. 40-3/2020-DM-I(A) Dt. 19.04.2020.
- 5. MHA, GoI Order Nos. 40-3/2020-DM-I(A) Dt. 19.04.2020.
- 6. MHA, GoI Order Nos. 40-3/2020-DM-I(A) Dt. 21.04.2020.
- 7. MHA, GoI Order Nos. 40-3/2020-DM-I(A) Dt. 24.04.2020.

-0-

ORDER:

In the reference 2nd read above, Government has directed the District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub Collectors, RDOs, MROs and MPDOs to strictly implement the Order mentioned vide reference 1st read above in accordance with the guidelines as per the Annexure to the G.O 2nd read above.

In continuation of the orders issued vide reference 1st read above, vide 2. references 3rd, 4th, 5th, 6th & 7th read above, the Ministry of Home Affairs has issued additional instructions incorporating certain relaxations, SOPs and clarifications (Annexed as Annexure-I, Annexure-II, Annexure-III, Annexure- IV and Annexure-V respectively to this Order) to mitigate hardship to the public. However, these additional activities will be operational based on strict compliance to the existing guidelines on lockdown measures and that before operating these relaxations, District Administrations shall ensure that all preparatory arrangements with regard to social distancing in Offices, workplaces, factories and establishments, as also other sectoral requirements are in place and further directed that the "Consolidated Revised Guidelines" vide reference 2nd read above will strictly not apply in Containment Zones, as demarcated and if any new area is included in the category of a Containment Zone, the activities allowed in that area till the time of its categorization as a Containment Zone, will be suspended except for those activities as are specifically permitted under the Guidelines of Ministry of Home Affairs (MHA) and Ministry of Health and Family Welfare (MoHFW), Government of India.

3. Therefore, all the District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the Orders mentioned vide reference 2nd read above and also in accordance with the Guidelines Annexed to this G.O. For implementing the containment measures, the District Magistrate will deploy Incident Commanders as specified.

Contd..p.2)

4. The Orders mentioned vide references 3rd, 4th, 5th, 6th & 7th read above shall be implemented along with various orders issued from time to time by the State Government for "Lockdown" in the State to contain the spread of COVID-19.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То All the District Collectors in the State. The DGP, A.P., Mangalgiri. The Police Commissioner of Vijayawada & Visakhapatnam. All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. All the DM&HOs in the State. Copy to: All the Special Chief Secretaries/ Principal Secretaries/Secretaries to Government. All the Departments of Secretariat. PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME). PS to Spl.CS to Government, HM&FW Department. PS to Prl. Secretary (Poll). PS to Commissioner, I&PR.

SF/SC.

//FORWARDED: : BYORDER//

SECTION OFFICER

(Contd..p.3)

ANNEXURE-I TO G.O.Rt.No. 255 HM&FW (B2) Dept. Dt.29.04.2020

In continuation of Ministry of Home Affairs Order No. 40-3/2020-DM-I(A) Dated 15th April, 2020 and in exercise of the powers, conferred under Section 10(2)(I) of the Disaster Management Act, the Union Home Secretary, in his capacity as Chairperson, National Executive Committee, hereby orders to include the following in the consolidated revised guidelines for strict implementation by Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities:

I. Sub-clause (viii) under Clause 6 'A' on All Agricultural and horticultural activities:

viii. Collection, harvesting and processing of Minor Forest Produce (MFP)/ Non Timber Forest Produce (NTFP) by Scheduled Tribes and other forest dwellers in forest areas.

II. Sub-clause (iii) under Clause 6 'C' on Plantations:

iii. Bamboo, Coconut, Arecanut, Cocoa, spices plantation and their harvesting, processing, packaging, sale and marketing.

III. Sub clause (v) & (vi) under Clause 7 on Financial Sector:

v. Non-Banking financial institutions (NBFCs) including Housing Finance Companies (HFCs) and Micro Finance Institutions (NBFC-MFIs) with bare minimum staff.

vi. Cooperative Credit Societies.

IV. Clause 16 (i) on construction activities in rural areas, includes, water

supply and sanitation; laying/erection of power transmission lines and

laying of telecom optical fiber and cable along with related activities.

(Contd..p.4)

ANNEXURE-II TO G.O.Rt. No. 255 HM&FW (B2) Dept. Dt.29 .04.2020

In continuation of Ministry of Home Affairs Order No. 40-3/2020-DM-I(A) Dated 15th April, 2020 and 16th April, 2020 and in exercise of the powers, conferred under Section 10(2)(I) of the Disaster Management Act, the Union Home Secretary, in his capacity as Chairperson, National Executive Committee, hereby orders to exclude the following from the consolidated revised guidelines for strict implementation by Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities:

Sub-clause (v) under Clause 14 on Commercial and private establishments

v. E-commerce companies. Vehicles used by e-commerce operators will be allowed to ply with necessary permissions.

(Contd..p.5)

ANNEXURE-III TO G.O.Rt. No.255 HM&FW (B2) Dept. Dt.29 .04.2020

In continuation of Ministry of Home Affairs's Orders No.40-3/2020-DM-I(A) dated 29th March, 2020, 15th April, 2020 and 16th April 2020, and in exercise of the powers, conferred under Section 10(2)(I) of the Disaster Management Act, the Union Home Secretary, in his capacity as Chairperson, National Executive Committee, hereby issues a Standard Operating Protocol (SOP), for movement of stranded labour within the State/UT as Annexed herewith, to Ministries/ Departments of Government of India, State/Union Territory Governments and State /Union Territory Authorities with the directions for its strict implementation.

Standard Operating System (SOP) for movement of Stranded Labour

Due to the spread of COVID-19 virus, workers employed in industry, agriculture, construction and other sectors have moved from their respective places of work and are housed in relief/ shelter camps being run by State/ UT Governments. Since additional new activities, outside the containment zones, have been permitted in the consolidated revised guidelines with effect from 20th April 2020, these workers could be engaged in industrial, manufacturing, construction, farming and MNREGA works. In order to facilitate their movement within the State/UT, the following guidelines shall be followed:

i. The migrant labourers currently residing in relief/ shelter camps in States/ UTs should be registered with the concerned Local Authority and their skill mapping be carried out to find out their suitability for various kinds of works.

ii. In the event, that a group of migrants wish to return to their places of work, within the State where they are presently located, they would be screened and those who are asymptomatic would be transported to their respective places of work.

iii. It may be noted that there shall be no movement of labour outside the State/UT from where they are currently located.

iv. During the journey by bus, it would be ensured that safe social distancing norms are followed and the buses used for transport are sanitized as per the guidelines of the Health authorities.

v. The National Directives for COVID-19 Management issued under the consolidated revised guidelines dated 15th April 2020 shall be strictly followed.

vi. The Local authorities shall also provide for food and water etc., for the duration of their journey.

(Contd..p.6)

ANNEXURE-IV TO G.O.Rt. No.255 HM&FW (B2) Dept. Dt.29 .04.2020

In continuation of Ministry of Home Affairs's Order No. 40-3/2020-DM-I(A) Dated 15th April, 2020, 16th April 2020 and 19th April 2020 and in exercise of the powers, conferred under Section 10(2)(I) of the Disaster Management Act 2005, the Union Home Secretary, in his capacity as Chairperson, National Executive Committee, hereby orders to include the following in the consolidated revised guidelines for strict implementation by Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities:

I. Sub-clause (ix), (x) & (xi) under Clause 6 'A' on All Agricultural and Horticultural activities:

ix. Facilities for export/ import such as Pack houses, inspection and treatment facilities for seeds and horticulture produce.

x. Research Establishments dealing with the agriculture and horticulture activities.

xi. Inter and intra State movement of planting materials and honey bee colonies, honey and other beehive products.

II. Sub-clause (xi) and (xii) under Clause 14 on Commercial and private establishments:

xi. Shops of educational books for students.

xii. Shops of electric fans.

III. Sub-clause (iii) under Clause 17 on Movement of persons:

iii. Sign-on and sign-off of Indian Seafarers at Indian Ports and their movement for the aforesaid purpose as per attached Standard Operating Protocol (SOP).

IV. Clause 19 (v) on Forest offices includes forestry plantation and related activities, including Silviculture operations.

(Contd..p.7)

STANDARD OPERATING PROCEDURE (SOP) FOR SIGN-ON AND SIGN-OFF OF INDIAN SEAFARERS AT INDIAN PORTS AND THEIR MOVEMENT FOR THE AFORESAID PURPOSE

[As per Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) dated 21st April, 2020]

-0-

Change of crew of ship (seafarers) is an important measure for operation of merchant ships. This SoP has been formulated to streamline the sign-on/sign-off of Indian Seafarer at Indian Ports for merchant shipping vessels. The following guidelines shall be followed:

<u>I. For Sign-on</u>

i. Ship owner/ Recruitment and Placement Service (RPS) agency will identify the Indian seafarers for joining a vessel.

ii. The seafarers will intimate their travel and contact history for last 28 days to the ship owner /RPS agency by email, as per procedure laid down by Director General of Shipping (DGS).

iii. The seafarer would be examined by a DGS approved medical examiner, as per the guidelines prescribed for this purpose. At the same time, the seafarer shall also be screened, and his travel and contact history examined for the last 28 days; seafarers found to be asymptomatic for COVID-19 and otherwise suitable may be processed for sign-on.

iv. The Local authority in the area where the seafarer resides will be intimated about his clearance for sign-on and for issue of a transit pass from the place of residence to the place of embarkation on the shipping vessel.

v. The transit pass for such movement by road, for the seafarer and one driver, may be issued by the Government of the State/Union Territory where the seafarer resides.

vi. The transit pass (to and fro) will be issued for a fixed route and with specified validity and will have to be adhered to strictly. Such transit pass would be honoured/ allowed by the authorities of the State/ Union Territory along with the transit route.

vii. The social distancing and other hygiene norms, as per standard health protocol, would be followed by the vehicle transporting the seafarer to his destination.

viii. At the port of embarkation, the seafarer shall be tested for COVID-19; the seafarer would be ready for sign-on only if the COVID-19 test is negative, failing which, action as per guidelines of Ministry of Health and Family Welfare (MoHFW) would be taken.

(Contd..p.8)

II. For Sign-off

i. The master of a vessel, coming from any foreign port, or a coastal vessel from any Indian port, while arriving at its port of call in India, shall ascertain the state of health of each person on board the vessel and submit the Maritime Declaration of Health to the health authorities of the port and to the port authorities. In addition, the information required by the local health authorities of the port, like temperature chart, individual health declaration, etc. shall also be provided by the master as per the directives of the health authorities of the port. Port health authorities shall grant pratique to the vessel prior to berthing as per necessary health protocols.

ii. The Indian seafarer arriving on the vessel would undergo the COVID-19 test for confirmation that he/ she is negative for COVID-19. After disembarking and till the time the seafarer reaches the testing facility, within the port premises, it will be ensured by the ship owner that all safety precautions as per standard health protocol are observed.

iii. Till the time test reports of the seafarer are received, the seafarer shall be kept in the quarantine facility by the Port/ State Heath Authorities.

Iv. If the seafarer is tested as positive for COVID-19, he/ she will be dealt with as per the procedures laid down by MoHFW.

v. For the seafarer tested negative and signed off, the Local Authority in the area where the seafarer disembarks will be intimated about his/ her clearance for signoff, and for issue of a transit pass from the place of disembarkation to the place of his/ her residence.

vi. The transit pass for such movement by road, for the seafarer and one driver, may be issued by the Government of the State/Union Territory where the seafarer disembarks.

vii. The transit pass (to and fro) will be issued for a fixed route and with specified validity and will have to be adhered to strictly. Such transit pass would be honoured/ allowed by the authorities of the State/ Union Territory along the transit route.

viii. The social distancing and other hygiene norms, as per standard health protocol, would be followed by the vehicle transporting the seafarer to his destination.

Note: DG (Shipping) will prescribe the detailed protocol with regard to sign-on and sign-off to be followed in the above cases.

(Contd..p.9)

ANNEXURE-V TO G.O.Rt. No.255 HM&FW (B2) Dept. Dt.29.04.2020

In continuation of Ministry of Home Affairs Order No. 40-3/2020-DM-I(A) Dated 15th April, 2020 and in exercise of the powers, conferred under Section 10(2)(I) of the Disaster Management Act, the Union Home Secretary, in his capacity as Chairperson, National Executive Committee, hereby orders the following amendments in the consolidated revised guidelines for strict implementation by Ministries/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities:

Modifications

I. In Sub-clause 1 (x), the term 'shopping complexes' is replaced with 'market complexes within the limits of municipal corporations and municipalities'.

Inclusions

I. Sub-clause (xiii) & (xiv) under Clause 14 on Commercial and private establishments:

xiii. All shops registered under the Shops and Establishment Act of the respective State/UT, including shops in residential complexes and market complexes, except shops in multi-brand and single brand malls, outside the limits of municipal corporations and municipalities, with 50% strength of workers with wearing of masks and social distancing being mandatory.

xiv. All shops, including neighbourhood shops and standalone shops, shops in residential complexes, within the limits of municipal corporations and municipalities, registered under the Shops and Establishment Act of the respective State/UT, except shops in market complexes and multi-brand and single brand malls, with 50% strength of workers with wearing of masks and social distancing being mandatory.

NILAM SAWHNEY, CHIEF SECRETARY TO GOVERNMENT

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

COVID-19 - Prevention, Control and Management in the Rural Areas of Andhra Pradesh State – Community Surveillance Protocol– Orders – Issued.

HEALTH, MEDICAL & FAMILY WELFARE(I) DEPARTMENT G.O.RT.No. 335 Dated: 24-07-2020 Read the following:-

1) G.O.Rt.No. 229, HM&FW (B2) Dept., Dt.03.04.2020.

2) From the Commissioner of Health and Family Welfare, A.P., Vijayawada, e-file no.HMF04-26022(33)/41/2020-ACCTS SEC-CFHW, Dated.22-07-2020.

ORDER:

In the G.O.1st read above, Government have issued instructions related to Community Surveillance Protocol in order to reinforce the management effectiveness of COVID-19 response in the rural areas of the State, with focus on Prevention, Control and Management of the pandemic effectively and among other things it was ordered that the "Secondary Health and Surveillance Team"(SHST), will be headed by the Medical Officer of the Rural PHC along with Paramedical staff working under the PHC and One staff member of the Village Secretariat (preferably sanitation related) attached at the PHC; the SHST will visit all households marked by ANM and team in the PHST for the purpose of medical management of COVID-19 symptoms at the community level. If he considers it necessary, the sample collection of the suspect is arranged by the SHST. The SHST shall be provided vehicles for movement and monitoring accordingly for next 3 months till June 2020.

2. In the reference 2nd read above, the Commissioner of Health and Family Welfare, A.P., Vijayawada has requested the Government to accord permission for providing the vehicles to the medical officers for a further period of (3) months from July 2020 i.e. up to September, 2020.

3. Government after careful examination of the matter, hereby extend the permission for providing of the vehicles to the Medical Officers for a further period of (3) months i.e. up to September 2020.

4. The expenditure incurred on the above, shall be met from District Health and Family Society funds in the Districts.

5. The Commissioner of Health and Family Welfare, A.P., Vijayawada shall take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr.K.S.JAWAHAR REDDY SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

The Commissioner of Health and Family Welfare, A.P., Vijayawada. <u>Copy to:</u> The OSD to Dy.CM(HFW&ME). The P.S to Chief Secretary to Government. The P.S. to Spl.C.S to Government, HM&FW Department. SF/SC.

// FORWARDED :: BY ORDER //

SECTION OFFICER

Hospital Preparedness



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.C S/Peshi-2020, Date : 10.3.2020

Dear Proveen Kuman,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Establishment of Quarantine facility – Spare Padmavathi Nilayam Building, Tirupati – Requested – Regarding.

World Health Organization has declared the recent Corona Virus Disease (COVID-19) as epidemic affecting 105 countries and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19.

As part of this there is a dire need of setting up of Quarantine facility at Tirupati. Hence, I request you kindly spare Sri Padmavathi Nilayam, Thiruchanoor, at Tirupathi for setting up of quarantine facility, as it is suitable as per quarantine norms.

With regards,

Yours sincerely, l

(Dr.K.S.Jawahar Reddy)

To, Sri K.Praveen Kumar, IAS Spl. Chief Secretary to Government, YAT & C Department, A.P. Secretariat, Velagapudi.



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.C S/Peshi-2020, Date : 10.3.2020

Dear Aui),

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Establishment of Quarantine facility – Spare Padmavathi Nilayam Building, Tirupati – Requested – Regarding.

World Health Organization has declared the recent Corona Virus Disease (COVID-19) as epidemic affecting 105 countries and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19.

As part of this there is a dire need of setting up of Quarantine facility at Tirupati. Hence, I request you kindly spare Sri Padmavathi Nilayam, Thiruchanoor, at Tirupathi for setting up of quarantine facility, as it is suitable as per quarantine norms.

With hegads

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To, Sri Anil Kumar Singal, IAS Executive Officer, Tirumala Tirupathi Devasthanam Tirupathi,



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.C S/Peshi-2020, Date : 10.3.2020

Dear Bhanat,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Establishment of Quarantine facility – Spare Padmavathi Nilayam Building, Tirupati – Requested – Regarding.

World Health Organization has declared the recent Corona Virus Disease (COVID-19) as epidemic affecting 105 countries and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19.

As part of this there is a dire need of setting up of Quarantine facility at Tirupati. Hence, I request you kindly spare Sri Padmavathi Nilayam, Thiruchanoor, at Tirupathi for setting up of guarantine facility, as it is suitable as per guarantine norms.

best wishes, With

Yours sincerely, (Dr.K.S.Jawahar Reddy)

To, Dr N.Bharat Gupta, IAS Collector & District Magistrate Chittoor.



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O Lr No 12/Spl/SCS/2020, Date: 11-03-2020

Dear Vinay,

Sub: COVID 19 (Novel Corona Virus) – Setting up of Quarantine Facility in Hud-Hud Colony in Visakhapatnam – Reg

As you are aware that the COVID-19 (Novel Corona Virus) has been declared as Global Public Health Emergency by World Health Organisation (WHO). In view of this, Govt of India has directed all the states regarding containment and surveillance of COVID 19.

In view of the directions from Gol, Health, Medical & Family Welfare Department, Govt of Andhra Pradesh has planned to setup Quarantine facility at newly constructed Hudhud Colony in Visakhapatnam. Hence you are requested to make arrangements like Power, Water, Fans, Lights, Floor Beds etc., for **100 Flats in Hud-Hud Colony** with an amount of **Rs.10,00,000 (Rupees Ten Lakhs only)**, which will be sanctioned from Dr. YSR Arogyasree Revolving Funds.

CEO, Dr YSR Aarogyasree Health Care Trust is instructed to release **immediately** an amount of **Rs.10,00,000 (Rupees Ten Lakhs only)** to District Collector, Visakhapatnam for setting up of Quarantine facility.

With beg winter,

Yours sincerely,

(Dr. K. S. Jawahar Reddy)

То

Sri V. Vinay Chand, IAS, Collector & District Magistrate, Visakhapatnam

Copy to

CEO, Dr. YSR Arogyasree Health Care Trust for necessary action.



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off: +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.CS/Peshi-2020, Date :14.3.2020

Dear Sir Ciajanan Mallya,

Sub: HM&FW Department - COVID 19 - (Corona Virus Disease) - Out Break -Establishment of Quarantine facility – Spare isolation beds in the Public sector Hospitals - Requested - Regarding.

World Health Organization has declared Corona Virus Disease (COVID-19) as pandemic and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19. Necessary measures were also taken to maintain the suspected and infected persons across the state.

As part of this, there is a need to expand the scope of isolation facilities in all public, private and public sector undertaking health facilities. Hence, I request you kindly spare beds for setting up of isolation facility in the hospitals under your control.

Further to inform that detailed protocols of isolation, guarantine, sanitation and biomedical waste disposal are annexed and please ensure that proper training on these protocols are being done to all the staff of the hospitals under your control

With ware repards,

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To, Sri Gajanan Mallya, General Manager, South Central Railway Zone, Secunderabad.

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Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.CS/Peshi-2020, Date :14.3.2020

Dear Sri Dhananjayelu,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Establishment of Quarantine facility – Spare isolation beds in the Public sector Hospitals – Requested – Regarding.

World Health Organization has declared Corona Virus Disease (COVID-19) as pandemic and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19. Necessary measures were also taken to maintain the suspected and infected persons across the state.

As part of this, there is a need to expand the scope of isolation facilities in all public, private and public sector undertaking health facilities. Hence, I request you kindly spare beds for setting up of isolation facility in the hospitals under your control.

Further to inform that detailed protocols of isolation, quarantine, sanitation and biomedical waste disposal are annexed and please ensure that proper training on these protocols are being done to all the staff of the hospitals under your control

With reparts

Yours sincerely, (Dr.K.S.Jawahar Reddy)

To, Sri. R.Dhananjayulu Officer on Special Duty, South Coast Railway Zone, Visakhapatnam.

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Dept., - Containment, Control and Prevention of spread of COVID-19 – Technical team with Physicians and Pulmonologists in the State – Constituted – orders – issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 208

Dated: 21-03-2020

ORDER :

In view of evolving situation of Coronavirus Disease 2019 (COVID-19) in the country, extensive survey and screening is being conducted in the State to identify the Foreign visitors and their contacts. It is also expected heavy flow of suspected patients for examination and Screening. To gear up to the arising situation, the Medical Infrastructure in the State needs to be prepared for any possible influx of patients on account of COVID-19.

2. The possible increase of footfalls of suspected patients across the Health establishments, the technical teamconsisting of Physicians and Pulmonologists and other specialists is hereby constituted as follows provide technical guidance and handholding:

SI. No.	Name of the Doctor	Designation	Place of Working	Mobile Number
1.	Dr K. Venkatesh	DME	Vijayawada	9849902961
2	Dr. K.Sudhakar	Professor & HOD General Medicine	GGH, Guntur	9848233703
3	Dr.Chandra Sekhar Reddy	Chairman,	APMSIDC	9848028298
4.	Dr B.S.SivaReddy	Vice Chairman, YSR Aaroghyasri &Chairman, APMC	Aaroghyasri	9848677282
5	Dr M. DhanunjayaRao	Asst. prof Pulmonary Medicine	GMC, Srikakulam	9908777743
6.	Dr S.Neelima	Asst. prof Community Medicine	O/O DME	8978180455

3. The Technical committee is mandated to examine and review the guidelines /protocols on COVID 19 issued time to time by the World Health Organization, Government of India and Government of AP. The committee should establish technical know how flow from AIIMS New Delhi to all case management centres in the state.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr K.S.JAWAHAR REDDY SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

The Chairman, APMSIDC, AP.

The Chairman, AP Medical Council and Vice Chairman, YSR Aaroghyasri.

The Director of Medical Education, Andhra Pradesh.

The Commissioner, APVVP, Vijayawada.

The Director of Public Health & Family Welfare, Andhra Pradesh.

All the Members through respective HODs.

// FORWARDED:: BY ORDER//

DEPUTY SECRETARY

GOVERNMENT OF ANDHRA PRADESH HELATH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

Memo.No.3344888/B2/2020

Dated. 2.03.2020

Sub:- HM&FW Department-COVID-19- To provide medical Infra Structure in the Screening Centres of Hospitals- Forwared for immediate necessary action-Reg.

Ref:- Letter from the Joint Secretary, GOI, DO.No.Z. 28015/01/2020-EMR(PT), DT.20.03.2020.

-0-

A copy of the reference cited is sent here with to the all the HoDs under the control of HM&FW Department. They are requested to take immediate necessary action regarding providing of Medical Infra Structure to the needy people for Screening in the Hospitals, in view of the COVID-19.

2. This may be treated as "Most Urgent".

K.V.N. VIJAYA KUMAR DEPUTY SECRETARY TO GOVERNMNET.

То

The All the HoDs Under the control of HM&FW Department. Copy to: The P.S. to Spl.C.S, HM&FW.

//FORWARDER:BY ORDER//~

recht ASSISTANT 'SEC



LAV AGARWAL, IAS Joint Secretary

Tal. : 011-23061195 T/Fax : 011-23061842 E-mail : alav@ias.nic.in

Duar Sty/Madom,



मारक परकार प्रकाशन पाल्या माणीप केम प्रकाल स्वाह्य माण्डी देन , नक प्रकाल

GOVERNMENT OF INDIA MENISTRY OF HEALTH & FAMILY WELFARE NIRMAN BHAVAN, NEW DELHI - 110011

DX), No.#,28045.01/2020/EM8(PL) Date: the 20th March, 2020

the wate of evolving sinustan of Ormaning Substance 2019 (COUID-10) in the continues of a state of evolves in the contract of the state of the state

In view of the above, the following interventions for heaping the motion the solution institutions are proceeding to 31st Manual 2020;

Indoor Facilities:

- 1. Non-essential elective surgeries should be postponed.
- 2. Some beds should be set apart and prepared for creating isolation facilities in every public and private hospital.
- All hospitals should mobilize additional resources including masks, gloves and personal protection equipment. Healthcare personnel should be trained for dealing with any fiveseeable emergencies.
- All doctors, nurses and support staff in different specialities, including pre and pana elinical departments, should be mobilized and trained in infection prevention and control practices.
- 5. Hospitals must procure sufficient numbers of ventilators and high flow oxygen masks in preparation for future requirements.
- 6. All hospitals must ensure that they have adoptate trained manyower and resource pools for ventilator/ ICU care,
- 7. Hospitals may ensure that stable patients are discharged as early as possible while further new admissions (of stable patients) are also restricted.
- 8. Number of patient attendants should be strictly restricted to 'one' only.

IEC Activities:

- Patients must be educated about cough etiquette, Do's and Don'ts, proper use of masks instead of
 using them indiscriminately and inefficiently; and personal hygiene. Hospitals should put up
 posters etc. to increase awareness amongst patients on Do's and Don'ts regarding COVID 19.
- 10. Patients must be counselled against attaching any kind of stigma to Corona virus patients or to facilities where such patients are admitted. They must be made aware that quick disclosure of symptoms and undergoing testing if advised is the surest way of battling COVID 19.

Administrative:

- 11. All hospitals should earry out a preparedness drill on Sunday, 22nd March 2020, Guidelines for this drill will be made available on the Health Ministry website.
- 12. Non-essential audits of hospitals by various regulators and accreditation agencies may be postponed.

- 13. All hospitals must provide treatment free of cost to any medical personnel who pick up infection while treating patients.
- 14. No suspected COVID 19 patient should be turned away from any hospital and the admission of any such patient should be notified to NCDC or IDSP immediately.
- 15. Similarly, all pneumonia patients must also be notified to NCDC or IDSP so that they can be tested for COVID 19.
- 16. Hospitals to ensure social distancing in their premises.
- 17. All ongoing examinations may be rescheduled after 31.03.2020.
- 18. All evaluation work may be rescheduled after 31.03.2020.
- 19. All Educational Institutions and Examination Boards are requested to maintain regular communication with the students and teachers through electronic means and keep them fully informed so that there is no anxiety amongst the students, teachers and parents.
- 20. Institutions are also requested to notify help-line numbers/e-mails which students can access for their queries.
- 21. All unauthorized/ authorized shops (excluding pharmacies) and eateries in the vicinity of hospitals should be compulsorily shut.
- 22. Leave of all kinds (except under emergency and unavoidable circumstances) may be cancelled immediately.

OPD:

- 23. All patients may be advised not to come for routine visits to the OPD if it can be avoided or postponed.
- 24. OPDs may be organised in such a manner that patients exhibiting flu like symptoms are attended separately from other patients and spaced out so as to avoid overcrowding.
- 25. Patients suffering from chronic diseases and minor elements may be advised to utilise OPDs in primary/ secondary care facilities rather than crowding tertiary care centres.
- 26. Pharmacy counters may be increased and queue management systems to be followed by engaging Indian Red Cross/ NDRF volunteers.

These will be reviewed as per the evolving situation.

With months,

Yours sincerely

oppl.

(Lav Agarwal)

Τо,

- 1. Additional Chief Secretary/Principal Secretary/Secretary (Health) of all States/UTs
- 2. Director/Medical Superintendents of all Central Government Hospitals and Medical Education Institutions

Copy for information to:

- 1. PS to Hon'ble HFM / PS to Hon'ble MoS (AKC)
- 2. Sr. PPS to Secretary (H)

GOVERNMENT OF ANDHRA PRADESH HELATH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

<u>Memo.No.3344889/B2/2020</u>

Datedିସା.03.2020

- Sub:- HM&FW Department-COVID-19- Public Health Response to COVID-19 Out break - Reg.
- Ref:- From the Director (DM-I), GOI, Letter No.40-2/2020-DM-I(A) DT.20.03.2020.

-0-

A copy of the reference cited is sent here with to the all the HoDs under the control of HM&FW Department. They are requested to furnish the status of measures taken to contain COVID-19 on daily basis as desired in the reference cited.

This may be treated as "Most Urgent". 2.

K.V.N. VIJAYA KUMAR DEPUTY SECRETARY TO GOVERNMNET.

То

The All the HoDs Under the control of HM&FW Department. The HOME Department. A.P. Secretraiat. The Revenue Department. A.P. Secretariat. Copy to: The P.S. to Spl.C.S, HM&FW.

//FORWARDER:BY ORDER// ,

SSISTANT SECRET

<u>Most Immediate</u> COVID-19

F. NO.40-2/2020-DM-I (A) Government of India Ministry of Home affairs (Disaster Management Division)

3rd Floor, NDCC-II Building, Jai Singh Road, New Delhi-110001 Dated 20th March, 2020

То

Chief Secretaries All States/ UTs

Subject: Public Health Response to COVID-19 outbreak-reg.

Sir

A number of measures have been taken by both Government of India and States/ UTs to contain COVID-19. Detailed advisories/ guidelines on preventive measures, including social distancing measures, have been circulated by Ministry of Health & Family Welfare, Government of India to lessen the impact of COVID-19 in the country.

2. All State/UT Governments are requested to furnish the status of measures taken to contain COVID-19 on a daily basis by 1600 hrs to this Ministry (E-mail: <u>dresponse-nerc@gov.in</u>, fax: 011-23438254, tele: 011-23438252/53) in the enclosed format.

Encl: As above

Yours faithfully

20

(Dr. Ram Krishna Swarnkar) Director (DM-I)

Copy to:

- Home Secretary, All States/ UTs
- ii. Health Secretary, All States/ UTs
- iii. Relief Commissioner, All States/ UTs

Name of the State/ UT------

er No	Suggested measures	Status
<u> </u>	Status of implementation of MoH&FWguidelines	
ι.	Closure of all educational establishments (schools, universities	
	etc), gyms, museums, cultural and social centres, swimming	
	pools and theatres.	
ii.	Postponing exams may be explored. Ongoing exams to be	
	conducted only after ensuring physical distance of one meter	
	amongst students.	
iii.		
m,	Private sector organizations/employers to allow employees to	
	work from home wherever feasible.	
iv.	Meetings, as far as feasible, shall be done through video	
	conferences.	
ν.	Restaurants to ensure hand washing protocol and proper	
	cleanliness of frequently touched surfaces. Physical distancing	
	(minimum 1 metre) between tables; encourage open air seating	
	where practical with adequate distancing.	
vi.	Keep already planned weddings to a limited gathering,	
•1.		
, <i>i</i> :	postpone all non-essential social and cultural gatherings.	
vii.	Organizers of sporting events and competitions involving large	
	gatherings and they may be advised to postpone such events.	
viii.	Local authorities to have a dialogue with opinion leaders and	
	religious leaders to regulate mass gatherings and should	
	ensure no overcrowding/at least one meter distance between	
	people.	
ix.	States/ UTs and local authorities may take appropriate decision	i de la compañía de la
17.	on holding of large congregations and events. Avoidance/	
	postponement of mass gathering is advisable.	
х.	Regulate hours, exhibit Do's and Don'ts and take up a	
	communication drive in market places like sabzimandi,	
	anajmandi, bus depots, railway stations, post-offices etc.,	
xi.	Measures to reduce peak hour crowding in markets.	
xii.	Non-essential travel should be avoided. Ensuring regular and	7
	proper disinfection of surfaces.	
xiii.	Hospitals to follow necessary protocol related with COVID-19	
	management.	
xiv.	Hygiene and physical distancing has to be maintained. Shaking	- 3. Der ver
VIA.	hands and hugging as a matter of greeting to be avoided.	
XV.	Special protective measures for delivery men/ women working	
_	in online ordering services.	3
2	Measures under taken for avoiding mass gathering.	
3	Measures to reduce peak hour crowding.	Distant 1
4	Any exception in implementation of the advisory.	(12)A (17)A
5.	Miscellaneous measures	(
<u>ј.</u>	Implementation of quarantine protocol of Ministry of Health and	
1.	Eamily Wolfaro	
	Family Welfare.	
ii.	Closure of all educational establishments, gyms, museums,	
	cultural and social centres, swimming pool and theatres upto	
	31 st March, 2020.	
iii.	Identification and reporting of quarantine/isolation facilities.	1. N.C.
iv.	Proper surveillance and monitoring of persons returning from	100
	high risk countries and other countries (as intimated by Ministry	
	of Health and Family Welfare from time to time).	
V	Effective implementation of multi-li	
v.	Effective implementation of guidelines on risk profiling of	
	inbound international travelers and guarantine protocol	
vi.	Ensure sufficient availability of Surgical and protective masks	from the second s
11 L.	hand sanitizers and gloves at prices not exceeding the MRP	
vii.	Masks (2 ply and 3 ply surgical masks, N95 masks) and hand	
	sanitizers have been declared as essential commodities under	
	Essential Commodities Act 1055 to another and a second sec	
· .	Essential Commodities Act, 1955 to ensure prevention of	
	hording, black marketing and profiteering of these items. Strong	
5.5.1	action under relevant laws/rules may be taken in such instances by States/UTs.	
1. Et		

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

HM&FW Department- COVID-19 - Development of VRDL Labs located in the Seven (7) Medical Colleges in the State to test 1000 samples per day – Orders-Issued.

HEALTH, MEDICAL&FAMILY WELFARE(B2) DEPARTMENT

G.O.Rt.No.213

Dated.24.03.2020.

ORDER:

Government is taking all the necessary measures for containment and prevention of spread of Pandemic COVID -19. In view of the increase of suspected cases in the State, the immediate objective of the Government is to increase combined capacity of the VRDL Labs to test 1000 samples per day.

2. In view of above circumstances, Government hereby direct all the Principals of the Medical Colleges mentioned in the address entry to engage appropriate Manpower in coordination with Microbiology HODs for the next six (6) months through the process of walk in interviews. An amount of Rs. 5 lakhs (Five Lakhs only), shall be released to the respective Medical College labs for purchasing of Lab consumables and other safety utilities like PPEs etc., and the Principals shall ensure that, the Labs should work on 24/7 basis with appropriate shifts.

3. Any shortage of Equipment / Consumables and Manpower in this regard shall be informed in advance to the CEO, Dr YSR Aarogyasri Health Care Trust, State Nodal Officer of VRDL labs.

4. The Director of Medical Education (DME) is instructed to depute the Research Scientists, Research Assistants, Lab Technicians available in other Medical Colleges where VRDL Labs are not available as of now to VRDL Labs of Vizag, Kakinada, Vijayawada, Guntur, Anantapur and YSR Kadapa Districts, for temporary period of till the temporary recruitment is done by the respective Principals of the Medical Colleges of whichever is earlier.

5. All the Principals and HODs of the Microbiology Departments are directed to initiate immediate action in this regard and submit the compliance to the CEO, Dr YSRAHCT, Guntur.

6. The District Collectors concerned should ensure compliance of above orders by the Labs under their jurisdiction.

(BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH) Dr. K.S. JAWAHAR REDDY SPL. CHIEF SECRETARY TO GOVERNMENT

To:

The District Collectors of Krishna, Chittoor, East Godavari, Anantapur, Kadapa, Guntur & Visakhapatnam.

P.T.O

The Principal, Siddhartha Medical College, Vijayawada.

The Principal, Sri Venkateswara Institute of Medical Sciences, Tirupati.

The Principal, Rangaraya Medical College, Kakinada.

The Principal, Government Medical College, Anantapur.

The Principal, Government Medical College, YSR Kadapa.

The Principal, Government Medical College, Guntur.

The Principal, Andhra Medical College, Visakhapatnam.

<u>Copy to:</u>

The Chief Executive Officer, Dr YSR Aarogyasri Health Care Trust, Guntur. The Director Medical Education, A.P., Vijayawada (with the request to direct the concerned).

The PS to the Hon'ble Dy.C.M(H,FW&ME).

The PS to the Spl.C.S. to Government, HM&FW Department. SC/SF.

// FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.018/COVID-19/2020.

Date: 24.3.2020

Sub: HMFW - COVID-19 - village / ward special officer - tagging of home quarantines - regarding.

COVID INSTANT ORDER - 2

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1. Surveillance

- a. Surveillance list has to be updated and de-duplication be done immediately and firm up the final list for daily monitoring.
- b. 100% tracking of all FR cases, 104 cases, ARDS cases and their respective contacts twice daily.
- c. Ensure that final de-duplicated surveillance data may be sent in excel format (Format as appended as Annexure 1) to State Control Room and should be updated via website/app (being developed).
- d. Mandal level task force consisting of revenue/ police/ others shall be constituted to constantly monitor the surveillance work.
- Tagging of all the above cases with MO PHC, ANM/ASHA and with Village or Ward Special Officers should be done today.
- 3. Labs:
 - a. Labs located at Kakinada, Vijayawada, Tirupathi and Anantapur are functional.
 - All District Collectors to deploy a senior officer / doctor in the nearest lab to monitor the sample testing/functioning of laboratory.
 - c. Collect samples of all suspected cases and send to the nearest lab.
 - d. Tracking of the samples Two vehicles to dispatch samples to lab
 - i. First Vehicle to start at 10 AM daily
 - ii. Second Vehicle to start at 7 PM daily.
 - e. All vehicles sending samples to lab be fitted with GPS.
 - f. A dedicated team should be made to monitor their movement.
 - g. DMHOs to monitor the result of the testing and initiate further action.
- Quarantine facilities (Facility Check List as appended in the Annexure II) should be operational by evening today at least at 4 locations apart from district HQ.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

All the Collector & District Magistrates

Copy to:

All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No.3/COVID-19/2020,

Date: 24.3.2020

Sub: HMFW – COVID-19 – Protocol for sample dispatch and processing- reg;

COVID INSTANT ORDER - 3

- 1. Sample collection should be done immediately after the suspect is found and isolated in a hospital.
- 2. Sample collection should be done as per the ICMR guidelines.
- 3. All laboratories shall function 24/7. Initially all labs shall function at least for 2 shifts per day. First shift to start at 9AM and the second shift at 6PM.
- 4. Hence, every district shall dispatch collected samples twice a day at 10AM and 7PM.All Collectors to keep dedicated teams and vehicles with GPS tracking instruments to dispatch collected samples to the nearest laboratory as following:

Laboratories	District	
RMC Kakinada	Srikakulam, Vizianagaram, Visakhapatnam, East Godavari	
SMC Vijayawada	West Godavari, Krishna, Guntur, Prakasam	
SVIMS Tirupati	Chittoor, Kadapa, Nellore	
GMC Ananthapuram	Kurnool, Ananthapuram	

- 5. The samples that are collected during the night are to be dispatched by 10AM everyday and to reach laboratories before 4PM. The Lab should process these samples during the 2nd shift. Similarly, samples collected during the day shall be dispatched by 7PM and reach by midnight which shall be processed by the team working in the day shift.
- 6. DME to arrange requisite manpower to handle 2nd shift in the above 4 labs.
- Additional laboratories at Guntur, Kadapa and Visakhapatnam will be made functional in three days.
- 8. Principals of the respective medical colleges are permitted to locally recruit the required manpower to man their laboratories.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To All the Collector & District Magistrates Principals of the Medical colleges Copy to : All the Joint Collector & additional district magistrates

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No.4/COVID-19/2020,

Date: 25.3.2020

Sub: HMFW – COVID-19 – Setting up of Quarantine centers at District and Constituency level– reg;

COVID INSTANT ORDER - 4

District Collectors shall identify buildings to establish quarantine centers with the following facilities :

- 1. At District HQ : Minimum 200 beds with minimum 2 meter apart.
- 2. Assembly Constituency HQ (Anywhere within constituency): Minimum 100 beds with 2 meter apart.
- 3. Who should be quarantined:
 - a. Those who provide direct care to COVID-19 patient without proper PPE (Personal Protective Equipment)
 - b. Those who are staying in same close environment of COVID-19 patient (at household, workplace, gatherings, classrooms)
 - c. Those who travelled with the COVID-19 patient in close proximity in any kind of conveyance within 14 days period after onset of symptoms in the COVID-19 patient under consideration.
- 4. Facilities required at the Quarantine Center:
 - a. Infection prevention & control measures along with required PPE kits, Masks, Soaps, Sanitizers, waste disposal facilities etc
 - b. Medical facilities attached or nearby with frequent visits by doctors
 - c. Nursing & surveillance facilities
 - d. Food & drinking water facilities
 - e. Dedicated ambulance services available on round the clock basis
 - f. Toilet facilities, preferably attached toilets or with toilet complex within the premises and wherever required temporary/mobile toilets be arranged
 - g. CC Cameras and access control systems
 - h. TV and Internet facilities

(For details please refer to the GOI Office Memorandum dt. 12.03.2020 appended as Annexure).

- 5. A nodal officer shall be appointed at each quarantine centre and share the contact details with the State control center.
- 6. The referral hospital for suspect cases should also be identified.
- 7. Space needs should be considered for separate administration units, clinical examination/medical station, catering facilities and waste management.
- 8. Provide requisite security at the quarantine centers. Only authorized personnel should enter the quarantine centers.

- 9. The centre should be visited by a Medical Officer and a checklist to be filled in, as provided in the Annexure.
- 10. Requisite funds are being released separately. However, Collectors should spend out of funds already released under TR27.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To All the Collector & District Magistrates Copy to : All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State



86

F. No. Z.28015/30/2020-EMR (Pt 1) Government of India Ministry of Health and Family Welfare

Nirman Bhawan, New Delhi Dated 12th March, 2020

OFFICE MEMORANDUM

Subject: Establishment of Quarantine Centres for housing personnel with potential exposure to COVID-19

In the context of increasing number of countries reporting Novel Coronavirus Disease (COVID-19), it has been decided to quarantine Nationals coming from those countries which are reporting large number of cases and deaths. The travel advisory issued on 11.3.2020 advocates that "incoming travelers (including Indian Nationals) arriving from or having visited China, Italy, Iran, Republic of Korea, France, Spain and Germany after 15.2.2020 shall be quarantined for a minimum period of 14 days (coming into effect from 13.2.2020 at the port of departure)". This list may expand as per the decision taken from time to time.

Hence, States need to identify quarantine facilities that can house 500 to 2000 people or more in the vicinity of 30 airports listed at Annexure-1 as per the expected traffic of international passengers in these airports. Such facilities should fulfill the following:

- Preferably, it should be located in the outskirts of city areas away from human habitations
- There should be access control to the facility monitored by security and/ or CCTV.
- Such facility should be well ventilated (without ducted air conditioning) and should have adequate scope for natural lighting.
- Such facility should have functional requirements of individual rooms or dormitory settings of accommodating 5 to 10 beds at 1-2 meters apart with separate washroom facility.
- While planning the facility, space for an administration unit. a clinical examination room/medical station, catering facilities, laundry services and waste management need to be considered. The facility should have access to landline and internet services.
- Required human resources for all the services as mentioned above i.e. doctors, psychiatrists: psychologists and public health specialists, nurses, administrative staff, catering staff, sanitary staff etc. should be identified.

- For smooth administrative functioning an administrator should be identified as the nodal
 officer for each quarantine centre, who will directly report to District Collector/MD.
 NHM/Principal Secretary (H). The name and contact details of such nodal officer will be
 shared with the State and Central focal points and APHOs.
- All such staff needs to be oriented on COVID-19 and on Infection Prevention and Control Practices including use of PPE kits, masks, gloves etc.
- Information Education Communication materials should be displayed.
- Dedicated ambulance services should be available on round the clock basis.
- The referral hospital for transferring suspect cases should also be identified.
- The financial requirements to manage the quarantine center will be tied up with MD, NHM of the concerned States.
- A checklist for setting up the quarantine center is attached.

Joint Secretary to Govt. of India Tel: 011-23061195

To,

i. Additional Chief Secretaries/Principal Secretaries (Health) of all States /UTs

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Basic Information:

I.

- 1) Name of the Quarantine Centre:
- 2) Address:
- 3) Officer In charge:
- 4) Email address:
- 5) Phone Number:
- 6) GPS Coordinates:

II. Location of quarantine centre

7) Located away from the residential area? Yes No

- 8) Distance to nearby residential area?
- 9) Away from an area where gathering expected (Eg: Temples, stadiums, Churches etc):
- Yes No

III. Accessibility to the quarantine centre :

- 10) How far is it from the nearby airport?
- 11) How far is from the nearest railway station?
- 12) How far is the nearest bus station?
- 13) Is the road to quarantine centre is free from heavy traffic?
- 14) Is the road to quarantine centre is wide enough to have two vehicles at a time?

Yes No

15) How far is the nearest tertiary care centre?

16) How far is the nearest District Hospital?

IV. Facilities & basic amenities at quarantine facility:

- 17) How many floors are there in the quarantine building?
- 18) How many rooms available at the quarantine facility?
- 19) How many numbers of beds in each room at quarantine facility?
- 20) What is the distance between beds in the quarantine room?

21) Is there is 24*7 supply of electricity at the facility? Yes No

22) Is there 24*7 supply of water at the facility? Yes No

23) Is there air conditioning available? Yes No

24) If yes, it is by centralised AC or individual air conditioning in each room? i. If individual AC ? a: Split b: Window Yes I NO 25) Does window space covers at least 10% of total area? 26) How many windows in each room? 27) Is there exhaust fans in each room? ^[7] Yes No i. If Yes, how much air exchange rate expressed in cubic feet per minute (CFM)? No Yes 28) Is there drainage facility available in each floor?? 29) Is there any separate sewage line from Quarantine areas? No Yes 30) Are there separate exit & entry points? 31) Is there availability of 24*7 security services at the quarantine area? 32) Is there any separate door for entry of non-health professionals for housekeeping, catering? Yes [No 33) Is there any separate washroom facility for each room at the facility? No **Yes** 34) If not, how many wash rooms per person/area? Yes No 35) Are the floors washable & easily dried? No Yes 36) Is the floor mappable? 37) Is there any in-house mess facility available at quarantine area? 38) Is there any separate room/ resting facility for? i. Doctors ii. Nurses iii. Paramedics iv. Cleaning staffs Linen management 39) What is the Frequency of changing linen in Quarantine rooms? 40) Whether disposable of Linen used? No i. If No then, How they are disinfecting & cleaning linen? ii. How frequently linens changed? Yes No 41) Is there any curtains available in the quarantine rooms/wards? i. If yes frequency of changing them? ii. frequency of disinfecting & cleaning? 42) Is there any policy for disinfecting mattress at quarantine facility? T Yes No 43) Is there any written policy for disinfecting beds at quarantine centres? [Yes I No

V.

44) If yes, please verify policy and elaborate /

VI. Infection control practices

45) Is adequate PPE supply available at the quarantine facility?	Yes	No
--	-----	----

46) Is there adequate supply of disinfectants at the centre? \Box Yes \Box No

- 47) Are the staffs in the facility trained in wearing PPE? \Box Yes \Box No
- 48) Is there a separate area for donning & doffing PPE? Yes No
- **49)** Is there hand washing facility with soap with dispenser / hand sanitizer available at donning & doffing areas?

Yes No

50) If yes, what type of hand rub dispensers are available? (select all applicable answers)

Yes

No

- i. Pocket bottle
- ii. Bottle affixed to trolley/tray
- iii. Bottle affixed to bed
- iv. Wall dispenser
- v. Dispenser located on bedside table/trolley

51) Whether all staff has access to hand rub dispensers??

52) Are hand rub dispensers replaced when empty?

- i. Always
- ii. Intermittently
- iii. Rarely
- iv. Never
- v. Not applicable

53) Are posters illustrating handwash technique displayed beside each sink?

Yes No

54) Is there availability of bleaching solution of different strength available?

% of hypochlorite solution	YES	NO
1%		
5%		
10%		
		Sector and the sector and the sector sector and the sector sector sector and the sector secto

55) Is there any policy for rodent & pest control management? Yes No

56) If yes, is it being implemented & followed? Yes No

57) Are the staffs trained in infection control practices? Yes No

58) Is there a structured curriculum / training module for Infection Control Practices??

TYes TNo

- 59) What is the Frequency of cleaning of
 - i. floors of quarantine rooms/wards
 - ii. Bathrooms
 - iii. Ambulatory areas
 - iv. Resting rooms
 - v. What is the Frequency of cleaning high touch surfaces like door knobs, bed rails etc?
- 60) Is there any separate sample collection area? Yes No
- 61) Is there is separate thermometer & BP apparatus available at the quarantine centre?

🗆 Yes 👘 No

- 62) Are there colour coded bags available for BMW management?
- 63) Is the waste being segregated and disposed as per protocol? Yes No
- 64) Are the sharps being disposed as per protocol? Yes No
- 65) How the food waste is being disposed?

VII. Recreational facilities

- 66) Is there provision for mobile phone or internet at the facility? \Box Yes \Box No
- 67) Are the mobiles phone disinfected?
 - i. If Yes how
 - ii. How frequently
- 68) Is there any recreational room / area available? Yes No
- 69) Is there any provision for Television or Radio at the quarantine facility?

TYes No

70) Is there a provision of printed reading materials at the facility? Yes Noi. If Yes how the materials are disposed off?

VIII. Human resources & logistics

- 71) Is there a dedicated Infection nurse for the quarantine facility to monitor IPC activities?
- 72) Is there is rotational shift for doctors/nurses/paramedics?
 - i. If Yes, how many shifts?
 - ii. Doctors in each shift
 - iii. Nurses in each shift
 - iv. Cleaning staffs in each shift
- 73) Is there any pulmonologists/physician available when it is needed?

Yes No

74) Is there a phlebotomist/ lab technician available when it is needed?

Yes No

75) Is there any availability of clinical psychologist in quarantine facility?

Yes No

SOP & policies

IX.

76) Are there any guidelines/ in-house SOP for infection control practices?

Yes No

- 77) Is there any protocol for limiting the visitors to quarantine area? \Box Yes \Box No
- **78)** Is there any written policy for the recreational area? ? Yes No

79) Biomedical waste management guidelines 2016 & amendments 2019 available?
 ☐ Yes ☐ No

80) Does the quarantine health facility in charge aware of National IPC guidelines for healthcare facilities 2020? Yes INO

- 81) Is there any linen policy available?
- 82) Is there any SOP for working of doctors, nurses & paramedics at quarantine facility?
 □ Yes □ No
- 83) Is there any protocol for disinfecting ambulance after transporting patient to isolation centre?
- 84) Is there any policy for monitoring health of staffs at quarantine area?
- 85) Is there enough IEC displayed at the quarantine centre?

X. Transporting Patients to Isolation centre

- 86) Is there any protocol for transfer of patients to tertiary care/transfer of symptomatic cases to isolation centre?
- 87) Is there separate ambulance available for transporting patients to isolation centre?

└ Yes └ No

- 88) Are the ambulance staff trained in wearing PPE & infection control practices?
- 89) How far is the Isolation facility from the quarantine centre

COVID - MOST URGENT

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No.5/COVID-19/2020,

Date: 26.3.2020

Sub: HMFW – COVID-19 – Engaging the services of both working and retired private/public medical practitioners – regd.

COVID INSTANT ORDER - 5

- In the wake of COVID-19 pandemic in the state of Andhra Pradesh, the immediate action shall be taken by all the District Collectors, to engage the services of required medical staff at various hospitals to effectively handle COVID-19 cases.
- In this regard, please refer to the G.O. Rt.No.215, HM&FW(B2) Dept., Dt:24.3.2020, in which Collectors have been empowered to engage the services of medical professionals of both public and private medical establishments/institutions.
- Collectors shall conduct a meeting with IMA and managements of local hospitals/private nursing homes/trust hospitals to impress upon them to provide their medical staff consisting of specialists such as anesthetists / Intensivists, Pulmonologists, ENT specialists and other related specialties to manage the ICU, required nursing staff, paramedics etc.
- Further, a public call to enlist the voluntary/paid services of retired private/government medical practitioners or retired staff of defense medical corps etc.,
- The private or retired medical professionals may be engaged for 6 months or less depending the crisis period.
- Remuneration for the paid services should at the rates as indicated in G.O.Ms.No.27, HM&FW(G1) Dept Dt:16.03.2018

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To All the Collector & District Magistrates Copy to: All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State All Superintends of concerned hospitals

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No.7/COVID-19/2020,

Date: 27.3.2020

Sub: HMFW – COVID-19 – Hospital readiness – instructions & checklist issued – reg;

COVID INSTANT ORDER - 7

1. In order to effectively treat the Covid-19 patients, Government has designated following Four hospitals as State Covid Hospitals (SCH):

- a. VIMS Visakhapatnem
- b. GGH, Vijayawada
- c. GGH, Nellore
- d. Padmavathi Hospital, Tirupathi.
- Further, Dt level Govt hospitals and hospitals attached to the private medical colleges have been designated in three layers (in order of priority), as District Covid Hospitals (DCH) to provide medical services to the Covid suspect/positive cases (List attached).
- 3. In this regard, all the Dt collectors are directed to inspect the SCH and DCH hospitals along with the senior medical officers to ascertain the status and take instant action to make them fully ready to treat patients.
- 4. The following action to be action to make the hospitals ready:
- (A) Assessment of beds availability-
 - (1) Criteria to be taken -2-meter distance between two beds.
 - (2) Numbering of beds to be done ward wise and for entire Hospital in format as per checklist.
 - (3) Oxygen supply is to be ensured for beds.
- (B) Appointment of Nodal Officers by District Collector for 4 SCHs
 - a. Hospital Superintendent as Special Officer (Medical)
 - Dt Collector to appoint a senior officer of Dy Collector rank as Special Officer Coordination
 - c. Appoint three Nodal officers for 1-Personnel &Trainings, 2- Logistics & Material management and 3- Patient Case & Data Management, out of the available medical staff in the hospital.
 - d. Appoint one Special officer of Dy Collector rank from district administration cadre for Private hospitalsrequisioned& Govt Dt hospitals, designated for Covid patients.

(C) Manpower & training -

- (1) Manpower requirement: Standard requirement for 400 non-ICU & 100 ICU bedded hospital is enclosed (Annexure 1) which may be modified as per requirement of the hospital.
- (2) Nodal Officer (Personnel and Training) is to ensure availability of entire manpower Specialist/Doctors, Nurses, Technicians, Hospital Assistants etc.
 (2) The DME
- (3) For Manpower requirement, internal arrangement is to be done within O/o the DME through DME Mr K. Venkatesh (Mob: 9849902961)or within O/o the Commissioner, APVVPDr Ramakrishnarao (Mob 8008553300),preferably locally within the district.
- (4) In case of continued deficiency, local recruitment be taken up immediately by the District Collector concerned as per Covid Instant order – 5 and GO 215 Medical & Health Dept dt. 24.3.2020
- (5) Trainers to be appointed as per list of Master trainers obtained from state HQ (Annexure 2). Trainers must impart training to all staff members with the support of Program Officer District Training Team in each district.
- (6) Nodal officer (Personnel and Training) shall be responsible for conducting training and submit Certificate to District Collectors& submitting training proforma as per checklist to state HQ.
- (D) Utilities-

Electric Power, Water Supply, Computers / Internet, Laundry, Waste disposal& sanitation have to be taken care of in hospital premises duly assigning responsibilities. It is to be ensured that Sanitation teams, Food supply teams, Bio-medical waste teams are in place as per protocol.

(E) Logistics & Material / Equipment supply-

- (1) Nodal Officer (Logistics and Material) is to ensure availability of entire Material and Equipment.
- (2) A detailed movement plan for moving the materials & equipment, particularly for ventilators to be followed (Annexure 3). Persons appointed & vehicles readiness has to be ensured for movement & shifting purposes.
- (3) Standard requirement for 400 non-ICU bedded and 100 ICU bedded hospital is enclosed (Annexure 4)
- (4) Nodal Officer Logistics and Material has to list down all the vendors/bio medical engineers for ventilators and other equipment in district, where repairs for equipment is feasible and time bound. In case of deficiency of repair technicians State Control Team/ MSIDC to be contacted
- (5) After repair, Fitness Certificate to be given to Special Officer COVID Hospital
- (6) In case of still gap existing, sourcing from DME is to be done, followed by sourcing from APVVP is to be done within the District within the District.

(F) Safety protocols-

All protocols including admission protocol, sample collection protocol, patient handling protocol have to be briefed & enforced onto the hospital staff. They are beingissued in separate Covid instant Orders.

(G) Technical support-

Technical Sub-Group (TSG) has to be set up by proceedings by District Collector, with following constitution, which shall be in contact with Technical Advisory Group (TAG) at state-level, headed by Mr. (Dr) Venkatesh K. (Mob: 9849902961)-

- i. Head representative of D.M.E in district (chairman)
- ii. Head representative of APVVP in district
- iii. Senior Professor (Pulmonologist)
- iv. Senior Professor (Anaesthesiologist)
- v. Senior Professor (Medicine)
- vi. Senior Professor (ENT Surgeon)
- vii. Senior Professor (Microbiologist)

viii. Any other specialist (all members).

All the District Collectors are directed to complete inspections and submit the filled in checklist by 28/3/2020.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

All the Collector & District Magistrates

Copy to :

All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

	COVID – Hospital Readiness	
A.	Basic Details	
	Name of Hospital & Address	
2	Priority level of hospital (SCH/ DCH – I Line or II line or III line)	
3	Hospital Catchment Area i.e. region of service	
4	Name of Hospital Superintendent & contact details:	
5	Whether Hospital Superintendent has taken charge in writing & in person; date & time:	
6	Whether Special Officer by District Collector appointed through proceedings; name & contact details:	
7	Whether 3 Nodal officers have been appointed by Hos consultation of Special Officer for:	pital Superintendent in
7.1	Nodal Officer for Logistic and Material, Name and contact details	
7.2	Nodal Officer for Patient Case Management, Name and contact details	
7.3	Nodal Officer for Personnel Management and Training, Name and contact details	
F	A. Rooms & Beds plan	
8	Whether bed capacity plan – (Floor wise, ward wise, ICU & non ICU plan) prepared?	
8.1	No. of Non-ICU beds	
8.1	No. of ICU beds with ventilators & oxygen supply	
8.2	Total No. of beds	
8.3	Is the Isolation ward separate from rest of the facility?	
8.4	Does the isolation ward has separate entry & exit?	

8.5	Whether signage	es have been displaye	ed properly at		
	all facilities?				
8.6	No. of isolation n	ooms with attached w	vashrooms		
8.7	Are bed side scrubeds	eens/curtains placed	between two		
8.8	Whether negative ward?	e pressure is maintair	ned in isolation		
8.9		ity status of beds			
	Type of beds ICU Non-ICU	Total No. of beds	Status (Occupied/Vacant)	Available beds	
	Total				

Ŋ

Β.	. Human Resource	25:			
9	Manpower requir	ement: Standard re			
	hospital is enclose	d (Annexuro 1)	equirement for 40	0 bedded	
9.1.1	Whether internal a	rrangement has be			
	to meet manpowe	requirement has be	en done within O/	o the DME	
9.1.2	Whether internal a	rrangement has be	and the second		
	Commissioner, AF	WVP	en done within O/	o the	
9.1.3	Whether arrangem	ents to rope in son	1000 -51144		
	professionals have	e been done through	nces of IMA/local	medical	
9.2.	Trainings: Whethe	er Nodal Officer – T	rainings and it	10	
9.2.1	Whether the list of	master trainers obt	ained from State	1102	
				HQ?	
9.2.2	Whether action pla	in to impart Training	Drenarod 2		
9.2.2	Furnish the schedu	ule of trainings	prepareu :		
		0			
	Type of medical	No of trainees	Schedule	Tupo of	
	professionals			Type of tra	ainings
С.	Logistics and Mat	erial			
	Standard requirem	ent for 400 non ICI	bedded and 100	ICU hadda u	
	one of the the the	6 21			nospital is
	Whether Nodal Offi	cer – Logistics & M	atorial supply apr	pointed to	
0			archa subby ant	Junied IO	
-	ensure availability of	of entire Material an	d Equipmont?	intou to	
	ensure availability of PI furnish name and	of entire Material an	d Equipment?		

17

10.1	Whether detailed requirement of Material 4	
10.2	Whether detailed requirement of Materials/equipment prepared?	
	Whether list of all the vendors/bio medical engineers prepared	
10.3	installation/repair of ventilators and other equipment ?	
	Whether a detailed movement plan for moving the materials &	
10.4	equipment from DME or APVVP hospitals, prepared?	
10.4	Whether protocol related to PPE usage has been enforced and	
D	bhereu to the hospital staff? (As per Appoyure 2)	
D.	Basic Amenities	
11	M/bathan III I III	
12	Whether availability of all types of power supply has been ensured?	
12	and a substantial of the second	
13	soon chouldu	
13	Whether availability and supply of prescribed food for patients has	
10.1		
13.1	Whether supply of food is being done in non-contagious manner?	
13.2		
13.3	Whether sanitation team has been deployed 2	
14	Whether required number of computer systems, and the second	
14.1	theater Data Lilly Unplaints have been appaint to	
14.2	Whether internet lacility has been enabled with	
E.	Safety, Technical & Information Protocols	
15	Whether Patient Handling Protocol by use/limited use/ without using PPE has been briefed to the	
16	theater the sample collection protocol boo boom being the	
17	Whether Bio medical waste disposal protocol has here the	
	the staff? (Annexure 6)	
18	Whether Deceased Body Management Distance In the	
	to the staff? (Annexure 7)	
19	Whether Technical Sub-Group (TSG) has been as to a	
20	There is a real of the line in the line in the line is the	
F.		
25	Whether the quarantine-inmatos if any has here to the	
	from the hospital to the designated Quarantine Facility as per	
	prococor:	
25.1	If not, then what is the deadline of vacating out Quarantine from the	
	hospital?	
26	Whether the In-Patients (IPD) have been to the	
	Whether the In-Patients (IPD) have been totally moved out or from	
	the hospital by way of discharge OR by way of shifting to other hospital?	
27	hospital	
	Whether deadline for complete vacating the hospital has been	
28	1 Chould Delote aumitting Covid confirmed nationtal	
20	Whether the Hospital is fully ready to take COVID-19 patients	

Signature of Special Officer (Coordination)

Signature of Hospital Superintendent

Signature of Dt Collector

-	Ś	m	2	-		15	1											Man Power	,															_					
	Stretcher bearer	ECG Tech	MNO	FNO	Lab Technician	Anaesthesia Technician	Staff Nurse	Nephrologist	PG	Professor/Associate/Assitant Prof	Microbiologist	PG/House Surogen/SR	Professor	Assistant/Associate Professor	Psychiatrist	PG	Professor	Professor/Associate/Assitant	ENT Surgeon	Super Specialist Cadrio	Super Specialist Nephro	Super Specialist Gastro	PG/House Surogen/SR	Professor	Assistant/Associate Professor	Physician	PG	Professor	Assistant/Associate Professor	Pulmonologist	PG	Professor	Assistant/Associate Professor	Anaesthesiologist		Total ICU Beds:	Total Beds:	Hospital Name:	Type of Hospital:
	45	45	180	180	45	180	180		10	10		•				10	10			6	6	6	40	8	60		20	4	30		20	4	05		Requirement (for 400 non ICU and 100 ICU beds)	_			
																														1					Availability				
	_											-						-			1														Gap				Jenst
																				_								-							Deputation				
						-		1	1	1	4						-														•				Deputation Gap After Deputation				
																																			Remarks				

Annexure I: MATERIAL ASSESSMENT (for 400 non ICU and 100 ICU beds)

Annexure-II

The Proposed list of Trainers for Conducting training to Private practitioner at Districts.

S.No	District	Name of the Trainers
		Dr.Suryaprakash
		Dr.Nagamohan
1	Anantapur	Dr.Manoranjan Reddy
		Dr.Sudheendra
		Dr.Anil Kumar
		Dr.Srinivasulu
2	chittoor	
		Dr.Niranjan Reddy
		Dr.Reddappa
		Dr.Kiran , Pulmonologist, GGH
3	East Godavari	Dr.Ramesh , Pulmonologist
		Dr.Janaki Rama Raju , Asst.Prof.Gen.Med
		Dr.Rambabu Naik , Mo
		Dr.Adi Seshu Babu
4	Guntur	Dr.Padmalatha
		Dr.Prasanthi
		Dr.Sambasiva Rao
		Dr.Laxmikar
5	YSR Kadapa	Dr.Jabiulla
		Dr.Chiranjeevi Reddy
		Dr.K.Naga raju
		Dr.Aruna ,Pulmonologist
6	Krishna	Dr.Jagadish , General Medicine
		Dr.Sivamma , Microbiologist
		Dr.Moti Babu
		Dr.Pavan , SMO Dr.Sridhar Rao , Pulmonologist
7	Kurnool	Dr.Sailaja, Pulmonologist
		Dr.Mokeshwarudu ,DTCO
		Dr.Khadhar Bas
		Harichandra
8	Nellore	Dr.J.Sudhakar
		Dr.K.Sudheer
		K.Ravi ,HOD E.NT.
		John Richadson ,Ass .Prof
9	Prakasam	Dr.Jaya Sundram ,Ass .pro
-		G.Srinivas .Prof GMC
		Dr.K. Rama Devi
		Dr.B.Jagannadha Rao , Addl.DMHO
		Dr.K. Apparao , Mo ,IDSP
10	srikakulam	Dr.D.Vidya Sagar , Physician (RIMS)
		Dr.A.L.B Srinivasulu MD SPM (RIMS)
		Dr.Aditya Varma Physician
		Dr.Subrahmanyam , Pulmonologist
11	Vizianagaram	Dr.Srikanth , Anaesthetist
		Bheemesh , Male Staff Nurse
		Dr.Bhavani ,SMO NPSP
		Dr.Murali mohan , Epidemiologist
12	Visakhapatnam	Dr.laaxmi Soujanya
		Dr.Yerriah ,SPM
		Dr.Raviteia . Mo
		Dr.Raviteja , Mo
13	West Godavari	Dr.Raviteja , Mo Dr.Joshi Dr.Rafiq

Dear the above the trainers that can impart trainee to all practitioners with the support of program officer district training team in each district .

Annexure III : Ventilator Movement Plan

S.NO	INSTITUTE	EXISTING VENTILATORS	WORKING VENTILATORS	NEW VENTILATORS	APVVP DIVERSIO N FROM	MINOR REPAIRS	DIVERSION TO	ΤΟΤΑΙ	
1.	SMC VIJAYAWADA	2 8				5			
	GGH,GUNTUR		20	5		15	SMC,VIJAYAWADA	105	
	ELURU,DH		6	4		2	51410,413,111,111,111		
	Kurnool		15	5					
	Sub Total	2 8	41	14		22			
2.	NELLORE MEDICAL COLLEGE	2 6				6	NELLOR E	92	
	KADAPA		15	5			MEDICA	92	
	TIRUPATI		15	5			L		
	ANATAPUR		10	5			COLLEG		
	ONGOLE		0	5			E		
	Sub Total	2 6	40	20		6			
3.	VIMS,VISHAKAPATNA M	3	25	5		11			
	KAKINADA		10	5		10			
	RIMS, SRIKAKULAM		5	5		6	VIMS,VISHAKA	128	
	VIJAYANAGARAM DH		10	0		0			
	Sub Total	3 6	50	15		27			
	Grand Total							325	

1. Procurement of new ventilators:

- a. Purchase order placed for 100 ventilators
- b. Another 100 ventilators will be procured
- c. In total 525 ventilators will be made available in COVID hospitals

Annexure IV: MATERIAL ASSESSMENT (for 400 non ICU and 100 ICU beds)

Type of Hospital:

Hospital Name:

	Total ICU Beds:				and the	E.C.
		Requirement (for 400 non ICU and 100 ICU beds)	Availibility	Gap	Gap Arrangement	Final Gap
	PPE	45000			1	
	N 95 Mask/ FFP 2 Mask	45000				
	Triple layer / Surgical Mask	40000				
	Disposable Gloves pairs	60000			1.528	
	Hypo solution					
Material	Sanitizer		~			
	Bed Side Curtain	100				
	Bed Sheets	300			Test of	
	BP Apparators	20				
	HIV Kits					
	Disinfectant can					
	1.VENTILATORS	100			1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1	
	2.ENDO TRACHEAL INTUBATION BOUGIES	50				
	3.ENDOTRACHEAL INTUBATION STYLETS	50				
[4.FINGER PULSE OXYMETERS	200			er 1	
	5.MULTI PARA MONITORS	100				
	6.ENDOTRACHEAL TUBES	100 Each Size			125 7	-
	7.ENDOTRACHEAL TUBES	25 Each Size child			Der P	
	3.OROPHARYNGEAL AIRWAYS GREEN) ADULT	600				

Total Beds: Total ICU Beds:

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		200	33.MICRO PORE PLASTERS
		400	32.NIV (BIPAP) MASKS
		400	STERYLLIUM
			31HAND SANITIZERS -
24.5		1500 Lts	30.BETADINE SOLUTION
		1500 Lts	29.BETADINE SRUB
		200	28.SALINE STANDS
		80	27.BIPAP MACHINES
lig + set		t I	CONTRACT)
		~	25.ECG MACHINE (IN RATE
		1000	CATHETERS 14 & 16 SIZES
			24 HEINARY ENLEY
		600	23.DYNA PLASTERS
		4000	1e 22.IV SETS
		4000 Lts	21.SURGICAL SPIRIT
		3000	20.IV CANNULAS
		50	19. AIR ALPHA BEDS
		100	18.FIVE PIECE ICU BEDS
		600	17.T PIECE
		400	RESERVOIR BAGS
			16.FACE MASK WITH
~		200	15.SYRINGE PUMPS
		1200	14. IV MICRO DRIP SETS
		600	CATHETERS
		40	
		;	
		25	RI ADES
			11.PAEDIATRIC
		100	WITH 4 BLADES
			10. ADULT LARYNGOSCOPES
		100	AIRWAYS(WHITE) PEDIATRIC
	-		

Equipme nt

34.PATIENT DISPOSABLE	1000			
GOWNS&CAPS	1000			sal -
35.THREE WAY CANNULAS	400			
36.RYLES TUBE	400			-
37.CVP LINE CATHETERS	100			
38.NASAL CANNULAS FOR	200	1 1		6-
OXYGEN	200		 	
39. ELECTRICAL SUCTION			27	
APPARATUS NOICE	25			
LESS				
CRASH CARTS	20			
DEFEBRILLATORS	12			
THERMAL THERMA METERS	80			
PATIENT TROLLY	20			
WHEEL CHAIRS	20			
STEEL TOP ROUND STOOLS	80			
OFFICE CHAIRS	20			
	as per requirement			

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Appointment – Appointment of Nodal Officer at State Level for supervising COVID-19 healthcare(quarantine) camps set-up by other states, particularly the neighboring States to accommodate people of Andhra Pradesh–Orders – Issued

GENERAL ADMINISTRATION (POLITICAL.A) DEPARTMENT

G.O.RT.No. 643

Dated: 28-03-2020

-:o:-

ORDER:

TO

The following order is notified with immediate effect:

Since the announcement of a nation-wide lockdown by Central Government on 23rd March 2020, the inter-state movement of people has been restricted. Several States, particularly the States neighboring the borders of Andhra Pradesh, have set up healthcare (quarantine) camps in the border Districts, in which people of Andhra Pradesh are accommodated during the ensuing nation-wide lockdown. Kolar District in Karnataka, Varanasi District in Uttar Pradesh, etc. are one of the few examples of such districts.

2. It is important to keep track of the facilities and basic amenities provided in these camps such as quality of shelter, sanitation, hygiene, water, food etc. Further, it is vital to get direct feedback from the people of Andhra Pradesh, who reside in these healthcare (quarantine) camps, so that the State Government can take up these issues with the concerned authorities and ensure that proper corrective measures are put in effect.

3. Keeping the above in mind, Sri Satish Chandra, IAS (1986), Special Chief Secretary, Higher Education and Skill Development, is appointed as the Nodal Officer for this purpose. He will be in constant touch with the people in these healthcare (quarantine) camps and if any shortcomings are noticed by him, he will take it up with the concerned State authorities, and will submit a status and action taken report daily, to the Chief Secretary and the Chief Minister's Office.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

All the District Collectors in the State. All the Special Chief Secretaries/Prl. Secretaries/Secretaries. The HM & FW Department. All officers in CMO. The D.G.P., Mangalagiri. The Commissioner of Police, Visakhapatnam, Vijayawada. All District Superintendents of Police. All Municipal Commissioners in the State. All HODs of H.M. & F.W. Dept. All the DM& HOs in the State. Copy to: The Secretary to Governor, Rajbhavan, Vijayawada. PS to CS/ PS to Addl.C.S. to CM OSD to Dy.CM (HFW & ME). PS to Spl.C.S. to Govt., HM&FW Department. PS to Principal Secretary (Poll), GAD. PS to Commissioner, I & P.R. Department. SC/SF.

// Forwarded: By Order //

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Appointment –Appointment of Nodal Officer at State Level for supervising COVID-19 healthcare (quarantine) camps set-up in the various Districts of Andhra Pradesh–Orders – Issued

GENERAL ADMINISTRATION (POLITICAL.A) DEPARTMENT

G.O.RT.No. 644

-:o:-

ORDER:

The following order is notified with immediate effect:

2. Since the announcement of a nation-wide lockdown by Central Government on 23rd March 2020, the inter-district movement of people has been curtailed. The District Collectors have been asked to utilize public places such as kalyanmandapam, community halls and other vacant government buildings to set up healthcare (quarantine) camps in the Districts, where the people are accommodated during the ensuing nation-wide lockdown.

3. It is important to monitor and supervise the facilities and basic amenities provided in these camps such as quality of shelter, sanitation, hygiene, water, food etc. Further, it is vital to get direct feedback from the people, who are currently residing in those healthcare (quarantine) camps, so that the State Government can take up corrective measures.

4. Keeping the above in mind, Sri Peeyush Kumar, IAS (1997), Commissioner, Commercial Taxes, is appointed as the Nodal Officer for this purpose. He will be in constant touch with the people in these healthcare (quarantine) camps and will ascertain if there are any shortcomings or gaps. If such shortcomings or gaps are noticed by him, he, with the help of concerned District Collector will administer corrective measures and will submit a status and action taken report daily, to the Chief Secretary and the Chief Minister's Office.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

Dated: 28-03-2020

TO All the District Collectors in the State. All the Special Chief Secretaries/Prl. Secretaries/Secretaries. The HM & FW Department. All officers in CMO. The D.G.P., Mangalagiri. The Commissioner of Police, Visakhapatnam, Vijayawada. All District Superintendents of Police. All Municipal Commissioners in the State. All HODs of H.M. & F.W. Dept. All the DM& HOs in the State. Copy to: The Secretary to Governor, Rajbhavan, Vijayawada. PS to CS/ PS to Addl.C.S. to CM OSD to Dy.CM (HFW & ME). PS to Spl.C.S. to Govt., HM&FW Department. PS to Principal Secretary (Poll), GAD. PS to Commissioner, I & P.R. Department. SC/SF. // Forwarded: By Order //

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.08/COVID-19/2020,

Date: 27.3.2020

Sub: HMFW – COVID-19 – Guidelines for Management of Bio Medical Waste – regarding.

COVID INSTANT ORDER - 8

I. Guidelines for Management of Bio-Medical Waste Contaminated / Suspected to be contaminated with COVID-19 in Health Facilities.

Healthcare Facilities having patients tested positive for COVID-19 need to follow these steps to ensure safe handling and disposal of biomedical waste generated during treatment;

- 1. Keep separate bins/bags/containers (yellow colour) in isolation wards and maintain proper segregation of waste.
- 2. As a precaution, double layered bags (using 2 bags to ensure adequate strength and no-leaks) shall be used for collection of waste from COVID-19 isolation wards.
- 3. Collect and store biomedical waste separately prior to handing over the same to Biomedical Waste Disposal Agency.
- Use a dedicated collection bin in every ward and mandatorily label it as "COVID-19" to store COVID-19 waste separately in temporary storage room prior to handing over to Biomedical waste disposal agency.
- Biomedical waste collected in isolation wards can also be lifted directly from ward into Biomedical waste disposal agencies collection van.
- 6. In addition to mandatory labelling, bags/containers used for collecting biomedical waste from COVID-19 wards, should be labelled as "COVID-19 Waste". This marking would enable Biomedical waste disposal agencies to identify the waste easily for priority treatment and disposal immediately upon the receipt.
- Mixing of COVID-19 waste with the biomedical waste from other wards, general waste etc, should be avoided strictly.
- General waste other than bio medical waste should be disposed as per SWM Rules, 2016 only after proper disinfection.
- Maintain separate record of waste generated from COVID-19 isolation wards.
- 10. Use dedicated trolleys and collection bins in COVID-19 isolation wards. A label "COVID-19 Waste" to be pasted on these items also.
- 11. The (inner and outer) surface of containers/bins/trolleys used for storage of COVID-19 waste should be disinfected with 1% sodium hypochlorite solution.
- 12. Report opening or operation of COVID-19 isolation ward to State Pollution Control Board
- 13. Sanitation workers shall be specially trained separately for disinfecting and BMW and general solid waste so that waste can be collected and transferred timely to respective temporary waste storage area.

II. Guidelines for Management of Bio-Medical Waste Contaminated / Suspected to be contaminated with COVID-19 at Sample Collection Centres and Laboratories

- 1. Report opening or operation of COVID-19 sample collection centres and laboratories to concerned State Pollution Control Board
- 2. Sample should be collected by a designated clinician as per protocols defined.

MOST URGENT

- 3. The waste generated during sample collection should be collected in a double bagged dedicated collection bin mandatorily labelled "COVID-19" waste.
- 4. To store COVID-19 waste separately in temporary storage room prior to handing over to Biomedical waste disposal agency.

III. Guidelines for Management of Bio-Medical Waste Contaminated / Suspected to be contaminated with COVID-19 at Quarantine Camps for COVID-19 suspected patients

- 1. Less Quantity of biomedical waste is expected from quarantine centres. However, quarantine camps for suspected COVID-19 cases shall follow these steps to ensure safe handling and disposal of waste.
- Treat the routine waste generated from quarantine centres or camps as general solid waste and the same need to be disposed after disinfection. However, biomedical waste if any generated from quarantine centres/camps should be collected separately in yellow coloured bags and bins.
- 3. Quarantine camps/centres shall inform CBWTF operator as and when the waste is generated so that waste can be collected for treatment and disposal at CBWTFs.
- 4. In case of homecare for suspected patients, biomedical waste should be collected separately in yellow bags and the same shall be handed over to authorized waste collectors engaged by local bodies. ULB should report about the startup of quarantine camps or home care to CBWTFs and to request them to pick-up such waste either directly from such quarantined houses or from identified collection points.

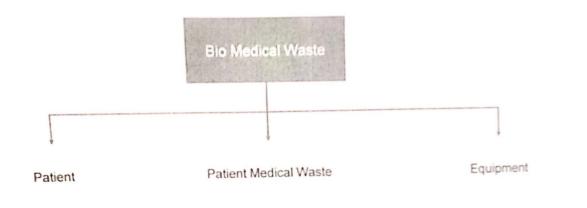
IV. Guidelines for Management of Bio-Medical Waste Contaminated / Suspected to be contaminated with COVID-19 at Biomedical Waste Treatment Facility:

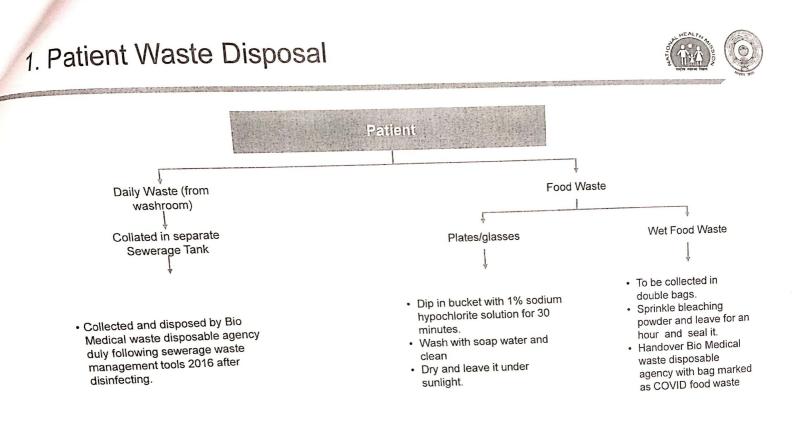
- Report to State Pollution Control Board about receiving of waste from COVID-19 isolation wards/quarantine camps/quarantined homes/COVID-19 testing centers;
- Operator of Biomedical Waste Treatment Facility shall ensure regular sanitization of workers involved in handling and collection of biomedical waste.
- Workers shall be provided with adequate PPEs including three layer masks. Splash proof aprons/gowns, nitrile gloves, gum boots and safety goggles.
- Use dedicated vehicle to collect COVID-19 wastes. Vehicle should be sanitized with sodium hypochlorite or any appropriate chemical disinfectant after every trip.
- COVID-19 waste should be disposed-off immediately with high priority upon receipt at facility.
- In case it is required to treat and dispose more quantity of biomedical waste generated from COVID-19 treatment, Biomedical Waste Treatment Facility may operate their facilities for extra hours, by giving information to State Pollution Control Board.
- Operator of Biomedical Waste Treatment Facility shall maintain separate record for collection, treatment and disposal of COVID-19 waste.
- The agency should not allow any worker showing symptoms of illness to work at the facility. The agency should provide adequate leave to such workers and by protecting their salary.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

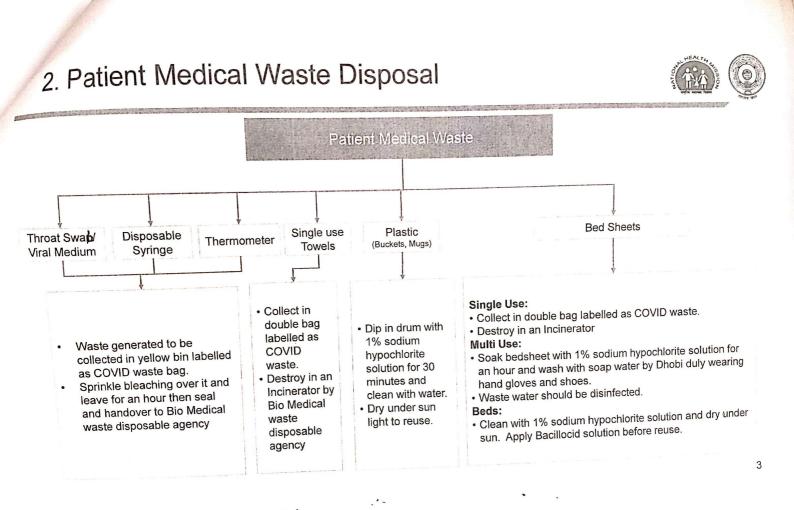
To All the Collector & District Magistrates Copy to: All the Joint Collector & additional district magistrates All the DM&HOS / DCHSs in the State

Biomedical Waste Management





Scanned with CamScanner



Scanned with CamScanner

3. Equipment Waste Disposal



- 1. All the disposable kits like tubes, airways, circuits and etc have to be collected and dipped in a bucket with 1% Sodium hypochlorite solution for about half an hour and to be sealed in a double bags bins. Hand over the biomedical waste disposing agency with labelled as COVID 19 waste on the bag.
- 2. Equipment should be cleaned with 1% Sodium hypochlorite solution
- 3. Ventilators have to be run with a testing bag for an hour with high flow.
- 4. Single use disposable bed sheets have to be collected, sealed in double bags and handed over to biomedical
- waste agency for incineration
- 5. All the equipment, chairs, tables, cots and all surfaces have to be cleaned with 1% Sodium hypochlorite solution and have to be recleaned with bacillocid solution repeatedly.
- 6. Wastages like blood bags should be first autoclaved at low temperature for 30 mins and then have to be collected, sealed in double bag and handed over to the Bio Medical waste disposable agency for disposal.

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GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.09/COVID-19/2020

Date: 28.03.2020

Sub: HMFW - COVID-19 - Permission to recruit Anaesthesia Technicians - use HDS funds for COVID - other miscellaneous instructions - Reg.

COVID INSTANT ORDER - 9 ***

- 1. In our preparation for gearing up the State and District COVID hospitals to be ready for the future challenges to treat critically ill patients suffering with Novel Corona disease (COVID-19), functional ventilators with staff is a critical area.
- 2. Hence, deployment of Anaesthesia technicians to run the ventilators is necessary.
- 3. Therefore, Dt Collectors are directed to recruit locally contract basis for a period of six months with remuneration as per the rules.

or

- 4. The District Collectors are furtherdirected to engage special sanitation teams wherever additional sanitation workers are required, for State and District COVID hospitals.
- 5. Permission is accorded to utilise Hospital Development Funds for procurement of disinfectants (1% Sodium Hypo chlorite, Lysol, bleaching powder).
- 6. The existing private Biomedical waste management agencies be directed to pick the biomedical waste from State and District COVID hospitals in separate vehicles and also to train the staff to handle and dispose them as per specified protocols.
- 7. Get the masks made locally using the local agencies or SHG groups

SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

All the Collector & District Magistrates Copy to: All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT Order No 11/COVID-19/2020 Dt 28.0

Dt 28.03.2020

COVID INSTANT ORDER 11

Sub Health Medical & Family Welfare Department – Prevention and Management of COVID 19 – Certain instructions for sample collection, transportation and testing – issued – Reg

In continuation of protocols and guidelines issued for various actions for Prevention and Management of COVID 19, the following guidelines and protocols are issued for sample collection, transportation and testing for COVID 19.

I. Criteria for sample collection(Whom to test)

- 1. All the foreign returnees(FR)into India/AP within 14 days from the international travel with symptoms(fever/Cough/Difficulty in breathing) shall be mandatorily tested.
- 2. All primary contacts of confirmed positive (who lives in the within the same households and who have been in close contact with FR) shall be tested without reference to symptoms between 5 to 14 days of such contact
- 3. All symptomatic health care workers.
- 4. All cases ARDS and SARI admissions in hospitals shall be mandatorily tested.
- 5. All asymptomatic FRs from High risk countries with in fourteen days of international travel
- 6. During the fever Surveillance in the community, all symptomatic (fever/Cough/Difficulty in breathing) suspects, who are identified in surveillance, shall be tested if
 - a. History of Fever/Cough or both for more than three days

Or

b. Sudden onset of breathlessness without any previous history

c. All persons with co-morbid conditions (diabetes , hypertension , cancer ,HIV , Immunosuppression) and elders (above 65 years) who manifest symptoms in 6(a) 6(b)

2. Protocols for Transportation of suspects

- 1. Identified suspect cases shall be transported in RRT ambulances to the designated sample collection centre.
- 2. All the suspect cases shall be admitted in the isolation wards and sample shall be collected at isolation wards.
- 3. MO PHC or MO in the urban ward level surveillance teams shall be responsible for conducting surveillance and decide for fit cases for sample collection
- 4. In addition to the two ambulances at the district HQ level, Designated ambulances shall be increased to one per division level for transport of suspects.
- 5. MO concerned shall inform the District RRT. The District RRT shall take steps for conducting community level surveillance as per the epidemiology.
- 6. MO shall fill the format A and submit to the District surveillance unit.
- 7. The designated ambulances shall take the suspect along with the EMT to the designated sample collection hospital.
- **8.** The suspect shall suitably handed over nodal officer of isolation centers in designated sample collection centre

3. Protocol at the sample collection centres

- 1. Every District Collector shall ensure nodal officer isolation centers shall be designated and notified to the state and district control centre.
- 2. Necessary precautions for the suspect isolation shall be taken at centers
- 3. All GGH and DH shall be designated in list annexed shall be designated as sample collections which shall be readied as per protocol
- 4. Necessary indent shall be placed to VDRL for collection of sample
- 5. After the examination of the suspect ,swabcollection shall be done by pulmonologist/ENT specialist

- 6. Sample collected shall be sent to microbiology department for triple layer packing the sample as per ICMR protocols
- 7. The details of sample collected shall be entered in to the online lab management (MSS-COVID)given for this purpose so that the same is properly tracked
- 8. Suspects who are brought to sample collection center shall be dealt with as per patient management protocol conveyed.

5.Sample transportation protocol

- 1. The samples collected shall be transported to the designated laboratory under proper super vision on daily basis. Frequency shall be increased based on the sample load.
- 2. Dedicated vehicles shall be deployed at district for this purpose. Two vehicles shall be hired for this purpose per each district.
- 3. Details of sample transportation shall be uploaded in the online system in MSS-COVID

All the District Collectors shall take steps for close monitoring of the sample collection and laboratory testing by way of designating one Joint collector responsible for both surveillance and sample collection activity who will be the single point of contact for aforesaid activities.

DMHOs shall coordinate the aforesaid arrangement and report to the District collector, JC(Nodal Officer) and the district control room on daily basis

cu

SPECIAL CHIEF SECRETARY TO GOVERNMENT

Τo,

All the District Collector in the state All the DMHOs in the state All the superintendents of teaching hospitals.

3

ANNEXURE

LIST OF SAMPLES COLLECTION CENTRES

- 1. GGH Srikakulam
- 2. District Hospital VIzianagaram
- 3. KGH Vishakhapatnam
- 4. DH Anakapalli
- 5. GGH Kakinada
- 6. DH Rajahmundry
- 7. DH Eluru
- 8. GGH Vijayawada
- 9. DH Machilipatnam
- 10.GGH Guntur
- 11.DH tenali
- 12.GGH Prakasam
- 13.DH kandhukuri
- 14.GGH Nellore
- 15.SVRRGGH Tirupathi
- 16.DH Madanaplli
- 17.GGH Anathapur
- 18.DH Hindupur
- 19.GGH Kurnool
- 20.DH Nandyala

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GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No 12 /COVID-19/2020

Dt 28.03.2020

COVID INSTANT ORDER -12

 Sub Health Medical & Family Welfare Department – Prevention and Management of COVID 19 – Certain instructions for sample collection, transportation and testing – issued – Reg
 Ref Memo No 018/COVID -19/2020 Dt 27.03.2020

Surveillance in urban areas attains the importance worldwide due to close proximity and density of population in the urban areas. Accordingly In continuation of the Instant order cited above, the following orders are issued

- Municipal Commissioners in the urban areas shall ensure functioning of the ward level surveillance teams which are constituted by the District Collectors. Sanitation around the high density clusters shall be ensured.
- 2. The urban ANMs and ward level ANMs shall be utilized for the purpose of containment and active surveillance
- 3. It shall also be noted that no PPE is required for the survey. Surveillance/Survey staff shall use the basic safety precautions such as simple masks or cloth for covering the mouth. Hand hygiene shall be maintained adequately. Necessary sanitizers or soaps shall be made available for the staff.

District Collectors shall take necessary action accordingly

SPECIAL CHIEF SECRETARY TO GOVERNMENT

Τo,

All the District Collector in the state All the DMHOs in the state All the superintendents of Teaching hospitals.

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.081-4/SCS-Peshi/COVID-19/2020,

Dated:31.3.2020

Sub: HM&FW – COVID-19 - Creation of exclusive hospitals at State and District Level – Orders – Issued.

In accordance with the directions of Government of India to create exclusive Hospitals for Corona positive patients, Government of Andhra Pradesh has established following 4 exclusive State Level COVID Hospitals:

Sl.No	Name of the Hospital	Category	Bed Strength
		No. of non- ICU beds	400
1.	VIMS Hospital	No. of ICU beds with ventilators	148
		No. of non- ICU beds	500
2.	GGH, Vijayawada	No. of ICU beds with ventilators	114
		No. of non- ICU beds	400
3.	GGH, Nellore	No. of ICU beds with ventilators	132
	Sri Padmavathi Medical	No. of non- ICU beds	380
4.	College, Tirupati	No. of ICU beds with ventilators	50
	TOTAL	No. of non- ICU beds	1680
		No. of ICU beds with ventilators	444

In addition, 13 exclusive hospitals for Corona Positive patients have been established at District Level @1 per district as follows:

Sl.No	Name of the Hospital	Category	Bed Strength
		No. of non- ICU beds	780
1.	MIMS, Vizianagaram	No. of ICU beds	11
		No. of non- ICU beds	702
2.	GEMS, Srikakulam	No. of ICU beds	16
3.	GITAM Institute of Medical	No. of non- ICU beds	400
	Sciences, Visakhapatnam	No. of ICU beds	14
4.	Fathima Medical College	No. of non- ICU beds	500
	Hospital, Kadapa	No. of ICU beds	4
5.	KIMS, Amalapuram, East	No. of non- ICU beds	730
	Godavari	 No. of non- ICU beds No. of ICU beds t No. of non- ICU beds No. of ICU beds 	52
6.	Shantiram Medical College	No. of non- ICU beds	700
	Hospital, Kurnool	No. of ICU beds	36
7.	ASRAMS Hospital, Eluru,	No. of non- ICU beds	700
	West Godavari	No. of ICU beds	10

		No. of ICU beds	334
	TOTAL	No. of non- ICU beds	6662
		No. of ICU beds	70
13.	KIMS, Ongole, Prakasam.	No. of non- ICU beds	150
		No. of ICU beds	10
12.	Simhapuri Hospial, Nellore	No. of non- ICU beds	200
		No. of ICU beds	50
11.	NRI Hospital, Guntur	No. of non- ICU beds	400
		No. of ICU beds	30
10.	Apollo Hospital, Chittoor	No. of non- ICU beds	400
	Medical Sciences, Vijayawada	No. of ICU beds	12
9.	Pinnamaneni Institute of	No. of non- ICU beds	800
	Ananthapuram	No. of ICU beds	19
8.	Saveera Hospital,	No. of non- ICU beds	200

Collectors and District Magistrates should take Possession of the above Health facilities and report immediate compliance regarding functioning of these hospitals as per the checklist conveyed.

Special Chief Secretary to Government

To

All the District Collectors in the State **Copy submitted to**

- 1. The Secretary, Health & Family Welfare, Government of India, Nirman Bhavan, New Delhi.
- 2. The Additional Secretary and Mission Director, National Health Mission, GOI, New Delhi.

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department- COVID-19 – In-charge arrangements to look after the matters relating to VRDL Labs and other Labs used for COVID-19- Orders-Issued.

HEALTH, MEDICAL&FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.232

Dated.08.04.2020 Read:

G.O.Rt.No.213, HM & FW(B2) Department, dt.24.03.2020.

-0-

ORDER:

Government is taking all the necessary measures for containment and prevention of spread of Pandemic COVID–19. Government have established the VRDL Labs for testing the suspected COVID cases in the State.

2. Government after examination, hereby appoint the following Officers as in-charge to look after all the matters relating to VRDL Labs and any other Labs which are used for COVID-19:

- (i) Dr. Mallikarjuna. A, IAS., CEO, Dr YSR Aarogyasri Health Care Trust, Guntur.
- (ii) Sri. Sumit Kumar, IAS, MD., APSFL & Spl. Officer for COVID-19.

3. The above in-charge Officers shall monitor the matters relating to the VRDL Labs in the State, accordingly.

Dr.K.S.JAWAHAR REDDY SPL.CHIEF SECRETARY TO GOVERNMENT

То

Dr. Mallikarjuna. A, IAS., CEO, Dr YSR Aarogyasri Health Care Trust, Guntur. Sri.Sumit Kumar, IAS, MD., APSFL & Spl.Officer for COVID-19. Copy to : The PS to the Use (bla Dr. C M(UL SM(2M5))

The PS to the Hon'ble Dy.C.M(H, FW&ME). The PS to the SpI.C.S. to Government, HM&FW Department. SC/SF.

//FORWARDED: :BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department – COVID-19 - Hospital preparedness – Filling up of certain categories of posts on contract basis purely on temporary basis for a period of one year for COVID-19 purpose – Permission - Accorded - Orders - Issued.

HEALTH MEDICAL & FAMILY WELFARE (A1) DEPARTMENT

G.O.RT.No. 240

Dated: 17-04-2020 Read the following:

- 1. G.O.Ms.No.27, HM&FW (G) Dept., Dt:16.3.2018.
- 2. From the Director of Medical Education, AP, Vijayawada e.office File No. HMF02-34021/1/2020-AD-PLG-DME (Computer No.1134190)

ORDER :

In the circumstances reported by the Director of Medical Education, AP, Vijayawada in the reference 2nd read above, Government after careful examination of the matter, hereby accord permission to recruit (1170) Specialists, (1170) General Duty Medical Officers, (2000) Staff Nurses, (306) Anesthesia Technicians, (300) FNOs, (300) MNOs and (300) Sweepers on contract basis purely on temporary basis for a period of one year for providing services for pandemic COVID-19 as per the guidelines issued vide reference 1st read above, duly suppressing the existing vacant posts i.e., Additional Director, Professor, Associate Professor, Assistant Professor and Civil Assistant Surgeon for a period of one year.

2. Further, the Government hereby, constitute a Committee to recruit the State level posts of 1170 Specialists, 1170 General Duty Medical Officers, with the following members:

Commissioner, Health & Family Welfare	- Chairman
Vice Chancellor, Dr NTRUHS,	- Member
Director of Medical Education	- Member
Commissioner, APVVP	- Member
Director of Public Health	- Member

3. The Director of Medical Education, AP., Vijayawada is permitted to request the District Collectors concerned to recruit the posts of Staff Nurses, Anesthesia Technicians, FNOs, MNOs and Sweepers sanctioned in Para-(1) above on contract basis purely on temporary basis for a period of one year for providing services for pandemic COVID-19.

4. This order issues with the concurrence of Finance(HR-II) Department vide their U.O.No.1135064 / HR-II/ IN01-HR0MISC/28/2020 , Dated.12.04.2020.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH) Dr.K.S.JAWAHAR REDDY

SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

The Director of Medical Education, AP, Vijayawada. The Commissioner, Health & Family Welfare, AP, Vijayawada. The Commissioner, APVVP, Vijayawada. The Director of Public Health, AP, Vijayawada. All the Members of the Committee.

(P.T.O)

Copy to: All the District Collectors. The P.S. to Addl. C.S. to CM. The P.S. to the Hon'ble Deputy C.M(HFW&ME). The P.S. to C.S. The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

// FORWARDED:: BY ORDER//

SECTION OFFICER

Lockdown

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department - Containment, Control and Prevention of Spread of COVID-19 – Notification – Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 202

Dated: 18-03-2020 Read the following

1. G.O.Rt.No.189, HM&FW (B2) Deptt., dt. 13.3.2020 2. Memo No. 26022(33)/17/2020-B, dt. 13.3.2020 3. D.O.No.Z-21020/14/2020-PH, Dt: 16.3.2020 from the Secretary, Health, GOI.

<u>ORDER</u>

World Health Organization (WHO) has declared recent Corona Virus Disease (COVID-19) pandemic affecting all the regions of the world as Pandemic. WHO also classified risk assessment as Very High at the Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19.

2. Whereas, the Government of Andhra Pradesh to empower certain officers of the State Government to take all such measures as may be necessary to contain spread of the said Virus in the State and in exercise of the powers conferred under Section-2, 3 and 4 of Epidemic Diseases Act, 1897 issued "the Andhra Pradesh Epidemic Disease COVID-19 Regulations 2020." Vide G.O. 2nd read above.

3. To effectively enforce the Regulations regarding COVID-19 read with all the enabling provisions in continuation of instructions issued earlier vide reference 1,2 read above, Government hereby issue the following instructions to prevent and contain spread of COVID-19 in the State of Andhra Pradesh:

I. Educational Institutions:

a. All educational, training, coaching (Schools /Colleges / Universities) institutions shall be closed with immediate effect up to 31.03.2020. All hostels and boarding facilities for students / trainees should be evacuated immediately and arrangements should be made for sending students / trainees to their respective homes under due precautions. Students should be advised to stay at home. Wherever possible Institutions should make provision for online classes for continuity purposes.

b. wherever exams are going on, the same should be conducted as per schedule and students should be send home immediately post completion of schedule.

c. Physical distancing of 1.00 meter should be maintained between students in ongoing examinations.

d. Students who are suffering from fever, cold and cough should be made to write examinations in separate rooms.

II. Social Distancing Measures:

Social distancing is a non-pharmaceutical infection prevention and control intervention implemented to avoid/decrease contact between those who are infected with a disease causing pathogen and those who are not, so as to stop or slow down the rate and extent of disease transmission in a community. This eventually leads to decrease in spread, morbidity and mortality due to the disease.

All proposed interventions shall be in force till 31st of March, 2020. They will be reviewed as per the evolving situation. The following interventions are directed:

1. Private sector organizations/employers are encouraged to allow employees

to work from home wherever feasible.

- 2. Meetings, as far as feasible, shall be done through video conferences.
- Minimize or reschedule meetings involving large number of people unless necessary.
- 3. Restaurants to ensure handwashing protocol and proper cleanliness of frequently touched surfaces. Ensure physical distancing (minimum one metre) between tables; encourage open air seating where practical with adequate distancing,
- 4. Keep already planned weddings to a limited gathering, postpone all nonessential social and cultural gatherings.
- 5. Local authorities to have a dialogue with organizers of sporting events and competitions involving large gatherings and they may be advised to postpone such events.
- 6. Local authorities to have a dialogue with opinion leaders and religious leaders to regulate mass gatherings and should ensure no overcrowding/at least one metre distance between people. Page 1 of 2
- 7. Local authorities to have meeting with trader's Associations and other stakeholders to regulate hours, exhibit Do's and Don'ts and take up a communication drive in market places like sabzi mandi, anaj mandi, bus depots, railway stations, post-offices etc., where essential services are provided.
- 8. All commercial activities must keep a distance of one meter between customers. Measures to reduce peak hour crowding in markets.
- 9. Non-essential travel should be avoided. Buses, Trains and aeroplanes to maximize social distancing in public transport besides ensuring regular and proper disinfection of surfaces.
- 10.Hospitals to follow necessary protocol related with COVID-I9 management as prescribed and restrict family/friends/children visiting patients in hospitals.
- 11.Hygiene and physical distancing has to be maintained. Shaking hands and hugging as a matter of greeting to be avoided.
- 12.Special protective measures for delivery men/ women working in online ordering services.
- 13.Keep communities informed consistently and constantly.

BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr. K.S. JAWAHAR REDDY SPL. CHIEF SECRETARY TO GOVERNMENT

То

The Special Chief Secretary to Government, Revenue, C.T & Excise Dept.

- The Special Chief Secretary to Government, Higher Education Deptt.
- The Principal Secretary to Government, School Education Department.

The Secretary to Government, MA & UD Department.

The Principal Finance Secretary, Finance Department.

The Principal Secretary to Government, PR & RD Department.

The Principal Secretary to Government, TR & B Department.

All the Departments of Secretariat.

The Director General of Police, Andhra Pradesh .

All the District Collectors.

All the Commissioners of Police,

All the Superintendents of Police.

All HoDs of HM&FW Department.

Copy to:

The P.S. to Addl. C.S. to CM. The P.S. to the Hon'ble Deputy C.M. (H,FW&ME). The P.S. to C.S. The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

//FORWARDED :: BY ORDER//

SECTION OFFICER.

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM & FW Dept – Containment, Control and Prevention of spread of COVID – 19 – Further instructions /measures – Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTEMNT

G.O.RT.No. 204

Dated: 19-03-2020 Read:

G.O.Rt.No.202, HM & FW (B2) Deptt., Dt:18.03.2020.

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ORDER :

In continuation of the instructions issued in G.O.Rt.No.202, HM & FW Deptt., dated 18.03.2020, the Government hereby issue the following additional instructions/measures to prevent the spread and containment of COVID-19 in the State of Andhra Pradesh:

I. Non-essential commercial establishments:

a) All cinema theatres, malls, gyms, swimming pools, museums, social and cultural centres shall remain closed till 31st March, 2020 with immediate effect.

II.Religious / Cultural Events:

- a) Pilgrims shall be restricted to all major Temples, major Mosques/Darghas and major Churches. However, the daily rituals in all the said religious places shall continue.
- b) With respect to minor Temples, minor Mosque/Darghas and minor Churches, where smaller number of piligrims visit, local authorities or Committees shall take action to maintain social distancing of at least two meters in the ques and sitting.
- c) Local authorities shall ensure that significant local cultural events and jataras can be postponed to a later date and if they are inevitable, keep the gatherings to minimum till easing of these instructions.

III.Travel and Transport:

- a) Non-essential travel should be avoided. Buses, Trains and Airlines to maximize social distancing in public transport, besides ensuring regular and proper disinfection of surfaces.
- b) Public Transport Department shall ensure that their carriers are not over-crowded, and passengers shall be maintaining social distancing of minimum of one meter.

P.T.O.

IV. **Public Places and Events:**

Restaurants, Bars, Pubs shall ensure hand washing protocol at the entrance and proper cleanliness of frequently touched surfaces and also to ensure physical distancing (minimum one metre) between tables, encourage open air seating, where practical with adequate distancing.

All the above instructions shall continue till 31st March, 2020 and 2. further action shall be taken after assessing the situation.

3. All the Departments of the Secretariat who are Administratively concerned with the above guidelines/measures, shall take further immediate necessary action to issue instructions to the concerned and see that the said instructions are implemented scrupulously.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr. K.S. JAWAHAR REDDY

SPL. CHIEF SECRETARY TO GOVERNMEN		
To The Special Chief Secretary to Government, Revenue, C.T & Excise Department. The Special Chief Secretary to Government, Revenue (Endts) Department.	With a request to issue further Guidelines to operationalise the instructions issued in the containment G.O. pertains to them.	
The Special Chief Secretary to Government, YAT&C Department.		
The Principal Secretary to Government, Home Department.		
The Principal Secretary to Government, LE&T Department.	\geq	
The Principal Secretary to Government, Minority Welfare Department.		
The Secretary to Government, MA & UD Department.		
The Principal Secretary to Government, PR & RD Department.		
The Principal Secretary to Government, TR & B Department.		
The Principal Secretary to Government, I&I Department.		
Copy to:		

Сору то:

All the District Collectors. All the Commissioners of Police. All the Superintendents of Police. All HODs of H.M. & F.W. Deptt., The P.S to Chief Secretary to Government, The P.S to Addl. Secretary to Chief Minister. The OSD to Dy.C.M(H,FW&ME). SF/SC

// FORWARDED :: BY ORDER//

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

Revenue (DM) Department – Biological disaster – Inclusion of additional Items and Norms of Assistance from the State Disaster Response Fund (SDRF) in the wake of COVID -19 Virus outbreak – Orders – issued.

REVENUE (DM.I) DEPARTMENT

G.O.MS.No. 1

Dated: 19-03-2020 Read the following:

- 1. G.O.MS.NO.15, Revenue (DM.II) Department, dt.04-12-2015.
- From the Joint Secretary to Government of India, Ministry of Home Affairs, Lr.No.33-4/2020-NDM-1, dt.14-03-2020.

ORDER:

In the reference first read above, the State Government has adopted the Items and Norms communicated by the Government of India that are eligible for scale of assistance under SDRF/NDRF and also enhanced scale of assistance for certain items over and above the SDRF norms.

2. In the reference second read above Government of India have communicated the partially modified list of items and norms of assistance for containment of COVID-19 Virus in India, eligible from SDRF.

3. After consideration of the orders issued by the Government of India, extending the scale of assistance for containment of COVID -19 under SDRF, the State Government is hereby adopted the recommendations of Ministry of Home Affairs for extending the scale of assistance as ordered above. Accordingly, Government hereby issued orders the list of items and norms of assistance eligible from SDRF.

SI. No.	ITEMS	NORMS OF ASSISTANCE
	<u>Measures for Quarantine, sample</u> collection and screening:	As per actual expenditure and as per the assessment of need by State Executive Committee (SEC) to ensure the effective containment of outbreak
1.	accommodation, food, clothing,	for a period up to 30 days. The SEC will decide the number of quarantine camps, their duration and the number of persons in such camps.
	quarantine camps (other than Home Quarantine) or for cluster	the prescribed limit subject to condition that expenditure on this account should not exceed 25% of
	collection. c) Support for checking screening	
	Procurement of essential equipments/ labs for response to COVID-19 :	Expenditure is to be incurred from SDRF only (and not from NDRF), as assessed by the State Executive Committee (SEC) to strengthen the surveillance and control measures against COVID -19
2.	testing laboratories within the Government and the cost of consumables.	virus outbreak.
	 b) Cost of personal protection equipment for health care, municipal, police and fire authorities. 	Total expenditure on equipment should not exceed 10% of the annual allocation of SDRF.
	c) Cost of Thermal Scanners, Ventilators, Airpurifiers, and consumables for Government hospitals.	

NOTE:-

- 1. SEC shall ensure overall oversight mechanism so that no duplication takes place with reference to other Government Schemes
- Any amount spent by the State for COVID -19, over and above the ceiling, would be borne out of the resources of the State Government and not from SDRF.

(PTO)

4. The State Executive Committee will fix the uniform rates/ GEM assured for procurement of the consumables, equipment for health care, thermal scanners, Ventilators, Air purifiers and establishment of Laboratories etc.,

5. All the District Collectors,/ Director of Medical Education, Vijayawada / Commissioner APVVP, Vijayawada and related authorities who involves in measures for quarantine, sample collection, screening and procurement of essential equipments / labs for response to COVID-19 shall submit their proposals through the HM&FW Department in Secretariat for release of funds to the Government in Revenue (DM) Department.

6. The HM&FW department while forwarding proposals to the Revenue (DM) Department shall certify that there is no duplication takes place with reference to the Government schemes under their control.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

All the District Collectors in the State of Andhra Pradesh.

The Director of Medical Education, Andhra Pradesh, Vijayawada.

The Commissioner of A.P. Vidya Vidhana Parishad, Andhra Pradesh, Vijayawada.

The Special Chief Secretary to Government, Health, Medical and Family Welfare Department, A.P. Secretariat, Velagapudi.

The Chairman, APMSIDC, Mangalagiri, Guntur District.

The Spl. Chief Secretary to Government, PR&RD Department, A.P. Secretariat. Velagapudi

The Director of Municipal Administration, A.P. Guntur.

The Director General, SDRF/Fire Services, A.P. Mangalagiri. Guntur Dist.

The Director General of Police, Andhra Pradesh, Mangalgiri, Guntur Dist.

The Principal Secretary to Government, MA&UD department, A.P. Secretariat. Velagapudi The Principal Secretary to Government, Home Department, A.P. Secretariat. Velagapudi **Copy to:**

The OSD to Chief Secretary to Government, A.P. Secretariat, Velagapudi

The P.S. to Principal Secretary to Government, Revenue (DM) Department,

A.P. Secretariat, Velagapudi.

The P.S. to Special Commissioner, DM & EO Addl. Secretary to Government, Revenue (DM) Department. Velagapudi.

The Managing Director, Andhra Pradesh State Disaster Management Authority, Kunchanapalli, Guntur.

The Finance (FMU-Revenue) Department. A.P. Secretariat, Velagapudi SF/SC

// FORWARDED BY ORDER //

SECTION OFFICER

GOVERNEMNT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

Memo No: Janthacurfew/ B2/2020

Dated 21-03-2020

Sub: HM&FW- COVID-19-Janatha Curfew on 22.03.2020- Certain Instructions- Issued.

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World Health Organisation (WHO) declared Corona infected disease (COVID19) as pandemic and the prevalence of disease is in second stage. Government is taking all required arrangements for surveillance and containment of the spread of disease in the community. Where as Govt. of Andhra Pradesh has made certain precautionary measures for containment spread of the Disease and issued certain instructions for enforcing the advisories.

2. Due to prevalence of COVID-19, the Govt. of India has announced Jantha Curfew on 22.03.2020 across the Country. Government of Andhra Pradesh has also made appeal to the citizens for social distancing and home quarantine to curtail the spread of the disease.

3. In view of the above, Government of Andhra Pradesh here by issue following instructions.

- 1. People are advised not to come outside from their homes from 7 AM to 9 PM on 22.03.2020.
- 2. All shops may be asked to be closed except essential services like Dispensaries, Medical Shops, Milk Booths.
- 3. Indian Railways and State Public Transportation have already decided to stop operations from 7 AM to 9 PM. This maybe taken note of.
- 4. All religious institutions maybe encouraged to avoid mass gatherings.
- 5. All Medical care establishments shall remain open for emergency care only.
- 6. The District Collectors shall pass appropriate advisories to implement Janatha curfew in their districts.
- 7. To advise and encourage the citizens to come out in their balconies/Varandas by 5 PM on 22nd March and clap for five minutes to express gratitude to the services of the personnel working in essential services.All local authorities shall arrange to blow the siren at 5 PM.
- 8. All the district Collectors shall convene a meeting with all stake holders and implement Janatha curfew with full public participation.
- 9. Officials concerned in the Area of their jurisdiction to ensure that these orders are strictly followed.

4. The Commissioner, I&PR shall make immediate necessary action to publicise widely the above instructions to print and electronic media.

DR. K.S. JAWAHAR REDDY, IAS SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

The Commissioner, I&PR, Vijayawada. All HoDs under the Control of HM&FW Dept. The Commissioner, Public transport. The Commissioner, Labour Employment. The Commissioner, Endowment Dept. The Commissioner, Minority Welfare. All the District Magistrates and Collectors All the District Superintendents of Police. Sf/Sc

FORWARDED BY ORDER

DÉPUTY SECRETARY

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GOVERNMENT OF ANDHRA PRADESH LABOUR FACTORIES BOILERS & INSURANCE MEDICAL SERVICES DEPARTMENT

MEMO NO.3419328/Labour.II/A3/2020

Dated:20.03.2020

- Sub: Labour Factories Boilers & Insurance Medical Services Department COVID-19 – Corona Virus Disease – Containment, Control and Prevention of Spread of COVID-19 – Instructions to the Employers of all the Factories / Industries / Shops & Establishments to prevent and contain spread of COVID-19 in the State of Andhra Pradesh – Reg.
- Ref: From the Secretary, Department of Health and Family Welfare, Ministry of Health and Family Welfare, Government of India, New Delhi, D.O.No. Z-21020/14/2020-PH, Dt.16-3-2020.

The World Health Organization has declared Corona Virus Disease (COVID-19) as pandemic and as Public Health Emergency of International Concern, WHO has also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19.

2. Whereas, the Government of Andhra Pradesh in exercise of the powers conferred under Section -2, 3 and 4 of Epidemic Diseases Act, 1897 and "The Andhra Pradesh Epidemic Disease COVID-19 Regulations 2020" empowered certain officers of the State Government to take all such measures as may be necessary to contain the spread of the said Virus in the State.

3. To effectively enforce the Regulations given under "The Andhra Pradesh Epidemic Disease COVID-19 Regulations 2020" certain instructions are hereby issued to the Employers of all Factories / Industries / Shops & Establishments to prevent and contain the spread of COVID-19 in the State of Andhra Pradesh with immediate effect ;

- (i) The Employers shall promote frequent and thorough hand washing by providing workers, customers, and worksite visitors with a place to wash their hands. If soap and running water are not immediately available, provide alcohol-based hand scrubs containing at least 60% alcohol or by providing hand sanitizers.
- (ii) Employees should maintain social distancing while in work place. Avoid mass gatherings, conferences and meetings. Wherever feasible, employees may be made to work from home.
- (iii) All the Employees working in the commercial area must keep a distance of one meter with the customers. Measures to reduce peak hour crowding should be taken.
- Marking attendance by Biometric machines may be replaced with manual attendance register to contain COVID-19.
- (iv) All transport vehicles which are used to transport the employees and workers need to be sanitized before and after they board the vehicle.
- (v) Work places should be sanitized frequently with disinfectants. Door, Hand rails, taps, table tops, keyboards, door bells, elevator buttons, office counters and tools shared by workers etc should be sanitized frequently.
- (vi) Respiratory etiquette should be maintained by the employers and employees while coughing and sneezing. Posters depicting cough, sneeze etiquette and hand hygiene may be displayed at difference places.

- (vii) All employees should be checked for being unwell, and any employee with cough, fever, running nose should be provided with a mask, isolated immediately to a sick room and then sent home for home isolation.
- (viii) Restaurants and Canteens shall ensure hand washing protocol and proper cleanliness of frequently touched surfaces. Ensure physical distancing (minimum 1 meter) between tables; encourage open air seating where practical with adequate distancing. Employees handling fruits and vegetables should use disposable face masks and gloves.
- (ix) Staggered lunch timings may be explored to avoid gathering at fixed timing.
- (xi) All the Factories / Industries / Private organizations / employers are encouraged to allow employees to work from home wherever feasible.
- (xii) All the Employers are requested to provide N-95 masks, thermal scanners and hand sanitizers at the work places to protect the employees and the industrial labour from COVID-19 infection.
- (xiii) In several factories in Andhra Pradesh such as Brandix in Visakhapatnam and Sricity in Tada, which are hosting more than 100 MNCs., and in Pharma Industries where large number of employees and workers are attending to the Factories, they are advised to follow all the instructions given by Ministry of Health, Government of India and Department of Health, Medical and Family Welfare, Government of Andhra Pradesh from time to time. Since there is every need to educate all the stake holders in the Factories / Industries / Shops & Establishments about the pandemic and its symptoms and key preventive measures that should be taken on at individuals level to avoid any risk. If need be the Factories may be temporarily closed till 31st March, 2020 to contain the spread of COVID-19 without stopping the salaries of Employees and workers as it is on health emergency grounds.

4. The Director of Factories / Special Commissioner of Labour are requested to give wide publicity and communicate these instructions of the Government to all the Employers of Factories / Industries / Private Organizations and Shops & Establishments in the State to prevent and contain the spread of COVID-19 in and around the workplaces.

B.UDAYALAKSHMI PRINCIPAL SECRETARY TO GOVERNMENT

То

The Director of Factories, AP, Vijayawada.

The Special Commissioner of Labour, AP, Vijayawada.

Copy to:

All Factories through the Director of Factories, AP, Vijayawada.

The Brandix India Apparel City (Pvt.) Ltd., SEZ, Pudimadaka Road, Atchutapuram Mandal, Visakhapatnam – 531011. (where nearly 30,000 women are

working in the Factory) through the Director of Factories, AP,Vijayawada.

The Managing Director, Sricity, (P) Limited, 270 Peepul Boulevard, Sricity – 517 646 All the Shops & Establishment through the Special Commissioner of Labour, AP, Vijayawada.

P.S. to Hon'ble M(LET&F). Sf/SC

//Forwarded::By order//

Section Officer

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM & FW Dept. - Containment, Control and Prevention of spread of COVID - 19 - Lock down till 31st March, 2020 in the State of Andhra Pradesh - Notification under Epidemic Disease Act, 1897 - Issued

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.209

Dt: 22.03.2020 Read the following :

1. G.O.Rt.No.189, HM & FW (B2) Dept. Dt:13.03.2020.

2. G.O.Rt.No.202, HM & FW (B2) Dept.Dt:18.03.2020.

3. G.O.Rt.No.204, HM & FW (B2) Dept. Dt: 19.03.2020.

ORDER:

The following notification shall be published in the extra ordinary issue of A.P. Gazette.

NOTIFICATION

In exercise of the powers contained under Sec 234 of Epidemic Disease Act, 1897, the Governor of Andhra Pradesh hereby issues following measures for containment of COVID-19.

1. WHO has declared COVID19 a global pandemic. Since the onset of preventive measures 11,670 foreign returnees to the state have been placed under medical surveillance. Of these 10,091 are placed under home isolation, 24 are hospitalized and 1,555 have completed home isolation of 28 days. So far 6 cases have tested positive, one each in districts of Nellore, East Godavari, Krishna, Prakasam and 2 in Visakhapatnam.

2. While, vide GO Rt.No. 202 and GO Rt. No. 204 multiple restriction and social distancing measures have been communicated, it is imperative that in proactive manner a state-wide lockdown is observed to prevent onset of community transmission of the Corona-virus. Therefore, in continuation to the measures enunciated in GOs cited above the following measures to ensure that such a lockdown will come into force with immediate effect across the state of Andhra Pradesh up to 31st March 2020:

i. No public transport including inter-state transport services shall be

permitted. The exception will include transport of all kinds to and fro from hospitals, airports & railway stations etc.

- ii. All non-essential commercial shops shall be shut down.
- iii. All non-essential offices, factories, workshops, go-downs etc. if operated should do so with skeletal staff.
- iv. All foreign returnees are directed to remain under strict home quarantine for a period of 14 days or as advocated by local Health Authorities (Collectors to monitor and update on online portal).
- v. Police will ensure Beat Vigilance System regarding all foreign returnees across the state.For this, police should take help of MahilaSamrakshna Karyadarshi (mahila police).
- vi. General public are required to stay at home and come out only for basic services while strictly following social distancing (2m distance between individuals) guidelines issued earlier.
- vii. Any congregation of more than 10 persons is prohibited in public places.
- viii. A 100 bedded Quarantine / Isolation facility should be established at each assembly constituency level.

- ix. Each district headquarters shall have 200-300 bed Tertiary Care Treatment facility dedicated for COVID-19 treatment in coordination with private sector.
- x. Collectors will maintain strict vigilance on essential commodities and medicines. Clear advertisements regarding rates & stocking in this regard shall be communicated and any violation by individuals/establishments shall be dealt strictly under relevant provisions of the IPC. A toll free number should be set up by District Collectors for complaints in this regard
- xi. Farmers and individuals involved in production of food grains/essential commodities will be allowed to take up their activities by maintaining social distancing norms.

3. However, the following establishments providing essential services shall be excluded from the above restrictions:

- a. Offices charged with law and order and magisterial duties
 - i. Collector
 - ii. Joint Collector
 - iii. Sub Collector / RDO
 - iii. MRO
- b. Police, Health, Urban Local Bodies, Fire, Electricity, Water and Municipal Services, Bank/ATM, Print, Electronic and Social Media.
- c. Food, Groceries, Milk, Bread, Fruit, Vegetable, Meat, Fish and their transportation related activities and warehousing.
- d. Hospitals, Pharmacies, Optical stores, Pharmaceuticals manufacturing and their transportation related activities
- e. Telecom & Internet Services including IT&ITeS, Postal services
- f. Supply chain and related transportation of essential goods
- g. e-Commerce (delivery) of all essential goods including food, pharmaceutical and medical equipment
- h. Take away/ home delivery restaurants and hotels.
- i. Petrol pumps, LPG gas, Oil agencies, their go-downs and transportation related activities.
- j. Production and Manufacturing Units which require continuous process may continue to function, after obtaining required permission from the Collector.
- k. Manufacturing units engaged in production of essential commodities
- 1. Private establishments that support the above services or are linked to the efforts for containment of COVID-19 will remain open.

4. District Collector shall be the competent authority to decide if any produce / service is essential in nature or not.

5. District Administration should appeal to general public to ensure observance of social distancing norms in public places and appropriate sanitary / distancing measures in private sphere. This appeal should lay special focus on the elderly (above 60 yrs) and those with flu like symptoms, medical complications like asthma, BP, cardio vascular complications etc.

6. While the lockdown as enunciated above should be initiated with immediate effect, the district administration should continue to focus on the containment strategy being practised thus far involving tracking the dissemination of a disease within a community through tracking of foreign returnees / suspect cases, and then using isolation and individual quarantines to keep people who have been infected by or exposed to the disease from spreading it.

7. District Collectors, Joint Collectors, Police Commissioners, SPs, Municipal Commissioners, Sub Collectors, RDOs, DM&HOs, Tahsildars and MPDOs are hereby authorized to take all necessary actions for enforcement and implementation of the aforesaid measures. Local police shall render necessary assistance as and when requisitioned by the aforementioned officers.

8. Any person found violating the containment measures; shall deemed to have committed an offence punishable under section 188 of Indian Penal Code (45 of 1860). Strict compliance with aforementioned measures is warranted.

(BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

Τo

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

The Commissioner, Printing ,Stationery& Purchase, Vijayawada(with a request to publish the notification in extraordinary Gazette) All the District Collectors in the State. All the Municipal Commissioners in the State. The Principal Secretary, T.R. & B., Secretariat. } with a request The SpL, Chief Secy., Revenue(CT&Excise) Dept. } to issue further The Principal Secretary, Home Dept. } guidelines to The Principal Secretary, Revenue Dept. } operationalize The Principal Secretary, L.E.T. & F. Dept., Secretariat } the instructions The Principal Secretary, PR&RD Dept. } issued in the G.O. The Principal Secretary, I&I Dept. } The Principal Secretary, MA&UD Dept. } The Director General of Police, Mangalagiri. } The Commissioner, I&PR Dept. } All District Superintendents of Police in the State of A.P. The Commissioner of Police, Visakhapatnam, Vijayawada. The Commissioner of Public Transport Department. All HODs of H.M. & F.W. Dept. Copy to: OSD to Dy.CM (HFW & ME) PS to CS/ PS to Addl.C.S. to CM PS to Principal Secretary (Poll), GAD PS to Commissioner, I & P.R.

//FORWARDED:: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM & FW Dept. –Containment, Control and Prevention of spread of COVID – 19 – Lock down till 31st March, 2020 in the State of Andhra Pradesh– Notification under Epidemic Disease Act, 1897 – Further measures - Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.210

Dt:23.03.2020 Read the following:

1. G.O.Rt.No.189, HM & FW (B2) Deptt., Dt:13.03.2020.

2. G.O.Rt.No.202, HM & FW (B2) Deptt., Dt:18.03.2020.

3. G.O.Rt.No.204, HM & FW (B2) Deptt., Dt:19.03.2020.

4. G.O.Rt.No.209, HM & FW (B2) Deptt., Dt:22.03.2020.

ORDER:

The following notification shall be published in the extra ordinary issue of A.P. Gazette.

NOTIFICATION

In exercise of the powers contained under Sec 2, 3, 4 of Epidemic Disease Act, 1897, the Governor of Andhra Pradesh hereby issue the following measures for containment of COVID-19, in addition to the measures notified in the G.O. 4th read above.

2. The following measures will come into immediate force to allay the hardships likely to be faced by various sections of the society:

- i. The April ration of rice and 1 kg of Red gram dal will be given free of cost to all rice card holders. Also the April ration supplies shall be distributed in advance at the FP Shops from 29th March, 2020.
- ii. All rice card holding families would also be given an one time support of Rs.1000/- to meet the expenditure on other essential commodities such as groceries, vegetables and salt etc. at an estimated cost of Rs.1330 Crores.
- iii. All the Government as well as private establishments shall make payments of wages/salaries fully to the workers/employees including those working under contract and outsourcing basis during the lockdown period. Any violation will be viewed seriously and will invite penal action under The Epidemics Diseases Act ,1897.
- iv. During the lockdown period, steps will be taken to ensure that there is no disruption in the supply of essential commodities like vegetables, basic groceries, milk, egg, poultry, aqua and cattle feed etc.

(BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

The Commissioner, Printing, Stationery& Purchase, Vijayawada (with a request to publish the notification in extraordinary Gazette). All the District Collectors in the State.

P.T.O.

All the Municipal Commissioners in the State.			
The Spl,Chief Secy.,Revenue (CT& Excise) Dept.			
The Principal Secretary, Home Dept.			
The Principal Secretary, Revenue Dept.	with a request to issue		
The Principal Secretary, L.E.T. & F. Dept., Secretariat further guidelines to			
The Principal Secretary, PR&RD Dept.			
The Principal Secretary, I&I Dept.	operationalize the		
The Principal Secretary, MA&UD Dept.	instructions issued in		
The Ex-Officio Secretary, Consumer Affairs, Food&	the G.O.		
Civil Supplies Department.			
The Director General of Police, Mangalagiri.			
The Commissioner, I&PR Dept.			
All District Superintendents of Police in the State of A.P.			
The Commissioner of Police,			
Visakhapatnam & Vijayawada.			
The Commissioner of Public Transport Department.			
All HODs of H.M. & F.W. Dept.			
Copy to:			
OSD to Dy.CM (HFW & ME)			
PS to CS/ PS to Addl.C.S. to CM			
PS to Principal Secretary (Poll),			
GAD PS to Commissioner, I & P.R.			

//FORWARDED: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM & FW Department- Containment, Control and Prevention of spread of COVID -19 - Lock down till 31st March, 2020 in the State of Andhra Pradesh - Notification under Epidemic Disease Act, 1897 - Further instructions -Issued.

HEALTH, MEDICAL & FAMILY (B2) DEPARTMENT

G.O.Rt.No.211

Dated: 23.03.2020 Read the following :

- 1. G.O.Rt.No.189, HM & FW (B2) Dept. Dt:13.03.2020.
- 2. G.O.Rt.No.202, HM & FW (B2) Dept. Dt:18.03.2020.
- 3. G.O.Rt.No.204, HM & FW (B2) Dept. Dt:19.03.2020.
- 4. G.O. Rt.No.209, HM & FW (B2) Dept. Dt:22.03.2020.
- 5. G.O. Rt.No.210, HM & FW (B2) Dept. Dt:23.03.2020.

ORDER :

In continuation of orders issued in the reference 5th read above, following directions are issued for streamlined implementation of the same:

- i. Not more than one person shall be allowed to move on a two-wheeler and not more than two persons shall be allowed on a four-wheeler. This movement shall be permitted for essential purposes only.
- ii. Movement of people shall not be permitted for any purpose other than accessing emergency medical care during the period from 8:00 PM every evening to 6:00 AM on the following day.
- iii. No shop/establishment except hospitals and pharmacies will be allowed to operate after 8:00 PM.
- iv. Residents shall procure essential goods and services from shops and establishments located within a radius of not more than 2 km from their residence.
- v. Insurance service providers shall be permitted to operate during the lockdown period.
- vi. Gathering of more than 4 people should not be allowed at any public place.

2. The above restrictions shall not apply to employees/persons deployed in the Management of COVID-19.

3. Temporary Police Check-posts shall be set-up at suitable locations to ensure strict compliance with the Lockdown orders.

4. A Committee under Secretary (Marketing) with the following composition is set up to ensure availability of essential commodities throughout the State and during the period of Lockdown:

- i. Commissioner, Civil Supplies (Convener)
- ii. Commissioner, Transport
- iii. DGP, Tadepalli
- iv. Director, Drugs Control Administration
- v. Director, Horticulture
- vi. Director, Marketing
- vii. Controller, Legal Meteorology
- viii. MD, Dairy Development Cooperative Federation

(BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

All the District Collectors in the State.

То

(p.t.o)

All Municipal Commissioners in the State. The Secretary to Government, Marketing Department. The Commissioner, Civil Supplies (Convener) The Commissioner, Transport The DGP, Tadepalli The Director, Drugs Control Administration The Director, Horticulture The Director, Marketing The Controller, Legal Meteorology The MD, Dairy Development Cooperative Federation. Copy to: OSD to Dy.CM (HFW & ME) PS to CS/ PS to Addl.C.S. to CM Ps to Spl.C.S to Government, HM&FW Department. PS to Principal Secretary (Poll), GAD PS to Commissioner, I & P.R. SC/SF.

//FORWARDED: : BY ORDER//

SECTION OFFICER.

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

HM&FW Department– COVID-19 – Issue of further measures under Epidemic Diseases Act, 1879 for Containment of COVID-19 in the State of Andhra Pradesh–Orders- Issued.

HEALTH, MEDICAL&FAMILY WELFARE(B2) DEPARTMENT

G.O.RT.No. 215

Dated: 24-03-2020 Read the following:-

G.O.Rt.No.189, HM & FW (B2) Dept. Dt:13.03.2020.
 G.O.Rt.No.202, HM & FW (B2) Dept. Dt:18.03.2020.
 G.O.Rt.No.204, HM & FW (B2) Dept. Dt:19.03.2020.
 G.O.Rt.No.209, HM & FW (B2) Dept. Dt:22.03.2020.
 G.O.Rt.No.210, HM & FW (B2) Dept. Dt:23.03.2020.
 G.O.Rt.No.211, HM & FW (B2) Dept. Dt:23.03.2020.
 Dr YSRAHCT/P&C/COVID-19/DrYSRAS/2020, Dt:11.03.2020.

ORDER:

The following Notification shall be published in the Extra ordinary issue of A.P. Gazette.

NOTIFICATION

In exercise of the powers contained under Sec 2, 3 & 4 of Epidemic Disease Act, 1897, the Governor of Andhra Pradesh hereby issue the following measures for containment of COVID-19.

2. Whereas State Government has decided to invoke provisions of Epidemic Disease Act, 1897 vide Notification No. Corona 2020/HM&FW/01 dated. 23th March, 2020 from the date of issue of the Notification.

3. Therefore in exercise of the powers conferred under Section 2, 3 & 4 of the Epidemic Disease Act, 1897, Government of Andhra Pradesh is pleased to frame the following Regulations for Prevention and Containment of Coronavirus Disease – 2019 (COVID-19):

- 1. These Regulations may be called 'The Andhra Pradesh COVID-19 Regulations, 2020'.
- 2. COVID-19 means the Coronavirus Disease caused by Severe Acute Respiratory Syndrome Corona Virus 2 (SARS CoV 2) as defined by the World Health Organization (WHO)/ Government of India.
- 'Empowered officer' under Section 2(1) of the Act shall be Commissioner, Health & Family Welfare, Director of Public Health & Family Welfare, Director of Medical Education, Commissioner APVVP, All District Collectors & Municipal Commissioners & they are empowered to take such measures which are necessary to prevent the outbreak of COVID – 19 or the spread thereof within their respective jurisdictions.
- 4. Officers empowered under the Act, are Authorized to isolate and / or admit a person who develops asymptoms simulating that of COVID -19 infection as per the case definition criteria published by WHO or Government of India from time to time. The empowered officer may initiate action under the Section 188 of Indian Penal Code (48 of 1860) against the person who refuses to comply.

(p.t.o)

- 5. In event of COVID-19 being reported from a defined geographic area such as village, town, ward, colony, settlement, the Collector of the concern District/ Municipal Commissioner of the concerned Municipal Corporation shall be competent to implement following containment measures, but not limited to these, in order to prevent spread of the disease:
 - i. In view of increase in the no. of suspected cases in the State, the Government of Andhra Pradesh hereby decided to invoke the Section-2 of the Epidemic Act, 1897 wherein the State Government is satisfied that the outbreak of the COVID-19 is slowly threatening the normal population through local transmission and in order to supplement and complement the existing arrangement in the Government tertiary hospitals for the time being in force, for the purpose of accommodating the suspected cases and managing the COVID-19 confirmed cases, the State Government is herewith empower the District Collector & Magistrates to take such measures and by public notice prescribed any temporary Regulation, especially taking over of the isolation Rooms / Wards / Blocks / Entire Private hospital, as he/she shall deem fit necessary to prevent the outbreak of COVID – 19 and spread thereof. The District Collector & Magistrates may also determine in what manner, the expenses incurred by such institutions during this entire process may be borne.
 - ii. All the Public and Pvt. Medical establishments are hereby instructed to comply with the orders of the District Collector and Magistrate, issued in the interest of Public Health.
 - iii. Any Medical Professionals (including Doctors, Nursing & Paramedical Staff etc both working & retired) of both Public & Private Medical Establishments and Institutions should attend the duties as when required as per the instructions of the empowered Authorities.
 - iv. All the Private Hospitals shall treat the eligible beneficiaries of suspected and confirmed (positive) COVID-19 cases under the Dr YSR Aarogyasri Scheme as per the Circular issued by the CEO, Dr YSR Aarogyasri in the reference 7th read above.
- 6. Any person/Medical establishment/ Organization found violating any provision of these Regulations shall be deemed to have committed an offence punishable under Section 188 of Indian Penal Code (45 of 1860). Empowered officers may penalize any person/Medical establishment/ Organization found violating provisions of these Regulations or any further orders issued by Government under these Regulations.
- 7. No suit or legal proceedings shall lie against any person for anything done or intended to be done in good faith under this Regulation unless proved otherwise.

4. These Regulations shall come into force immediately and shall remain valid for a period of one year, or until further orders, whichever is earlier from the date of publication of this notification.

(BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

The Commissioner, Printing, Stationery & Purchase, Vijayawada (with a request to publish the Notification in Extraordinary Gazette)

All the District Collectors in the State.

(p.t.o)

:3:

All the Municipal Commissioners in the State. The Spl, Chief Secy., Revenue (CT& Excise) Dept., The Principal Secretary, Home Dept. The Principal Secretary, Revenue Dept. The Principal Secretary, L.E.T. & F.Dept., The Principal Secretary, PR&RD Dept. The Principal Secretary, I&I Dept. The Principal Secretary, MA&UD Dept. The Director General of Police, Mangalagiri. The Commissioner, I&PR Dept. All District Superintendents of Police in the State of A.P. The Commissioner of Police, Visakhapatnam & Vijayawada. The Commissioner of Public Transport Department. All HODs of H.M. & F.W. Dept. Copy to: OSD to Dy.CM (HFW & ME). PS to CS/ PS to Addl.C.S. to CM. PS to Principal Secretary (Poll), GAD. PS to Commissioner, I & P.R.

//FORWARDED:: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM & FW Department – Containment, Control and Prevention of spread of COVID-19 – **"Lockdown" till 14th April, 2020** in the State of Andhra Pradesh under Disaster Management Act, 2005 –Orders- Issued.

HEALTH, MEDICAL & FAMILY (B2) DEPARTMENT

G.O.Rt.No.216,

Dated: 24.03.2020 Read the following:

1. G.O.Rt.No.189, HM & FW (B2) Dept. Dt:13.03.2020.

- 2. G.O.Rt.No.202, HM & FW (B2) Dept. Dt:18.03.2020.
- 3. G.O.Rt.No.204, HM & FW (B2) Dept. Dt:19.03.2020.
- 4. G.O.Rt.No.209, HM & FW (B2) Dept. Dt:22.03.2020.
- 5. G.O.Rt.No.210, HM & FW (B2) Dept. Dt:23.03.2020.
- 6. G.O.Rt.No.211, HM & FW (B2) Dept. Dt:23.03.2020.
- 7. National Disaster Management Authority Order No.1-29/2020-PP (P1. II), dt.24.3.2020.
- 8. MHA, GoI Order No.40-3/2020-DM-I(A), Dt. 24.3.2020.

-0-

ORDER:

In the reference 7th read above, the National Disaster Management Authority (NDMA) has issued orders directing the Ministries/ Departments of Government of India and the State/Union Territory Governments and State/Union Territory Authorities to take effective measures to prevent the spread of COVID-19 in the country.

2. In compliance of the Orders 7th read above, in the reference 8th read above, under Section 10(2)(1) of the Disaster Management Act, the Ministry of Home Affairs, Government of India, New Delhi have issued Orders directing the Ministries/ Departments of Government of India and the State/Union Territory Governments and State/Union Territory Authorities to take effective measures to prevent the spread of COVID-19 in the Country and the Order shall remain in force, in all parts of the Country, for a period of 21 days w.e.f. 25.03.2020.

3. Therefore, all the District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the guidelines as per Annexure to the Order mentioned vide reference 8th read above. This Order shall remain in force in all parts of the State for a period of 21 days with effect from 25.03.2020. For implementing the containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders as specified in the above guidelines.

4. The Order mentioned vide reference 8th read above shall be implemented along with various orders issued earlier by the State Government for **"Lockdown"** in the State for containing the spread of COVID-19.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY, CHIEF SECRETARY TO GOVERNMENT

То

All the District Collectors in the State.

(p.t.o)

All the Special Chief Secretaries/Prl. Secretaries/Secretaries. The D.G.P., Mangalagiri. The Commissioner of Police, Visakhapatnam, Vijayawada. All District Superintendents of Police. All Municipal Commissioners in the State. All HODs of H.M. & F.W. Dept. All the DM& HOs in the State. **Copy to:**

PS to CS/ PS to Addl.C.S. to CM OSD to Dy.CM (HFW & ME). PS to Spl.C.S. to Govt., HM&FW Department. PS to Principal Secretary (Poll), GAD. PS to Commissioner, I & P.R. Department. SC/SF.

//FORWARDED: BY ORDER//

SECTION OFFICER

(Contd...Annexure)

Annexure to G.O.Rt.No.216, HM&FW(B2)Deptt., Dt.24.03.2020

Guidelines on the measures to be taken for containment of COVID-19 Epidemic in the State:

1. Offices of the Government of India, its Autonomous/ Subordinate Offices and Public Corporations shall remain closed.

Exceptions:

Defence, central armed police forces, treasury, public utilities (including petroleum, CNG, LPG, PNG), disaster management, power generation and transmission units, post offices, National Informatics Centre, Early Warning Agencies.

2. Offices of the State/ Union Territory Governments, their Autonomous Bodies, Corporations, etc. shall remain closed.

Exceptions:

a. Police, home guards, civil defence, fire and emergency services, disaster

management, and prisons.

- **b.** District administration and Treasury
- c. Electricity, water, sanitation.

d. Municipal bodies—Only staff required for essential services like sanitation, personnel related to water supply etc

The above offices (SI. No 1&2) should work with minimum number of employees. All other offices may continue to work-from-home only.

3. Hospitals and all related medical establishments, including their manufacturing and distribution units, both in Public and Private sector, such as dispensaries, chemist and medical equipment shops, laboratories, clinics, nursing homes, ambulance etc. will continue to remain functional. The transportation for all medical personnel, nurses, para-medical staff, other hospital support services be permitted.

4. Commercial and private establishments shall be closed down.

Exceptions:

a. Shops, including ration shops (under PDS), dealing with food, groceries, fruits and vegetables, dairy and milk booths, meat and fish, animal fodder. However, district authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.

- **b.** Banks, insurance offices, and ATMs.
- c. Print and electronic media

d. Telecommunications, internet services, broadcasting and cable

services. IT and IT enabled Services only (for essential services) and

as far as possible to work from home.

- **e.** Delivery of all essential goods including food, pharmaceuticals, medical equipment through E-commerce.
- **f.** Petrol pumps, LPG. Petroleum and gas retail and storage outlets.

(Cont...p.2)

- **g.** Power generation, transmission and distribution units and services
- **h.** Capital and debt market services as notified by the Securities and Exchange Board of India.
- i. Cold storage and warehousing services.
- j. Private security services

All other establishments may work-from-home only.

5. Industrial Establishments will remain closed.

Exceptions:

- **a.** Manufacturing units of essential commodities.
- **b.** Production units, which require continuous process, after obtaining required permission from the State Government
- **6.** All transport services air, rail, roadways will remain suspended.

Exceptions:

- **a.** Transportation for essential goods only.
- **b.** Fire, law and order and emergency services.

7. Hospitality Services to remain suspended.

Exceptions:

a. Hotels, homestays, lodges and motels. which are accommodating bursts and persons stranded due to lockdown, medical and emergency staff air and sea crew.

b. Establishments used/ earmarked for quarantine facilities.

8. All educational, training, research, coaching institutions etc shall remain closed.

9. All places of worship shall be closed for public. No religious congregations will be permitted, without any exception.

10. All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions/ gatherings shall be barred.

11. In case of funerals, congregation of not more than twenty persons will be permitted.

12. All persons who have arrived into India after 15.02.2020, and all such persons who have been directed by health care personnel to remain under strict home/ institutional quarantine for a period as decided by local Health Authorities, failing which they will be liable to legal action under Sec 188 of the IPC.

13. Wherever exceptions to above Containment measures have been allowed, the originations/employees must ensure necessary. Precautions against COVID-19 Virus, as well as social distance measures, as advised by the Health Department from time to time.

(Cont...p.3)

14. In order to implement these containment measures, the District Magistrate will deploy Executive Magistrate as incident Commanders in the respective local jurisdictions. The Incident Commander will be responsible for the overall implementation of these measures in their respective jurisdictions. All other line Department officials in the specified area will work under the directions of such incident commander. The Incident commander will issue passes for enabling essential movements as explained

15. All Enforcing Authorities to note that these strict restrictions fundamentally relate to movement of people, but not to that of essential goods.

16. The Incident Commanders will in particular ensure that all efforts for mobilisations of resources, workers and material for augmentation and expansion of Hospital infrastructure shall continue without any hindrance.

17. Any person violating these containment measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides Legal action under Sec. 188 of the IPC (as per Appendix).

18. The above Containment measures will remain in force, in all parts of the Country, for a period of 21 days with effect from 25.03.2020.

<u>APPENDIX</u>

(I) OFFENCES AND PENALTIES OF THE DISASTER MANAGEMENT ACT, 2005

51. Punishment for obstruction, etc- Whoever, without reasonable cause-

(a) Obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or

(b) Refuses to comply with any direction given by or on behalf of the Central Government or State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act, shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

52. Punishment for false claim-

Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may be extend to two years, and also with fine.

(Cont...p.4)

53. Punishment for misappropriation of money or materials, etc-

Whoever, being entrusted with any money or material or otherwise being, in custody of or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

54. Punishment for false warning-

Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine

55. Offences by Departments of the Government-

(1) Where an offence under this Act, has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act, has been committed by a Department of Government and it is proved that the offence has been committed with the consent or connivance of or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act – Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

57. Penalty for contravention of any order regarding requisitioning – If any person contravenes any order made under Section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

Offence by Companies – (1) Where an offence under this Act has been 58. committed by a company or body corporate, every person who at the time the offence was committed, was in charge of and was responsible, to the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against the punished accordingly. Provided that nothing in this sub-section shall render ay such person liable to any punishment provided in this Act, if he provides that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence, (2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manger, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation – For the purpose of this section -(a) "company" means anybody corporate and includes a firm or other association of individuals; and (b) "director", in relation to a firm, means a partner in the firm.

59. Previous sanction for prosecution -No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

60. Cognizance of offences – No Court shall take cognizance of an offence under this Act, except on a complaint made by –(a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorized as aforesaid.

II. Section 188 in The Indian Penal Code

188. Disobedience to order duly promulgated by public servant –Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both and if such disobedience causes or tends to cause or trends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

Explanation –It is not necessary that the offender should intend to produce harm or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces or is likely to produce harm.

Illustration-An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

NILAM SAWHNEY, CHIEF SECRETARY TO GOVERNMENT

HIGH ALERT / COVID-19

GOVERNMENT OF ANDHRA PRADESH MUNICIPAL ADMINISTRATION DEPARTMENT

O/o. the Commissioner & Director of Municipal Administration, Andhra Pradesh, GUNTUR.

Dated 24-03-2020

Roc.No.3390411/2020-M3,

CIRCULAR

Sub: Municipal Administration Department - Public Health – Preventive measures to be taken to contain the spread of **Novel Corona virus**

- **(Covid-19)** Lock Down till 31ST March,2020 in the State of Andhra Pradesh Notification under Epidemic Disease Act, 1897 Issued by the Government Certain instructions Issued Reg.
- Ref: 1.This office Circular Roc.No.3390411/2020-M3, dated 14.03.2020 & 18-03-2020.
 - 2. Instructions issued during the Video & Tele Conferences.
 - 3. G.O. Rt.No.209, HM & FW Dept., dated 22-03-2020.
 - 4. G.O. Rt. No 211, HM & FW Dept., dated 23-03-2020.

The attention of the Commissioners of all the Urban Local Bodies in the State is invited to the references 3rd and 4th cited (copies enclosed), wherein the Government (Health, Medical & Family Welfare Dept.) has issued Notification under Epidemic Disease Act, 1897 for containment, control and prevention of spread of Covid-19 imposing Lock Down till 31.03.2020 in the State of Andhra Pradesh and directed the Municipal Commissioners to ensure the strict implementation of the instructions.

2. Therefore, the Commissioners of all ULBs in the State are requested to take following measures with immediate effect for enforcement and implementation of the Government orders issued, vide references 3rd & 4th cited in co-ordination with line Departments concerned.

- All non-essential commercial shops shall be shut down.
- All non-essential offices, factories, workshops, go-downs etc. if operated should do so with skeletal staff. However whenever operated

all precautionary measures like hand washing, Social distancing and usage of disinfectants etc. shall be taken care off.

- No shop/establishment except hospitals and pharmacies will be allowed to operate after 8:00 PM.
- Residents shall procure essential goods and services from shops and establishments located within a radius of not more than 2 km from their residence.
- Movement of people shall not be permitted for any purpose other than accessing emergency medical care during the period from 8:00 PM every evening to 6:00 AM on the following day.
- All foreign returnees are directed to remain under strict home quarantine for a period of 14 days or as advocated by local Health Authorities (Collectors to monitor and update on online portal).
- General public are required to stay at home and come out only for basic services between 6AM while strictly following social distancing (2 metre or 6 feet distance between individuals) guidelines issued earlier.
- Gathering of more than 4 people should not be allowed at any public place (In coordination with Revenue and Police Department).
- Making appeal to general public through the mike announcements through Autoes and mikes available with the Police Department to ensure observance of social distancing norms in public places and appropriate sanitary/distancing measures in private sphere. This appeal should lay special focus on the elderly (above 60 years) and those with flu like symptoms, medical complications like asthma, BP, cardio vascular complications etc.
- Any person found violating the containment measures shall be deemed to have committed an offence punishable under section 188 of Indian Penal Code (45 of 1860) and strict compliance with aforementioned measures is warranted.

3. All the Regional Director-cum-Appellate Commissioners of Municipal Administration in the State are requested to ensure the Guidelines communicated herewith are complied with by all the Municipal Commissioners in their Regions without any deviation.

Commissio

То

The Commissioners of all the Urban Local Bodies in the State. All the Regional Director-cum-Appellate Commissioners of Municipal Administration in the State. Copy to the District Nodal Officers concerned. Copy to all the District Collectors in the State. Copy to the Mission Director, MEPMA, AP, Guntur. Copy submitted to the Secretary to Government, MA & UD Dept., A.P. Secretariat, Velagapudi for favour of information. copy submitted to the Principal Secretary to Government, Medical, Health &

Family Welfare Department, AP Secretariat, Velagapudi for favour of information.



PROCEEDINGS OF THE COMMISSIONER & DIRECTOR OF MUNICIPAL ADMINISTRATION: ANDHRA PRADESH: GUNTUR

PRESENT: SRI VIJAY KUMAR G.Srkr, I.A.S., COMMISSIONER & DIRECTOR

Roc. No. 3390411/2020/M3,

Dt 25-03-2020

- Sub: Municipal Administration Dept Containment of Corona virus (COVID-19) Appointment of Supervisory Officers to monitor the activities in the ULBs Orders Issued.
- Read:1. This office Circular Roc. No. 3390411/2020/M3, Dated 18.03.2020 & 24.03.2020
 - 2. Instructions of Hon'ble Minister for MA & UD and Secretary to Govt., MA & UD Dept during the teleconference held on 23.03.2020

ORDER:

The Hon'ble Minister for MA & UD and Secretary to Govt conducted teleconference on 23.03.2020 and reviewed the status of various activities taken up by the ULBs on containment of COVID-19 and requested the C&DMA to appoint Supervisory Officers to monitor and to supervise the activities being taken up in all the ULBs in the State.

2. In pursuance of the directions of the Hon'ble Minister for MA & UD and Secretary to Govt, Supervisory Officers are appointed for each district to supervise all the ULBs in the State as listed in the Annexure attached to this order.

3 The Supervisory Officers shall attend the following duties: -

- a) Ensure that the guidelines issued by this office vide circular reference 1st read above are followed by the ULBs in regard to door to door campaigning with Ward Volunteers and ULB level IEC activities.
- b) Also ensure that the guidelines issued from this office from time to time and from Government are followed by the ULBs scrupulously.

- c) Ensure that sufficient personal protective equipment is procured by the ULB to provide the same to PH workers and Ward Volunteers.
- d) As soon as a positive case is reported, the Supervisory Officer shall ensure to map the containment zone with a radius of 3 Kms of the indexed case and ensure that disinfection and decontamination measures with the help of Medical & Health Dept is taken up immediately by the ULB.
- e) Ensure that the ULB has prepared specific action plan to be attended in containment zones.
- f) Ensure that the special sanitation drives shall be taken up at all the public places viz., Markets, Rythu Bazars, Municipal Schools, Public Toilets, Community Toilets, Parks, Bus Stops, around the Bus Stand and Railway Stations etc.,
- g) Special sanitation drives shall also be taken up around the hospitals and quarantine centers.
- h) Ensure that the Ward Volunteers are visited house to house for creating awareness and disseminating IEC materials like Pamphlets and Broachers covering certain important instructions to the households.
- i) Interact with some of the Ward Volunteers, Ward Health Secretaries and Ward Sanitation Secretaries personally and try to know the activities being taken up by them in their respective jurisdiction.
- Ensure that Rapid Response Teams (RRT) are formed as per the instructions issued vide Circular 1st cited and attending the duties.
- k) Identify the gap areas and direct the Municipal functionaries to attend the same.
- I) Ensure to issue identify cards to the Ward Volunteers by the ULBs.
- m)Ensure that the sanitation workers have been provided with personnel protective equipment i.e., masks, gloves, Aprons/Gowns, Gumboots and Googles, shoes and dresses by the ULB.
- n) Interact with Medical & Health Department and Police Department for better coordination between ULB and line departments.
- o) Ensure that mass gathering is discouraged during field visit.

- p) Ensure that the ULB is tracing & tracking all foreign travelers from time to time and follow up on daily basis for a period of 14 days for strict home quarantine or shifted to quarantine centers.
- q) Ensure that sufficient disinfectant materials are available in the ULBs such as bleaching powder, sodium hypo chloride solution, Cresol etc.
- r) Ensure that all such persons should be located, stamped.
- s) Ensure that the ULB has displayed IEC materials in the form of hoards, banners in all the conspicuous public places.
- t) Ensure that the ULB is tracing all Positive case contacts and shift them to the designated health facility for further testing and treatment, if required by the Rapid Response Teams (RRT).
- u) Ensure that the ULBs have opened 24/7 control room to monitor the surveillance operations of tracing & tracking teams.

4. All the Supervisory Officers are requested to inspect the ULBs attached to them and ensure that the above instructions are followed without fail. They shall submit daily reports to this office by 7.00 PM every day in the attached check list.

5. All the Commissioners of ULBs are requested to extend their cooperation to the Supervisory Officers now appointed and ensure that the instructions of the Government are followed scrupulously on containment of Corona Virus.

To All the officers concerned All the Commissioners of ULBs concerned All the RDMAs in the State All the Special Officers concerned

Copy to Managing Director, APTID Co, Vijaywada Copy to the ENC, PH, Tadepalli Copy to the DTCP, Mangalagiri Copy to the Managing Director, APUGBC, Vijayawada Copy to the Executive Director, APUFIDC, Vijayawada

for favour of information and necessary action



MUNICIPAL ADMINISTRATION DEPARTMENT

Checklist on activities taken up by ULBs on Containment of COVID-19

S.No	Activity	Yes/No	Mention Count where ever applicable
1	Check whether deputed ward Volunters, conducting house surveliance are maintaining distance of 2m while communicating.		
2	Ensure that the awareness is created regularly through distribution of Pamphlets, Broachers on containmnet of COVID-19 & Flexis/Banners erected at Public Places or not.		
3	No. of persons came from Abroad after 10.02.2020 and ensure that persons are kept in Home Quarantine/ Quarantine Centre as the case may be		
4	Check whether the Sufficient Public Health Workers are available in the ULBs and ensure that they are maintaining distance of 2m while doing sanitation activities.		
5	Check Whether sufficient No. of Quantity Personal Protective Equipment Procured and provided to P.H.Workers & Ward volunteers & other staff engaged in surveillance activity.		
6	Check Whether Personal Protective Equipment is used by P.H.Workers & Ward volunteers regularly (such as Masks, Gloves, Aprons/Gowns, Gumboots and Goggles).		
7	Check whether the sufficient disinfectent materials are available in the ULBs such as Lime, Bleaching Powder, Sodium Hypo Chlorite Solution, Cresol etc., and machinery like sprayers & fogging machines.		÷
8	Whether Spraying teams formed in the ULBs		
9	Check whether the disinfectants are sprayed at all public places and designated spots regularly.		
10	Check whether fogging is taken up in all places regularly.		
11	Monitor Non essential establishments such as, educational Institutions, Parks, CineHalls, Playgrounds, Swimming pools, Gyms are closed.		
12	Check whether Rapid Response Teams constituted and trained in coordination with Medical & Health Department.		
13	Check whether disinfection is carried out as per protocols in containment Zone & buffer Zone.		
14	Check whether overall sanitation is good and maintained properly and visible or not.		

S.No	Activity Yes/No		Mention Count where ever applicable		
15	Check whether Isolation Buidings identification is done or not.				
16	Check whether monitoring cell formed & not with 24/7 Call Center.				
17	Mention, If any other activities taken up on containment of COVID-19.				

ANNEXURE

SI. No.	Name of the District	Name of the officer (Sri/Smt)	Designation of the Officer	Mobile No.
(1)	(2)	(3)	(4)	(5)
1	Visakhapatnam	Dr.Velapareddy Chandraiah	Engineer-in-Chief, Public Health Engineering, AP, Tadepalli	9676303388
2	Srikakulam	K. Jayaram	RDDTP,Visakhapatnam	9849984159
3	Vizianagaram	B.H. Srinivasa Rao	SE (PH), Visakhapatnam Circle	9849905738
4	Krishna	Sri. Chandra Mohan Reddy, IFS	MD, APUFIDC, Vijayawada	7680996902
5	East Godavari	Y.P.Ranganayakulu	RDDTP, Rajahmundry	9177059789
6	West Godavari	A. Sudhakar Rao	SE, PH, Rajahmundry	9849906213
7	Prakasam	T. Mohan	SE, PH, Nellore	9849905737
8	Guntur	S. Dharma Rao	RDDTP, Guntur	9849995265
9	SPSR Nellore	Samson Rao	SE, APTIDCO, Nellore	9701257700
10	Chittoor	Sivarama Prasad	Zonal Manager, APGBCL, Tirupati	7893315748
11	Anantapuram	R. Srinath Reddy	SE, PH, Ananthpur	9849905739
12	Kurnool	Dr.P. Sampath Kumar	MD, Swachha Andhra Corporation, Vijayawada	9985103333
13	YSR	Sri N Chennakesava Reddy	EE, Public Health Division, Kadapa	7013199224

Commissioner rector B,



No. 40-3/2020-DM-I(A) Government of India Ministry of Home Affairs

North Block, New Delhi-110001 Dated 24th March, 2020

ORDER

Whereas, the National Disaster Management Authority (NDMA), is satisfied that the country is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation, and has considered it necessary to take effective measures to prevent its spread across the country and that there is a need for consistency in the application and implementation of various measures across the country while ensuring maintenance of essential services and supplies, including health infrastructure;

Whereas in exercise of the powers under section 6(2)(i) of the Disaster Management Act, 2005, the National Disaster Management Authority (NDMA), has issued an Order no. 1-29/2020-PP (Pt.II) dated 24.03.2020 (Copy enclosed) directing the Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities to take effective measures so as to prevent the spread of COVID-19 in the country;

Whereas under directions of the aforesaid Order of NDMA, and in exercise of the powers, conferred under Section 10(2)(I) of the Disaster Management Act, the undersigned, in his capacity as Chairperson, National Executive Committee, hereby issues guidelines, as per the Annexure, to Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities with the directions for their strict implementation. This Order shall remain in force, in all parts of the country for a period of 21 days with effect from 25.03.2020.

Home Secretar

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- 1. The Secretaries of Ministries/ Departments of Government of India
- 2. The Chief Secretaries/Administrators of States/Union Territories (As per list attached)

Copy to:

- i. All members of the National Executive Committee.
- ii. Member Secretary, National Disaster Management Authority.

COVID-19/HIGH ALERT

PROCEEDINGS OF THE COMMISSIONER & DIRECTOR OF MUNICIPAL ADMINISTRATION, ANDHRA PRADESH, GUNTUR

PRESENT: SRI VIJAY KUMAR, G.Srkr, IAS., COMMISSIONER & DIRECTOR.

Roc.No.3390411/2020-M3-2,

dated 25-03-2020

- Sub: Municipal Administration Department Public Health Control of <u>Corona</u> <u>virus (Covid-19)</u> – Constituted State Level Non-Medical Control Room by the Government – Representation of MA&UD Department – Certain Officers of MA&UD Department – Drafted – Orders - Issued.
- Read: 1.GO Rt.No.216, Health, Medical & Family Welfare (B2) Dept., dated 24-03-2020.
 - 2. Decisions taken during the Review Meeting held with HoDs of the Departments concerned on 25-03-2020 by the Principal Secretary to Govt., T,R&B Department.

ORDER:

In the reference 1st read above, the Government have issued orders imposing "Lockdown" in the State of Andhra Pradesh under Disaster Management Act, 2005 till 14th April, 2020. The Government have provided the following Toll Free Numbers for the purpose of redressal of the grievances of the public as mentioned against each:

- i. 104 Medical issues.
- ii. 1902 Non-Medical issues.

2. A Meeting was convened on 25-03-2020 by the Principal Secretary to Govt., Transport, Roads & Buildings Department, Govt. of AP., with the Heads of the 5 Departments, viz., Civil Supplies, Marketing, Police, MA&UD & Roads and Buildings, on the method of redressal of the grievances of public relating non-medical issues, i.e., Lockdown issues, essential commodities, etc. During the said Meeting it was decided to establish a State Level Non-Medical Control Room with the representatives from all the above 5 Departments in the O/o. the Engineer-in-Chief, Roads & Buildings, AP., located in 5th Floor, New HoDs` Building, Bandar Road, Vijayawada, for forwarding the grievances pertaining to their department to the concerned gross root level officers and ensure for redressal of the grievances which are received through the Toll Free Number/Helpline-1902.

3. Therefore, it is decided to draft the following Officers to represent MA&UD Department in the above State Level Non-Medical Control Room for the above purpose:

SI. No.	Name of the Officer & Designation	Contact Number	Shift Timings	
1	2	3	4	
	B	ATCH-I		
1	Nagendra Kumar Biyani, Addl. Project Director, APUFIDC	7675096688	06.00 AM to 02.00 PM	
2	R. Nagesh Babu, EE, O/o. ENC, PH, Tadepalli	9963969364	02.00 AM to 10.00 PM	
3	V. Sudhakar, DTCPO, Krishna District	9441501288	Reserve	

2. Therefore, the above Officials are hereby requested to report before the Principal Secretary to Government, Transport, Roads & Buildings Department, Govt. of AP, in the O/o. the Engineer-in-Chief, Roads & Buildings, AP., located in 5th Floor, New HoDs` Building, Bandar Road, Vijayawada, immediately. After reporting, they shall be available in the State Level Non-Medical Control Room established in the O/o. the Engineer-in-Chief, Roads & Buildings, AP., located in 5th Floor, New HoDs` Building, Bandar Road, Vijayawada, immediately. After reporting, they shall be available in the State Level Non-Medical Control Room established in the O/o. the Engineer-in-Chief, Roads & Buildings, AP., located in 5th Floor, New HoDs` Building, Bandar Road, Vijayawada during the above shift timings without any deviation and shall attend the duties entrusted to them from time to time by the concerned officials.

3. Sri V. Sudhakar, DTCPO, Krishna District, who is kept in Reserve, is requested to attend to the shift duty of the any above Officer as and when required.

To The Individuals concerned. Copy to the Managing Director, APUFIDC, Vijayawada, with a request to relieve the Officers concerned and issue directions to attend the above work.

Copy to the Director of Town & Country Planning, AP, Mangalagiri, with a request to relieve the Officer concerned and issue directions to attend the above work.

Copy to the Engineer-in-Chief, R&B, AP, Vijayawada, for information and with a request to utilise the services of the above Officers.

Copy submitted to the Secretary to Govt., MA&UD Department, Govt. of AP, AP Secretariat, Velagapudi, for favour of information.

Copy submitted to the Principal Secretary to Government, Transport, Roads & Buildings Department, Govt. of AP, AP Secretariat, Velagapudi, for kind information. Copy to the Commissioner, Health, & Mission Director, NHM., Vijayawada, for information.



COVID-19/HIGH ALERT

PROCEEDINGS OF THE COMMISSIONER & DIRECTOR OF MUNICIPAL ADMINISTRATION, ANDHRA PRADESH, GUNTUR

PRESENT: SRI VIJAY KUMAR, G.Srkr, IAS., COMMISSIONER & DIRECTOR.

Roc.No.3390411/2020-M3-1,

dated 25-03-2020

- Sub: Municipal Administration Department Public Health Control of <u>Corona</u> <u>virus (Covid-19)</u> - Control Room in the Command Communication Centre, A.P., Secretariat, Velagapudi – Established - Orders – Issued.
- Read: 1. Review Meeting held on 04.03.2020 by the Chief Secretary to Government, A.P. Secretariat, Velagapudi.
 - 2.This office Procgs. Roc.No.3390411/2020-M3, dated 07-03-2020.
 - 3. Minutes of the Inter-Departmental Coordination Committee held on 09-03-2020.
 - 4.This office Circular Roc.No.3390411/2020-M3, dated 07-03-2020, 09-03-2020, 14.03.2020,15.03.2020 18-03-2020 & 24.03.2020.
 - 5. This office Procgs. Roc.No.3390411/2020-M3, dated 15-03-2020.
 - 6. Instructions issued during the Video & Tele Conferences.

ORDER:

In the reference 4th read above, directions were issued to all the ULBs in the State from time to time to take up the steps for containment of COVID-19 (Corona virus).

2. In view of the directions issued in the reference 6th read above, it is decided to establish a Control Room with the following Officials, with immediate effect, in the Command Communication Centre, A.P. Secretariat, Velagapudi, to guide and monitor the activities taken up by the Commissioners of all the ULBs in the State on the instructions issued by the Government and the undersigned from time to time on containment of COVID-19 (Corona virus) on real time:

SI. No.	Name of the Officer & Designation	Contact Number	Shift Timings
1	2	3	4
	BA	TCH-I	
1	Sri Devamuni Reddy, General Manager, APGBC, Vijayawada	9381134349	06.00 AM to 02.00 PM
2	Sri Brahmaji, E-Procurement Specialist, APUFIDC	7680842244	02.00 AM to 10.00 PM
3	Sri Rama Rao, Zonal Manager, APGBC, Vijayawada	9908334833	Reserve

2. Therefore, the above Officials are hereby requested to report before the undersigned immediately and, after reporting, they shall be available in the Control Room, 2nd Block, AP Secretariat, Velagaphdi, during the above shift timings, without any deviation and they are also requested to submit their reports in this regard immediately after completion of their shift on daily basis, without fail, to the undersigned for taking further action in the matter.

3. Sri Rama Rao, Zonal Manager, APGBC, Vijayawada, who is kept in Reserve, is requested to attend to the shift duty of the any above Officer, if he goes on leave, or as and when his services are required.

4. The In-charge of the Command Communication Centre, A.P., Secretariat, Velagapudi, is requested to provide necessary assistance to the above drafted Officers in the matter. He is also requested to be in touch with the above Officers and see that the Officer in Reserve shall attend to the shift duty as and when any of the above Shift Officers is not available or goes on leave.

Commis

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The Individuals concerned.

The In-charge, Command Communication Centre, A.P., Secretariat, Velagapudi. All the Commissioners of ULBs in the State.

Copy to the Managing Director, APGBC, Vijayawada, with a request to relieve the Officers concerned and issue directions to attend the above work.

Copy to the Engineer-in-Chief, PH, AP, Tadepalli, with a request to relieve the Officers concerned and issue directions to attend the above work.

Copy to all the Regional Director-cum-Appellate Commissioners of Municipal Administration in the State for information.

Copy submitted to the Secretary to Govt., MA&UD Department, Govt. of AP, AP Secretariat, Velagapudi, for favour of information.

Copy to the Commissioner, Health, & Mission Director, NHM., Vijayawada, for information.



GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

Agriculture & Cooperation Department – List of essential services / Commodities, Transport services, Shops dispensing such items and movement of staff/employees related to such items - exemption from Lockdown – Orders – Issued.

AGRICULTURE AND COOPERATION (MKTG.II) DEPARTMENT

G.O.Rt.No.289

Dated:26.03.2020 Read the following:-

- 1. G.O.Rt.No.211, Health, Medical & Family (B2) Department, dt:23.3.2020.
- 2. Minutes of the Meeting of Committee held on 24.3.2020 at the NTR Health University, Vijayawada.

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ORDER:-

In pursuance of the orders issued in the reference first read above, a Committee has been Constituted under Secretary (Marketing)with the following composition to ensure availability of essential commodities throughout the State during the period of Lockdown:-

- i. Commissioner, Civil Supplies(Convenor)
- ii. Commissioner, Transport
- iii. DGP, Tadepalli
- iv. Director, Drugs Control Administration
- v. Special Commissioner, Horticulture
- vi. Special Commissioner and Director of Agricultural Marketing
- vii. Controller, Legal Meteorology
- viii. MD, Diary Development Cooperative Federation.

2. The Committee met on 24.3.2020 at NTR Health University, Vijayawada and after deliberations, has recommended a set of instructions in connection with the maintaining of essential supplies during lock down.

3. Government after careful examination of the recommendations of the Committee hereby order implementation of the following.

<u>1. List of essential services exempted during Lockdown:</u>

The following items have been identified as essential services/commodities. Transport services carrying the above goods, shops selling the above goods and movement of staff/employees related to these goods shall be exempted from lockdown.

- 1.1. All vegetables
- 1.2. All fruits
- 1.3. Milk and dairy products
- 1.4. Eggs, poultry, meat and fish
- 1.5. Groceries (Pachari samanlu)
- 1.6. Public Distribution System through FP Shops
- 1.7. Fodder, Cattle feed and Aqua feed and ingredients

P.T.O.

- 1.8. Drinking water (RO/ mineral) and water tankers
- 1.9. Bread and Biscuits
- 1.10. Bulk drugs and pharmaceuticals
- 1.11. Drug formulations (Medicines)
- 1.12. Masks & Sanitizers
- 1.13. Medical equipment and medical supplies
- 1.14. Health services and medical shops and Veterinary services
- 1.15. Petroleum products including LPG, CNG, Furnace oil, Petrol, Diesel, LS, HS, Aviation Fuel, ethanol etc.
- 1.16. Rice Mills, Dal Mills and Oil Mills
- 1.17. Loading, dispatch and unloading of food grains from all godowns
- 1.18. Internet and Telecom service providers and theiragencies
- 1.19. Post offices
- 1.20. Banks and ATM's
- 1.21. Insurance companies
- 1.22. Stock articles required for procurement of food grains/ Vegetables / fruits viz., Tarpaulins, Gunnies, Polythene, Crates, fumigants etc.,
- 1.23. E-commerce platforms such as Amazon, Flipkart etc and food delivery platforms such as Swiggy, Zomato etc.

2. Broad approach for maintaining essential supplies

- 2.1. The district administration shall maintain essential supplies by allowing the supply chain to function.
- 2.2. The typical supply chain consists of transportation to Wholesalers / super markets and from there to traders / retailers / kirana shops / consumers.
- 2.3. If this supply chain operates with as less friction as possible, then the supply of essential commodities can be maintained
- 2.4. Encourage super markets to do home delivery of essential commodities.

3. The administrative structure for maintaining supply ofessential commodities

3.1. A district level committee under the Joint Collector shall be constituted comprising of the following officers to maintain the essential supplies.

- 3.1.1. Municipal Commissioner
- 3.1.2. Additional Superintendent of police
- 3.1.3. Deputy Commissioner, Transport
- 3.1.4. Joint Director Agriculture
- 3.1.5. Deputy Director Horticulture
- 3.1.6. Joint Director Animal Husbandry
- 3.1.7. Assistant Director Marketing
- 3.1.8. Project Director District Rural Development Agency
- 3.1.9. District Panchayat Officer
- 3.1.9. District Supply Officer

Any other person as deemed necessary by the Joint Collector

3.2. In Municipal area, the Municipal Commissioner or the Additional Municipal Commissioner shall be the Nodal Officer for maintaining essential supplies. Additionally, there shall be a special officer for essential supplies for each ward.

Conti...3

3.3. A special officer shall be appointed for each mandal outside the Municipal area. He will monitor the maintenance of essential supplies in all the panchayats with in the mandal.

- 3.4. Duties of the ward special officer.
 - 3.4.1. Make a list of all the grocery and fruit and vegetables stores in the ward and ensure that it is open as per the prescribed timings.
 - 3.4.2. If there are any obstacles in the operation of the supply chain due to stoppage of transportation or hamalies, he has to bring this to the notice of the control room where Joint Collector/Municipal commissioner will issue suitable instructions.
 - 3.4.3. Ensure that the grocery shops implement social distancing and do necessary marking in white paint for people to stand in queue.
 - 3.4.4. Any other duty which the Municipal Commissioner or Joint Collector assigns.

3.5. Duties of the mandal special officer: He will perform the same function as mentioned in para 3.4 above for all the panchayats within the mandal.

- 3.6. Responsibilities of the Joint Collector/Municipal Commissioner.
 - 3.6.1. Call a meeting of all retailers/wholesalers/kirana shop representatives and sensitize them of the issue. Please maintain social distance during such meetings.
 - 3.6.2. Get the list of minimum number of hamalies who need to function to keep the supply chain intact and share the list with the police for allowing them to the market place
 - 3.6.3. Encourage the super markets to do door delivery as much as possible.
 - 3.6.4. In urban area, tag the grocery stores to the localities and ensure the grocery/fruit & vegetable stores are open at timings as notified by the government.
 - 3.6.5. The grocery stores should be tagged in such a way that there is one store for every locality within 2-3 kms radius.
 - 3.6.6. Decentralize the rythu bazars by opening temporary rythu bazars in open places in as many localities as possible.
 - 3.6.7. Ensure that the rythu bazars implement social distancing and do necessary marking in white paint for people to stand in queue.
 - 3.6.8. Increase the number of mobile rythu bazars.
 - 3.6.9. Make an inventory of all hawkers in the Corporation area and use them for decentralized distribution of essential commodities especially fruits and vegetables.
 - 3.6.10. Fix the rates of vegetables and fruits and display the same in pubic places. Ensure that there is no one is selling them at higher prices.

Conti...4

4. Supply of Milk and Dairy products:

The MD Dairy and PDDRDA shall ensure that all dairy units shall step up production of tetra packs/ tetrafino's with longer shelf-life and ensure adequate stocks in all urban local bodies besides ensuring the regular supply of milk sachets.

5. Availability of Sanitizers and Masks:

The DG drug control shall designate few stores where sanitizers would be made available for Govt. agencies and PSUs involved in the transportation and dispensing of essential Commodities.

6. Movement of Trucks:

- 6.1. All trucks carrying goods shall be allowed without any restriction with a condition that such vehicles shall not carry any passengers.
- 6.2. Empty Trucks proceeding to load goods shall be allowed.
- 6.3. Inter state transport of all trucks carrying goods shall be allowed.
- 6.4. All trucks carrying goods shall carry a flexi/banner displaying the same for easy identification at check posts.

7. Citizens are permitted to make representations for redressal of any issues related to the above in toll free no.1902.

8. Joint Collectors shall establish a separate control room consisting of officers from related Departments to constantly monitor the situation.

4. All the District Collectors in the State of AP/ All the Superintendent of Police in the State of AP/ The Commissioner of Marketing, AP., Guntur / The Commissioner Civil Supplies / The Managing Director, Diary Development, AP., Vijayawada. / The Director General, Drugs Control, AP., Vijayawada. / The Commissioner of Transport, Andhra Pradesh, Vijayawada are requested to take necessary action on the items with which they are concerned.

(BY THE ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

The All the District Collectors in the State of AP.

The All the Superintendent of Police in the State of AP.

The Commissioner of Marketing, AP., Guntur.

The Commissioner , Civil Supplies, AP., Vijayawada.

The Director General of Police, AP., Mangalagiri.

The Commissioner of Horticulture, AP., Guntur.

The Inspector General, Legal Metrology, AP.

The Managing Director, Diary Development, AP., Vijayawada.

The Director General, Drugs Control, AP., Vijayawada.

The Commissioner of Transport, Andhra Pradesh, Vijayawada.

The PS to CS to Govt.

The PS to Prl.Secy. to CM

The PS to Spl.CS to Govt., HM&FW Dept.

The PS to Prl.Secy. to Govt., Rev.(DM) Dept.

The PA to Spl.Commnr.(DM) & EOAS, Rev.(DM) Dept. SC/S

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department - COVID-19 - The Epidemic Disease Act, 1897 - Appointment of Special Officers for Containment, Control and Surveillance of COVID-19 - Orders – Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No. 218

Date:27.03.2020 Read the following:

Name of the Special Officer

G.O.Rt.No.189, HM&FW (B2) Dept., Dt: 13.03.2020
 G.O.Rt.NO.202, HM&FW (B2) Dept., Dt: 18.03.2020
 G.O.Rt.No.204, HM&FW (B2) Dept., Dt: 19.03.2020
 G.O.Rt.No.209, HM&FW (B2) Dept., Dt: 22.03.2020
 G.O.Rt.No.210, HM&FW (B2) Dept., Dt: 23.03.2020
 G.O.Rt.No.211, HM&FW (B2) Dept., Dt: 23.03.2020
 G.O.Rt.No.215, HM&FW (B2) Dept., Dt: 23.03.2020
 G.O.Rt.No.216, HM&FW (B2) Dept., Dt: 24.03.2020

ORDER:

The Government of Andhra Pradesh has under taken several measures including strengthening of surveillance for prevention, containment and control of COVID-19. In accordance with the Guidelines issued by Government of India for National Lock Down, Government of Andhra Pradesh has issued orders vide reference 8th read above, with detailed guidelines.

2. For effective implementation of various measures taken up by the Government of Andhra Pradesh in containment and control of COVID-19 at District level, and to support the District Administration, Government of Andhra Pradesh hereby appoint the following officers as COVID-19 Special Officers:

SI.No. Name of the District

1	Srikakulam	:	Sri M. M Naik, IAS
2	Vizianagaram	:	Sri Vivek Yadav, IAS
3	Visakhapatnam	:	Sri Katamaneni Bhaskar, IAS
4	East Godavari	:	Sri B. Rajshekhar, IAS
5	West Godavari	:	Sri Pravin Kumar, IAS
6	Krishna	:	Sri Sidhharth Jain, IAS
7	Guntur	:	Sri Kanti Lal Dande, IAS
8	Prakasam	:	Sri B. Udaya Lakshmi, IAS
9	Kadapa	:	Sri Shashibhushan Kumar, IAS
10	Nellore	:	Sri B. Sridhar, IAS
11	Chittoor	:	Sri Ram Gopal, IAS
12	Ananthpur	:	Sri Babu Rao Naidu, IAS
13	Kurnool	:	Sri Piyush Kumar, IAS

(Contd..2)

3. The Officers designated as COVID-19, Special Officers are requested to reach their assigned Districts immediately, and take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

All the above mentioned officers. All the Collectors & District Magistrates in the State. All the Superintendent of Polices in the State **Copy to:** All the HoDs under the control of HM&FW Dept. The DM&HOs in the State, OSD to the CS. OSD to the CS. OSD to Dy. CM(H,FW&ME). PS to Spl CS to Govt.,(HM&FW Dept). SF/SC.

//FORWARDED::BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department – COVID – 19 – The Epidemic Disease Act, 1897 - Constitution of Secretaries Level Task Force on Management of Activities of COVID-19, for Containment, Control and Surveillance of COVID-19 – Orders – Issued

HEALTH MEDICAL AND FAMILY WELFARE(B2) DEPARTMENT

G.O.Rt.No. 219

Dated:27.03.2020 Read the following:

G.O.Rt.No.189, HM&FW (B2) Dept., Dt: 13.03.2020
 G.O.Rt.NO.202, HM&FW (B2) Dept., Dt: 18.03.2020
 G.O.Rt.No.204, HM&FW (B2) Dept., Dt: 19.03.2020
 G.O.Rt.No.209, HM&FW (B2) Dept., Dt: 22.03.2020
 G.O.Rt.No.210, HM&FW (B2) Dept., Dt: 23.03.2020
 G.O.Rt.No.211, HM&FW (B2) Dept., Dt: 23.03.2020
 G.O.Rt.No.215, HM&FW (B2) Dept., Dt: 23.03.2020
 G.O.Rt.No.216, HM&FW (B2) Dept., Dt: 24.03.2020

ORDER:

The Government of Andhra Pradesh has undertaken several measures including strengthening of surveillance for prevention, containment and control of COVID-19. As per the Government of India call for National Lock Down, orders were issued vide ref 8 the read above, duly following the existing guidelines and orders issued in the references read above.

2. The lockdown activities are to be implemented and various arrangements for quarantine and containment are to be taken duly reviewing the evolving situation for containment of COVID 19, Government after careful examination, for effective management of various measures taken up by the Government of Andhra Pradesh, Secretaries level Task Force is hereby constitute with the following Group of Secretaries:

- 1. Chief Secretary to the Government Chairperson
- 2. Special Chief Secretary to the Government HM&FW Department Co-Chairman & Convenor

(Contd..2)

- 3. Dr PV Ramesh, Additional Chief Secretary to the Government Member.
- 4. Special Chief secretary to the Government, Agriculture and Animal Husbandry department – Member
- 5. Principal Secretary to the Government, PR&RD Department-Member
- 6. Principal Secretary to the Government, MAUD Department-Member
- 7. Principal Secretary to the Government, Revenue Department-Member
- 8. Principal Secretary to the Government, Civil Supplies Department-Member
- 9. Principal Secretary to the Government, Marketing Department-Member
- 10. Principal Secretary to the Government, Transport Department-Member
- 11. Shri Solomon Arokya Raj, Principal Secretary to the Hon'ble Chief Minister-Member
- 12. Shri Dhanunjaya Reddy, Secretary to the Hon'ble Chief Minister-Member
- 13. Ex-Officio Special Secretary to the Government I&PR Department-Member

3.The Secretary levelTask force shall review the activities related to COVID - 19 containment and effective implementation of the lockdown across the State and take necessary steps required for containment duly analysing the evolving situation of the spread of disease in the State.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

- All the above mentioned officers,
- All the Collectors & District Magistrates in the State,
- All the Superintendent of Polices in the State

(Contd..3)

Copy to: All the HoDs under the control of HM&FW Dept The DM&HOs in the State, OSD to the CS, OSD to Dy. CM(HM&FW Dept), PS to Spl CS to Govt.,(HM&FW Dept) SF/SC.

//FORWARDED::BY ORDER//

SECTION OFFICER

::3::

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

Cooperation Department - Conducting of General Body Meetings by the Cooperative Institutions and also ÀP Markfed for the Half year period ended on 31.03.2020 - Exemption from conducting General body Meetings for the Half year in view of the Country wide lockdown owing COVID-19 – Orders – Issued.

AGRICULTURE & COOPERATION (COOP.IV) DEPARTMENT

G.O.Rt.No.292

Dated:27.03.2020. <u>Read:-</u>

From the CC & RCS, A.P., Guntur, Letter file No.AGC06-13021/1/2018-PAC SEC-CCRCS-Part(1), dated:21.03.2020.

-:s:-

<u>O R D E R</u>:-

In the circumstances reported by the Commissioner for Cooperation &Registrar of Cooperative Societies, AP, Guntur, Government, after careful examination, hereby ordered that granting exemption from conduct of General Body meeting for the half year ended 31.03.2020 as per the provisions of Section 31(1) of the APCS Act, 1964 by virtue of the powers vested with the Government under Section 123 of that Act, to the Cooperative societies and also AP MARKFED in view of the Country wide lockdown owing COVID-19 as special case.

2. The Commissioner for Cooperation & Registrar of Cooperative Societies, A.P., Guntur and the M.D., AP MARKFED, Vijayawada shall take necessary action in the matter.

Y MADHUSUDHANA REDDY, SPECIAL SECRETARY TO GOVERNMENT

To The Commissioner for Cooperation & Registrar of Cooperative Societies, A.P., Guntur. The M.D., APMARKFED, Vijayawada. Copy to: The PS to Spl.Secy.to Hon'ble C.M. The PS to Spl.Secy.to Hon'ble C.M. The PS to Hon'ble Minister for Agri.& Coop. The PS to Spl.Secy.to Govt. (AM&C), Agri.& Coop. Dept. The Agri.& Coop.(Coop.I) Dept. SF/SC.

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH PANCHAYAT RAJ AND RURAL DEVELOPMENT (General) DEPARTMENT

Memo No.PR/88/Genl./2020-6

Date: 27/03/2020

Sub:- PR&RD Dept., - Preventive measures / Advisory on Social Distance measure in view of spread of Corona Virus decease – Covid – 19 – Necessary action – Further Instructions Issued- Reg.,

Ref:- 1. Memo No.PR/88/Genl/2020, dt.10.03.2020 2. Memo No.PR/88/Genl/2020, dt.17.03.2020 3. D.O.No.J-11011/10/2020-Media, dt.18.03.2020 Sri.Sunil Kumar, IAS, Secretary, MoPR from 4.Memo No.PR/88/Genl/2020, dt.18.03.2020 5.G.O.Rt.No.204, HM&FW (B2) Dept., dt.19.03.2020 6.G.O.Rt.No.209, Health & Family (B2) Dept., dt.22.03.2020 7. Memo No.PR/88/Genl/2020-4, dt.23.03.2020 8. G.O.Rt.No.210, Health & Family (B2) Dept., dt.23.03.2020 9.G.O.Rt.No.216, Health & Family (B2) Dept., dt.24.03.2020 10. G.O.Rt.No.179, PR&RD Dept., dt.27.03.2020

The attention of the Commissioner, PR&RD is invited to the references cited and he is requested to instruct all CEOs / DPOs to act as supervisory officers in coordinated manner under overall direction and supervision of district collector on all activities mentioned in Annexure-I and to submit the activities taken up in the check list appended in Annexure-II of this memo on daily basis to prevent the spread and containment of CORONA Virus (COVID-19) in the state of Andhra Pradesh Lockdown till 14th, April, 2020.

2. This shall be treated as **Most Urgent.**

GOPAL KRISHNA DWIVEDI PRINCIPAL SECRETARY TO GOVT

To The Commissioner, Panchayat Raj & Rural Development (w.e. - Annexure-I&II) Copy to: The PS to Principal Secretary to Government, PR&RD Department // FORWARDED:: BY ORDER//

SECTION OFFICER

ANNEXURE-I

Annexure to the Govt. Memo No.PR/88/Genl./2020-6, Date: 27/03/2020

All the CEOs & DPOs are appointed as supervisory officers to supervise all the PRIs in the State. The Supervisory Officers shall attend to and ensure that:

- 1. Guidelines issued by the Government through various orders shall be followed, in regard to door to door campaigning with village volunteers and PRI level activities for effective tackling of menace of COVID-19.
- 2. Identity cards are to be issued to Village Volunteers by MPDOs/Panchayat Secretaries wherever not at issued.
- 3. Sufficient Personal Protective equipment is available to required field staff like Sanitation workers and Village Volunteers.
- 4. Sufficient disinfectant materials are available in the PRIs such as bleaching powder, sodium hypo chloride solution, Cresol etc.
- 5. On report of positive case, Supervisory Officer shall ensure to map the containment zone with a radius of 3 KMs of the indexed case and disinfection and decontamination measures with help of Medical & Health Department. Activities to be taken up are,
 - Disinfection and decontamination measures shall be taken up immediately in

coordination with the Medical & Health Department and District Administration.

- Sodium Hypo Chlorite shall be sprayed throughout the PRIs and more intensively in Containment/Buffer Zones
- Quarantine of persons is, the restriction of activities or separation of persons who
 - are not ill, but who may be exposed to COVID-19 positive person, with the objective of

monitoring symptoms and early detection of cases;

• Isolation is separation of, ill or infected persons from others, so as to prevent the spread of infection or contamination. Implement necessary entry restriction and home

isolation protocols within the zones

- 6. All the staff who are visiting house to house on IEC activities and attending Solid Waste Management's activities shall maintain social distancing of 2 meters. Constitute a separate team/teams to attend sanitation activities in the zone and impart necessary training on handling of activities.
- 7. PRIsto prepare specific action plan in containment zones, and along with display of IEC materials, hoardings, banners in all conspicuous public places.
- 8. Special sanitation drives shall be taken up at all the public places apart from the hospitals and quarantined village locations, Markets, Rythu Bazars, Public Toilets, Community Toilets, Parks, Bus Stops, around Bus Stands and Railway Stations etc.
- 9. Rapid Response Teams (RRT) are to be formed for attending to the duties.
- 10.Interact with Medical & Health Department and Police Department for better coordination between PRIs and line departments.
- 11. Since, PRI functionaries are tracing & tracking all foreign travelers from time to time

and follow up on daily basis for a period of 14 days for strict home quarantine or shifted to quarantine centers, all such persons should be stamped.

12. on usage of disinfectants:

- Disinfection and decontamination measures shall be taken up immediately in coordination with the Medical & Health Department and District Administration.
- Separate spraying team/teams for spraying Disinfectants with necessary training.
- Spraying of disinfectants shall be done throughout and more intensively in Containment/Buffer Zones.Sodium Hypo Chlorite, Bleaching Powder & Cresol can be used in the Containment & Buffer Zones.
- Frequent Spraying of Disinfection chemical in areas where people have frequent contact with each other and share spaces and objects. Disinfectants, Sodium Hypo Chlorite, Bleaching Powder and Cresolcan be used for disinfection.
- Sodium Hypo Chlorite, Bleaching Powder & Cresol shall be sprayed around house/houses where COVID-19 positive case registered and surrounding houses/building, ATMs and public Toilets, Offices etc.,
- Bleaching Powder with lime can be sprayed in all streets and public places. Cresol can be used where frequent touching places/spots in and around the buildings.
- Combination of disinfectants:
- 1% Sodium Hypo Chlorite, Ratio of 1:18(1-liter Sodium Hypo Chlorite with 18 liters' water)
- ii. Bleaching Powder- Ratio of 1:5(1 Kg bleaching Powder with 5 Kgs lime)
- iii. Cresol, required concentrate solution can be prepared with suitable combination/dilution
 - □ IP (50% Cresol and 50% Liquid soap)- Bus stands, railway stations, buses, trains, vehicles, cinema theatres, marriage halls, etc.
 - 2.5% Cresol (1 liter of Cresol in 19 liters of water) Hospitals, clinics and ambulances
- The waste from the isolation house/houses shall be collected segregated separately and handed over to the Agencies which are authorized to dispose the bio-medical waste. The waste collected in the zone shall not be mixed with waste collected in other areas
- Separate Collection, Segregation, Transportation and Disposal Machinery i.e., brooms, bins, covers, push carts, vehicles etc., shall be maintained shall be Disinfected and decontaminated for every trip/usage.

ANNEXURE-II

Annexure to the Govt. Memo No.PR/88/Genl./2020-6, Date:27/03/2020 Checklist on activities taken up by PRIs on Containment of COVID-19

S. No	Activity	Yes/ No	1
	Deputed Village Volunteers, conducting house surveillance are maintaining Social Distancing.		
	Sufficient Public Health Workers are available in the PRIs and maintaining Social Distancing		
3	Awareness creation: Distribution of Pamphlets, Broachers on containment of COVID-19 & Flex/Banners erected at Public Places or not.		
4	 No. of persons 1. came from Abroad after 10.02.2020, and 2. are kept in Home Quarantine / Quarantine Centre as the case may be 		
5	sufficient No. of Quantity Personal Protective Equipment Procured and provided to SanitationWorkers & Village volunteers & other staff engaged in surveillance activity.		
6	Personal Protective Equipment is used by Sanitation Workers & Volunteers regularly (such as Masks, Village Gloves, Aprons/Gowns, Gumboots and Goggles).		
7	Sufficient disinfectant materials are available in the PRIs such as Lime, Bleaching Powder, Sodium Hypo Chlorite Solution, Cresol etc., and machinery like sprayers & fogging machines.		
8	Spraying teams formed in the PRIs		
	Disinfectants are sprayed at all public places and designated spots (Containment Zone & Buffer Zone regularly as per protocols.		
	Fogging taken up in all places regularly		
10	Non-essential establishments such as, educational Institutions, Parks, Cinema Halls, Playgrounds, Swimming pools, Gyms are closed.		
11	Rapid Response Teams constituted and trained in coordination with PRIs & Health Department.		
12	Overall sanitation is good and maintained properly and visible or not.		
	Isolation Buildings identification is done.		
	Monitoring Cell formed with 24/7 Call Center.		
15	if any other activities taken up on containment of COVID-19 (Sheet may be enclosed)		

Signature of Supervisory Officer

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

GAD – Cabinet - COVID - 19 - The Epidemic Disease Act, 1897 – Constitution of Group of Ministers on Management of Activities of COVID-19 - Containment, Control and Surveillance of COVID-19 - Orders – Issued.

GENERAL ADMINISTRATION (CABINET.I) DEPARTMENT

G.O.RT.No. 642

Dated: 27-03-2020 Read the following :-

- Convenor

- Member

- Member

- Member

G.O.Rt.No.189, HM&FW (B2) Dept., Dt: 13.03.2020.
 G.O.Rt.NO. 202, HM&FW (B2) Dept., Dt: 18.03.2020.
 G.O.Rt.No. 204, HM&FW (B2) Dept., Dt: 19.03.2020.
 G.O.Rt.No.209, HM&FW (B2) Dept., Dt: 22.03.2020.
 G.O.Rt.No.210, HM&FW (B2) Dept., Dt: 23.03.2020.
 G.O.Rt.No.211, HM&FW (B2) Dept., Dt: 23.03.2020.
 G.O.Rt.No.215, HM&FW (B2) Dept., Dt: 23.03.2020.
 G.O.Rt.No.216, HM&FW (B2) Dept., Dt: 24.03.2020.

ORDER :

The Government of Andhra Pradesh has under taken several measures including strengthening of surveillance for prevention, containment and control of COVID-19. In accordance with the Guidelines issued by Government of India for National Lock Down, Government of Andhra Pradesh has issued orders vide reference 8th read above, with detailed guidelines.

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2. For effective management of various measures taken up by the Government of Andhra Pradesh in containment of COVID-19 in the State, Government is hereby constitute the Group of Ministers with the following Ministers:

- 1. Deputy Chief Minister (H,FW& ME Dept)
- 2. Minister for Municipal Administration & Urban Development Member
- 3. Minister, Finance Department
- 4. Minister for Home
- 5. Minister for Agriculture and Marketing

3. The Group of Ministers shall review the activities to be undertaken for effective implementation of lockdown and also ensure proper containment arrangements are under taken at various levels in the State.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To The Ministers concerned. Copy to All the Special Chief Secretaries/ Principal Secretaries/ Secretaries to Government. The Prl. Advisor/Spl. Chief Secretary/Secretary/Addl. Secretary/OSD to C.M All the Departments of Secretariat. The P.S. to Chief Minister / Chief Secretary. The P.S. to Prl. Secretary (Poll). SF/SC.

//FORWARDED:: BY ORDER//

SECTION OFFICER(SC)

File No.PRR01-PR/88/2020-GENL

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Panchayat Raj and Rural Development Department – Preventive measures / Advisory on Social Distance measures in view of spread of Corona Virus disease – Additional operational guidelines to prevent the spread and containment of Carona Virus (Covid-19) in the State of Andhra Pradesh – Lockdown till 14th April, 2020 - Orders – Issued.

PANCHAYAT RAJ AND RURAL DEVELOPMENT (GENERAL) DEPARTMENT

G.O. Rt. No.179

Date:27-03-2020 Read the following: -

1.G.O. Rt. No.204, HM&FW (B2) Dept., dt:19.03.2020. 2.G.O. Rt. No.209, MH&FW (B2) Dept., dt:22.03.2020 3.Govt. Memo No.PR/88/Genl./2020-4 of PR&RD (Genl) Dept. dt:23.03.2020. 4.G.O.Rt. No.216, HM&F (B2) Dept., dt:24.03.2020. 5.Office Note received from the Commissioner, Panchayat Raj & Rural Development, TAdepalli, dt:Nil.

<u>O R D E R :-</u>

In the G.O. 1st read above, Government in Health Medical and Family Welfare Department have issued additional instructions / measures to prevent the spread and containment of COVID-19 in the State of Andhra Pradesh and requested all the Departments of the Secretariat who are administratively concerned with the above guidelines / measures , shall take further immediate necessary action to issue instructions to the concerned and see that the said instructions are implemented scrupulously.

2. In the G.O. 2nd read above, Government in Health Medical and Family Welfare Department have issued Notification under Epidemic Disease Act, 1897 for Lock down, with immediate effect, till 31st March, 2020 in the State of Andhra Pradesh to prevent the spread and containment of Carona Virus (Covid-19) in the State of Andhra Pradesh.

In the G.O. 4th read above, Government in Health Medical and Family 3. Welfare Department have instructed all the District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs, and MPDOs to strictly implement the guidelines as per the order mentioned Order No.40-3/2020-DM-I(A) Annexure to the in dt:24.03.2020, where in the Ministry of Home Affairs, Government of India have issued orders directing the Ministries / Departments of Government of India and the State / Union Territory Governments and State / Union Territory Authorities to take effective measures to prevent the spread of COVID-19 in the Countryand

the order shall remain in force, in all parts of the country, for a period of 21 days w.e.f. 25.03.2020.

4. Government, after careful consideration, in addition to instructions already issued in the references cited, hereby issue the following additional operational guidelines to be implemented in the state of Andhra Pradesh by all Panchayat Raj & Rural Development Department Institutions at all levels with immediate effect. In case any variations/contradictions are noticed in these instructions, the instructions issued in references 1st, 2nd and 4th cited shall prevail.

I. Village Volunteers

- Presently, in the State, 1.95 lakh clusters are functioning, with one Volunteer for every 50 households. The objective of Volunteers is to provide information to the Government on requirement of basic amenities.
- The Primary mandate to the Volunteers is to make available all Government Welfare, Developments Schemes to the door steps of the Households, of which family health is most important one.
- Volunteers are expected to be a bridge between Government and Citizen / family on creating awareness on all the steps taken.
- Since they have conducted house to house surveys on various parameters in the allotted 50 families including health issues they should be in a position to understand any health issues that may lead to emergency susceptibility and they should inform through Village Secretariats to Health department for taking further follow-up action.
- If any suspected case, advised by the Health Department of self isolation, they should be watched carefully and to coordinate with rural health functionaries till the patient is recovered fully.
- Volunteers in coordination with Village Secretariat staff, shall maintain proper sanitation environment in their areas of function.
- To coordinate with NREGS functionaries in preventing possible out break of the disease, as job card holders work in groups. They shall ensure that all NREGS works are taken up only after following due precautions, like social distancing, etc.
- Shall inform to higher authorities on any information regarding <u>COVID-2019</u> virus to prevent spreading and in containing it.
- Shall capture the activities taken up in creating awareness about present emergent situation and upload them in relevant website/platform.

II. Village Secretariat Staff

- As per the Job chart issued in the G.O.MS.No. 149, dt: 30.09.2019, (Point 14) "He / She shall assist authorities during the floods, cyclone, accidents etc., and take up preventive, relief and rehabilitation work with the support of Village Secretariat Functionaries."
- Gram Panchayat Secretaries are appointed as Special Officers of that Gram Panchayats for <u>COVID-2019</u> to motivate and maintain healthy sanitation environment.
- Shall provide leadership and monitor the functioning of Village Volunteers in their clusters in creating awareness about the **COVID-2019**.
- Shall coordinate with the help of Health workers and functionaries of Village Secretariats in isolating the suspected patients / providing treatment to affected patients apart from implementing preventive measures.
- To create awareness through Village Volunteers in Do's and Don'ts communicated by the Government effectively and compulsorily. They are,
- I. Social Distancing,

II. Hand washing,

III.No shake hands,

IV.Person hygiene etc. with the help of all the Village level functionaries

- To inform higher authorities on the existing situation without any loss time, as it would be crucial factor in the fight against **COVID-2019**.
- To make constant visits in their area of jurisdiction, as many times as possible for effective monitoring of situation.
- To coordinate with NREGS functionaries in preventing possible out break of the disease, as job card holders work in groups. They shall ensure that all NREGS works are taken up only after following due precautions, like social distancing, etc.

III. EOPRD

- To make constant visits to take stock of situation.
- To make available all the required materials like bleaching powder etc., in sufficient quantities to Village Secretariats so that all the activities planned for preventing / stabilising the emergent situation.
- To coordinate with all Village Secretariats for capturing quality information and getting it to the notice of higher authorities for effective management of the situation.

IV. MPDO / DLPO

- To provide leadership in Mandal in coordination with other line department officials in fight against possible spread of disease and stabilizing the editing situation.
- As it is not advisable to have review meeting because it will lead to assembling of large number of people, it is hereby again reiterated that medium of Teleconference shall be used to monitor the activities happening in the given area.
- To strictly ensure measures like lockdown instructed by Government be strictly implemented.
- Shall be available 24X7 for meeting any situation.
- To constantly report to the CEO ZP and DPO on all prescribed information in time as it would enable the Government to plan in advance on any measures that are required to be taken.

V. CEO ZP / DPO

- Both the officers shall work in perfect coordination in the fight against the <u>COVID-</u> <u>2019</u>.
- To work combined, in control room established in the district under the leadership of District Collector.
- To ensure all supplies to maintain sanitary environment in the villages.
- To inform all the activities undertaken in the district to Government in the prescribed proforma and strictly as per schedule.

5. All the above functionaries will function in coordinated manner under overall direction and supervision of the District Collector.

6. The Commissioner, Panchayat Raj and Rural Development, Tadepalli shall take further immediate necessary action to issue instructions to the concerned and see that the said instructions are implemented scrupulously.

7. A copy of this order is available on the Internet and can be accessed atwww.ap.gov.in/goir.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

GOPAL KRISHNA DWIVEDI PRINCIPAL SECRETARY TO GOVT

To The Commissioner, Panchayat Raj & Rural Development, Tadepalli, A.P.

Copy to:-

The Special Commissioner, Village and Ward Secretariat Department. All the District Collectors in the State of Andhra Pradesh. All the Chief Executive Officers and District Panchayat Officers in the State of Andhra Pradesh. The O.S.D. to Hon'ble Minister for PR&RD, Mines & Geology. The P.S. to Chief Secretary to Government. The P.S. to Principal Secretary to Government, PR&RD Department. The Health Medical and Family Welfare (B2) Department. SF/SC

// FORWARDED:: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH FINANCE (OP.I) DEPARTMENT

Circular Memo.No.Fin.01-OPOM0MISC/29/2020-OP.I

Dt.27-03-2020

Sub:- Establishment — Finance Department – Containment, Control and Prevention of spread COVID-19 – LOCKDOWN till 14th April, 2020 in the State of Andhra Pradesh under Disaster Management Act, 2005 - Instructions – Issued.
Ref:- 1.G.O.Rt.No.607, General Administration (Pol.A) Department, Dt.21-03-2020.
2. National Disaster Management Authority Order No.1-29/2020-PP (p1.ii), Dt.24 Dt.24-03-2020.
3. MHA, GOI order No.40-3/2020-DM-I(A), Dt.24-03-2020.
4. G.O.Rt.No.216, HM&FW (B2) Department, Dt.24-03-2020.

In the reference 3rd cited, the National Disaster Management Authority has issued orders directing the State/Union Territory Governments/ Authorities to take effective measures to prevent the spread of COVID-19 in the country.

2. In compliance of the orders issued in the reference 3^{rd} cited, in the reference 4^{th} cited, under Section 10(2)(1) of the Disaster Management Act, the Ministry of Home Affairs, Government of India, New Delhi have issued orders directing the State/Union Territory Governments / Authorities to take effective measures to prevent the spread of COVID-19 in the Country and the order shall remain in force, in all parts of the Country, for a period of 21 days w.e.f. 25-03-2020.

3. In the reference 4th cited, instructions were issued by the Chief Secretary to Government, Government of Andhra Pradesh, to all the Officers and Administrative wings of the State, for strict implementation of the above GoI Orders and Guidelines and the orders shall remain in-force in all parts of the State for a period of 21 days w.e.f. 25-03-2020 and also instructed to implement along with the various orders issued earlier by the State Government for LOCKDOWN in the state for containing the spread of COVID-19.

4. In view of the above instructions on LOCKDOWN, all the staff members of Finance Department of Secretariat are instructed as follows till 14th April, 2020 or until any further orders:

i. attend office work from home.

- ii. attend regular work on e-office for prompt disposal of the files including all important time bound matters.
- iii. attend all Budget related work.
- iv. be available on phone at all times work related exigencies.
- v. attend the office whenever required and call from higher authorities in exigency of work.

5. The Finance (Claims) Department is requested to ensure for timely payment of salaries and other bills.

SHAMSHER SINGH RAWAT PRINCIPAL FINANCE SECRETARY

To,

All the Officers of Finance Department. All the staff of Finance Department including Contract/Outsourcing staff. <u>Copy to:</u> PS to PFS/Secy(Exp)/ Secy (FP)/Spl. Secy(B&IF). SC/SF (Computer.No.1130550).

//FORWARDED::BY ORDER//



GOVERNMENT OF ANDHRA PRADESH PANCHAYAT RAJ & RURAL DEVELOPMENT (RDII) DEPARTMENT

Memo.No. 1132192/RDII/A1/79/2020

28/03/2020

Sub:- PR&RD – Instructions issued by the MoRD and MoPR, GoI to restrict the spread of Novel Corona Virus in Rural Areas – Communicated – Reg.

Ref:- From the Secretaries of MORD and MOPR, GoI, New Delhi Lr No. A-60022/03/2020-E.II Dt.27.03.2020.

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A copy of the reference cited is sent herewith to the Head of Departments mentioned in the address entry and all the District Collectors in the State. They are requested to take immediate necessary action for implementation of the instruction communicated to restrict the spread of Novel Corona Virus in Rural Areas. They are further requested to issue suitable instructions in this regard to all their functionaries up to the village level, and ensure that the instructions issued by the Govt. of India shall be complied forth with and furnish compliance report to Govt. immediately.

This may be treated as MOST URGENT.

	GOPAL	KRISHNA	DWIVEDI,
PRL.SECY(GKD), SECRETARY TO GOVT(PANCHAYAT RAJ)-PRR	01		
To:			
The Commissioner, PR&RD, Tadepalli, Gunt	tur.[w.e]		
The CEO, SERP, Vijayawada.[w.e]			
The ENC, PR, Vijayawada.[w.e]			
The ENC, RWS, Vijayawad.[w.e]			
The MD, Swaccha Andhra Corporation.[w.e]			
All the District Collectors in the State			
Copy to:			
The Secretary, Ministry of Rural Development	nt,Krishi	Bhavan,	
Govt. of India, New Delhi.			
The Secretary, Ministry of Panchayat Raj, Ki	rishi Bha	ivan,	
Govt. of India, New Delhi.			
PS to Principal Secretary, PR&RD.			
SF.			

SECRETARY Government of India Ministry of Panchayati Raj



SECRETARY Government of India Ministry of Rural Development Department of Rural Development 1

DO No. A-60022/03/2020-E.II

March 27, 2020

Dear Colleague,

Subject:

Measures in the wake of Novel Corona Virus-Covid 19.

Sir/Madam,

All of us are aware that the Country is engaged in the challenging task of combating the spread of Novel Corona virus- Covid 19 hence it is imperative that everyone must follow what Hon'ble Prime Minister has emphasised in his address to the nation on 24th March, 2020 on a Nation-wide 21-day lockdown and social distancing to ensure that the chain of the virus infection is broken.

2. Importance of Panchayati Raj Institutions (PRI) representatives and functionaries in effective implementation of 21-day lockdown, including social distancing, in rural areas assumes significance as they are not only elected representatives of the local population but also have a direct connect with the people in their villages / Gram Panchayats. States are requested to proactively advise all the PRI representatives / functionaries of the 3 tier Panchayati Raj System, requesting them to disseminate following information:

3. Sensitizing all the inhabitants of Gram Panchayats, Block Panchayats and District Panchayats about the threat posed by the Novel Corona virus-Covid 19

- i. Implementing preventive public health measures during the lockdown period where the rural population stays indoors
- ii. To implement social distancing measures at pharmacies, grocery, vegetable, milk shops/ vending points, bank branches, ATMs, petrol pumps, cooking gas outlets etc.
- iii. Frequent washing of hands with soap and water
- iv. Intimating local police and administrative authorities in-case migrants who have returned to their villages from within or outside the country, develop symptoms like sneezing, dry cough, fever, shortness of breath and breathing difficulties, helping in putting these people under quarantine, wherever required and as far as possible.

PRI representatives and functionaries should not only make local communities aware but should also keep a constant vigil on the health of people within their jurisdiction and any suspected case of Covid-19 may be reported immediately to the Health Authorities without any delay. Further PRI representatives must also facilitate continuous availability of necessary provisions within their jurisdiction. State Governments and UT Administrations may make necessary arrangements and issue detailed guidelines in this regard.

Ministry of Rural Development is also taking expeditious steps to liquidate outstanding wage and material dues under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). Necessary releases under all flagship schemes to States and UTs has started and would continue till 15th April, 2020. Special interventions have been announced for enhancing MGNREGS wages, giving ex-gratia payments to old age, widow and disability pension beneficiaries, giving ex-gratia payments to women Jan Dhan account holders etc. This should go a long way toaddress the liquidity issues in rural areas.

As many of the rural Self Help Groups (SHGs) are now engaged in production of masks, sanitizers and soaps, therefore, the State Governments may like to encourage them to produce the required quantities of prescribed quality in consultation with their respective Health Departments. However, the States / UTs will have to ensure that the items produced meet the necessary standards.

The above actions are only suggestive and the States and UTs may like to take other appropriate actions fully utilizing the Panchayati Raj Institutions to ensure that hardships to the villagers are mitigated.

(Rajesh Bhushan) Secretary Department of Rural Development Ministry of Panchayati Raj

(Sunil Kumar) Secretary

To

Addl. Chief Secretaries/Principal Secretaries/Secretaries incharge of Panchayati Raj and Rural Development Departments in all States / UTs.

Copy to :

- 1. Principal Secretary to Prime Minister
- 2. Cabinet Secretary
- 3. Private Secretary / OSD to Hon'ble Minister, Rural Development
- 4. Private Secretary to Hon'ble Minister of State, Rural Development
- 5. All JS-level and above officers of Ministry of Panchayati Raj and Department of Rural Development.

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department - COVID-19 - The Epidemic Disease Act, 1897 -Appointment of Special Officers for Containment, Control and Surveillance of COVID-19 - Orders - Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.

Date:27.03.2020 Read the following:

- G.O.Rt.No.189, HM&FW (B2) Dept., Dt: 13.03.2020 1.
- G.O.Rt.NO. 202, HM&FW (B2) Dept., Dt: 18.03.2020 2.
- G.O.Rt.No. 204, HM&FW (B2) Dept., Dt: 19.03.2020 3.
- 4. G.O.Rt.No.209, HM&FW (B2) Dept., Dt: 22.03.2020
- 5 G.O.Rt.No.210, HM&FW (B2) Dept., Dt: 23.03.2020
- G.O.Rt.No.211, HM&FW (B2) Dept., Dt: 23.03.2020 6.
- 7. G.O.Rt.No.215, HM&FW (B2) Dept., Dt: 23.03.2020
- G.O.Rt.No.216, HM&FW (B2) Dept., Dt: 24.03.2020 8.

ORDER:

The Government of Andhra Pradesh has under taken several including strengthening of surveillance for measures prevention, containment and control of COVID-19. In accordance with the Guidelines issued by Government of India for National Lock Down, Government of Andhra Pradesh has issued orders vide reference 8th read above, with detailed guidelines.

For effective implementation of various measures taken up by the 2. Government of Andhra Pradesh in containment and control of COVID-19 at District level, and to support the District Administration, Government of Andhra Pradesh hereby appoint the following officers as COVID-19 Special Officers:

SI.No	b. Name of th	ne Dis	trict Name of the Special Officer
1	Srikakulam	:	Sri M. M Naik, IAS
2	Vizianagaram	:	Sri Vivek Yadav, IAS
3	Visakhapatnam	:	Sri Katamaneni Bhaskar, IAS
4	East Godavari	:	Sri B. Rajshekhar, IAS
5	West Godavari	:	Sri Pravin Kumar, IAS
6	Krishna	:	Sri Sidhharth Jain, IAS
7	Guntur	:	Sri Kanti Lal Dande, IAS
8	Prakasam	:	Sri B. Udaya Lakshmi, IAS
9	Kadapa	:	Sri Shashibhushan Kumar, IAS
10	Nellore	:	Sri B. Sridhar, IAS
11	Chittoor	:	Sri Ram Gopal, IAS
12	Ananthpur	:	Sri Babu Rao Naidu, IAS
13	Kurnool	:	Sri Piyush Kumar, IAS

3. The Officers designated as COVID-19, Special Officers are requested to reach their assigned Districts immediately, and take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

All the above mentioned officers. All the Collectors & District Magistrates in the State. All the Superintendent of Polices in the State <u>Copy to:</u> All the HoDs under the control of HM&FW Dept. The DM&HOs in the State, OSD to the CS. OSD to the CS. OSD to Dy. CM(H,FW&ME). PS to Spl CS to Govt.,(HM&FW Dept). SF/SC.

//FORWARDED :: BY ORDER//

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department - COVID-19 - The Epidemic Disease Act, 1897 - Appointment of Special Officers for Containment, Control and Surveillance of COVID-19 - Orders – Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 220

Dated: 28-03-2020 Read the following:

G.O.Rt.No.189, HM&FW (B2) Dept., Dt: 13.03.2020
 G.O.Rt.NO.202, HM&FW (B2) Dept., Dt: 18.03.2020
 G.O.Rt.No.204, HM&FW (B2) Dept., Dt: 19.03.2020
 G.O.Rt.No.209, HM&FW (B2) Dept., Dt: 22.03.2020
 G.O.Rt.No.210, HM&FW (B2) Dept., Dt: 23.03.2020
 G.O.Rt.No.211, HM&FW (B2) Dept., Dt: 23.03.2020
 G.O.Rt.No.215, HM&FW (B2) Dept., Dt: 23.03.2020
 G.O.Rt.No.216, HM&FW (B2) Dept., Dt: 24.03.2020
 G.O.Rt.No.218, HM&FW (B2) Dept., Dt: 27.03.2020

ORDER:

In partial modification of the orders issued vide ref 9th read above, the following changes are notified:

SI. No.	Name of the District	Name of the Special Officer		
1	Visakhpatnam	Sri G. Anantha Ramu, IAS		
2	Nellore	Sri K. Ram Gopal, IAS		
3	Chittoor	Sri R.P. Sisodia, IAS		
4	Kurnool	Sri K. Venkata Ramana, IAS		

2. In addition to the above, the following officers are hereby drafted for State Control Room duty :-

- 1. Sri Ajay Jain, IAS
- 2. Sri M Ravi Chandra, IAS
- 3. Sri Sumit Kumar, IAS

3. The Officers designated as Special Officers for COVID-19. They are requested to reach their assigned locations immediately and take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To All the above mentioned officers. All the Collectors & District Magistrates in the State. All the Superintendent of Polices in the State **Copy to:** All the HoDs under the control of HM&FW Dept. The DM&HOs in the State, OSD to the CS. OSD to Dy. CM(H,FW&ME). PS to Spl CS to Govt.,(HM&FW Dept). SF/SC.

/ FORWARDED:: BY ORDER /

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Dept. – Containment, Control, and Prevention of COVID - 19 – The Epidemic Disease act. 1897-Disaster Management Act, 2005 – "lock down" till 14th April, 2020 in the state of Andhra Pradesh -Issued – Reg.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.221

Dated: 29.03.2020 Read the following :

- ¹⁾ G.O.Rt.No. 189, HM&FW (B2) Dept., Dt. 13.03.2020.
- ²⁾ G.O.Rt.No. 202, HM&FW (B2) Dept., Dt. 18.03.2020.
- ³⁾ G.O.Rt.No. 204, HM&FW (B2) Dept., Dt. 19.03.2020.
- ⁴⁾ G.O.Rt.No. 209, HM&FW (B2) Dept., Dt. 22.03.2020.
- ⁵⁾ G.O.Rt.No. 210, HM&FW (B2) Dept., Dt. 23.03.2020.
- ⁶⁾ G.O.Rt.No. 211, HM&FW (B2) Dept., Dt. 23.03.2020.
- ⁷⁾ G.O.Rt.No. 215, HM&FW (B2) Dept., Dt. 23.03.2020.
- ⁸⁾ G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020.
- 9) National Disaster Management Authority Order No.1-29/2020-PP (P1. II), dt.24.3.2020.
- ¹⁰⁾ MHA, Gol Order No.40-3/2020-DM-I(A), Dt. 24.3.2020
- ¹¹⁾ G.O.Rt.No. 219, HM&FW (B2) Dept., Dt. 27.03.2020.
- ¹²⁾ G.O.Rt.No. 642, GAD(CABINET.I) Dept., Dt. 27.03.2020.
- ¹³⁾ MHA, Gol OrderNo. 40-3/2020-DM-I(A), Dt. 25.03.2020.
- ¹⁴⁾ MHA, Gol Order No. 40-3/2020-DM-I(A), Dt. 27.03.2020.
- ¹⁵⁾ MHA GOI order "Consolidated Guidelines of MHA on Lockdown measures on containment of COVID-19" dated 28.03.2020.

ORDER:

1. In the order 9th read above, the National Disaster Management Authority (NDMA) has issued orders directing the Ministries/ Departments of Government of India and the State/Union Territory Governments and State/Union Territory Authorities to take effective measures to prevent the spread of COVID-19 in the country.

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2. In the reference 8th read above, the Government of Andhra Pradesh has directed District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub Collectors, RDOs, MROs and MPDOs to take effective measures to prevent the spread of COVID-19 in the state.

3. In compliance of the Orders read above, the Ministry of Home Affairs has issued addendums, reference 13th and 14th dated 25.03.2020 and 27.03.2020 respectively.

4. Therefore, all the District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the guidelines as per Annexure to the Order mentioned vide reference 15th read above. This Order shall remain in force in all parts of the State for a period of 21 days with effect from 25.03.2020. For implementing the containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders as specified in the above guidelines.

5. The Order mentioned vide reference 15th read above shall be implemented along with various orders issued earlier by the State Government for "lock down" in the State for containing the spread of COVID-19.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To:

All the Collectors and District Magistrates. All the Superintendent of Police. All the Special Chief Secretaries/ Principal Secretaries/ Secretaries to Government. The DGP, AP Mangalagiri. <u>Copy to:</u> The Prl. Advisor/Spl. Chief Secretary/Secretary/Addl. Secretary/OSD to C.M All the Departments of Secretariat. The P.S. to Chief Minister / Chief Secretary. The P.S. to Prl. Secretary (Poll). SF/SC.

/ FORWARDED ;; BY ORDER /

SECTION OFFICER

(contd.. Annexure)

Annexure to G.O. Rt. No. 221, HM & FW (B) Department, dated 29.03.2020

Consolidated Guidelines on the measures to be taken by Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities for containment of COVID-19 Epidemic in the Country, as notified by Ministry of Home Affairs on 24.03.2020 and further modified on 25.03.2020 and 27.03.2020.

- Offices of the Government of India, its Autonomous/ Subordinate Offices and Public Corporations shall remain closed.
 Exceptions:
 - a. Defence, central armed police forces.
 - b. Treasury (including, Pay & Accounts Offices, Financial Advisers and field offices of the Controller General of Accounts, with bare minimum staff),
 - c. Public utilities (including petroleum, CNG, LPG, PNG), power generation and transmission units, post offices.
 - d. Disaster management and Early Warning Agencies
 - e. National Informatics Centre.
 - $f. \,$ Customs clearance at ports/airports/land border, GSTN; and MCA 21 Registry with bare minimum staff.
 - g. Reserve Bank of India and RBI regulated financial markets and entities like NPCI, CCIL, payment system operators and standalone primary dealers with bare minimum staff.
- 2. Offices of the State/ Union Territory Governments, their Autonomous Bodies, Corporations, etc. shall remain closed.

Exceptions:

- a. Police, home guards, civil defence, fire and emergency services, disaster management, and prisons.
- b. District administration and Treasury (including field offices of the Accountant General with bare minimum staff)
- c. Electricity, water, sanitation.
- d. Municipal bodies—Only staff required for essential services like sanitation, personnel related to water supply etc.
- e. Resident Commissioner of States, in New Delhi with bare minimum staff, for coordinating Covid-19 related activities and internal kitchens operations.
- f. Forest offices :Staff/ workers required to operate and maintain zoo, nurseries, wildlife, firefighting in forests, watering plantations, patrolling and their necessary transport movement.
- g. Social Welfare Department, with bare minimum staff, for operations of Homes for children/ disables/ senior citizens/ destitute/ women /widows; Observation homes; pensions.
- h. Agencies engaged in procurement of agriculture products, including MSP operations.

contd.2.

i. 'Mandis' operated by the Agriculture Produce Market Committee or as notified by the State Government.

The above offices (SI. No 1 & 2) should work with minimum number of employees. All other offices may continue to work-from-home only.

- 3. Hospitals, Veterinary Hospitals and all related medical establishments, including their manufacturing and distribution units, both in public and private sector, such as dispensaries, chemist, Pharmacies (including Jan Aushadhi Kendra) and medical equipment shops, laboratories, Pharmaceutical research labs, clinics, nursing homes, ambulance etc. will continue to remain functional. The transportation for all medical personnel, nurses, para-medical staff, other hospital support services be permitted.
- 4. Commercial and private establishments shall be closed down. Exceptions:
 - a. Shops, including ration shops (under PDS), dealing with food, groceries, fruits and vegetables, dairy and milk booths, meat and fish, animal fodder, fertilizers, seeds and pesticides. However, district authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.
 - b. Banks, insurance offices, and ATMs including IT vendors for banking operations; Banking Correspondent and ATM operation and cash management agencies.
 - c. Print and electronic media.
 - d. Telecommunications, internet services, broadcasting and cable services. IT and IT enabled Services only (for essential services) and as far as possible to work from home.
 - e. Delivery of all essential goods including food, pharmaceuticals, medical equipment through E-commerce.
 - f. Petrol pumps, LPG Petroleum and gas retail and storage outlets.
 - g. Power generation, transmission and distribution units and services.
 - h. Capital and debt market services as notified by the Securities and Exchange Board of India.
 - i. Cold storage and warehousing services.
 - j. Private security services.
 - k. Data and call centers for Government activities only.
 - 1. Farming operations by farmers and farm workers in the field.
 - m. 'Custom Hiring Centers (CHC)' related to farm machinery.

All other establishments may work-from-home only.

contd..3.

5. Industrial Establishments will remain closed.

Exceptions:

- a. Manufacturing units of essential goods, including drugs, pharmaceutical, medical devices, their raw materials & intermediates.
- b. Production units, which require continuous process, after obtaining required permission from the State Government.
- c. Coal and mineral production, transportation, supply of explosives and activities incidental to mining operations.
- d. Manufacturing units of packaging material for food items, drugs, pharmaceutical and medical devices.
- e. Manufacturing and packaging units of Fertilizers, Pesticides and Seeds
- 6. All transport services-air, rail, roadways-will remain suspended.
 - **Exceptions**:
 - a. Transportation for essential goods only.
 - b. Fire, law and order and emergency services.
 - c. Operations of Railways, Airports and Seaports for cargo movement, relief and evacuation and their related operational organizations.
 - d. Inter-state movement of goods/ cargo for inland and exports.
 - e. Cross land border movement of essential goods including petroleum products and LPG, food products, medical supplies.
 - f. Intra and inter-state movement of harvesting and sowing related machines like combined harvester and other agriculture/ horticulture implements.
- 7. Hospitality Services to remain suspended

Exceptions:

- a. Hotels, homestays, lodges and motels, which are accommodating tourists and persons stranded due to lockdown, medical and emergency staff, air and seacrew.
- b. Establishments used/ earmarked for quarantine facilities.
- 8. All educational, training, research, coaching institutions etc. shall remain closed.
- 9. All places of worship shall be closed for public. No religious congregations will be permitted, without any exception.
- 10. All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions / gatherings shall be barred.
- 11. In case of funerals, congregation of not more than twenty persons will be permitted.

contd..4.

- 12. All persons who have arrived into India after 15.02.2020 and all such persons who have been directed by health care personnel to remain under strict home / institutional quarantine for a period as decided by local Health Authorities, failing which they will be liable to legal action under Sec. 188 of the IPC.
- 13. Wherever exceptions to above containment measures have been allowed, the organisations/employers must ensure necessary precautions against COVID-19 virus, as well as social distance measures, as advised by the Health Department from time to time.
- 14. In order to implement these containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders in the respective local jurisdictions. The Incident Commander will be responsible for the overall implementation of these measures in their respective jurisdictions. All other line department officials in the specified area will work under the directions of such incident commander. The Incident Commander will issue passes for enabling essential movements as explained.
- 15. All enforcing authorities to note that these strict restrictions fundamentally relate to movement of people ,but not to that of essential goods.
- 16. The Incident Commanders will in particular ensure that all efforts for mobilization of resources, workers and material for augmentation and expansion of hospital infrastructure shall continue without any hindrance.
- 17. Any person violating these containment measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec. 188 of the IPC.

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

GOVERNMENT OF ANDHRA PRADESH

ABSTRACT

HM&FW Department - Containment, Control and Prevention of spread of COVID-19 – "Lockdown" till 14th April, 2020 in the State of Andhra Pradesh under Disaster Management Act, 2005 – Relaxation of Lockdown in urban areas from 6 AM to 11 AM only - Modification Orders – Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

<u>G.O.Rt.No.</u>222

Dated: 29.03.2020 Read:

G.O.Rt.No.216, HM&FW (B2) Dept., Dt:24.03.2020

ORDER:

In partial modification of the orders issued in the G.O., read above, all the District Collectors are hereby instructed that, in all urban areas falling within their jurisdiction, Lockdown shall be relaxed from 6 AM to 11 AM only & not from 6 AM to 1 PM as instructed earlier.

2. These orders shall come into force with immediate effect.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

<u>To</u>

All the Special Chief Secretaries / Principal Secretaries / Secretaries to the Government. All the Collectors & District Magistrates in the State. All the Superintendent of Polices in the State. <u>Copy to:</u> All the HoDs under the control of HM&FW Dept. The DM&HOs in the State, OSD to the CS. OSD to Dy. CM(H,FW&ME). PS to Spl CS to Govt.,(HM&FW Dept). SF/SC.

/ FORWARDED :: BY ORDER /

GOVERNMENT OF ANDHRA PRADESH

HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.14/COVID-19/2020

Date: 29.03.2020

Sub: HMFW – COVID 19 -Requisitioning the premises & services of Private Medical College Hospitals & other private hospitals in the state of Andhra Pradesh- Reg.

COVID INSTANT ORDER - 14

The World Health Organization (WHO) has declared the Caronavirus disease (COVID-19) as pandemic with worldwide incidence. The WHO classified risk assessment as very high at the Global level. In exercise of the powers contained under Disaster Management Act 2005, Govt of India has declared COVID-19 as national I disaster and issued directive measures to States and UTs for containment of COVID-19 vide order no 1-29/2020-PP (P.1 II) dt 24.03.2020.

2. Further, in exercise of the powers contained under Disaster Management Act 2005 under section 10(2)1, Ministry of Home Affairs, Govt of India has issued directive measures to states and UTs for containment of COVID-19 vide order no 40-3/2020- DM-I(A) dt 24.03.2020.

3. In exercise of the powers contained under Disaster Management Act 2005 & AP Covid Regulations 2020 respectively, Govt of Andhra Pradesh has issued directive measures to be taken by Collectors, Joint Collectors, Municipal Commissioners for containment of COVID-19 vide GO Rt no 215 dt 24.03.2020 by Health, Medical& Family Welfare Dept, Govt of AP. Govt of Andhra Pradesh has also issued an Emergency Circular dated 11.03.2020 for taking services of private hospitals.

4. Covid-19 incidence is fast transmitting from foreign travelers to their primary contacts and further to the community at large in many parts of the state. The number of positives is swelling up day by day. Hence, there is an imminent need of quick expansion of medical facilities in the State for isolation rooms, isolation beds, ventilators, testing labs, sanitized mortuaries, other medical facilities, infrastructure, material, manpower including doctors, nurses, other medical & non-medical staff. Therefore, private medical college attached hospitals & other private hospitals existing in the state are required for their services to be used in toto for Covid treatment (as given in annexure).

5. In this backdrop of circumstances of nation-wide public health emergency, Govt of Andhra Pradesh under provisions of AP Epidemic Disease (Covid) Regulations 2020 and Disaster Management Act 2005 issues following orders to-

 Require private and/ or non- government medical & health institutions, authorities or persons in charge of such institutions to make available all the resources including infrastructure like isolation beds, rooms, wards, ICU premises, ventilators, testing labs, pharmacies, mortuaries, material, equipment& manpower for the purposes of emergency response, rescue and relief;

1

- (2) Require experts and consultants in the field of disasters to provide advice and assistance for rescue and relief;
- (3) Procure exclusive and preferential use of amenities from such institutions, authorities and persons as and when required by the state government;
- (4) Ensure that non-governmental & private organizations carry out their activities in an equitable and non- discriminatory manner;
- (5) Requiring any officer or any Department at the district level or any local authority to take such measures for the prevention or mitigation of the disaster and to effectively respond to it.
- (6) All specialists, doctors, nurses & other medical and non-medical staff deployed in govt, private and non-government hospitals shall be utilized for their services, as and when required by State and/ or District Disaster Management Authority.
- (7) All Authorized persons of such private hospitals shall abide by directions of District Collectors or authorized special Officer appointed by District Collector & Magistrate (Ex-officio DDMA) in the state of Andhra Pradesh.

In the view of above directions, all private medical college hospitals & other private hospitals are hereby directed to place their premises with all available resources & manpower at the disposal of District Collector as and when required. The orders shall come in force with immediate effect.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

All the Collector & District Magistrates Registrar, NTRUHS Director, Medical Education CEO, YSRAST All Heads/ Superintendents/ In-charge/ Authorized Persons of all categories of Private Hospitals & labs in the state of Andhra Pradesh

2

GOVERNMENT OF ANDHRA PRADESH MUNICIPAL ADMINISTRATION DEPARTMENT

O/o. the Commissioner & Director of Municipal Administration, Andhra Pradesh, GUNTUR.

Roc.No.3390411/2020-M3,

Dated 24 -03-2020

CIRCULAR

- Sub: Municipal Administration Department Public Health Preventive measures to be taken to contain the spread of <u>Novel Corona virus</u> <u>(Covid-19)</u> – Detailed Guidelines on Solid Waste Management in Containment Zones and on usage of disinfectants – Communicated – To follow the said Guidelines – Instructions issued – Reg.
- Ref: 1.This office Circular Roc.No. 3390411/2020-M3, dated 07-03-2020.
 2.This office Circular Roc.No. 3390411/2020-M3, dated 09-03-2020.
 3.This office Circular Roc.No. 3390411/2020-M3, dated 14-03-2020.
 4.This office Circular Roc.No. 3390411/2020-M3, dated 15-03-2020.
 5. This office Circular Roc.No.3390411/2020-M3, dated 18-03-2020.
 - 6. Instructions issued during the Video-Conferences.

The attention of the Commissioners of all the Urban Local Bodies in the State is invited to the references cited, wherein directions were issued to take all the necessary steps for containment of COVID-19 (Corona virus) from time to time.

2. In the reference 5th cited, detailed directions/guidance for implementation of Action Plan on containment of Corona virus (COVID-19) in the ULBs contained in Annexures-I to VII were communicated to the ULBs. In continuation of the said directions/guidance, Guidelines on Solid Waste Management in Containment Zones in Annexure-I and Guidelines on usage of disinfectants in Annexure-II are communicated herewith.

3. Therefore, the Commissioners of all the Urban Local Bodies in the State are directed to go through above Annexures and take immediate action by adhering to the said guidelines and furnish compliance reports.

5. All the Regional Director-cum-Appellate Commissioners of Municipal Administration in the State are requested to ensure the Guidelines communicated herewith are followed by all their Municipal Commissioners without any deviation.

6. This matter should be given "Top Priority".

Encl: 1. Annexures- I & II.

То

The Commissioners of all the Urban Local Bodies in the State.

All the Regional Director-cum-Appellate Commissioners of Municipal Administration in the State.

Comm

Copy to the District Nodal Officers concerned.

Copy to all the District Collectors in the State.

Copy to the Mission Director, MEPMA, AP, Guntur.

Copy submitted to the Secretary to Government, MA & UD Dept., A.P.

Secretariat, Velagapudi for favour of information.

copy submitted to the Principal Secretary to Government, Medical, Health & Family Welfare Department, AP Secretariat, Velagapudi for favour of information.

ANNEXURE-I

I. <u>Guidelines on Solid Waste Management in Containment Zones:</u>

- Quarantine of persons is the restriction of activities or separation of persons who are not ill, but who may be exposed to COVID-19 positive person, with the objective of monitoring symptoms and early detection of cases;
- Isolation is separation of ill or infected persons from others, so as to prevent the spread of infection or contamination.
- Where positive COVID-19 case is identified in a Household, the area within 3 Kms radius surrounding such Household shall be treated as a Containment Zone and upto 7 Kms radius areas shall be treated as Buffer Zone.
- Disinfection and decontamination measures shall be taken up immediately in coordination with the Medical & Health Department and District Administration.
- Sodium Hypo Chlorite shall be sprayed throughout the ULB and more intensively in Containment/Buffer Zones.
- Constitute a separate team/teams to attend sanitation activities in the zone and impart necessary training on handling of activities.
- High quality Personal Protective Equipment shall be provided to all the PH Workers and other staff working in the Zone.
- The waste from the isolation house/houses shall be collected segregated separately and handed over to the Agencies in the District/ULBs which are authorized to dispose the bio-medical waste.
- Separate Collection, Segregation, Packing, Transportation and Disposal Machinery i.e., brooms, bins, covers, push carts, vehicles etc., shall be maintained and the same shall be Disinfected and decontaminated for every trip/usage.
- The collected waste in the zone shall be sent directly to the authorized agency for disposal and such waste shall not be handled or dumped in any intermediate or transit point or dump site.
- The waste collected in the zone shall not be mixed with waste collected in other areas.
- Implement necessary entry restriction and home isolation protocols within the zones.
- All the staff who are visiting house to house on IEC activities and attending Solid Waste Management's activities shall maintain social distancing of 2 meters and ensure wearing of PPE of high quality.

Name of Street of Stational Contract of Stational Stationa

I. Guidelines on usage of disinfectants:

- Disinfection and decontamination measures shall be taken up immediately in coordination with the Medical & Health Department and District Administration.
- Constitute separate spraying team/teams for spraying Disinfectants in the town and impart necessary training in this regard.
- High quality Personal Protective Equipment shall be provided to all the members of the Team.
- Spraying of disinfectants shall be done throughout the ULB and more intensively in Containment/Buffer Zones.
- Frequent Spraying of Disinfection chemical in the areas where people have frequent contact with each other and share spaces and objects.
- Following disinfectants can be used for disinfection
 - Sodium Hypo Chlorite
 - Bleaching Powder
 - o Cresol
- Sodium Hypo Chlorite, Bleaching Powder & Cresol can be used in the Containment & Buffer Zones.
- Sodium Hypo Chlorite, Bleaching Powder & Cresol can be sprayed in and around the house/houses where COVID-19 positive case registered and surrounding houses/building, ATMs and public Toilets, Offices etc.
- Bleaching Powder with lime can be sprayed in all streets and public places all over the ULB.
- Cresol can be used where frequent touching places/spots in and around the buildings.
- In buses and trains, the door handles, straps, hand rails and seats should be cleaned with cresol periodically after every trip.

Combination of disinfectants:

•	1% Sodium Hypo Chlorite	- Ratio of 1:18
	(1	litre Sodium Hypo Chlorite with 18 litres water)
•	Bleaching Powder	- Ration of 1:5
	(1 Cresol	Kg bleaching Powder with 5 Kgs lime)

- 1P (50% Cresol and 50% Liquid soap)- Bus stands, railway stations, buses, trains, vehicles, cinema theatres, marriage halls, etc.
- 2.5% Cresol (1 litre of Cresol in 19 litres of water) Hospitals, clinics and ambulances

As per the concentration of the cresol available in the market, required concentrate solution can be prepared with suitable combination/dilution.



GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

Agriculture & Cooperation Department - Fixation of prices of essential food items – District committee formed – Orders – Issued.

G.O.RT.No. 294

Dated: 30-03-2020 Read the following:-

- 1. G.O.Rt.No.211, dated:23-03-2020 Health, Medical & Family (B2) Department.
- G.O.Rt.No.289, dated:26-03-2020 Agril. & Cooperation (Mktg-II) Department.

@@@

ORDER:

In continuation of the orders issued above, Government hereby issued instructions for fixing and monitoring the prices of the essential food items:-

- 1. There shall be a price fixation and monitoring committee at the District level headed by Joint Collector consisting the following officers:
 - a. Municipal Commissioners
 - b. AD marketing
 - c. District supply officers
 - d. DM Markfed
 - e. JD animal husbandry
 - f. PD DRDA
 - g. Any other officers/person deemed necessary by Joint Collector.
 - h. One representative from whole sale association.
 - i. One representative from Kirana / Grocery association.
 - j. One representative from Chamber of Commerce.
- 2. The above committee shall fix the prices of the following essential food items on a periodical basis:
 - a. Rice BPT variety
 - b. Rice Sona Mashuri
 - c. Red Gram Dall
 - d. Green Gram Dall
 - e. Black Gram Dall
 - f. Bengal Gram Dall
 - g. Vegetables:
 - i. Onion ii. Tomato iii. Brinjal iv. Bhendi v. Green Chillies vi. Bitter gourd vii. Bottle gourd viii. Cauliflower ix. Cabbage x. Carrot vi. Donda xii. Potato

P.T.o.

- 3. The vegetable prices are fixed and published at Rythu Bazars daily. Based on the RB rates, the local market prices are fixed. The same practice may be continued. But, it has to be ensured that the local market rates (LMR) is not unreasonably higher than Rythu Bazaar rates (RBR). To arrive at a reasonable rate, check the average LMR and arrivals in the previous week before lock down. Fix the rate based on the average LMR in the previous week.
- 4. For other commodities, the committee shall call the representatives of whole sale association and retail association and fix a reasonable price. While fixing the rate please ensure that the price is so fixed that it does not discourage arrivals into the district.
- 5. The prices so fixed shall be exhibited outside every shop selling the above commodities. It shall also be published in the local news papers periodically.
- 6. The committee and the special officers at the mandal level, panchayat level and ward level shall ensure that the above commodities are not sold at higher rates than fixed by the committee.
- 7. Complaints regarding high prices are already being addressed to 1902. The Committee is instructed to monitor the same and submit compliance report.
- 8. There shall be wide publicity about the maximum retail prices and violation shall be strictly punished. There shall also be wide publicity about 1902 call center and people should be made aware of the facility

(BY THE ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Y MADHUSUDHANA REDDY SPECIAL SECRETARY TO GOVERNMENT

То

The concerned officials in the price fixation and monitoring committee. All the District Magistrate and Collector All the Joint Collectors of the districts. The Commissioner and Director of Marketing, Guntur. The CEO, RBZ. The PS to Prl.Secy. to CM The PS to Spl.CS to Govt., HM&FW Dept. The PS to Prl.Secy. to Govt., Rev.(DM) Dept. SF/SC.

//FORWARDED :: BY ORDER//

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

Cooperation Department - Conducting of General Body Meetings by the Cooperative Institutions and also ÀP Markfed for the Half year period ended on 31.03.2020 - Exemption from conducting General body Meetings for the Half year in view of the Country wide lockdown owing COVID-19 – Orders – Issued.

AGRICULTURE & COOPERATION (COOP.IV) DEPARTMENT

G.O.Rt.No.292

Dated:27.03.2020. <u>Read:-</u>

From the CC & RCS, A.P., Guntur, Letter file No.AGC06-13021/1/2018-PAC SEC-CCRCS-Part(1), dated:21.03.2020.

-:s:-

<u>O R D E R</u>:-

In the circumstances reported by the Commissioner for Cooperation &Registrar of Cooperative Societies, AP, Guntur, Government, after careful examination, hereby ordered that granting exemption from conduct of General Body meeting for the half year ended 31.03.2020 as per the provisions of Section 31(1) of the APCS Act, 1964 by virtue of the powers vested with the Government under Section 123 of that Act, to the Cooperative societies and also AP MARKFED in view of the Country wide lockdown owing COVID-19 as special case.

2. The Commissioner for Cooperation & Registrar of Cooperative Societies, A.P., Guntur and the M.D., AP MARKFED, Vijayawada shall take necessary action in the matter.

Y MADHUSUDHANA REDDY, SPECIAL SECRETARY TO GOVERNMENT

To The Commissioner for Cooperation & Registrar of Cooperative Societies, A.P., Guntur. The M.D., APMARKFED, Vijayawada. Copy to: The PS to Spl.Secy.to Hon'ble C.M. The PS to Spl.Secy.to Hon'ble C.M. The PS to Hon'ble Minister for Agri.& Coop. The PS to Spl.Secy.to Govt. (AM&C), Agri.& Coop. Dept. The Agri.& Coop.(Coop.I) Dept. SF/SC.

//FORWARDED :: BY ORDER//

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

Revenue(DM) Department – Biological Disaster COVID-19 – Inclusion of Items and Norms of assistance under State Disaster Response Fund(SDRF) in the wake of COVID-19 Virus Outbreak - Relief Measures- provision for temporary accommodation, food, Shelter, Clothing and Medical Care to homeless people, including migrant laborers, stranded due to lockdown measures, and shelters in the relief camps - Orders –Issued.

REVENUE(DM.I) DEPARTMENT

<u>GO.MS NO.4</u>

Date:29.03.2020 Read the Following:-

- 1. GO.MS No.15 Revenue(DM.II) Department dated 04-12-2015
- No.33-04/2020-NDM-I Government of India Ministry of Home Affairs (Disaster Management Division) 'C' Wing, 3rd Floor, NDCC-II, Jai Singh Road, New Delhi, Dated 14th March, 2020
- 3. GO.MS No.1 Revenue(DM.I) department dated 19-03-2020

 No. 33-04/2020-NDM-I Government of India Ministry of Home Affairs (Disaster Management Division) 'C' Wing, 3rd Floor, NDCC-II, Jai Singh Road, New Delhi, Dated 28th March, 2020

ORDER:

In the reference 4th read above, the Government of India has ordered for inclusion of additional items and norms as relief measures, Provision for temporary accommodation, food, clothing and medical care etc. would be applicable to homeless people, including migrant laborers, stranded due to lockdown measures and sheltered in the relief camps and other places for providing them food etc., for the containment of spread of Covid-19 virus in the country.

2. Government after consideration of the orders of the Government of India hereby adapted the relief measures declared by the Government of India in total as stated above, for inclusion as items and norms under SDRF In the wake of COVID-19 outbreak in the State. All the District Collectors in the State of Andhra Pradesh are hereby directed to make arrangements for commencement of relief measures to the homeless people, including migrant laborers, stranded due to lockdown measures and sheltered in the relief camps and other places for providing food etc.

(PTO)

3. The District Collectors are also directed to take the help of Municipal / Panchayat Raj / Women Development child welfare and Senior Citizens/Labor/Home Department for identification of homeless people, including migrant laborers, stranded due to lockdown measures and sheltered in the relief camps and other places for providing food etc. The scale of assistance for the above relief measures is applicable as per the rates prescribed in the G.O.Ms.No.15, Revenue (DM.II) Department, dt:04.12.2015.

(BY ORDER AND IN THE NAME OF THE GOVERNER OF ANDHRA PRADESH)

V.USHARANI PRINCIPAL SECRETARY TO GOVERNMENT (DM)

То

All the District Collectors in the State of Andhra Pradesh.

The Principal Secretary to Government, MA & UD Department, AP Secretariat The Commissioner of Labor, AP, Vijayawada

The Principal Secretary to Government, LFB & IMS Department, AP Secretariat The Principal Secretary to Government, Home Department, AP Secretariat

The Principal Secretary to Government, Women Development Child Welfare and Senior Citizens Department, AP Secretariat

The Director General of Police , AP, Mangalagiri , Guntur District.

Copy To:-

The OSD to Additional Secretary to CM (DR), AP, Secretariat

The OSD to Chief Secretary

The PS to Principal Secretary to Government, Revenue(DM) Department The Special Commissioner and E.O Additional Secretary to Government,

Revenue(DM) Department.

//FORWARDED ::BY ORDER//

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

COVID-19– Exemption of Railway staff who are carrying the Railway Identity card from LOCKDOWN – Orders – Issued.

AGRICULTURE & COOPERATION (COOP.IV) DEPARTMENT

<u>G.O.Rt.No.293</u>

Dated: 30.03.2020. Read the following:-

- 1. G.O.Rt.No.211, Health, Medical & Family (B2) Department, dated:23.3.2020.
- 2. G.O.Rt.No.289, Agricultural and Cooperation (Mktg.II) Department, dated:26.03.2020.
- 3. D.O.No.G.157/Genl./2020, dated:26.03.2020 General Manager, South Central Railway, Rail Nilayam, Secunderabad.

-:s:-

In pursuance of the orders issued in the reference first read above, a Committee was constituted under the Chairmanship of the Special Secretary (Marketing) to ensure availability of essential commodities throughout the State during the period of Lockdown. In the G.O. 2nd read above, the Government have exempted certain essential Services during the Lock down period.

2. In the reference 3rd read abve, the General Manager, South Central Railway, Secunderabad, had requested the Chief Secretary, Govt. of Andhra Pradesh to permit railway staff who are carrying the railway identity card for their movement from their residence to workplace and back to their residence during the lock down period.

3. After careful examining of the request and in continuation of the orders issued in the G.O.2nd read above, the railway staff who are carrying the railway identity card, for their movement from their residence to workplace and back to their residence during the lock down period is added at SI.No.1.24 of the G.O.2nd read above, be permitted.

4. All the District Collectors in the State of AP / All the Superintendent of Police in the State of AP are requested to take necessary action.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To The All the District Collectors in the State of AP. The All the Superintendent of Police in the State of AP. The Director General of Police, AP., Mangalagiri. The General Manager, General Manager, South Central Railway, Secunderabad. The PS to Prl.Secy. to CM The PS to Spl.CS to Govt., HM&FW Dept. The PS to Prl.Secy. to Govt., Rev.(DM) Dept. SC/S

//FORWARDED :: BY ORDER//

GOVERNMENT OF ANDHRA PRADESH HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.081/COVID-19/HMFW/2020

Dated: 30.3.2020

- Sub: HMFW DEPT COVID-19 To enhance the number of tests Speedy response regarding sample collection Guidelines for mobile sample collection Orders Issued Reg.
- Ref: (1) G.O.Rt.No.189, GA(SC.A) Dept., Dated: 13.3.2020 (2) G.O.Rt.No.213, GA(SC.A) Dept., Dated: 24.3.2020 (3) Circular RC. No. DME/SPL/COVID-19, Dated:29.3.2020

000

Sample testing is cornerstone of the current efforts to combat the spread of COVID-19. Currently tests are being conducted at one or two hospitals located at district headquarters. The hot spots are also being declared by the districts on the basis of positive cases being found. The containment cluster of 3 kms around the positive household shall be actively surveilled and samples collected for all Symptomatic cases in the containment cluster. In order to ensure quicker collection of samples a mobile sample collection protocol is given below. This will also enhance the number of tests being conducted and ensure speedy response regarding sample collection. The following guidelines for mobile sample collection are being issued:

- 2. Suitable number of mobile medical teams should be formed for sample collection. Each team should comprise of:
 - a) One ENT Surgeon
 - b) One PG
 - c) One Lab Technician
- 3. Each team should travel to the sample collection spot in a sanitised and air conditioned vehicle/ Air conditioned ambulance with the following material:
 - a) PPE kits
 - b) N 95 masks
 - c) Surgical Gloves
 - d) Culture Media
 - e) VTMs
 - f) Packing Material and Ice Box
- 4. Appropriate bio safety and bio security precautions should be ensured while collecting respiratory samples (nasal swab and oropharyngeal swab) from the suspect.
- 5. These mobile teams should also fill up Proforma -A for each sample collected in the field. Samples collected by mobile teams should be despatched immediately to the nearest designated sample testing laboratory. Instructions regarding the above have already been issued to GGH Superintendents vide circular RC.No.DME/SPL/COVID19.
- 6. The samples shall be packed appropriately and sent to the nearest VRDL lab attached to the district.

All District Collectors should take immediate action in this regard.

SPECIAL CHIEF SECREARY TO GOVERNMENT

То

All District Collectors in the State

Copy to:

All Special Officers, State Command Control room, R&B Building, Vijayawada All HoDs of HM&FW Department for necessary action. PS to Chief Secretary for information SF/SC ICMR- National Institute of Virology, Pune Specimen Referral Form for 2019 Novel Coronavirus (2019-nCoV)

INSTRUCTION	S:				1	
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For any sharing of information or for any query, contact Dr. Yogesh Gurav Scientist E (020-26006290/26006390). Page 1 of 2

ICMR- National Institute of Virology, Pune Specimen Referral Form for 2019 Novel Coronavirus (2019-nCoV)

Name of the patient:	Age:yearsmonths
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Note: Please ensure that the case definition should be strictly followed. Please encircle the correct response (Yes/No)

CASE DEFINITION

1. Severe Acute Respiratory Illness (SARI), with	
 history of fever 	
• cough	YES / NO
 requiring admission to hospital 	YES / NO
WITH	YES / NO
 no other etiology explains the clinical presentation 	YES / NO
(clinicians should also be alert to the possibility of	
AND	promised);
any of the following	
 A history of travel to Wuhan, Hubei Province China in the 14 days prime to 	
in the 14 days prior to symptom onset	
 the disease occurs in a health care worker 	YES / NO
Who has been working in an environment of	ts with
	without regard to
place of residence or history of travel	VES / NO
 the person develops an unusual or unexpected clinical courdeterioration despite appropriate treatment without and 	Se, especially sudden
deterioration despite appropriate treatment, without regar residence or history of travel, even if another stick	d to place of
residence or history of travel, even if another etiology has a fully explains the clinical presentation	peen identified that
fully explains the clinical presentation.	YES /NO
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 a healthcare facility in a country where hospital associated r been reported; 	CoV infections have
 direct contact with animals /if animals 	YES / NO
 direct contact with animals (if animal source is identified) in nCoV is known to be circulating in animal populations 	countries where the
nCoV is known to be circulating in animal populations or whe infections have occurred as a result of presumed zoonotic tra	ere human
t = i	insmission*.
* To be added once/if animal source is identified as a source of infection	YES / NO
EMAIL ID OF THE HEALTH AUTHORITY (FOR SENDING THE REPORT):	
TOR SENDING THE REPORT:	
Name of Doctor: Hospital Name/address:	the second s
Phone/mobile number: Signature and date:	
PLEASE REFER THE CASE DEFINITION CHECKLIST ON PAGE 2. FOR SPECIAL	

PLEASE REFER THE CASE DEFINITION CHECKLIST ON PAGE 2. FOR SPECIMEN COLLECTION GUIDELINES, VISIT WWW.niv.co.in For any sharing of information or for any query, contact Dr. Yogesh Gurav Scientist E (020-26006290/26006390).

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

Revenue (DM) Department – Biological Disaster - COVID-19 – Release of an amount of Rs.120.90 Crore (Rupees One hundred and Twenty Crore and Ninety lakhs only) towards containment and surveillance of COVID-19 – Administrative sanction - Orders – Issued.

REVENUE (DISASTER MANAGEMENT.I) DEPARTMENT

G.O.MS.No. 5

Dated: 31-03-2020 Read the following :

- 1. G.O.MS.NO.1, Revenue (DM.I) Department, dt.19-03-2020.
- 2. G.O.MS.NO.2, Revenue (DM.I) Department, dt.25-03-2020.
- 3. G.O.MS.NO.4, Revenue (DM.I) Department, dt.29-03-2020.
- 4. From the Union Home Secretary to GOI, Ministry of Home Affairs, New Delhi D.O.No,40-3/20-DMI(A), dated.29-03-2020.
- 5. From the HM&FW Department Note No.632/SPMU-NMH/CH&FW/2020.
- 6. GO.RT.NO.759, Finance (FMU- Revenue) Department, dt.31-03-2020.

ORDER :

Government in the reference second read above has released an amount of Rs.40.00 Crore (Forty Crore only) against the proposal of Rs.170.00 Crore of Health, Medical and Family Welfare Department towards containment of COVID-19

2. In the reference 3rd read above, the District Collectors in the State have been directed to take immediate measures for providing temporary accommodation, food, shelter, medical care to homeless people and migrant labourers, stranded due to lockdown measures, and sheltered in the relief camps and they are allowed to meet the expenditure under SDRF. In the reference 4th read above the Union Home Secretary, Ministry of Home Affairs, has also confirmed the above position.

3. In the reference 5th read above, Health Medical & Family Welfare Department has submitted proposals for an amount of Rs.623.00 Crore towards containment of COVID-19, under different components.

4. The Finance Department issued BRO in the reference 6th read above for an amount of Rs.120.90 Crore (Rupees One hundred and Twenty Crore and Ninety lakhs only) as additional funds in relaxation of treasury control and quarterly regulations orders pending adjustment of funds from the savings available in demand during the current financial year 2019-2020 towards expenditure for maintenance of quarantine camps by HM&FW department for the treatment of COVID-19. The DDO concern is instructed to deposit of Rs.47.40 Crore in PD Account of National Health Mission and Rs.73.50 Crore to the Green channel P.D. Accounts maintained by the 13 District Collectors as per the distribution given by the Revenue (DM) Department.

(PTO)

5. After consideration of the above, the Government hereby accord administrative sanction for release of an amount of Rs.120.90 Crore (Rupees One hundred and Twenty Crore and Ninety lakhs only) to the Director of Public Health & Family Welfare , A.P. Vijayawada and he is authorized to draw the same, with a request to deposit an amount of Rs.47.40 Crore (Rupees Forty Seven Crore and forty lakhs only) to the P.D. Account of National Health Mission and the remaining amount of Rs.73.50 Crore to the Green Channel P.D Accounts maintained by the District Collectors in the State. The distribution of Rs. 73.50 Crore to the District Collectors are as follows :

Name of the District	Rs. In Crs
Srikaulam	3.00
Vizianagaram	3.00
Visakhapatnam	8.00
East Godavari	5.00
West Godavari	5.00
Krishna	9.50
Guntur	9.00
Prakasam	7.00
Nellore	7.00
Kadapa	5.00
Kurnool	4.00
Ananthapuram	3.00
Chittoor	5.00
Total	73.50

6. The amount sanctioned in para (5) above, shall be debited to the following Head of Account:-

M.J.H. 2245 - Relief on Account of Natural Calamities
S.M.J.H. 01 - Drought
M.H. 282 - Public Health
S.H. 04 - Public Health Schemes
D.H. 310 - Grants-in-aid
S.D.H. 316 - Payments to beneficiaries in calamities/notified events

7. The Director of Public Health and Family Welfare , A.P. Vijayawada is requested to furnish the Utilization Certificate duly verified by the Audit authorities of the State Audit to Revenue (DM–Accounts) Department and shall remit unspent balance, if any, to the Govt. account.

(Cont...)

8. The Director, Public Health and Family Welfare, A.P. Vijayawada and the District Collectors in the State of Andhra Pradesh are requested to take necessary further action in the matter with immediate effect.

9. This order issues with the concurrence of Finance (FMU) Revenue Department - vide their U. O. No FMUOMISC/20/2020 (Computer No. 1130547), dt.31.03.2020.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

V.USHARANI PRINCIPAL SECRETARY TO GOVERNMENT (DM)

То

The Director of Public Health and Family Welfare, Andhra Pradesh, Vijayawada. All the District Collectors in the State of Andhra Pradesh.

The Special Chief Secretary to Government, Health, Medical and Family Welfare Department, A.P. Secretariat, Velagapudi.

The Commissioner of Health & Family Welfare & MD,. National Health Mission, Vijayawada.

The Director of Medical Education, Andhra Pradesh, Vijayawada.

The Commissioner of A.P. Vidya Vidhana Parishad, Andhra Pradesh, Vijayawada. The Chairman, APMSIDC, Mangalagiri, Guntur Dist.

The Director General, SDRF & Fire Services, Andhra Pradesh, Mangalagiri. **Copy to:**

The OSD to Chief Secretary to Government, A.P. Secretariat, Velagapudi

The P.S. to Principal Secretary to Government, Revenue (DM) Department, A.P. Secretariat, Velagapudi.

The P.S. to Special Commissioner, DM & EO Addl. Secretary to Government, Revenue (DM) Department.

The Finance (FMU-Revenue) Department. SF/SC

// FORWARDED BY ORDER //

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department- Declaring Health Care and Medical facilities as Essential Services for a period of six(6) months for refusal to work in/for all Government and Private Health and Medical Facilities under Essential Services Maintenance Act,1971 (A.P. Act.20/1971) –Notification –Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No. 228

Dated:03.04.2020 Read the following:

- 1. G.O.Rt.No.189, HM & FW (B2) Dept. Dt:13.03.2020.
- 2. G.O.Rt.No.202, HM & FW (B2) Dept. Dt:18.03.2020.
- 3. G.O.Rt.No.204, HM & FW (B2) Dept. Dt:19.03.2020.
- 4. G.O.Rt.No.209, HM & FW (B2) Dept. Dt:22.03.2020.
- 5. G.O.Rt.No.210, HM & FW (B2) Dept. Dt:23.03.2020.
- 6. G.O.Rt.No.211, HM & FW (B2) Dept. Dt:23.03.2020.
- 7. National Disaster Management Authority Order No.1-
 - 29/2020-PP (P1. II), dt.24.3.2020.
- 8. MHA, GoI Order No.40-3/2020-DM-I(A), Dt. 24.3.2020.
- 9. G.O.Rt.No.216, HM&FW (B2) Dept., Dt: 24.3.2020

-0-

ORDER:

World Health Organization (WHO) has declared recent Corona Virus Disease (COVID-19) affecting all the regions of the world as Pandemic. In this context, Government of Andhra Pradesh has taken several measures to strengthen the surveillance for Containment, Control and Prevention of COVID-19 including Lockdown.

2. Whereas the Government of Andhra Pradesh is satisfied that, it is necessary and expedient in the public interest to prohibit refusal to work in the Essential services as specified below.

3. Accordingly, the following Notification shall be published in an Extraordinary issue of the Andhra Pradesh Gazette:

NOTIFICATION

In exercise of the powers conferred under Andhra Pradesh Essential Services Maintenance Act,1971 (A.P. Act.20/1971), the Government of Andhra Pradesh hereby, declare the following services as Essential Services for a period of six(6) months for refusal to work in/for all Government and Private Health and Medical Facilities with immediate effect:

- 1. All Health Facilities.
- 2. Doctors, Nurses and Health Personnel.
- 3. Sanitation workers in Health Facilities.
- 4. Purchase, Maintenance and Transport of Medical Equipment.

(p.t.o)

- 5. Sale, transport and manufacturing of medicine and drugs.
- 6. Ambulance Services.
- 7. Water and Electricity supply.
- 8. Security related services.
- 9. Food and drinking water provision and management.
- 10. Bio Medical Waste Management.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr. K.S. JAWAHAR REDDY SPL. CHIEF SECRETARY TO GOVERNMENT

То

The Commissioner of Printing , Stationery & Stores Purchase, A.P., Vijayawada-(with request to publication of Notification in A.P.

Extra-ordinary Gazetted).

All the Collectors and District Magistrates in the State.

All the DM &HOs in the State.

The HoDs of HM&FW Department.

The PR&RD Department. The MA&UD Department. The Energy Department. The TR&B Department. The Home Department.

With a request to take immediate necessary action.

Copy to:

Addl.PS to Dy.CM(H,FW&ME). The PS to CS. The Spl.C.S. to HM&FW Department. The Commissioner, I&PR. SC/SF.

//FORWARDED:: BY ORDER//

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department – Containment, Control, and Prevention of COVID - 19 – "LOCKDOWN" till 3rd May, 2020 in the State of Andhra Pradesh under Disaster Management Act, 2005- Consolidated Revised Guidelines - Orders – Issued.

HEALTH, MEDICAL AND FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.239

Dated: 16.04.2020 Read the following:

1) MHA, GoI Order No.40-3/2020-DM-I(A), Dt. 24.3.2020.

2) G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020.

3) MHA, GoI Order No. 40-3/2020-DM-I(A), Dt. 25.03.2020.

4) MHA, GoI Order No. 40-3/2020-DM-I(A), Dt. 27.03.2020.

5) G.O.Rt.No. 221, HM&FW (B2) Dept., Dt. 29.03.2020.

6) MHA, GoI Order No. 40-3/2020-DM-I(A), Dt. 02.04.2020.

7) MHA, GoI Order No. 40-3/2020-DM-I(A), Dt. 03.04.2020.

8) MHA, GoI Order No. 40-3/2020-DM-I(A), Dt. 10.04.2020.

9) MHA, GoI Order No. 40-3/2020-DM-I(A) Dt. 14.04.2020.

10) G.O. Rt.No.238, HM&FW (B2) Dept., Dt. 14.04.2020.

11) MHA, GoI Order No. 40-3/2020-DM-I(A) Dt. 15.04.2020.

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ORDER:

In the reference 10th read above, the Government of Andhra Pradesh has directed District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub Collectors, RDOs, MROs and MPDOs to strictly implement the Order mentioned vide reference 9th cited above in accordance with the guidelines as per the Annexure to the G.O 10th read above.

2. In the reference 11th read above, the Ministry of Home Affairs has issued "Consolidated Revised Guidelines" incorporating certain relaxations and stated that to mitigate hardship to the public, select additional activities will be allowed, which will come into effect from 20th April, 2020. However, these additional activities will be operational based on strict compliance to the existing guidelines on lockdown measures and that before operating these relaxations, State/UTs/District Administrations shall ensure that all preparatory arrangements with regard to social distancing in Offices, workplaces, factories and establishments, as also other sectoral requirements are in place and further directed that the "Consolidated Revised Guidelines" will not apply in containment zones, as demarcated and if any new area is included in the category of a containment zone, the activities allowed in that area till the time of its categorization as a containment zone, will be suspended except for those activities as are specifically permitted under the Guidelines of Ministry of Health and Family Welfare (MoHFW), Government of India.

3. Whereas, the Ministry of Home Affairs, in its Order vide reference 11th read above has issued directions to all the Ministries/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities that the "lockdown" measures stipulated in aforesaid "Consolidated Revised Guidelines" of MHA shall be strictly implemented for containment of COVID-19 epidemic in the Country, will continue to remain in force upto 03.05.2020 to contain the spread of COVID-19 in the Country.

4. Therefore, all the District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the Orders mentioned vide reference 11th read above in accordance with the Guidelines Annexed to this G.O. For implementing the containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders as specified in the Annexure.

(Contd...p.2)

5. The Orders mentioned vide reference 11th read above shall be implemented along with various orders issued from time to time by the State Government for "Lockdown" in the State for containing the spread of COVID-19.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY, CHIEF SECRETARY TO GOVERNMENT

То

All the District Collectors in the State.

The DGP, A.P., Mangalgiri.

The Police Commissioner of Vijayawada & Visakhapatnam.

All the Superintendents of Police in the State.

All the Municipal Commissioners in the State.

All the HoDs under the control of HM&FW Department.

All the DM&HOs in the State.

Copy to:

All the Special Chief Secretaries/ Principal Secretaries/Secretaries to Government.

All the Departments of Secretariat.

PS to Addl. C.S. to CM.

OSD to Dy. CM (H, FW&ME).

PS to Spl.CS to Government, HM&FW Department.

PS to Prl. Secretary (Poll).

PS to Commissioner, I&PR.

SF/SC.

//FORWARDED: : BY ORDER//

SECTION OFFICER

(Contd...Annexure)

ANNEXURE TO G.O.Rt. No.239, HM&FW(B2) Department, Dt.16.04.2020

CONSOLIDATED REVISED GUIDELINES ON THE MEASURES TO BE TAKEN BY MINISTRIES/DEPARTMENTS OF GOVERNMENT OF INDIA, STATE / UT GOVERNMENTS AND STATE / UT AUTHORITIES FOR CONTAINMENT OF COVID-19 IN THE COUNTRY

[As per Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) dated 15thApril, 2020]

1. With the extension of the lockdown period, the following activities will continue to remain prohibited across the country until 3rd May, 2020:

- i.) All domestic and international air travel of passengers, except for purposes enumerated in para 4 (ix), and for security purposes
- ii.) All passenger movement by trains, except for security purposes.
- iii.) Buses for public transport.
- iv.) Metro rail services.
- v.) Inter-district and inter-State movement of individuals except for medical reasons or for activities permitted under these guidelines.
- vi.) All educational, training, coaching institutions etc. shall remain closed.
- vii.) All industrial and commercial activities other than those specifically permitted under these guidelines.
- viii.) Hospitality services other than those specifically permitted under these guidelines.
- ix.) Taxis (including auto rickshaws and cycle rickshaws) and services of cab aggregators.
- x.) All cinema halls, malls, shopping complexes, gymnasiums, sports complexes, swimming pools, entertainment parks, theatres, bars and auditoriums, assembly halls and similar places.
- xi.) All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions/ other gatherings.
- xii.) All religious places/ places of worship shall be closed for public. Religious congregations are strictly prohibited.
- xiii.) In case of funerals, congregation of more than twenty persons will not be permitted.

2. Operation of guidelines in Hotspots and containment zones

- i.) 'Hotspots', i.e., areas of large COVID-19 outbreaks, or clusters with significant spread of COVID-19, will be determined as per the guidelines issued by Ministry of Health and Family Welfare (MoHFW), Government of India (Gol).
- ii.) In these hotspots, containment zones will be demarcated by States/ UTs/ District administrations as per the guidelines of MoHFW.
- iii.) In these containment zones, the activities allowed under these guidelines will not be permitted. There shall be strict perimeter control in the area of the containment zones to ensure that there is no unchecked inward/ outward movement of population from these zones except for maintaining essential services (including medical emergencies and law and order related duties) and Government business continuity. The guidelines issued in this regard by MoHFW will be strictly implemented by State/ UT Governments and the local district authorities.

(Contd...p.4)

3. Select permitted activities allowed with effect from 20th April, 2020:

- i.) To mitigate hardship to the public, select additional activities have been allowed which will come into effect from 20th April, 2020. These limited exemptions will be operationalized by States/ UTs/ district administrations based on strict compliance to the existing guidelines. Also, before allowing these select additional activities, States/ UTs/ district administrations shall ensure that all preparatory arrangements with regard to the Standard Operating Procedures (SOPs) for social distancing in offices, workplaces, factories and establishments, as also other sectoral requirements are in place.
- ii.) The consolidated revised guidelines incorporating these select permitted activities have been enumerated in paras 5-20 below.

4. Strict enforcement of the lockdown guidelines

- i.) State/ UT Governments shall not dilute these guidelines issued under the Disaster Management Act, 2005, in any manner, and shall strictly enforce the same.
- ii.) State/ UT Governments, may, however, impose stricter measures than these guidelines as per requirement of the local areas.

5. All health services (including AYUSH) to remain functional, such as:

- i.) Hospitals, nursing homes, clinics, telemedicine facilities.
- ii.) Dispensaries, chemists, pharmacies, all kinds of medicine shops including *Jan Aushadhi Kendras* and medical equipment shops.
- iii.) Medical laboratories and collection centres.
- iv.) Pharmaceutical and medical research labs, institutions carrying out COVID-19 related research.
- v.) Veterinary Hospitals, dispensaries, clinics, pathology labs, sale and supply of vaccine and medicine.
- vi.) Authorised private establishments, which support the provisioning of essential services, or efforts for containment of COVID-19, including home care providers, diagnostics, supply chain firms serving hospitals.
- vii.) Manufacturing units of drugs, pharmaceuticals, medical devices, medical oxygen, their packaging material, raw material and intermediates.
- viii.) Construction of medical/ health infrastructure including manufacture of ambulances.
- ix.) Movement (inter and intra State, including by air) of all medical and veterinary personnel, scientists, nurses, para-medical staff, lab technicians, mid-wives and other hospital support services, including ambulances.

6. Agricultural and related activities:

A. <u>All agricultural and horticultural activities to remain fully functional, such as:</u>

- i. Farming operations by farmers and farm workers in field.
- ii. Agencies engaged in procurement of agriculture products, including MSP operations.
- iii. Mandis' operated by the Agriculture Produce Market Committee (APMC) or as notified by the State/ UT Government (e.g., satellite mandis). Direct marketing operations by the State/ UT Government or by industry, directly from farmers/ group of farmers, FPOs' co-operatives etc. States/ UTs may promote decentralized marketing and procurement at village level.
- **iv.** Shops of agriculture machinery, its spare parts (including its supply chain) and repairs to remain open.
- v. 'Custom Hiring Centres (CHC)' related to farm machinery.
- vi. Manufacturing, distribution and retail of fertilizers, pesticides and seeds.
- vii. Movement (inter and intra State) of harvesting and sowing related machines like combined harvester and other agriculture/ horticulture implements.

(Contd...p.5)

B. Fisheries - the following activities will be functional:

- i. Operations of the fishing (marine and inland)/ aquaculture industry, including feeding & maintenance, harvesting, processing, packaging, cold chain, sale and marketing.
- ii. Hatcheries, feed plants, commercial aquaria.
- iii. Movement of fish/ shrimp and fish products, fish seed/ feed and workers for all these activities.

C. <u>Plantations- the following activities will be functional:</u>

- i. Operations of tea, coffee and rubber plantations, with maximum of 50% workers.
- **ii.** Processing, packaging, sale and marketing of tea, coffee, rubber and cashew, with maximum of 50% workers.

D. <u>Animal husbandry - the following activities will be functional:</u>

- **i.** Collection, processing, distribution and sale of milk and milk products by milk processing plants, including transport and supply chain.
- **ii.** Operation of animal husbandry farms including poultry farms & hatcheries and livestock farming activity.
- **iii.** Animal feed manufacturing and feed plants, including supply of raw material, such as maize and soya.
- iv. Operation of animal shelter homes, including Gaushalas.

7. Financial sector: following to remain functional:

- i. Reserve Bank of India (RBI) and RBI regulated financial markets and entities like NPCI, CCIL, payment system operators and standalone primary dealers.
- **ii.** Bank branches and ATMs, IT vendors for banking operations, Banking Correspondents (BCs), ATM operation and cash management agencies.
 - **a.** Bank branches be allowed to work as per normal working hours till disbursal of DBT cash transfers is complete.
 - **b.** Local administration to provide adequate security personnel at bank branches and BCs to maintain social distancing, law and order and staggering of account holders.
- **iii.** SEBI, and capital and debt market services as notified by the Securities and Exchange Board of India (SEBI).
- iv. IRDAI and Insurance companies.

8. Social sector: following to remain functional:

- i.) Operation of homes for children/ disabled/ mentally challenged/ senior citizens/ destitutes/ women/ widows.
- ii.) Observation homes, after care homes and places of safety for juveniles.
- iii.) Disbursement of social security pensions, e.g., old age/ widow/ freedom fighter pensions; pension and provident fund services provided by Employees Provident Fund Organisation (EPFO).
- iv.) Operation of *Anganwadis* distribution of food items and nutrition once in 15 days at the doorsteps of beneficiaries, e.g., children, women and lactating mothers. Beneficiaries will not attend the *Anganwadis*.

(Contd...p.6)

9. Online teaching/ distance learning to be encouraged:

- i.) All educational, training, coaching institutions etc. shall remain closed.
- ii.) However, these establishments are expected to maintain the academic schedule through online teaching.
- iii.) Maximum use of Doordarshan (DD) and other educational channels may be made for teaching purposes.

10. MNREGA works to be allowed:

- i.) MNREGA works are allowed with strict implementation of social distancing and face mask.
- ii.) Priority to be given under MNREGA to irrigation and water conservation works.
- iii.) Other Central and State sector schemes in irrigation and water conservation sectors may also be allowed to be implemented and suitably dovetailed with MNREGA works.

11. Public utilities: following to remain functional:

- i.) Operations of Oil and Gas sector, including refining, transportation, distribution, storage and retail of products, e.g., petrol, diesel, kerosene, CNG, LPG, PNG etc.
- ii.) Generation, transmission and distribution of power at Central and State/ UT levels.
- iii.) Postal services, including post offices.
- iv.) Operations of utilities in water, sanitation and waste management sectors, at municipal/ local body levels in States and UTs.
- v.) Operation of utilities providing telecommunications and internet services.

12. Movement, loading/ unloading of goods/ cargo (inter and intra State) is allowed,

as under:

- i.) All goods traffic will be allowed to ply.
- ii.) Operations of Railways: Transportation of goods and parcel trains.
- iii.) Operations of Airports and related facilities for air transport for cargo movement, relief and evacuation.
- iv.) Operations of Seaports and Inland Container Depots (ICDs) for cargo transport, including authorized custom clearing and forwarding agents
- v.) Operations of Land Ports for cross land border transportation of essential goods, including petroleum products and LPG, food products, medical supplies.
- vi.) Movement of all trucks and other goods/ carrier vehicles with two drivers and one helper subject to the driver carrying a valid driving license; an empty truck/ vehicle will be allowed to ply after the delivery of goods, or for pick up of goods.
- vii.) Shops for truck repairs and dhabas on highways, with a stipulated minimum distance as prescribed by the State/ UT authorities.
- viii.) Movement of staff and contractual labour for operations of railways, airports/ air carriers, seaports/ ships/ vessels, landports and ICDs is allowed on passes being issued by the local authority on the basis of authorizations issued by the respective designated authority of the railways, airports, seaports, landports and ICDs.

13. Supply of essential goods is allowed, as under:

i. All facilities in the supply chain of essential goods, whether involved in manufacturing, wholesale or retail of such goods through local stores, large brick and mortar stores or e-Commerce companies should be allowed to operate, ensuring strict social distancing without any restriction on their timing of opening and closure.

ii. Shops (including *Kirana* and single shops selling essential goods) and carts, including ration shops (under PDS), dealing with food and groceries **(for daily use)**, hygiene items, fruits and vegetables, dairy and milk booths, poultry, meat and fish, animal feed and fodder etc, should be allowed to operate, ensuring strict social distancing without any restriction on their timing of opening and closure.

iii. District authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.

(Contd...p.7)

14. Commercial and private establishments, as listed below, will be allowed to operate:

- i. Print and electronic media including broadcasting, DTH and cable services.
- ii. IT and IT enabled Services, with upto 50% strength.
- iii. Data and call Centres for Government activities only.
- iv. Government approved Common Service Centres (CSCs) at Gram Panchayat level.
- **v.** E-commerce companies. Vehicles used by e-commerce operators will be allowed to ply with necessary permissions.
- vi. Courier services.
- vii. Cold storage and warehousing services, including at ports, airports, railway stations, container Depots, individual units and other links in the logistics chain.
- viii. Private security services and facilities management services for maintenance and upkeep of office and residential complexes.
- ix. Hotels, homestays, lodges and motels, which are accommodating tourists and persons stranded due to lockdown, medical and emergency staff, air and sea crew.
- **x.** Establishments used/ earmarked for quarantine facilities.
- **xi.** Services provided by self-employed persons, e.g., electrician, **IT** repairs, plumbers, motor mechanics, and carpenters.

15. Industries/ Industrial Establishments (both Government and private), as listed below, will be allowed to operate:

- **i.** Industries operating in rural areas, i.e., outside the limits of municipal corporations and municipalities.
- ii. Manufacturing and other industrial establishments with access control in Special Economic Zones (SEZs) and Export Oriented Units (EoUs), industrial estates, and industrial townships. These establishments shall make arrangements for stay of workers within their premises as far as possible and/ or adjacent buildings and for implementation of the Standard operating protocol (SOP) as referred to in para 21 (ii) below. The transportation of workers to work place shall be arranged by the employers in dedicated transport by ensuring social distancing.
- **iii.** Manufacturing units of essential goods, including drugs, pharmaceuticals, medical devices, their raw material and intermediates.
- **iv.** Food processing industries in rural areas, i.e., outside the limits of municipal corporations and municipalities.
- v. Production units, which require continuous process, and their supply chain.
- vi. Manufacturing of IT hardware.
- **vii.** Coal production, mines and mineral production, their transportation, supply of explosives and activities incidental to mining operations.
- viii. Manufacturing units of packaging material.
- ix. Jute industries with staggered shifts and social distancing.
- x. Oil and gas exploration/ refinery.
- **xi.** Brick kilns in rural areas i.e., outside the limits of Municipal Corporations and Municipalities.

16. Construction activities, listed as below, will be allowed to operate:

- i. Construction of roads, irrigation projects, buildings and all kinds of industrial projects, including MSMEs, in rural areas, i.e., outside the limits of municipal corporations and municipalities; and all kinds of projects in industrial estates.
- ii. Construction of renewable energy projects.
- **iii.** Continuation of works in construction projects, within the limits of municipal corporations and municipalities, where workers are available on site and no workers are required to be brought in from outside (in situ construction).

(Contd...p.8)

17. Movement of persons is allowed in the following cases:

- i.) Private vehicles for emergency services, including medical and veterinary care, and for procuring essential commodities. In such cases, one passenger besides the private vehicle driver can be permitted in the backseat, in case of four-wheelers; however, in case of two-wheelers, only the driver of the vehicle is to be permitted.
- ii.) All personnel travelling to place of work and back in the exempted categories, as per the instructions of the State/ UT local authority.

18. Offices of the Government of India, its Autonomous/ Subordinate Offices will remain open, as mentioned below:

- i. Defence, Central Armed Police Forces, Health and Family Welfare, Disaster management and Early Warning Agencies (IMD, INCOIS, SASE and National Centre of Seismology, CWC), National Informatics Centre (NIC), Food Corporation of India (FCI), NCC, Nehru Yuva Kendras (NYKs) and Customs to function without any restriction.
- **ii.** Other Ministries and Departments, and offices under their control, are to function with 100% attendance of Deputy Secretary and levels above that. Remaining officers and staff to attend upto 33% as per requirement.

19. Offices of the State/ Union Territory Governments, their Autonomous Bodies and Local Governments will remain open, as mentioned below:

- i. Police, home guards, civil defence, fire and emergency services, disaster management, prisons and municipal services will function without any restrictions.
- ii. All other Departments of State/ UT Governments to work with restricted staff. Group 'A' and 'B' officers may attend as required. Group 'C' and levels below that may attend upto 33% of strength, as per requirement to ensure social distancing. However, delivery of public services shall be ensured, and necessary staff will be deployed for such purpose.
- **iii.** District administration and Treasury (including field offices of the Accountant General) will function with restricted staff. However, delivery of public services shall be ensured, and necessary staff will be deployed for such purpose.
- **iv.** Resident Commissioner of States/ UTs, in New Delhi, only to the extent of coordinating COVID-19 related activities and internal kitchen operations.
- v. Forest offices: staff/ workers required to operate and maintain zoo, nurseries, wildlife, fire-fighting in forests, watering plantations, patrolling and their necessary transport movement.

20. Persons to remain under mandatory quarantine, as under:

- i. All such persons who have been directed by health care personnel to remain under strict home/ institutional quarantine for a period as decided by local Health Authorities.
- **ii.** Persons violating quarantine will be liable to legal action under Section 188 of the IPC, 1860.
- **iii.** Quarantined persons, who have arrived in India after 15.2.2020, after expiry of their quarantine period and being tested Covid-19 negative, will be released following the protocol prescribed in the SOP issued by MHA.

21. Instructions for enforcement of above lockdown measures:

- i.) All the district magistrates shall strictly enforce the National COVID 19 directives as specified in **Annexure I.** Penalties prescribed shall be levied and collected from all persons and entities violating these directives.
- ii.) All industrial and commercial establishments, work places, offices etc. shall put in place arrangements for implementation of SOP as in **Annexure II** before starting their functioning.

(Contd...p.9)

- iii.) In order to implement these containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders in the respective local jurisdictions. The Incident Commander will be responsible for the overall implementation of these measures in their respective jurisdictions. All other line department officials in the specified area will work under the directions of such incident commander. The Incident Commander will issue passes for enabling essential movements as explained.
- iv.) The Incident Commanders will in particular ensure that all efforts for mobilization of resources, workers and material for augmentation and expansion of hospital infrastructure shall continue without any hindrance.
- v.) Additional activities permitted in these guidelines shall be implemented in a phased manner, after making all arrangements necessary for strict implementation of the guidelines. These will come into force with effect from 20th April, 2020.

22. Penal provisions

Any person violating these lockdown measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec. 188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at **Annexure III.**

(Contd...p.10)

NATIONAL DIRECTIVES FOR COVID-19 MANAGEMENT

The National Directives shall be enforced by the District Magistrate through fines and penal action as prescribed in the Disaster Management Act 2005.

PUBLIC SPACES

- 1. Wearing of face cover is compulsory in all public places, work places.
- 2. All persons in charge of public places, work places and transport shall ensure social distancing as per the guidelines issued by Ministry of Health and Family Welfare.
- 3. No organization /manager of public place shall allow gathering of 5 or more persons
- 4. Gatherings such as marriages and funerals shall remain regulated by the District Magistrate.
- 5. Spitting in public spaces shall be punishable with fine.
- 6. There should be strict ban on sale of liquor, gutka, tobacco etc. and spitting should be strictly prohibited.

WORK SPACES

- 7. All work places shall have adequate arrangements for temperature screening and provide sanitizers at convenient places.
- 8. Work places shall have a gap of one hour between shifts and will stagger the lunch breaks of staff, to ensure social distancing.
- 9. Persons above 65 years of age and persons with co-morbidities and parents of children below the age of 5 may be encouraged to work from home.
- 10. Use of Arogya setu will be encouraged for all employees both private and public.
- 11. All organizations shall sanitize their work places between shifts.
- 12. Large meetings to be prohibited.

MANUFACTURING ESTABLISHMENTS

- 13. Frequent cleaning of common surfaces and mandatory hand washing shall be mandated.
- 14. No overlap of shifts and staggered lunch with social distancing in canteens shall be ensured.
- 15. Intensive communication and training on good hygiene practices shall be taken up.

(Contd...p.11)

STANDARD OPERATING PROCEDURE FOR SOCIAL DISTANCING FOR OFFICES, WORKPLACE, FACTORIES AND ESTABLISHMENTS

-11-

-0-

The following measures shall be implemented by all offices, factories and other establishments:

- 1. All areas in the premises including the following shall be disinfected completely using user friendly disinfectant mediums:
 - a. Entrance Gate of building, office etc.
 - b. Cafeteria and canteens.
 - c. Meeting room, Conference halls/ open areas available/ verandah/ entrance gate of site, bunkers, porta cabins, building etc.
 - d. Equipment and lifts.
 - e. Washroom, toilet, sink; water points etc.
 - f. Walls/ all other surfaces
- 2. For workers coming from outside, special transportation facility will be arranged without any dependency on the public transport system. These vehicles should be allowed to work only with 30-40% passenger capacity.
- 3. All vehicles and machinery entering the premise should be disinfected by spray mandatorily.
- 4. Mandatory thermal scanning of everyone entering and exiting the work place to be done.
- 5. Medical insurance for the workers to be made mandatory.
- 6. Provision for hand wash & sanitizer preferably with touch free mechanism will be made at all entry and exit points and common areas. Sufficient quantities of all the items should be available.
- 7. Work places shall have a gap of one hour between shifts and will stagger the lunch breaks of staff, to ensure social distancing.
- 8. Large gatherings or meetings of 10 or more people to be discouraged. Seating at least 6 feet away from others on job sites and in gatherings, meetings and training sessions.
- 9. Not more than 2/4 persons (depending on size) will be allowed to travel in lifts or hoists.
- 10. Use of staircase for climbing should be encouraged.
- 11. There should be strict ban of gutka, tobacco etc. and spitting should be strictly prohibited.
- 12. There should be total ban on non-essential visitors at sites.
- 13. Hospitals/clinics in the nearby areas, which are authorized to treat COVID-19 patients, should be identified and list should be available at work place all the times.

(Contd...p.12)

ANNEXURE-III

OFFENCES AND PENALTIES FOR VIOLATION OF LOCKDOWN MEASURES

A. Section 51 to 60 of the Disaster Management Act, 2005

- 51. Punishment for obstruction, etc.—Whoever, without reasonable cause
 - a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act;

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b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

52. Punishment for false claim.—Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

53. Punishment for misappropriation of money or materials, etc.—

Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

- **54.** Punishment for false warning.—Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.
- **55.** Offences by Departments of the Government.—(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act.—Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

(Contd...p.13)

57. Penalty for contravention of any order regarding requisitioning.—If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

58. Offence by companies.—(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, 25 shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly: Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence. (2) Notwithstanding anything contained in subsection (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section— (a) "company" means any body corporate and includes a firm or other association of individuals; and (b) "director", in relation to a firm, means a partner in the firm.

59. Previous sanction for prosecution.—No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

60. Cognizance of offences.—No court shall take cognizance of an offence under this Act except on a complaint made by— (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised as aforesaid.

B. Section 188 in the Indian Penal Code, 1860

188. Disobedience to order duly promulgated by public servant.—Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or tends to cause or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

Explanation.—It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

Illustration

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

NILAM SAWHNEY, CHIEF SECRETARY TO GOVERNMENT

GOVERNMENT OF ANDHRA PRADESH HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.081-7/COVID-19/2020

Dated 17.04.2020

Sub:- HM&FW Dept., - COVID-19 – Sri Vasudeva Rao, Additional Commissioner, NHM - Issue of Health Bulletin once in a day – Orders – Issued

Sri Vasudeva Rao, Additional Commissioner, NHM is directed to prepare health bulletin once in a day and submit to Special Chief Secretary, HM & FW Dept., for approval. After approved by Special Chief Secretary, State Nodal Officer may release the bulletin.

Special Chief Secretary to Government

То

Sri Vasudeva Rao, Additional Commissioner, NHM Sri Arja Srikanth, State Nodal Officer for IEC on COVID

GOVERNMENT OF ANDHRA PRADESH HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.081-8/COVID-19/2020

Dated 18.04.2020

Sub:- HM&FW Dept., - COVID-19 – Reconciliation of Lab Reports data with CEO, Dr YSR Aarogyasri – Instructions – Issued – Reg

It is brought to the notice that, the Lab reports data which is appearing in COVID-19 Dashboard and GOI Website are not updating properly by the concerned which is creating lot of confusion.

In order to avoid ambiguity in the lab reports data, all the officers concerned are instructed to obtain the data from CEO, Dr YSR Aarogyasri along with signed copy so as to update the same in COVID-19 dashboard, PPTs, Media Bulletins and GOI Website. Further, it is instructed to update the data in Dashboard duly reconciling with the Media Bulletin. This shall be done by **9:00 AM every day**.

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Special Chief Secretary to Government

То

The Commissioner, Health & Family Welfare, Govt. of AP The CEO, Dr YSR AHCT, Guntur. Sri Anand, IAS, Special Officer, COVID-19 Sri Arja Srikanth, Nodal Officer for IEC on COVID-19 Sri G Vasudeva Rao, Additional Commissioner, CHFW

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM& FW Department – Containment, Control and Prevention of COVID-19 -The Epidemic Disease Act, 1897 - Disaster Management Act, 2005- LOCKDOWN till 3rd May, 2020 in the State of Andhra Pradesh – Strategies to encourage download of **AROGYA SETU App** by the Public for the Containment, Control and Prevention of COVID-19 - Orders – Issued.

HEALTH, MEDICAL & FAMILY (B2) DEPARTMENT

G.O.Rt.No.254,

Dated.28.04.2020 Read:

G.O.Rt.No.239, HM&FW (B2) Dept., Dt.16.04.2020.

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ORDER:

WHO had declared the COVID-19 as a Pandemic and it has crippled the entire World in an unprecedented scale which has forced the humanity to explore all kinds of technological tools to assist in the fight against COVID-19.

2. Government of India has come out with an **app AROGYA SETU** to assist the State Governments and individuals. Whenever an individual steps out of their home, the app helps in an algorithm whenever he/she is in a possible situation of coming in contact with a person with a probability of carrying COVID-19. This app is an additional tool to help the authorities in contact tracing and it encourages individuals to self-assess themselves and to take precautions and it gives information about contacts and helplines in case of medical emergencies.

3. Hence, the Government of Andhra Pradesh has decided to encourage download of this app to make the Society much more safe in the context of COVID-19. It has been decided to encourage all the following to download **AROGYA SETU app** in their phones:

- 1) All Public Representatives, employees of all State Government and State PSUs and employees of all Central Government departments and Central PSUs working in Andhra Pradesh.
- 2) All health care workers, police and para military force officers and also anyone closely interacting with the possible COVID-19 infected people.
- 3) All front-line workers including ward/ village functionaries and volunteers, ASHAs, ANMs, Anganwadi workers, sanitary workers, bank employees, media persons and others.
- 4) Vegetable, milk, water, power, grocery and other Essential service providers/vendors, goods truck drivers, door delivery service agents including anyone engaged in the process of providing the essential commodities to common public.
- 5) All MGNREGA workers, agricultural labours or anyone employed as a group.
- 6) Industry sector's employees and all those working in agriculture sector and in commercial establishments.
- 7) Any individual stepping out of their home.

(p.t.o)

4. In this effort, the Commissioner (Health & Family Welfare) shall ensure the downloading of this app by maximum number of people during the house to house survey for COVID-19 and during surveillance activities. The Principal Secretary (Village/Ward Secretariats), Principal Secretary(PR&RD), Principal Secretary (MA&UD), CEO-SERP, MD (MEPMA), Commissioner-Civil Supplies shall propagate the usage of app by the public in both rural and urban areas, through their Village/Ward Secretariat employees and volunteers, Self-Help Groups (SHGs) and Ration shop dealers as the case may be. The Commissioner (I & PR) will give wide publicity to encourage downloading of the app. Similarly, all Spl CSs/Prl. Secretaries/ Secretaries and HODs will encourage the downloading of the app.

5. The District Collectors, Superintendents of Police and district administration will make all efforts considered necessary for downloading and use of the app by the public.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

The Commissioner, Health & Family Welfare. All the District Collectors in the State. The Police Commissioner of Vijayawada & Visakhapatnam. All the Superintendents of Police in the State. All the DM&HOs in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. The DGP., A.P., Mangalagiri. **Copy to:** All the Special Chief Secretaries/Principal Secretaries/Secretaries to Government. (All the Departments of Secretariat) PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME).

PS to Spl.CS to Government, HM&FW Department.

PS to Prl. Secretary (Poll).

PS to Commissioner, I&PR.

SF/SC.

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department – Containment, Control and Prevention of COVID-19 – LOCKDOWN till 3rd May 2020 in the State of Andhra Pradesh- Guidelines for creation of awareness on COVID-19 related protective measures in Rural and Urban Areas – Orders – Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.257

Date:30.04.2020 Read the following:

1. MHA, GoI Order No. 40-3/2020-DM-I(A), Dt:15.04.2020.

- 2. G.O.Rt.No. 239, HM&FW (B2) Dept., Dt. 16.04.2020.
- 3. G.O.Rt.No. 254, HM&FW (B2) Dept., Dt. 28.04.2020.

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ORDER:

As per the order of MHA, GoI vide reference 1st read above and subsequent orders of MHA, guidelines have been given for the "Lockdown" restrictions in the country as well as the exemptions granted gradually. Accordingly, instructions have been issued by Government of Andhra Pradesh vide references 2nd and 3rd read above for the "Lockdown" in the State as well as the activities which have been permitted gradually. During the "Lockdown" period, strict measures have been taken by Government of Andhra Pradesh for containment of COVID-19 infections from spreading further. These measures have helped in containing the COVID-19 infections to localised clusters in the State.

2. However, it is essential that every individual in the State participates fully in the effort to contain infection, particularly as "Lockdowns" cannot be imposed in perpetuity. It is necessary that every individual is encouraged to take care of oneself as well as of his/her family and of the community where he/she resides so that the entire community remains safe.

3. Hence, all responsible citizens are requested to follow the following advices for the purpose of "self-care", "family care" and "community care" in the context of COVID-19.

- Understanding COVID-19 : People should understand that COVIDi. 19 is one type of 'flu' caused by a Corona virus which is similar to the virus causing common cold. In most cases it will cause mild or no symptom at all. The most common symptoms of COVID-19 include dry cough, fever, difficulty in breathing, sore throat, loss of taste and smell. COVID-19 is different from the common cold as it is a highly contagious disease which spreads fast and can infect anyone. So, people need to protect themselves through social distancing, washing hands thoroughly and regularly, following sneezing/coughing etiquettes and building immunity. Also people who are elderly and who have co-morbidities i.e. having diabetes, hypertension, existing asthma, breathing problem, cancer, etc. are at high risk and need to be more cautious than others.
- **ii. Social Distancing:** As far as possible people should avoid going out of their home without a necessary cause/ reason and if at all they have to go out, they should mandatorily maintain a distance of 6 feet from others. People should avoid entertaining guests at home or participate in any large gatherings. People living with elderly or family members with existing co-morbid conditions have to minimise their interaction with them and maintain social distancing at all times.

(Contd...p.2)

- **iii. Personal Hygiene Etiquettes:** People should maintain their personal hygiene by washing hands regularly and thoroughly with soap and water for 40 seconds or by rubbing hands with 70% alcohol based sanitizer. Also, frequently touched objects like spectacles, remotes, mobiles etc. should be regularly cleaned. Surfaces that are touched should be cleaned with 1% hypochlorite solution. People should avoid touching eyes, nose and mouth with hands to avoid transfer of virus. People should cough/sneeze into their bent elbow or into a tissue paper which should be disposed in a closed bin and hands should be washed after coughing/sneezing.
- iv. Physical and Mental Wellbeing: People should prepare themselves physically and mentally by improving their immunity, exercising regularly and remaining mentally active. Taking natural products like tulsi, turmeric, pepper, ginger, lemon water etc., and by gargling salt water, practising pranayam and meditation, walking, exercising and staying in sunlight for atleast 30 minutes can improve immunity, help clear the respiratory system and strengthen both the lungs and heart. People must take rest and drink lot of fluids to maintain adequate hydration. It is necessary to be connected with family members, revisit hobbies, engage in traditional games, trust only government news and not carried away by fake news.
- v. Taking care of the vulnerable: Those elderly and those with co-morbidities must exercise more precautions as they are at a higher risk. They need to maintain isolation away from those who in the family who are exposed more to the outside. They must exercise caution if they develop even mild symptoms of COVID-19 and must seek medical help promptly.
- Accessing medical treatment: If someone is showing any COVID-19 vi. like symptoms (dry cough, fever, difficulty in breathing, sore throat, loss of taste and smell) or has doubt, that he may have the infection, he should get himself assessed and tested for COVID-19. During the wait for assessment or test results, he should mandatorily self-isolate either at home or in government quarantine facility. If the person is at high risk (i.e. if he is elderly or has co-morbidities) or if he has sudden breathing problem or has severe symptoms or has more than one symptom or has had contact with persons positive with COVID-19 symptoms, he should be very prompt in getting his test done and in getting assessment of the doctor. People living anywhere in Andhra Pradesh showing COVID-19 symptoms may voluntarily report themselves for assessment and testing by calling Toll free no.'104' or by visiting a sample collection centre or a District COVID Hospital or a District Hospital as notified by the State Government at website www.hmfw.ap.gov.in. If a person is confirmed COVID-19 positive, he will get all treatment at a notified COVID Hospital. If a person is a mild case or a suspect case or a pre-symptomatic case, he may be sent to a hospital or a guarantine facility or be advised home isolation.
- vii. Home Isolation of persons with suspected or mild COVID-19 symptoms: People returning from an affected area in the country or abroad should mandatorily undergo home isolation irrespective of their health status for 14 days. If their home doesn't have the convenience of a separate room they can join a government quarantine facility before interacting with their family members. If a mild case or a presymptomatic case of COVID-19 is advised home isolation by the Medical Officer, then he/she should exercise all precautions and follow all guidelines as prescribed by the Government for home isolation.

(Contd...p.3)

- viii. Public Place Etiquettes: Whenever people step out to visit a public space like markets, hospitals and other crowded places, they should maintain physical distance of 6 ft. and mandatorily wear a face mask and not shake hands or hug people. Also, they must not cough or sneeze into bare hands and hands should be washed thoroughly and regularly with soap/ alcohol based sanitizers. People must avoid visiting largely crowded places, should avoid travel to COVID-19 infected countries and states and also must avoid coming in contact with people displaying COVID-19 symptoms.
 - ix. Work Place Etiquettes: Those engaged in construction, agricultural, industrial activities or those working in offices or commercial establishments should avoid working in groups. But, if necessary people may work with the same set of people and no member of one group should interact with a member of another group as far as possible. Employees should maintain social distancing, wash hands thoroughly and regularly and also use masks. Employers on their part should ensure that the work places are clean and hygienic and that, surfaces (desks and tables, lifts etc.) and objects (telephones, keyboards etc.) are wiped with disinfectant regularly and that social distancing, hand washing and other personal hygiene etiquettes are facilitated. Employers should also provide for screening with the help of thermal scanner and if an employee falls ill, he should be allowed to work from home or granted leave. Also, meetings should be conducted through video conferencing/ teleconferencing as far as possible and transport should be run with 30% to 40% capacity and be sanitized regularly.
 - **x. Using AAROGYA SETU app:** Aarogya setu app is an additional tool to encourage individuals to self-assess themselves to take precautions and to help in contact tracing. It also provides the contacts and helplines in case of health emergency etc. and helps to connect essential health services to the people of India as and when it is absolutely necessary. Hence, it is important that everyone downloads the AAROGYA SETU app in their phones to safeguard themselves from not only coming in contact with the possible COVID-19 infected people but also help the government in providing a secure environment to all. It is necessary that the bluetooth is kept on all the times and that the phone is carried when a person steps out of the home.
 - xi. Addressing Social Stigma: There is huge fear and stigma associated with COVID-19 people so much so that not only people affected by COVID-19, but even those who have recovered from COVID-19 and even doctors, healthcare workers, sanitary workers, police, service delivery boys and other frontline workers have been facing hostility and discrimination. It must be remembered that despite all precautions, if anybody catches the infection, it is not their fault and in any case most people recover from COVID-19. As a fellow member of the community, people should treat COVID-19 positive patients and their family members with empathy and assist the government in disinfection and containment activities and assist the family members in obtaining essential commodities without ostracizing them and causing any mental agony. These are the times when people must look out for each other and tide over this pandemic. People must also appreciate the efforts of all the frontline workers and be supportive of them and their family. They deserve support, praise and appreciation for rendering their services tirelessly in this situation.

(Contd...p.4)

xii. Safe and Dignified Burial: If someone dies of COVID-19 or if a suspected COVID-19 dies, it is the primary duty of the community that the deceased person gets a safe and dignified burial according to their faith and belief. Burial or cremation should be carried out as per protocol prescribed by the Government. The body of the deceased secured in a body bag, exterior of which is de-contaminated with 1% hypochlorite solution poses no risk to the staff transporting the dead body or to the family members. Even though family members and relatives are not allowed to touch the body, they would be allowed to see the face of the deceased one final time. However, large gathering at the crematorium/ burial ground should be avoided.

4. The Commissioner Health & Family Welfare, Principal Secretary (PR&RD), Principal Secretary (MA&UD), CEO-SERP, MD-MEPMA, Commissioner Agriculture, Commissioner Cooperatives, Commissioner Civil Supplies, Commissioner-Information and Public Relations shall instruct and engage their field functionaries to ensure that the public knows these instructions and behave accordingly. The District Collectors, Superintendents of Police, Municipal Commissioners, DMHOs, DPROs shall also give wide publicity to these measures so that the public is aware of the necessary precautions to be followed inside their home as well as in public space in the context of COVID-19.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TOGOVERNMENT

То

All the District Collectors in the State. The DGP, A.P., Mangalgiri. The Police Commissioner of Vijayawada & Visakhapatnam. All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. All the DM&HOs in the State. <u>Copy to</u>: All the Special Chief Secretaries/ Principal Secretaries/Secretaries to Government. PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME). PS to Spl.CS to Government, HM&FW Department. PS to Prl. Secretary (Poll).

PS to Commissioner, I&PR.

SF/SC.

//FORWARDED BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department – Containment, Control and Prevention of COVID-19 – LOCKDOWN till 3rd May 2020 in the State of Andhra Pradesh - Guidelines on Intra-State and Inter-State movements of migrants – Orders – Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 258

Dated: 01-05-2020. Read the following:

1. MHA Order No. 40-3/2020-DM-1, Dt:15.04.2020.

2. MHA Order No. 40-3/2020-DM-1 (A), Dt:19.04.2020

3. MHA Order No. 40-3/2020-DM-1 (A), Dt:21.04.2020

4. MHA Order No. 40-3/2020-DM-1 (A), Dt:24.04.2020

5. MHA Order No. 40-3/2020-DM-1(A), Dt:29.04.2020

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The Government of India in its order vide reference 5th read above, has prescribed an SOP for movement of stranded labourers in different parts of the Country. The economic activities halted due to the Lockdown also started to pick up due to the gradual relaxation of the agriculture and industrial related activities by GoI. The stranded migrant labourers in different parts of the Country shall be encouraged to participate in the economic activity of their choice in the places of their stay if they are willing.

2. The agricultural harvest operations are almost coming to an end due to which migrant labourers who are working as chilli workers, tobacco workers etc across the State may be wanting to go back to their native places. Similarly, there are many labourers who have migrated to different parts of the Country on vocation purpose and waiting to return to their native after the National Lockdown is over on 3rd May, 2020.

3. The following guidelines are issued for allowing Intra State and Inter State Migrant labourers across the state and country.

I. Guidelines for Intra-State Migrant Labourer:

- 1. Identification of the migrant labour whether in agriculture or in industry shall be done District wise along with their current place of stay i.e. relief camp or in industrial estate / industry camp or other camps.
- 2. Such stranded labour shall be encouraged to call **Toll free number 1902** to register their wish to go back to their native village. Further they can register through an APP <u>Covid-19 Andhra Pradesh</u> and also through the website <u>www.spandana.ap.gov.in</u>. All such requests shall be forwarded to the Tahsildar of the concerned Mandal for verification. The Tahsildar shall verify if these persons are currently residing in Green Zone and their native place is also Green zone. They shall be enumerated village wise.

3. The movement of Intra-State migrant labour shall be directly between Green Zone to Green Zone only and in no case shall be allowed from Red Zone to Green Zone or Green Zone to Red Zone.

4. Random tests shall be conducted on the migrant labour preferably in a cohort of village wise. For the purpose of random testing persons who are having symptoms of ILI / fever, persons who had mild symptoms of ILI / Fever during their stay in the relief centre, highly vulnerable persons such as persons above 60 years of age with comorbidities, persons with comorbidities shall be tested. The random testing shall be conducted using RTPCR pooling method of sample or TRUNAT whichever is feasible.

(Contd...p2)

- 5. If the randomly tests sample of the particular village is found negative the following shall be done:
 - a) Transportation shall be made available directly from the relief camp / other camp to the village or villages in the District where they are supposed to be dropped.
 - **b)** Nearby villages shall be clubbed together while transporting strictly following the norm of the social distancing. Only 50 % of the Bus seating capacity shall be allowed.
 - **c)** Communication of the respective local District Administration shall be given in advance.
 - **d)** The receiving District Administration shall identify in the village a community Quarantine Centre which may be as school or community hall or local building available with the Gram Panchayat to provide 14 day Quarantine for the arriving migrant labourers. The community quarantine centres identified shall be as nearby as possible to the village / villages of the migrant labour pooling.
 - e) After the 14 day community period is over in the quarantine centres they may be allowed to move out into the respective homes duly following procedure and they shall be advised the precautions to be taken while at home and also to stay at home for another 14 days without meeting any one including relatives and friends.
- 6. If the randomly tested sample(s) of a particular village is found positive, the following shall be done:
 - **a.** The group of villagers from whom the positive patient is found shall not be allowed to move to the destination District or village and they will remain in their origin place of stay only.
 - **b.** The COVID positive patient shall be handled as per the treatment protocol and all his contacts shall be traced.
 - **c.** Once the 14 day quarantine, the standard protocol for discharge from quarantine shall be followed.
 - **d.** The Gram Sarpanch and Village Secretary of the respective village shall keep vigil on the above persons and ensure they are encouraged to stay at home. Medical supervision of those at community / home quarantine shall be necessarily done daily.

II. Guidelines for Inter-State Migrant Labour

In case of Inter-state migrant labourers who may be wanting to come directly to State of Andhra Pradesh, the following guidelines shall be followed:

1. The State team who is in charge of migrant labour shall communicate with other States to understand the number of people who are willing to come back into the State/District wise. This exercise shall be completed before May 3rd, 2020 so that necessary planning can be made.

The stranded labour of Andhra Pradesh in other States, shall be encouraged to call **1902 Toll free number** to register their wish to go back to their State. They can also apply through the APP <u>Covid19-Andhra Pradesh</u> or through website <u>www.spandana.ap.gov.in</u>. These applications shall be consolidated District wise/ State wise. The State team shall communicate with the sending District / State and arrange for their travel to Andhra Pradesh to the designated locations where they shall be received.

(Contd...p.3)

- 2. After identification of the District wise Inter-state migrant labourers willing to come back, designated dis-embarkment points i.e. big railway stations or bus stations shall be identified District wise in coordination with the District.
- 3. The designated dis-embarkment point shall be communicated to the railway authorities as well as to the State Administration from where the migrant labour will come in order to ensure that the migrant labour is allowed to disembark only at that designated points.
- 4. The District Administration shall make arrangement at the dis-embarkment points to receive the inter-state migrant labours by making arrangement for thermal screening as well scanning for fever / ILIs by adequate number of medical teams.
- 5. The dis-embarkment points shall be designated for taking samples so that inter mixing will not happen. Symptomatic / vulnerable population as mentioned above shall be tested using pooling / TRUNAT as is feasible.
- 6. If any person falling in asymptomatic category or non-vulnerable category are tested negative, they can be sent to the respective villages and put into the community quarantine by following some procedures as mentioned above.
- 7. In case of tested positive then the protocol for hospitalisation / quarantine shall be followed at the place of dis-embarkment itself.
- 8. The State team respectively for migrant labour shall get the details of where the people are coming from. Adequate care shall be taken at the dis-embarkment places for identification of people coming from Red and Containment clusters in other States and they shall not be allowed to move to Green Zones. This category of people shall not ordinarily be allowed to come into the State subject to MHA guidelines. However, in case they come, they shall be kept quarantine for 14 days at the dis-embarkment point itself and test shall be conducted before discharging from quarantine centre. All protocols applicable to the quarantine centres shall be followed.

III. Guidelines for migrant labour wanting to go to back to their home States from Andhra Pradesh:

The stranded labour of other States in Andhra Pradesh shall be facilitated to call **Toll free number 1902** to Register their wish to go back to their own State. They can also register through the App <u>Covid-19 Andhra Pradesh</u> or through website <u>www.spandana.ap.gov.in</u>. All such reports shall be forwarded to Tahsildar of concerned Mandal for verification. On verification and approval by Tahsildar these lists shall be consolidated State wise and District wise.

The State team after these lists are prepared State wise/ District wise shall forward to the receiving State / District for facilitating their return to the receiving State / District.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To All the District Collectors in the State. The DGP, A.P., Mangalgiri. The Police Commissioner of Vijayawada & Visakhapatnam.

(Contd...p.4)

All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. All the DM&HOs in the State. <u>Copy to:</u> All the Special Chief Secretaries/ Principal Secretaries/Secretaries to Government. PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME). PS to Spl.CS to Government, HM&FW Department. PS to Prl. Secretary (Poll). PS to Commissioner, I&PR. SF/SC.

//FORWARDED BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department - Containment, Control, and Prevention of COVID - 19 - The Epidemic Disease Act, 1897- Disaster Management Act, 2005 - "LOCKDOWN" till 17th May, 2020 in the State of Andhra Pradesh - Orders - Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 262

Dated: 03-05-2020. Read the following:

- 1) MHA, Gol Order No.40-3/2020-DM-I(A), Dt. 24.3.2020
- 2) G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020.
- 3) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt. 25.03.2020.
- 4) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt. 27.03.2020.
- 5) G.O.Rt.No. 221, HM&FW (B2) Dept., Dt. 29.03.2020.
- 6) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt. 02.04.2020.
- 7) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt. 03.04.2020.
- 8) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt. 10.04.2020.
- 9) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 14.04.2020.
- 10) G.O.Rt.No. 238, HM&FW (B2) Dept., Dt. 14.04.2020.
- 11) G.O.Rt.No. 239, HM&FW (B2) Dept., Dt. 16.04.2020.

12) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 1.05.2020.

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ORDER:

In the references 2nd, 5th, 10th and 11th read above, the Government of Andhra Pradesh has directed District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub Collectors, RDOs, MROs and MPDOs to take effective measures to prevent the spread of COVID-19 in the State.

2. In the references 1st, 3rd, 4th, 6th, 7th, 8th, 9th read above, the Ministry of Home Affairs has issued various orders and addendums along with Consolidated Guidelines to implement "Lockdown" measures, to contain spread of COVID-19 for a period of 21 days with effect from 25.03.2020.

3. Whereas, the Ministry of Home Affairs, in its Order vide reference 12th read above, has issued directions to all the Ministries/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities that the "Lockdown" measures stipulated in aforesaid Consolidated Guidelines of MHA for containment of COVID-19 epidemic in the country, will continue to remain in force upto 17.05.2020 to contain the spread of COVID-19 in the country.

4. Therefore, all the District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the Order mentioned vide reference 12th read above in accordance with the guidelines annexed to this G.O. For implementing the containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders as specified in the Annexure.

5. The Order mentioned vide reference 12th read above, shall be implemented along with various Orders issued from time to time by the State Government for "Lockdown" in the State for containing the spread of COVID-19.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To All the District Collectors in the State. The DGP, A.P., Mangalgiri. The Police Commissioner of Vijayawada & Visakhapatnam.

(Contd...p.2)

All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. All the DM&HOs in the State. <u>Copy to:</u> All the Special Chief Secretaries/Principal Secretaries/Secretaries to Government. PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME). PS to Spl.CS to Government, HM&FW Department. PS to Spl.CS to Government, HM&FW Department. PS to Prl. Secretary (Poll). PS to Commissioner, I&PR. SF/SC.

//FORWARDED: : BY ORDER//

SECTION OFFICER

(Contd...p.3)

Annexure to G.O. Rt.No.262 HM&FW (B2) Dept. Dated 03.05.2020

1. With the extension of the Lockdown period for a further period of two weeks with effect from 4th May 2020, new guidelines, as under, will be applicable based on the risk profiling of the districts into Red (Hotspot), Green and Orange zones.

2. Identification of Red (Hotspots), Green and Orange Zones:

i. Based on their risk profile, the criteria for dividing the districts of the country into three zones, viz., **green**, **red and orange**, will be as follows:

- **a. Green Zones:** Green Zones shall be defined as per the following criteria: districts with zero confirmed case till date; or; districts with no confirmed case in the last 21 days.
- **b.** Red Zones or Hotspot Districts: Districts shall be defined as Red Zones or Hotspot districts, by Ministry of Health and Family Welfare (MoHFW), Government of India (Gol), taking into account total number of active cases, doubling rate of confirmed cases, extent of testing and surveillance feedback.
- c. Orange Zones: Districts, which are neither defined as Red nor as Green Zones, shall be Orange Zones.

ii. MoHFW will share the list of Red Zone (Hotspot), Orange Zone and Green Zone districts and related information with State/ UTs on a weekly basis or earlier as required. States/ UTs, on review, may consider inclusion of additional districts as Red Zone (Hotspots) and Orange Zone districts depending on the extent of spread of COVID-19 infection. However, States and UTs may not lower the classification of any district, that is included in the list of Red Zone (Hotspots) and Orange Zone districts by MoHFW.

- **iii.** Districts classified either as Red or Orange Zones, may have one or more Municipal Corporation (MC) areas. In such cases, States/ UTs and District administrations may make an assessment of the distribution of cases within the jurisdiction of the MC(s); and the area falling outside the MC(s) boundaries. In such cases, the classification of zones shall be as follows:
 - **a.** In case the district is classified as a Red Zone, and, there is no confirmed case in the last 21 days in the area of the district outside the limits of the MC(s), this area may be labeled as an Orange Zone. However, due caution may be exercised in such areas so that they remain free from COVID-19 cases.
 - **b.** In case the district is classified as an Orange Zone, and, there is no confirmed case in the last 21 days in the area of the district outside the limits of the MC(s), this area may be labeled as a Green Zone. However, due caution may be exercised in such areas so that they remain free from COVID-19 cases.
 - **c.** In case in the area of the district outside the limits of the MC (s) does have one or more confirmed case(s) in the last 21 days, this part of the district shall continue to be labeled as a Red or Orange Zone, as per the classification of the district.
 - **d.** While assessing the classification of a zone, cases should be registered in the zone where the case originates, rather than where it is treated.

3. Identification of Containment Zones

i. Containment Zones shall be demarcated within **Red (Hotspots) and Orange Zones** by States/ UTs and District Administrations based on the guidelines of MoHFW. The boundary of the Containment Zone shall be defined by District Administrations taking into account the following factors: mapping of cases and contacts; geographical dispersion of cases and contacts; area with well demarcated perimeter; and enforceability.

(Contd...p.4)

ii. The boundary of the Containment Zone will be a residential colony, *mohalla*, municipal ward, municipal zone, Police Station area, towns etc., in case of urban areas; and, a village, cluster of villages, Gram Panchayats, group of Police Stations, blocks etc., in case of rural areas.

Protocol within Containment Zones:

iii. Intensive surveillance mechanism as outlined in the Standard Operating Protocol (SOP) issued by MoHFW is to be established within the Containment Zone. The local authority shall ensure 100% coverage of *Aarogya Setu* app among the residents of Containment Zones.

iv. In the Containment Zone, following activities shall be undertaken by the local authorities:

- **a.** Contact Tracing.
- **b.** Home or Institutional quarantining of individuals based on risk assessment by medical officers. This risk assessment will be based on symptoms, contact with confirmed cases, and travel history.
- **c.** Testing of all cases with Severe Acute Respiratory Infection (SARI), Influenza Like Illness (ILI) and other symptoms specified by MOHFW.
- **d.** House to house surveillance by special teams constituted for this purpose.
- e. Clinical management of all cases as per protocol.
- **f.** Counselling and educating people; and establishing effective communication strategies.

v. In these **Containment Zones**, within Red (Hotspots) and Orange Zones, where maximum precaution is required, there shall be strict perimeter control to ensure that there is no movement of population in or out of these zones except for medical emergencies and for maintaining supply of essential goods and services. The guidelines issued in this regard by MoHFW will be strictly implemented by State/ UT Governments and the local district authorities.

4. The following activities will continue to remain prohibited across the country, irrespective of the Zone, for a period of two weeks with effect from 4th May, 2020:

i. All domestic and international air travel of passengers, except for medical services, air ambulance and for security purposes or for purposes as permitted by MHA.

ii. All passenger movement by trains, except for security purposes or for purposes as permitted by MHA.

iii. Inter-State Buses for public transport, except as permitted by MHA.

iv. Metro rail services.

v. Inter-State movement of individuals except for medical reasons or for activities as permitted by MHA.

vi. All schools, colleges, educational/ training/ coaching institutions etc. However, online/ distance learning shall be permitted.

vii. Hospitality services other than those used for housing health/ police/ Government officials/ healthcare workers, stranded persons including tourists, and those used for quarantine facilities.

viii. All cinema halls, shopping malls, gymnasiums, sports complexes, swimming pools,

entertainment parks, theatres, bars and auditoriums, assembly halls and similar places.

ix. All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions/ other gatherings.

x. All religious places/ places of worship shall be closed for public. Religious congregations are strictly prohibited.

5. Measures for well being and safety of persons

i. The movement of individuals, for all non-essential activities, shall remain strictly prohibited between 7 pm to 7 am. Local authorities shall issue orders under appropriate provisions of law, such as prohibitory orders [curfew] under Section 144 of CrPC, for this purpose, and ensure strict compliance.

ii. In all zones, persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years, shall stay at home, except for meeting essential requirements and for health purposes, as per the National Directives.

iii. In Containment Zones, Out-Patient Departments (OPDs) and Medical clinics shall not be permitted to operate. However, these may be permitted to operate in Red, Orange and Green Zones, with social distancing norms and other safety precautions.

6. Activities in Containment Zones

- i. Strict perimeter control.
- ii. Establishment of clear entry and exit points.

iii. Movement of persons only for maintaining supply of goods and services; and for medical emergencies.

- iv. No unchecked influx of people and transport.
- v. Recording of details of people moving in and out of perimeter.

7. Activities in Red Zones (Hotspots) [Outside Containment Zones]

i. Apart from the prohibited activities mentioned at Para 4, the following activities shall **not** be permitted:

- a. Cycle rickshaws and auto rickshaws.
- b. Taxis and cab aggregators.
- **c.** Intra-district and inter-district plying of buses.
- d. Barber shops, spas and salons.
- ii. The following activities shall be permitted with **restrictions** as specified:
 - **a.** Movement of individuals and vehicles, only for permitted activities. Four wheeler vehicles will have maximum two passengers besides the vehicle driver; for two wheelers, pillion rider is not allowed.
 - b. Industrial establishments in urban areas: Only Special Economic Zones (SEZs), Export Oriented Units (EOUs), industrial estates and industrial townships with access control; Manufacturing units of essential goods, including drugs, pharmaceuticals, medical devices, their raw material and intermediates; Production units, which require continuous process, and their supply chain; Manufacturing of IT hardware; Jute industry with staggered shifts and social distancing; and, Manufacturing units of packaging material are permitted. All industrial activities are permitted in rural areas.
 - **c.** Construction activities in urban areas: Only in situ construction (where workers are available on site and no workers are required to be brought in from outside) and construction of renewable energy projects are permitted. All construction activities are permitted in rural areas.
 - **d.** All malls, market complexes and markets shall remain closed in urban areas, i.e., areas within the limits of municipal corporations and municipalities. However, shops selling essential goods in markets and market complexes are permitted.

All standalone (single) shops, neighbourhood (colony) shops and shops in residential complexes are permitted to remain open in urban areas, without any distinction of essential and non-essential.

All shops in rural areas, except in malls, are permitted to remain open, without any distinction of essential and non-essential. Social distancing (2 Gaz *ki doori*) will be maintained in all cases.

(Contd...p.6)

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- **e.** E-commerce activities will be permitted only in respect of essential goods.
- **f.** Private offices can operate with upto 33% strength as per requirement, with the remaining persons working from home.
- **g.** All Government offices shall function with officers of the level of Deputy Secretary and above to the extent of 100% strength. The remaining staff will attend upto 33% as per requirement. However, Defense and Security services, Health and Family Welfare, Police, Prisons, Home Guards, Civil Defence, Fire and Emergency Services, Disaster management and related services, NIC, Customs, FCI, NCC, NYK and Municipal services shall function without any restrictions; delivery of public services shall be ensured and necessary staff will be deployed for such purpose.

8. Activities in Orange Zones [Outside Containment Zones]

- i. Apart from the prohibited activities mentioned at Para 4, the following activities shall **not** be permitted:
- a. Inter-district and Intra-district plying of buses.
- ii. The following activities shall be permitted with restrictions as are specified:
- a. Taxis and cab aggregators, with 1 driver and 2 passengers only.
- **b.** Inter-district movement of individuals and vehicles, only for permitted activities. Four wheeler vehicles will have maximum two passengers besides the driver.

9. Activities in Green Zones

- i. All activities are permitted in Green Zones, except those activities that are prohibited under Para 4.
- ii. Buses can operate with upto 50% seating capacity.
- iii. Bus depots can operate with upto 50% capacity.
- 10. All other activities will be permitted activities, which are not specifically prohibited/ permitted with restrictions in the various Zones, under these guidelines. However, States/ UTs, based on their assessment of the situation, and with the primary objective of keeping the spread of COVID- 19 in check, may allow only select activities from out of the permitted activities, with such restrictions as felt necessary.
- **11.** All States/ UTs shall allow inter-state movement of goods/ cargo, including empty trucks.
- **12.** No State/ UT shall stop the movement of cargo for cross land-border trade under Treaties with neighbouring countries.
- **13.** No separate/ fresh permissions are required from authorities for activities already permitted to operate under the guidelines on Lockdown measures up to May 3, 2020. The following Standard Operating Protocols (SOPs) issued by MHA will continue to operate:
 - i. SOP on transit arrangement for foreign national(s) in India and release of quarantine persons, issued vide Order dated April 02, 2020.
 - ii. SOP on movement of stranded labour within States/ UTs, issued vide Order dated April 19, 2020.
 - iii. SOP on sign-on and sign-off of Indian seafarers, issued vide Order dated April

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- **iv**. SOP on movement of stranded migrant workers, pilgrims, tourists, students and other persons, issued vide Order dated April 29, 2020.
- v. SOP on movement of stranded migrant workers, pilgrims, tourists, students and other persons by train, issued vide Order dated May 01,2020.

14. Strict enforcement of the lockdown guidelines

State/ UT Governments shall not dilute these guidelines issued under the Disaster Management Act, 2005, in any manner, and shall strictly enforce the same.

15. Instructions for enforcement of above lockdown measures:

i. All the district magistrates shall strictly enforce the above lockdown measures and the National Directives for COVID 19 Management, for public and work places, as specified in **Annexure I.**

ii. In order to implement these containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders in the respective local jurisdictions. The Incident Commander will be responsible for the overall implementation of these measures in their respective jurisdictions. All other line department officials in the specified area will work under the directions of such Incident Commander. The Incident Commander will issue passes for enabling essential movements as explained.

iii. The Incident Commanders will in particular ensure that all efforts for mobilization of resources, workers and material for augmentation and expansion of hospital infrastructure shall continue without any hindrance.

16. Penal provisions

Any person violating these lockdown measures and the National Directives for COVID-19 Management will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec. 188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at **Annexure II.** A

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<u> Annexure - I</u>

National Directives for COVID-19 Management

PUBLIC PLACES

- 1. Wearing of face cover is compulsory in all public places.
- 2. All persons in charge of public places and transport shall ensure social distancing as per the guidelines issued by Ministry of Health and Family Welfare.
- 3. No organization/ manager of public place shall allow gathering of 5 or more persons.
- 4. Marriages related gatherings shall ensure social distancing, and the maximum number of guests allowed shall not be more than 50.
- 5. Funeral/ last rites related gatherings shall ensure social distancing, and the maximum numbers allowed shall not be more than 20.
- 6. Spitting in public places shall be punishable with fine, as may be prescribed by the State/ UT local authority.
- 7. Consumption of liquor, *paan*, *gutka*, tobacco etc. in public places is not allowed.
- 8. Shops selling liquor, *paan*, *gutka*, tobacco etc. will ensure minimum six feet distance (2 *gaz ki doorP*) from each other, and also ensure that not more than 5 persons are present at one time at the shop.

WORK PLACES

- 9. Wearing of face cover is compulsory in all work places and adequate stock of such face covers shall be made available.
- 10. All persons in charge of work places shall ensure social distancing as per the guidelines issued by Ministry of Health and Family Welfare, both within the work places and in company transport.
- 11. Social distancing at work places shall be ensured through adequate gaps between shifts, staggering the lunch breaks of staff, etc.
- 12. Provision for thermal scanning, hand wash and sanitizer preferably with touch free mechanism will be made at all entry and exit points and common areas. In addition, sufficient quantities of handwash and sanitizer shall be made available in the work places.
- 13. Frequent sanitization of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., shall be ensured, including between shifts.
- 14. Persons above 65 years of age, persons with co-morbidities, pregnant women and children below the age of 10 years shall stay at home, except for meeting essential requirements and for health purposes.
- 15. Use of *Arogya Setu* app shall be made mandatory for all employees, both private and public. It shall be the responsibility of the Head of the respective Organizations to ensure 100% coverage of this app among the employees.
- 16. Large physical meetings to be avoided.

(Contd...p.9)

- 17. Hospitals/ clinics in the nearby areas, which are authorized to treat COVID-19 patients, should be identified and list should be available at work place all the times. Employees showing any symptom of COVID-19 should be immediately sent for check up to such facilities. Quarantine areas should be earmarked for isolating employees showing symptoms till they are safely moved to the medical facilities.
- 18. Arrangements for transport facilities shall be ensured with social distancing, wherever personal/ public transport is not feasible.
- 19. Intensive communication and training on good hygiene practice shall be taken up.

(Contd...p.10)

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<u> Annexure - II</u>

Offences and Penalties for Violation of Lockdown Measures

A. Section 51 to 60 of the Disaster Management Act, 2005

51. Punishment for obstruction, etc.—Whoever, without reasonable cause

- (a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or
- (b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

52. Punishment for false claim.—Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

53. Punishment for misappropriation of money or materials, etc.— Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

54. Punishment for false warning.—Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

55. Offences by Departments of the Government.—

(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(Contd...p.11)

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act.—Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

57. Penalty for contravention of any order regarding requisitioning.—If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

58. Offence by companies.—

(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly:

Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section—

- i. "company" means any body corporate and includes a firm or other association of individuals; and
- ii. "director", in relation to a firm, means a partner in the firm.

(Contd...p.12)

59. Previous sanction for prosecution.—No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

60. Cognizance of offences.—No court shall take cognizance of an offence under this Act except on a complaint made by—

- (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or
- (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised as aforesaid.

B. Section 188 in the Indian Penal Code, 1860

188. Disobedience to order duly promulgated by public servant.— Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or trends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

Explanation.—It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

Illustration

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department- COVID- 19 – Inter-State movement of migrant workers – Detailed guidelines –Issued.

HEALTH, MEDICAL AND FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 266

Dated: 06-05-2020 Read the following:-

1) MHA Order No.40-3/2020-DM-1(A), dt. 29.4.2020.

2) G.O. Rt.No.258, HM & FW (B2) Dept. dt. 01.05.2020.

3) Union Home Secretary D.O. Lr. No.40-1-/2020-DM-I(A), dt. 3.5.2020.

ORDER:

The issue regarding Inter-State movement of Migrant Workers, Agriculture Labour, Pilgrims, Tourists, Students and other persons stranded at different places was discussed in detail during the review meeting conducted on 03.05.2020 and the guidelines/clarification issued by GoI vide references 1st and 3rd read above.

2) In continuation of the guidelines issued vide G.O.2nd read above, the following guidelines are issued :

- 1. During the lockdown period the State Government will facilitate movement of stranded Migrant Workers who are in distress like the Agriculture Labour who want to go to their native State from Andhra Pradesh and also to the Migrant workers of AP stranded at other States and who intend to come to the State. The facilitation is meant for distressed persons who had moved from their native places/workplaces, just before the lockdown period, but could not return to their native places/workplaces on account of restrictions placed on movement of persons and vehicles as part of lockdown measures. The facilitation is meant for such distressed persons, but does not extend to those categories of persons who are otherwise residing normally at places other than the native places for purposes of work etc. and who wish to visit their native places in normal course.
- 2. In view of the economic condition of the people of other States stranded at Relief Camps being organized by the Government and NGOs, trains will be arranged as far as possible duly pooling up the people belonging to the same State on destination basis. The Collectors will check up the numbers duly consulting the neighboring Collectors and give requisition for point to point train service.
- 3. The cost of the journey of the persons from the relief camps maintained by Government/NGOs to the identified railway station and the cost of railway ticket to the destination point in other State will be borne by the Government of Andhra Pradesh as a goodwill gesture. Provision of food also to be taken care in consultation with the IRCTC and as per the guidelines issued the Ministry of Railways.
- 4. In the event of lesser number workers in a group at relief center where requisition of train service is not viable, permissions may be accorded for their movement by buses/ other passenger vehicles duly following the social distance guidelines communicated by the MoHA, apart from obtaining the prior permission of the receiving State. However, in all such instances of bus travel to neighboring States, the cost has to be borne by the migrant workers or the recipient State only.
- 5. In case of other migrant labor staying individually away from the relief camps or any industrial sites, permission can be accorded for their travel in the same train. However, they have to make their own arrangements to reach the identified railway station and onward journey by the train to the destination.

These people need to be identified by the District Authorities in advance and permission letter to be given to facilitate their journey to identified railway station. In case of requirement, the buses can be arranged by APSRTC on chargeable basis point to point charge of that category bus only. In no case persons without the authorization from District Administration shall be allowed to board the train.

- 6. In case of migrant labor coming from other States by Shramik trains being organised by the Railways with the consent of Government of AP, the Collectors are permitted to engage APSRTC buses for transporting them from the disembarkation railway stations to the medical screening centers and further to their districts free of cost.
- 7. It is decided not to allow the individuals/family groups without specific permission from the State Control Room /DGP Control Room. However, this facility will be limited to exigencies viz. Medical emergencies, instances of death, marriage function in close knit family limiting to ten members, Govt. Staff moving on duty, Employees of private organizations on production of authorization letter from the employer.
- 8. In all the above cases, the State Control Room/ District Control Room is authorized to give No Objection Certificate for the movement of stranded persons, i.e. people of other States stranded in Andhra Pradesh and people of Andhra Pradesh stranded in other States in consultation with the Health, Medical and Family Welfare Department of Government of AP. The Collectors shall ensure that the guidelines issued by MHA and State Government vide reference 2nd read above are followed strictly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To All the District Collectors in the State. The DGP, A.P., Mangalgiri. The Police Commissioner of Vijayawada & Visakhapatnam. All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. All the DM&HOs in the State. **Copy to:** All the Special Chief Secretaries/ Principal Secretaries/Secretaries to Government. PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME). PS to Spl.CS to Government, HM&FW Department. PS to Prl. Secretary (Poll). PS to Commissioner, I&PR.

SF/SC.

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

HM&FW Department – COVID-19 –Constitution of Committees for preparation of Blueprint for gradual phasing out of Lockdown in the State of Andhra Pradesh- Orders-Issued.

HEALTH, MEDICAL & FAMILY WELFARE(B2) DEPARTMENT

G.O.Rt.No.271

Dated.12.05.2020

-0-

ORDER:

World Health Organization has declared COVID-19 as pandemic and to contain the spread of the disease, the Government of Andhra Pradesh has invoked Epidemic Disease Act, 1897 so as to stop the spread of disease in the State. All the Departments in the State are putting concerted efforts and measures are being taken for prevention, containing and minimizing the COVID-19.

2. The Hon'ble Prime Minister during the video conference held on 11th May, 2020 directed all the States to prepare blueprint for gradual phasing out of Lockdown.

3. Therefore, the Government, hereby constitutes the following Committees to prepare for the way forward. These Committees shall meet and finalise the same for the areas indicated below duly incorporating SOPs for each of the Sector:

CONCERNED AREAS/SECTOR:

1. A. Committee on Shops & Establishment and other activities in Urban areas:

Spl. Chief Secretary, Revenue (Commercial tax) –Team HeadPrincipal Secretary, Labour- MemberSecretary, MA & UD- Member

B. Committee on Shops & Establishment and other activities in Rural areas:

Spl .Chief Secretary, Revenue(Commercial tax)	– Team Head
Principal Secretary, PR & RD	– Member
Principal Secretary, Labour	– Member

This Committee will also look at the issues of street vendors and other informal shops & establishments.

2. Industries:

Committee on Industries:

Spl Chief Secretary, Industries Commissioner Labour Director Industries Director Factories –Team Head – Member – Member – Member

(Contd...p.2)

3. Agriculture and Allied activities & Rural Development: Committee on Agriculture and Allied activities in primary sector:

Special Chief Secretary, Agriculture	–Team Head
Prl Secretary, PR & RD	– Member
Secretary, Marketing	– Member
Director, Animal Husbandry	– Member
Commissioner, Fisheries	– Member
Commissioner, Marketing	– Member
Commissioner, Agriculture	– Member
Commissioner, Horticulture	– Member
MD, Markfed	– Member

4. Public Transport:

Principal Secretary, Transport	Roads & Buildings – Team Head
MD, APSRTC	– Member
Commissioner, Transport	– Member

5. Public Works:

Spl Chief Secretary, Irr	rigation	– Team Head
Principal Secretary, Tra	ansport Roads	
& Buildings – Member		
Principal Secretary, PR	& RD	– Member

6. Functioning of Government Offices, Private Offices and Provision of all Government and Private Services:

Principal Secretary, GAD (Political)	– Team Head
Secretary, GAD Services	– Member
Director, Protocol	– Member

4. The Committees shall meet and prepare a report and submit to the Chief Secretary and Spl.Chief Secretary to Government, HM&FW Department, before **3pm on 13.05.2020.**

5. The report shall consist of the following:

- (i) Draft way forward for the Sector post 17th May, 2020.
- (ii) Standard Operating Procedures (SOP) to be followed.
- (iii)Monitoring Mechanism to be put in place for the above
- (iv)Standard reporting formats for achieving the SOPs for periodic monitoring

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

The Spl. Chief Secretary, Revenue (Commercial tax) Department. The Principal Secretary, Labour Department.

(Contd...p.3)

The Secretary, MA & UD Department.

The Principal Secretary, PR & RD Department.

The Spl Chief Secretary, Industries Department.

The Commissioner, Labour Department.

The Director, Industries.

The Director, Factories.

The Special Chief Secretary, Agriculture Department.

The Secretary, Marketing.

The Director, Animal Husbandry.

The Commissioner, Fisheries.

The Commissioner, Marketing.

The Commissioner, Agriculture.

The Commissioner, Horticulture.

The MD, Markfed.

The Principal Secretary, TR&B Department.

The MD, APSRTC.

The Commissioner, Transport.

The Spl Chief Secretary, Irrigation Department.

The Principal Secretary, GA (Political)Department.

The Secretary, GA (Services)Department.

The Director, Protocol.

Copy to:

PS to Adl.C.S to C.M. PS to Chief Secretary to Government. OSD to Dy.C.M(H, FW&ME). PS to Spl.CS to Government, HM&FW Department. SF/SC.

//FORWARDED: : BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

HM&FW Department – Containment, Control, and Prevention of COVID - 19 – The Epidemic Disease Act, 1897- Disaster Management Act, 2005 – "Lockdown" extension till 31st May, 2020 in the State of Andhra Pradesh - Orders – Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.274

Dated.17.05.2020 Read the following:

1) MHA, GoI Order No.40-3/2020-DM-I(A), Dt. 24.3.2020.

2) G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020.

3) MHA, GoI Order No. 40-3/2020-DM-I(A), Dt.25.03.2020.

- 4) MHA, GoI Order No. 40-3/2020-DM-I(A), Dt.27.03.2020.
- 5) G.O.Rt.No. 221, HM&FW (B2) Dept., Dt. 29.03.2020.

6) MHA, GoI Order No. 40-3/2020-DM-I(A), Dt.02.04.2020.

- 7) MHA, GoI Order No. 40-3/2020-DM-I(A), Dt.03.04.2020.
- 8) MHA, GoI Order No. 40-3/2020-DM-I(A), Dt.10.04.2020.
- 9) MHA, GoI Order No. 40-3/2020-DM-l(A) Dt. 14.04.2020.
- 10) G.O.Rt.No. 238, HM&FW (B2) Dept., Dt.14.04.2020.

11) G.O.Rt.No. 239, HM&FW (B2) Dept., Dt.16.04.2020.

12) MHA, GoI Order No. 40-3/2020-DM-I(A) Dt. 1.05.2020.

- 13)G.O.Rt.No. 258, HM&FW (B2) Dept., Dt.01.05.2020.
- 14) G.O.Rt.No. 262, HM&FW (B2) Dept., Dt.03.05.2020.
- 15) MHA, GoI Order No. 40-3/2020-DM-I(A) Dt. 17.05.2020.

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ORDER:

In the references 2nd, 5th, 10th, 11th, 13^{th and} 14^{th read} above, the Government of Andhra Pradesh has directed District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs to take effective measures to prevent the spread of COVID-19 in the State.

2. In the references 1st, 3rd, 4th, 6th, 7th, 8th, 9^{th and} 12^{th read} above, the Ministry of Home Affairs has issued various orders and addendums along with Consolidated Guidelines to implement "Lockdown" measures, to contain the spread of COVID-19 with effect from 25.03.2020.

3. Whereas, the Ministry of Home Affairs, in its Order vide reference 15th read above, has issued directions to all the Ministries/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities that the "Lockdown" measures stipulated in aforesaid Guidelines of MHA for containment of COVID-19 in the country, will continue to remain in force upto 31.05.2020 to contain the spread of COVID-19 in the country.

4. Therefore, all the District Collectors, Joint Collectors, Commissioners of Police, Superintendents of Police, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the Order mentioned vide reference 15th read above in accordance with the guidelines annexed to this G.O. For implementing the containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders as specified in the Annexure.

5. The Order mentioned vide reference 15th read above, shall be implemented along with various Orders issued from time to time by the State Government for "Lockdown" in the State for containing the spread of COVID-19.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

All the District Collectors in the State.

(Contd...p.2)

The DGP, A.P., Mangalgiri. The Police Commissioner of Vijayawada & Visakhapatnam. All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. All the DM&HOs in the State. **Copv to:** All the Special Chief Secretaries/Principal Secretaries/Secretaries to Government. PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME). PS to Spl.CS to Government, HM&FW Department. PS to Prl. Secretary (Poll).

PS to Commissioner, I&PR.

SF/SC.

//FORWARDED: : BY ORDER//

SECTION OFFICER

(Contd...p.3)

Annexure to G.O. Rt.No.274, HM&FW (B2) Dept. Dated17.05.2020

1. Lockdown shall continue to remain in force upto 31stMay, 2020.

2. The following activities shall continue to remain prohibited throughout the country:

- i. All domestic and international air travel of passengers, except for domestic medical services, domestic air ambulance and for security purposes or purposes as permitted by MHA.
- ii. Metro rail services.
- iii. Schools, colleges, educational/ training/ coaching institutions etc. will remain closed. Online/ distance learning shall continue to be permitted and shall be encouraged.
- iv. Hotels, restaurants and other hospitality services, except those meant for housing health/ police/ Government officials/ healthcare workers/ stranded persons including tourists and for quarantine facilities; and running of canteens at bus depots, railway stations and airports. Restaurants shall be permitted to operate kitchens for home delivery of food items.
- v. All cinema halls, shopping malls, gymnasiums, swimming pools, entertainment parks, theatres, bars and auditoriums, assembly halls and similar places. Sports complexes and stadia will be permitted to open; however, spectators will not be allowed.
- vi. All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions/ other gatherings and large congregations.
- vii. All religious places/ places of worship shall be closed for public. Religious congregations are strictly prohibited.

3. The following activities shall be permitted with restrictions, except in the Containment Zones:

i. Inter-State movement of passenger vehicles and buses, with mutual consent

of the State(s)/ UT(s) involved.

- ii. Intra-State movement of passenger vehicles and buses, as decided by the States and UTs.
- iii. Standard Operating Procedures (SOPs) for movement of persons, as mentioned in **Annexure I**, shall continue to operate.

4. National Directives for COVID-19 Management

National Directives for COVID 19 Management, as specified in **Annexure II**, shall be followed throughout the country.

(Contd...p.4)

5. Containment, Buffer, Red, Green and Orange Zones

- i. The delineation of Red, Green and Orange Zones will be decided by the respective State and UT Governments, after taking into consideration the parameters shared by Ministry of Health & Family Welfare (MoHFW), Government of India (Gol).
- ii. Within the Red and Orange Zones, Containment Zones and Buffer Zones will be demarcated by the District authorities, after taking into consideration the guidelines of MoHFW.
- iii. In the Containment Zones, only essential activities shall be allowed. There shall be strict perimeter control to ensure that there is no movement of people in or out of these zones, except for medical emergencies and for maintaining supply of essential goods and services. Guidelines of MoHFW shall be taken into consideration for the above purpose.
- iv. In the Containment Zones, there shall be intensive contact tracing, house-to- house surveillance, and other clinical interventions, as required.

6. Night curfew

The movement of individuals shall remain strictly prohibited between 7.00 pm to 7.00 am, except for essential activities. Local authorities shall issue orders, in the entire area of their jurisdiction, under appropriate provisions of law, such as prohibitory orders [Curfew] under Section 144 of CrPC and ensure strict compliance.

7. Protection of vulnerable persons

Persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years, shall stay at home, except for essential and health purposes.

8. All other activities will be permitted, except those which are specifically prohibited.

However, in Containment Zones, only essential activities shall be allowed, as mentioned in para 5(iii) above.

Further, States/ UTs, based on their assessment of the situation, may prohibit certain other activities in the various zones, or impose such restrictions as deemed necessary.

9. Use of *Aarogya Setu*

- i. *Aarogya Setu* enables early identification of potential risk of infection, and thus acts as a shield for individuals and the community.
- ii. With a view to ensuring safety in offices and workplaces, employers on best effort basis should ensure that *Aarogya Setu* is installed by all employees having compatible mobile phones.
- iii. District authorities may advise individuals to install the *Aarogya Setu* application on compatible mobile phones and regularly update their health status on the app. This will facilitate timely provision of medical attention to those individuals who are at risk.

(Contd...p.5)

10. Special directions to ensure movement of persons and goods in certain cases

- i. All States/ UTs shall allow inter-State and intra-State movement of medical professionals, nurses and para medical staff, sanitation personnel and ambulances, without any restriction.
- ii. All States/ UTs shall allow inter-State movement of all types of goods/ cargo, including empty trucks.
- iii. No State/ UT shall stop the movement of any type of goods/ cargo for cross land-border trade under Treaties with neighbouring countries.

11. Strict enforcement of the guidelines

- i. State/ UT Governments shall not dilute these guidelines issued under the Disaster Management Act, 2005, in any manner.
- ii. All the District Magistrates shall strictly enforce the above measures.
- iii. In order to implement these measures, the District Magistrates will deploy Executive Magistrates as Incident Commanders in the respective local jurisdictions. The Incident Commander will be responsible for the overall implementation of these measures in their respective jurisdictions.

12. Penal provisions

Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec. 188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at **Annexure III**.

(Contd...p.6)

<u> Annexure - I</u>

Standard Operating Procedures (SOPs) issued by MHA

- **i.** SOP on transit arrangement for foreign national(s) in India issued vide Order dated April 02, 2020.
- **ii.** SOP on movement of stranded labour within States/ UTs, issued vide Order dated April 19, 2020.
- **iii.** SOP on sign-on and sign-off of Indian seafarers, issued vide Order dated April 21, 2020.
- **iv.** SOP on movement of stranded migrant workers, pilgrims, tourists, students and other persons, issued vide Order dated April 29, 2020 and Order dated May 01,2020.
- **V.** SOP on movement of Indian Nationals stranded outside the country and of specified persons to travel abroad, issued vide Order dated May 5, 2020.
- **vi.** SOP on movement of persons by train, issued vide Order dated May 11, 2020.

(Contd...p.7)

<u> Annexure - II</u>

National Directives for COVID 19 Management

- **i.** Wearing efface cover is compulsory in all public and work places.
- **ii.** Spitting in public & work places shall be punishable with fine, as may be prescribed in accordance with its laws, rules or regulations by the State/ UT local authority.
- **iii.** Social distancing shall be followed by all persons in public places and in transport.
- **iv.** Marriage related gathering shall ensure social distancing, and the maximum number of guests allowed shall not be more than 50.
- **V.** Funeral/ last rites related gathering shall ensure social distancing, and the maximum numbers allowed shall not be more than 20.
- **vi.** Consumption of liquor, *paan, gutka,* tobacco etc. in public places is not allowed.
- **vii.** Shops will ensure minimum six feet distance (2 *gazkidoori*) among customers and shall not allow more than 5 persons at the shop.

Additional directives for Work Places

- **viii.** As far as possible, the practice of work from home should be followed.
- **iX.** Staggering of work/ business hours shall be followed in offices, workplaces, shops, markets and industrial & commercial establishments.
- **X.** Provision for thermal scanning, hand wash and sanitizer will be made at all entry and exit points and common areas.
- **Xi.** Frequent sanitization of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., shall be ensured, including between shifts.
- **XII.** All persons in charge of workplaces shall ensure social distancing through adequate distance between workers, adequate gaps between shifts, staggering the lunch breaks of staff, etc.

(Contd...p.8)

-8-<u>Annexure III</u>

Offences and Penalties for Violation of Lockdown Measures

A. Section 51 to 60 of the Disaster Management Act, 2005

51. **Punishment for obstruction, etc.**—Whoever, without reasonable cause

(a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or

(b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

- 52. **Punishment for false claim.**—Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.
- 53. **Punishment for misappropriation of money or materials, etc.** Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.
- 54. **Punishment for false warning.**—Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.
- 55. **Offences by Departments of the Government.**—(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(Contd...p.9)

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

- 56. **Failure of officer in duty or his connivance at the contravention of the provisions of this Act.**—Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.
- 57. **Penalty for contravention of any order regarding requisitioning.**—If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.
- 58. **Offence by companies.**—(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly:

Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section—

- (a) "company" means anybody corporate and includes a firm or other association of individuals; and
- (b) "director", in relation to a firm, means a partner in the firm.

(Contd...p.10)

- 59. **Previous sanction for prosecution.** —No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.
- 60. **Cognizance of offences.** —No court shall take cognizance of an offence under this Act except on a complaint made by—
 - (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or
 - (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised as aforesaid.

B. Section 188 in the Indian Penal Code, 1860

188. Disobedience to order duly promulgated by public servant.— Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or trends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

Explanation.—It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

Illustration

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

GOVERNMENT OF ANDHRA PRADESH MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT DEPARTMENT

Memo.No. 1140853/MAU-01/2020

Dated:25.05.2020

Sub:- COVID-19 - Urban Local Bodies – Extension of "LOCKDOWN" till 31st May, 2020 in the State of Andhra Pradesh – Standard Operating Protocols for opening of Garment, Footwear and Jewellery shops & for Street Vendors Vending food in Urban Areas during the Lockdown period – Issued – Reg.

Ref:- Govt., Memo.No.1140853/MAU-01/2020, Dt.20.05.2020

In continuation of the Memo in the cited above, Garment, Footwear and Jewellery shops are also allowed to open with the following Standard Operating Protocols (SOPs):

Garments/Footwear/Jewellery Shops :

- Standard Operating protocols contained in Govt., Memo.No.1140853/MAU-01/2020, Dt.20.05.2020 need to be followed.
- In case of bigger outlets online booking for visit shall be encouraged
- There shall be maintained a register to record the details of all the customers, who are entering the premises of shop.
- In case of bigger outlets, allow the customer and staff only after thermal screening and sanitization of hands. Those with temperature more than 99°F or any COVID-19 symptoms shall not be allowed inside.
- For any outlet customers/staff with COVID-19 symptoms should not be allowed.
- There shall be Sanitizers at each counter and also at each entry and exit.
- No customer is allowed to enter without masks and without sanitizing hands.
- In case of Jewellery shops customers should be provided with disposable gloves for touching any item.
- No trial of any item is permitted. Trial rooms are therefore prohibited.
- In case of Bigger outlets /franchises there shall be a foot wear disinfectant at every entry.
- Depending on convenience, Valet shall be offered to park customer cars or show them the way. The car keys shall be sanitized accordingly.
- The staff drafted in the Parking area shall also wear mask and gloves.
- The Management shall ensure cleanliness of the toilets / rest rooms and ensure sufficient sanitizers, soaps and paper napkins.
- At the lift area, staff will press the button for the customer. Only one person or one group will be allowed to take the lift at a time.
- Physical distancing between the customers (6 feet) shall be maintained. Floors can be taped/marked to ensure physical distancing.

Contd...2

- Avoid cash transactions and encourage digital payments. At the cash counter, contactless payments are encouraged. In case of card payments, the cashier will help in sanitizing the cards before and after use. In case of cash payments, they will ensure a contact less transaction.
- At the lounge area, alternate seating is advised to maintain physical distancing. Refreshments, newspapers, and magazines are to be temporarily discontinued to ensure safety.
- Once the purchase is done, staff will escort the customer towards the exit and help in safe disposal of gloves. In-case of valet parking, car keys will again be disinfected before handing over.
- Staff working inside the shop shall wear mask and gloves. It is mandatory to collect back the gloves and dispose it off properly.
- Staff to ensure that their belongings (Clothes, Shoes etc.) are kept separately without coming into contact with other staff's belongings.
- They can also be instructed to bring their own bags to keep their belongings.
- Belongings like helmets & jackets which are difficult to store in a bag needs to be sanitized properly & kept separately.

2. The following Standard Operating Protocol is issued for the Street Vendors selling food:

- Food is allowed to be sold only as a take away and not for consuming on the spot.
- Only the street vendors already registered and having identity cards issued by Municipal Commissioners are allowed to operate.
- For new registration he can go to the nearest Ward Secretariat and obtain an Id card. Municipal Commissioners to ensure issue of Id cards through Ward Secretariats.
- He should wear hand gloves.
- Items like panipuri which have a very high chance of transmission of contamination are not permitted.
- He must wear ID card issued by the Municipal Commissioner.
- He must wear the mask.
- While selling his items he should ensure that the customer also wears the mask. He shall not sell the items to the customer who don't wear the mask.
- He should see that not more than 5 persons gather at a time.
- He shall maintain the rule of social distancing while doing business.
- The Street Vendor, shall always carry soap /sanitizer and a clean towel, and they shall periodically wash their hands thoroughly at least once in every half an hour.

Contd...3

- The street vendor with COVID like symptoms are not permitted to operate.
- The street vendor who are static at a place must use lime or any other powder to mark the distance rings to be followed by customers.
- Municipal Commissioners to create awareness among street vendors about this SOP.

J.SYAMALA RAO SECRETARY TO GOVERNMENT

То

The Commissioner & Director of Municipal Administration, A.P., Guntur (with a request to communicate the same to all the Commissioners of the ULBs in the State).

All the Collectors & District Magistrates in the State.

All Superintendents of Police in the State.

All the DMHOs in the State.

All the Commissioners of the ULBs in the State.

Copy to -

The Chief Commissioner of Land Administration, A.P. Secretariat, Velagapudi for favour of information.

The Special Chief Secretary to Govt., HM&FW Dept., A.P. Secretariat, Velagapudi for favour of information.

The Director General of Police, Managalagiri for favour of information.

The Principal Secretary to Govt., T&RB Dept., A.P. Secretariat, Velagapudi for favour of information.

The Principal Secretary to Govt., PR & RD Dept., A.P. Secretariat, Velagapudi for favour of information.

SC/SF.

//FORWARDED : : BY ORDER//

5. Bunsal

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

HM&FW Department – Containment, Control, and Prevention of COVID - 19 – The Epidemic Disease Act, 1897- Disaster Management Act, 2005 – "Lockdown" extension till **30**th June, **2020** in the State of Andhra Pradesh - Orders–Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.280

Dated.31.05.2020 Read the following:

1) MHA, Gol Order No.40-3/2020-DM-I(A), Dt. 24.3.2020. 2) G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020. 3) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.25.03.2020. 4) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.27.03.2020. 5) G.O.Rt.No. 221, HM&FW (B2) Dept., Dt. 29.03.2020. 6) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.02.04.2020. 7) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.03.04.2020. 8) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.10.04.2020. 9) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 14.04.2020. 10) G.O.Rt.No. 238, HM&FW (B2) Dept., Dt.14.04.2020. 11) G.O.Rt.No. 239, HM&FW (B2) Dept., Dt.16.04.2020. 12) MHA, Gol Order No. 40-3/2020-DM-I(A) Dt. 1.05.2020. 13)G.O.Rt.No. 258, HM&FW (B2) Dept., Dt.01.05.2020. 14) G.O.Rt.No. 262, HM&FW (B2) Dept., Dt.03.05.2020. 15) MHA, Gol Order No. 40-3/2020-DM-I(A) Dt. 17.05.2020. 16)G.O.Rt.No.274, HM&FW (B2) Dept., Dt.17.5.2020 17) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.30.5.2020

-0-

ORDER:

In the references 2nd, 5th, 10th, 11th, 13th, 14th and 16th read above, the Government of Andhra Pradesh has directed District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs to take effective measures to prevent the spread of COVID-19 in the State.

2. In the references 1st, 3rd, 4th, 6th, 7th, 8th, 9th, 12th, 15th and 17th read above, the Ministry of Home Affairs has issued various orders and addendums along with Consolidated Guidelines to implement "Lockdown" measures, to contain the spread of COVID- 19 with effect from 25.03.2020.

3. Whereas, the Ministry of Home Affairs, in its Order vide reference 17th read above, has issued directions to all the Ministries/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities that the "Lockdown" measures stipulated in aforesaid Guidelines of MHA for containment of COVID-19 in the Country, will continue to remain in force upto 30.06.2020 to contain the spread of COVID-19 in the Country.

(Contd...p.2)

4. In the above said orders of MHA under para 6(ii) the State Governments are Authorized to make any Regulations based on reasons of public health. Hence, the Covid orders 52, 53 and 55 shall be followed in the Regulation of passengers coming into the State.

5. Therefore, all the District Collectors, Joint Collectors, Commissioners of Police, Superintendents of Police, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the Order mentioned in the reference 17th read above, in accordance with the guidelines annexed to this G.O. For implementing the containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders as specified in the Annexure.

6. The Order mentioned in the reference 17th read above, shall be implemented along with various Orders issued from time to time by the State Government for "Lockdown" in the State for containing the spread of COVID-19.

(BY THE ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

То

All the District Collectors in the State.
The DGP, A.P., Mangalgiri.
The Police Commissioner of Vijayawada & Visakhapatnam.
All the Superintendents of Police in the State.
All the Municipal Commissioners in the State.
All the HoDs under the control of HM&FW Department.
All the DM&HOs in the State.
Copy to:
All the Special Chief Secretaries/Principal Secretaries/Secretaries to Government. PS to Addl. C.S. to CM.
OSD to Dy. CM (H, FW&ME).

PS to Spl.CS to Government, HM&FW Department.

PS to Prl. Secretary (Poll).

PS to Commissioner, I&PR.

SF/SC.

//FORWARDED: : BY ORDER//

SECTION OFFICER

(Contd...p.3)

Guidelines for phased Re-opening (Unlock 1)

(As per Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) dated 30th May 2020)

1. Phased re-opening of areas outside the Containment Zones

In areas outside Containment Zones, all activities will be permitted, except the following which will be allowed, with the stipulation of following Standard Operating Procedures (SOPs) to be prescribed by the Ministry of Health & Family Welfare (MoHFW), in a phased manner:

Phase I

The following activities will be allowed with effect from 8 June, 2020:

- (i) Religious places / places of worship for public
- (ii) Hotels, Restaurants and other hospitality services
- (iii) Shopping Malls

Ministry of Health & Family Welfare (MoHFW) will issue Standard Operating Procedures (SOPs) for the above activities, in consultation with the Central Ministries / Departments concerned and other stakeholders, for ensuring social distancing and to contain the spread of COVID-19.

Phase II

Schools, Colleges, educational / training / coaching institutions etc., will be opened after consultation with the States and UTs. State Governments / UT administrations may hold consultations at the institution level with parents and other stakeholders. Based on the feedback, a decision on the re-opening of these institutions will be taken in the month of July, 2020.

MoHFW will prepare SOP in this regard, in consultation with the Central Ministries / Departments concerned and other stakeholders, for ensuring social distancing and to contain the spread of COVID-19.

Phase III

Based on the assessment of the situation, dates for re-starting the following activities will be decided :

- (i) International air travel of passengers, except as permitted by MHA.
- (ii) Metro Rail
- (iii) Cinema Halls, Gymnasiums, Swimming Pools, entertainment parks, theatres, bars and auditoriums, assembly halls and similar places
- (iv) Social / political / sports / entertainment / academic / cultural / religious functions and other large congregations.

2. National Directives for COVID-19 Management

National Directives for COVID-19 Management, as specified in Annexure I, shall continue to be followed throughout the country.

(Contd...p.4)

3. Night curfew

Movement of Individuals shall remain strictly prohibited between 9.00 PM to 5.00 AM throughout the country, except for essential activities. Local authorities shall issue orders, in the entire area of their jurisdiction, under appropriate provisions of law, such as under Section 144 of Cr PC, and ensure strict compliance.

4. Lockdown limited to Containment Zones

- (i) Lockdown shall continue to remain in force in the Containment Zones till 30 June, 2020.
- (ii) Containment Zones will be demarcated by the District authorities after taking into consideration the guidelines of MoHFW.
- (iii) In the Containment Zones, only essential activities shall be allowed. There shall be strict perimeter control to ensure that there is no movement of people in or out of these zones, except for medical emergencies and for maintaining supply of essential goods and services. In the Containment zones, there shall be intensive contact tracing, house-to-house surveillance, and other clinical interventions, as required. Guidelines of MoHFW shall be taken into consideration for the above purpose.
- (iv) States/UTs may also identify Buffer Zones outside the Containment Zones, where new cases are more likely to occur. Within the buffer zones, restrictions as considered necessary may be put in place by the District authorities.
- 5. States/UTs, based on their assessment of the situation, may prohibit certain activities outside the Containment zones, or impose such restrictions as deemed necessary.

6. Unrestricted movement of persons and goods

- (i) There shall be no restrictions on inter-State and intra-State movement of persons and goods. No separate permission / approval / e-permit will be required for such movements.
- (ii) However, if a State/UT, based on reasons of public health and its assessment of the situation, proposes to regulate movement of persons, it will give wide publicity in advance regarding the restrictions to be placed on such movement, and the related procedures to be followed.
- (iii) Movement by passenger trains and Shramik Special trains; domestic passenger air travel; movement of Indian Nationals stranded outside the country and of specified persons to travel abroad; evacuation of foreign nationals; and sign-on and sign-off of Indian seafarers will continue to be regulated as per SOPs issued.
- (iv) No State/UT shall stop the movement of any type of goods/ cargo for cross land border trade under Treaties with neighbouring countries.

7. Protection of vulnerable persons

Persons above 65 years of age, persons with co-morbidities, pregnant women and children below the age of 10 years are advised to stay at home, except for essential and health purposes.

(Contd...p.5)

8. Use of Aarogya Setu

- (i) Aarogya Setu enables early identification of potential risk of infection, and thus acts as a shield for individuals and the community.
- (ii) With a view to ensuring safety in offices and work places, employers on best effort basis should ensure that Aarogya Setu is installed by all employees having compatible mobile phones.
- (iii) District authorities may advise individuals to install the Aarogya Setu application on compatible mobile phones and regularly update their health status on the app. This will facilitate timely provision of medical attention to those individuals who are at risk.

9. Strict enforcement of the guidelines

- (i) State/ UT Governments shall not dilute these guidelines issued under the Disaster Management Act, 2005, in any manner.
- (ii) All the District Magistrates shall strictly enforce the above measures.

10. Penal provisions

Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section 188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at Annexure II.

(Contd...p.6)

Annexure I

-6-

National Directives for COVID-19 Management

- 1. Face coverings: wearing of face cover is compulsory in public places; in workplaces; and during transport.
- 2. **Social Distancing:** Individuals must maintain a minimum distance of 6 feet (2 gaz ki doori) in public places.

Shops will ensure physical distancing among customers and will not allow more than 5 persons at one time.

3. **Gatherings:** Large public gatherings / congregations continue to remain prohibited.

Marriage related gatherings : Number of guests not to exceed 50 Funeral / last rites related gatherings : Number of persons not to exceed 20

- 4. **Spitting in public places** will be punishable with fine, as may be prescribed by the State/UT local authority in accordance with its laws, rules of regulations.
- 5. Consumption of liquor, paan, gutka, tobacco etc in public places is prohibited

Additional directives for work places

- 6. Work from home (WfH): As far as possible the practice of WfH should be followed.
- 7. **Staggering of work / business hours** will be followed in offices, work places, shops markets and industrial & commercial establishments.
- 8. Screening & hygiene: provision for thermal scanning, hand wash and sanitizer will be made at all entry and exit points and common areas.
- 9. **Frequent sanitization** of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., will be ensured, including between shifts
- 10. **Social distancing:** All persons in charge of work places will ensure adequate distance between workers, adequate gaps between shifts, staggering the lunch breaks of staff etc.,

(Contd...p.7)

Annexure II

Offences and Penalties for violation of Lockdown Measures

A. Section 51 to 60 of the Disaster Management Act, 2005

51 Punishment for obstruction, etc., - whether, without reasonable cause -

- (a) Obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or
- (b) Refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the District Authority under this Act,

Shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

52 Punishment for false claim – whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair reconstruction or other benefits consequent to disaster from any officer of the Central government, the State Government, the National Authority, the State Authority or the district Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

53 punishment for misappropriation of money or materials, etc., - whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposdes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

54 Punishment for false warning – whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

55 offences by departments of the Government – (1) Where an offence under this Act has been committed by any Department of the Government, the lead of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that he offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act. – Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

57. Penalty for contravention of any order regarding requisitioning. – if any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

58. offence by companies (1) where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly:

Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation – For the purpose of this section –

- (a) "Company" means anybody corporate and includes a firm or other association of individuals; and
- (b) "Director", in relation to a firm, means a partner in the firm

59. Previous sanction for prosecution – No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the central government or the state government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

60. Cognizance of offences – No court shall take cognizance of an offence under this Act except on a complaint made by –

- (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or
- (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central government, the

State Government, the District Authority or any other authority or officer authorised as aforesaid.

(Contd...p.9)

-9-

B. Section 188 in the Indian Penal Code, 1860

188. Disobedience to order duly promulgated by public servant – whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such directions, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or tends to cause or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

Explanation – it is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

Illustration

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

HM&FW Department – Containment, Control and Prevention of COVID-19 – The Epidemic Disease Act, 1897- Disaster Management Act, 2005 – "Lockdown" extension till **30th June, 2020** in the State of Andhra Pradesh – Implementation of Standard Operating Procedures (SOPs)- Orders–Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 288

Dated: 05-06-2020. <u>Read the following:</u>

- 1) MHA, GOI Order No.40-3/2020-DM-I(A), Dt.30.5.2020.
- 2) G.O.Rt.No.280, HM&FW (B2) Dept., Dt: 31.5.2020.
- 3) MoHFW, New Delhi OM. F.No.Z.28015/19/2020-EMR (Pt.), Dt.04.06.2020.

-0-

ORDER:

In the reference 1^{st} read above, the Ministry of Home Affairs has issued orders under the Disaster Management Act, 2005 by extending the "Lockdown" in Containment Zones upto 30^{th} June 2020 and to reopen certain activities in a phased manner in the areas outside of the containment zones. Subsequently, in the reference 2^{nd} read above, Government have issued orders for implementation of orders of Ministry of Home Affairs.

2. In the reference 3rd read above, the Ministry of Health & Family Welfare has issued Standard Operating Procedures (SOPs) to follow after 8th June 2020.

3. Therefore, all the District Collectors, Joint Collectors, Commissioners of Police, Superintendents of Police, DM&HOs, Municipal Commissioners, Sub- Collectors, RDOs, MROs and MPDOs are hereby instructed to implement the Standard Operating Procedures (SOPs) annexed to this G.O. for allowing the following activities with effect from 08.06.2020:

- i. Religious places / places of worship for public
- ii. Hotels / Restaurants and other hospitality services
- iii. Shopping Malls

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH) NILAM SAWHNEY, CHIEF SECRETARY TO GOVERNMENT

То

All the District Collectors in the State. The DGP, A.P., Mangalgiri. The Police Commissioner of Vijayawada & Visakhapatnam. All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. All the DM&HOs in the State. Copy to: All the Special Chief Secretaries/Principal Secretaries/Secretaries to Government. PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME). PS to Spl.CS to Government, HM&FW Department. PS to Prl. Secretary (Poll). PS to Commissioner, I&PR. SF/SC. //FORWARDED: : BY ORDER//

SECTION OFFICER

(Contd.P-2)

(ANNEXURE to G.O.Rt.No. 288 , HM & FW (B2) Deptt., Dt.05-06-2020) [Government of India Ministry of Health & Family Welfare]

SOP on preventive measures to contain spread of COVID-19 in offices

1. Background

Offices and other workplaces are relatively close settings, with shared spaces like work stations, corridors, elevators & stairs, parking places, cafeteria, meeting rooms and conference halls etc. and COVID-19 infection can spread relatively fast among officials, staffs and visitors.

There is a need to prevent spread of infection and to respond in a timely and effective manner in case suspect case of COVID-19 is detected in these settings, so as to limit the spread of infection.

2. Scope

This document outlines the preventive and response measures to be observed to contain the spread of COVID-19 in office settings. The document is divided into the following sub- sections

- (i) Generic preventive measures to be followed at all times
- (ii) Measures specific to offices
- (iii) Measures to be taken on occurrence of case(s)
- (iv) Disinfection procedures to be implemented in case of occurrence of suspect/confirmed case.

Offices in containment zones shall remain closed except for medical & essential services. Only those outside containment zones will be allowed to open up.

3. Generic preventive measures

Persons above 65 years of age, persons with comorbidities, pregnant women are advised to stay at home, except for essential and health purposes. Office management to facilitate the process.

The generic preventive measures include simple public health measures that are to be followed to reduce the risk of infection with COVID-19. These measures need to be observed by all (employees and visitors) at all times. These include:

- i. Individuals must maintain a minimum distance of 6 feet in public places as far as feasible.
- ii. Use of face covers/masks to be mandatory.
- iii. Practice frequent hand washing with soap (for at least 40-60 seconds) even when hands are not visibly dirty. Use of alcohol-based hand sanitizers (for at least 20 seconds) can be made wherever feasible.
- iv. Respiratory etiquettes to be strictly followed. This involves strict practice of covering one's mouth and nose while coughing/sneezing with a tissue/handkerchief/flexed elbow and disposing off used tissues properly.
- v. Self-monitoring of health by all and reporting any illness at the earliest to the immediate supervisory officer.
- vi. Spitting shall be strictly prohibited.
- vii. Installation & use of Aarogya Setu App by employees.

(Contd.P-3)

4. Specific preventive measures for offices:

- i. Entrance to have mandatory hand hygiene (sanitizer dispenser) and thermal screening provisions.
- ii. Only asymptomatic staff/visitors shall be allowed.
- iii. Any officer and staff residing in containment zone should inform the same to supervisory officer and not attend the office till containment zone is denotified. Such staff should be permitted to work from home and it will not be counted as leave period.
- iv. Drivers shall maintain social distancing and shall follow required dos and don'ts related to COVID-19. It shall be ensured by the service providers/ officers/ staff that drivers residing in containment zones shall not be allowed to drive vehicles.
- v. There shall be provision for disinfection of the interior of the vehicle using 1% sodium hypochlorite solution/ spray. A proper disinfection of steering, door handles, keys, etc. should be taken up.
- vi. Advise all employees who are at higher risk i.e. older employees, pregnant employees and employees who have underlying medical conditions, to take extra precautions. They should preferably not be exposed to any front-line work requiring direct contact with the public. Office management to facilitate work from home wherever feasible.
- vii. All officers and staff/visitors to be allowed entry only if using face cover/masks. The face cover/mask has to be worn at all times inside the office premises.
- viii. Routine issue of visitors/temporary passes should be suspended and visitors with proper permission of the officer who they want to meet, should be allowed after being properly screened.
- ix. Meetings, as far as feasible, should be done through video conferencing.
- x. Posters/standees/AV media on preventive measures about COVID-19 to be displayed prominently.
- xi. Staggering of office hours, lunch hours/coffee breaks to be done, as far as feasible.
- xii. Proper crowd management in the parking lots and outside the premises duly following social distancing norms be ensured.
- xiii. Valet parking, if available, shall be operational with operating staff wearing face covers/ masks and gloves as appropriate. A proper disinfection of steering, door handles, keys, etc. of vehicles should be taken up.
- xiv. Any shops, stalls, cafeteria etc., outside and within the office premises shall follow social distancing norms at all times.
- xv. Specific markings may be made with sufficient distance to manage the queue and ensure social distancing in the premises.
- xvi. Preferably separate entry and exit for officers, staff and visitors shall be organised.
- xvii. Proper cleaning and frequent sanitization of the workplace, particularly of the frequently touched surfaces must be ensured.
- xviii. Ensure regular supply of hand sanitisers, soap and running water in the washrooms.
- xix. Required precautions while handling supplies, inventories and goods in the office shall be ensured.
- xx. Seating arrangement to be made in such a way that adequate social distancing is maintained.
- xxi. Number of people in the elevators shall be restricted, duly maintaining social distancing norms.

(Contd.P-4)

- xxii. For air-conditioning/ventilation, the guidelines of CPWD shall be followed which *inter alia* emphasises that the temperature setting of all air conditioning devices should be in the range of 24-30°C, relative humidity should be in the range of 40- 70%, intake of fresh air should be as much as possible and cross ventilation should be adequate.
- xxiii. Large gatherings continue to remain prohibited.
- xxiv. Effective and frequent sanitation within the premises shall be maintained with particular focus on lavatories, drinking and hand washing stations/areas.
- xxv. Cleaning and regular disinfection (using 1% sodium hypochlorite) of frequently touched surfaces (door knobs, elevator buttons, hand rails, benches, washroom fixtures, etc.) shall be done in office premises and in common areas
- xxvi. Proper disposal of face covers / masks / gloves left over by visitors and/or employees shall be ensured.
- xxvii. In the cafeteria/canteen/dining halls:
 - a. Adequate crowd and queue management to be ensured to ensure social distancing norms.
 - b. Staff / waiters to wear mask and hand gloves and take other required precautionary measures.
 - c. The seating arrangement to ensure a distance of at least 1 meter between patrons as far as feasible.
 - d. In the kitchen, the staff to follow social distancing norms.

5. Measures to be taken on occurrence of case(s):

Despite taking the above measures, the occurrence of cases among the employees working in the office cannot be ruled out. The following measures will be taken in such circumstances:

- i. When one or few person(s) who share a room/close office space is/are found to be suffering from symptoms suggestive of COVID-19:
 - a. Place the ill person in a room or area where they are isolated from others at the workplace. Provide a mask/face cover till such time he/she is examined by a doctor.
 - b. Immediately inform the nearest medical facility (hospital/clinic) or call the state or district helpline.
 - c. A risk assessment will be undertaken by the designated public health authority (district RRT/treating physician) and accordingly further advice shall be made regarding management of case, his/her contacts and need for disinfection.
 - d. The suspect case if reporting very mild/mild symptoms on assessment by the health authorities would be placed under home isolation.
 - e. Suspect case, if assessed by health authorities as moderate to severe, will be treated as per health protocol in appropriate health facility.
 - f. The rapid response team of the concerned district shall be requisitioned and will undertake the listing of contacts.
 - g. The necessary actions for contact tracing and disinfection of work place will start once the report of the patient is received as positive. The report will be expedited for this purpose.

(Contd.P-5)

ii. If there are large numbers of contacts from a pre-symptomatic/asymptomatic case, there could be a possibility of a cluster emerging in workplace setting. Due to the close environment in workplace settings this could even be a large cluster(>15 cases). The essential principles of risk assessment, isolation, and quarantine of contacts, case referral and management will remain the same. However, the scale of arrangements will be higher.

iii. Management of contacts:

- a. The contacts will be categorised into high and low risk contacts by the District RRT as detailed in the Annexure I.
- b. The high-risk exposure contacts shall be quarantined for 14 days.
- c. These persons shall undergo testing as per ICMR protocol.
- d. The low risk exposure contacts shall continue to work and closely monitor their health for next 14 days.
- e. The flowchart for management of contact/ cases is placed at **Annexure -II**.

6. Closure of workplace

- i. If there are one or two cases reported, the disinfection procedure will be limited to places/areas visited by the patient in past 48 hrs. There is no need to close the entire office building/halt work in other areas of the office and work can be resumed after disinfection as per laid down protocol.
- ii. However, if there is a larger outbreak, the building/block will have to be closed for 48 hours after thorough disinfection. All the staff will work from home, till the building/block is adequately disinfected and is declared fit for re-occupation.

7. Disinfection Procedures in Offices

Detailed guidelines on the disinfection as already issued by Ministry of Health & Family Welfare as available on their website shall be followed.

(Contd.P-6)

-6-

Annexure I

Risk profiling of contacts

Contacts are persons who have been exposed to a confirmed case anytime between 2 days prior to onset of symptoms (in the positive case) and the date of isolation (or maximum 14 days after the symptom onset in the case).

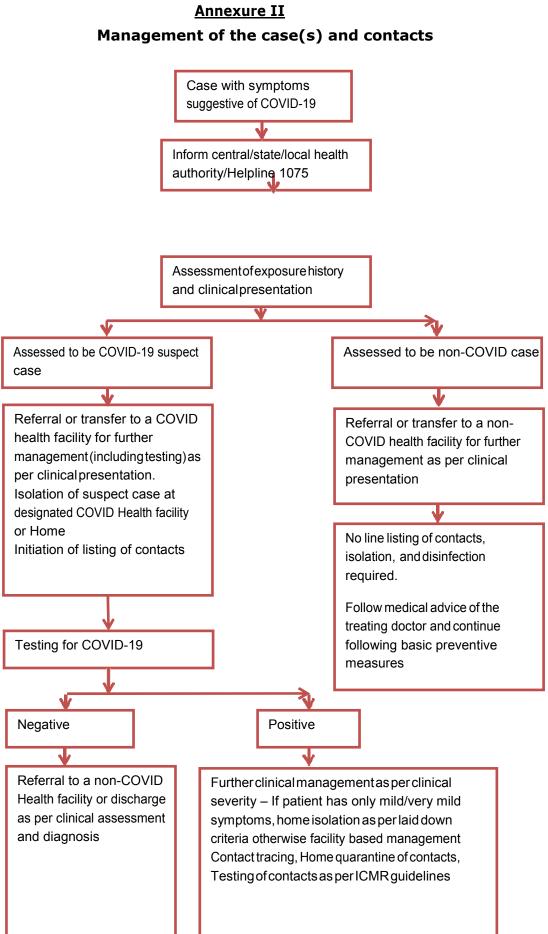
High-risk contact

- Touched body fluids of the patient (respiratory tract secretions, blood, vomit, saliva, urine, faeces; e.g. being coughed on, touching used paper tissues with a bare hand)
- Had direct physical contact with the body of the patient including physical examination without PPE
- Touched or cleaned the linens, clothes, or dishes of the patient.
- Lives in the same household as the patient.
- Anyone in close proximity (within 1 meter) of the confirmed case without precautions.
- Passengers in close proximity (within 1 meter) in a conveyance with a symptomatic person who later tested positive for COVID-19 for more than 6 hours.

Low-risk contact

- Shared the same space (worked in same room/similar) but not having a high-risk exposure to confirmed case of COVID-19.
- Travelled in same environment (bus/train/flight/any mode of transit) but not having a high-risk exposure.

(Contd.P-7)



SOP on preventive measures to contain spread of COVID-19 in religious places/places of worship

1. Background

Religious places / places of worship get frequented by large number of people for spiritual solace. To prevent spread of COVID-19 infection, it is important that required social distancing and other preventive measures are followed in such premises.

2. Scope

This document outlines various generic precautionary measures to be adopted in addition to specific measures to be taken at particular places to prevent spread of COVID-19.

Religious places/places of worship for public in containment zones shall remain closed. Only those outside containment zones will be allowed to open up.

3. Generic preventive measures

Person above 65 years of age, persons with comorbidities, pregnant woman and children below the age of 10 years are advised to stay at home. Organisations managing the religious institutions to advise accordingly.

The generic preventive measures include simple public health measures that are to be followed to reduce the risk of COVID-19. These measures need to be observed by all (workers and visitors) in these places at all times.

These include:

- i. Individuals must maintain a minimum distance of 6 feet in public places as far as feasible.
- ii. Use of face covers/masks to be mandatory.
- iii. Practice frequent hand washing with soap (for at least 40-60 seconds) even when hands are not visibly dirty. Use of alcohol-based hand sanitizers (for at least 20 seconds) can be made wherever feasible.
- iv. Respiratory etiquettes to be strictly followed. This involves strict practice of covering one's mouth and nose while coughing/sneezing with a tissue/handkerchief/flexed elbow and disposing off used tissues properly.

(Contd.P-9)

- v. Self-monitoring of health by all and reporting any illness at the earliest to state and district helpline.
- vi. Spitting should be strictly prohibited.
- vii. Installation & use of Aarogya Setu App shall be advised to all.

4. All religious places shall also ensure:

- i. Entrance to have mandatory hand hygiene (sanitizer dispenser) and thermal screening provisions.
- ii. Only asymptomatic persons shall be allowed in the premises.
- iii. All persons to be allowed entry only if using face cover/masks.
- iv. Posters/standees on preventive measures about COVID-19 to be displayed prominently. Audio and Video clips to spread awareness on preventive measures for COVID-19 should be regularly played.
- v. Staggering of visitors to be done, if possible.
- vi. Shoes / footwear to be preferably taken off inside own vehicle. If needed they should be kept in separate slots for each individual / family by the persons themselves.
- vii. Proper crowd management in the parking lots and outside the premises duly following social distancing norms shall be organized.
- viii. Any shops, stalls, cafeteria etc., outside and within the premises shall follow social distancing norms at all times
- ix. Specific markings may be made with sufficient distant to manage the queue and ensure social distancing in the premises.
- x. Preferably separate entry and exits for visitors shall be organized
- xi. Maintain physical distancing of a minimum of 6 feet at all times when queuing up for entry.
- xii. People should wash their hand and feet with soap and water before entering the premises.
- xiii. Seating arrangement to be made in such a way that adequate social distancing is maintained.
- xiv. For air-conditioning/ventilation, the guidelines of CPWD shall be followed which inter alia emphasises that the temperature setting of all air conditioning devices should be in the range of 24-30oC, relative humidity should be in the range of 40- 70%, intake of fresh air should be as much as possible and cross ventilation should be adequate.
- xv. Touching of statues/idols / holy books etc. not to be allowed.
- xvi. Large gatherings/congregation continue to remain prohibited.
- xvii. In view of potential threat of spread of infection, as far as feasible recorded devotional music/songs may be played and choir or singing groups should not be allowed.

(Contd.P-10)

- xviii. Avoid physical contact while greeting each other.
- xix. Common prayer mats should be avoided and devotees should bring their own prayer mat or piece of cloth which they may take back with them.
- xx. No physical offerings like Prasad/distribution or sprinkling of holy water, etc.to be allowed inside the religious place.
- xxi. Community kitchens/langars / "Ann-daan", etc. at religious places should follow physical distancing norms while preparing and distributing food.
- xxii. Effective sanitation within the premises shall be maintained with particular focus on lavatories, hand and foot-washing stations/areas.
- xxiii. Frequent cleaning and disinfection to be maintained by the management of the religious place.
- xxiv. The floors should particularly be cleaned multiple times in the premises.
- xxv. Proper disposal of face covers / masks / gloves left over by visitors and/or employees should be ensured.
- xxvi. In case of a suspect or confirmed case in the premises:
 - a. Place the ill person in a room or area where they are isolated from others.
 - b. Provide a mask/face cover till such time he/she is examined by a doctor.
 - c. Immediately inform the nearest medical facility (hospital/clinic) or call the state or district helpline.
 - d. A risk assessment will be undertaken by the designated public health authority (district RRT/treating physician) and accordingly further action be initiated regarding management of case, his/her contacts and need for disinfection.
 - e. Disinfection of the premises to be taken up if the person is found positive.

(Contd.P-11)

SOP on preventive measures in Hotels and Other Hospitality Units to contain spread of COVID-19

1. Background

All hotels and other hospitality units must take suitable measures to restrict any further transmission of COVID-19 while providing accommodation and other tourist services. The SOP aims to minimize all possible physical contacts between Staff and Guests and maintain social distancing and other preventive and safety measures against COVID-19.

2. Scope

This document outlines various generic precautionary measures to be adopted in addition to specific measures to be ensured in hotels and other hospitality units(*henceforth*, '*hotels'*)to prevent spread of COVID-19.

Hotelsin containment zones shall remain closed. Only those outside containment zones will be allowed to open up.

3. Generic preventive measures

- (A) Persons above 65 years of age, persons with comorbidities, pregnant women and children below the age of 10 years are advised to stay at home, except for essential and health purposes. Hotel management to advise accordingly.
- (B) The generic measures include simple public health measures that are to be followed to reduce the risk of COVID-19. These measures need to be observed by all (staff and guests) in these places at all times.
 These include:

These include:

- i. Physical distancing of at least 6 feet to be followed as far as feasible.
- ii. Use of face covers/masks to be made mandatory.
- iii. Practice frequent hand washing with soap (for at least 40-60 seconds) even when hands are not visibly dirty. Use of alcohol-based hand sanitizers (for at least 20 seconds) can be made wherever feasible.
- iv. Respiratory etiquettes to be strictly followed. This involves strict practice of covering one's mouth and nose while coughing/sneezing with a tissue/handkerchief/flexed elbow and disposing off used tissues properly.
- v. Self-monitoring of health by all and reporting any illness at the earliest to state and district helpline.
- vi. Spitting shall be strictly prohibited.
- vii. Installation and use of Aarogya Setuapp shall be advised to all.

(Contd.P-12)

4. All Hotels shall ensure the following arrangements:

- i. Entrance to have mandatory hand hygiene (sanitizer dispenser) and thermal screening provisions.
- ii. Only asymptomatic staff and guests shall be allowed.
- iii. All staff and guests to be allowed entry only if using face cover/masks. The face cover/masks has to be worn at all times inside the hotel.
- iv. Adequate manpower shall be deployed by hotel management for ensuring social distancing norms.
- v. Staff should additionally wear gloves and take other required precautionary measures.
- vi. All employees who are at higher risk i.e. older employees, pregnant employees and employees who have underlying medical conditions, to take extra precautions. They should preferably not be exposed to any front-line work requiring direct contact with the public. Hotel management to facilitate work from home wherever feasible.
- vii. Proper crowd management in the hotel as well as in outside premises like parking lots-duly following social distancing norms shall be ensured. Large gatherings/congregations continue to remain prohibited.
- viii. Valet parking, if available, shall be operational with operating staff wearing face covers/ masks and gloves as appropriate. A proper disinfection of steering, door handles, keys, etc. of the vehicles should be taken up.
- ix. Preferably separate entry and exits for guests, staff and goods/supplies shall be organized. Maintaining physical distancing of a minimum of 6 feet, when queuing up for entry and inside the hotel as far as feasible. Specific markings may be made with sufficient distance to manage the queue and ensure social distancing in the premises.
- x. Number of people in the elevators shall be restricted, duly maintaining social distancing norms. Use of escalators with one person on alternate steps may be encouraged.
- xi. Details of the guest (travel history, medical condition etc.) along with ID and self- declaration form must be provided by the guest at the reception.
- xii. Posters/standees/AV media on preventive measures about COVID-19 to be displayed prominently.

(Contd.P-13)

- xiii. Hand sanitizers must be kept at the reception for guests to use. Guests to sanitize hands before and after filling relevant forms including A&D register.
- xiv. Hotels must adopt contactless processes like QR code, online forms, digital payments like e-wallet etc. for both check-in and check-out.
- xv. Luggage should be disinfected before sending the luggage to rooms.
- xvi. Guests who are at higher risk i.e. those who are older, pregnant or those who have underlying medical conditions are advised to take extra precautions.
- xvii. Guests should be advised not to visit areas falling with in containment zone
- xviii. Required precautions while handling supplies, inventories and goods in the hotel shall be ensured. Proper queue management and disinfection shall be organized.
- xix. Appropriate personal protection gears like face covers/masks, gloves and hand sanitizers etc.shall be made available by hotel to the staff as well as the guests.
- xx. Detailed guidelines issued for restaurants shall be followed.
 - a. Seating arrangement in the restaurant also to be made in such a way that adequate social distancing is maintained.
 - b. Disposable menus are advised to be used.
 - c. Instead of cloth napkins, use of good quality disposable paper napkins to be encouraged.
 - d. Contactless mode of ordering and digital mode of payment (using e-wallets) to be encouraged.
 - e. Buffet service should also follow social distancing norms among guests.
- xxi. Room service or takeaways to be encouraged, instead of dine-in. Food delivery personnel should leave the packet at guest or customer's door and not handed directly to the receiver. The staff for home deliveries shall be screened thermally by the hotel authorities prior to allowing home deliveries.
- xxii. For room service, communication between guests and in-house staff should be through intercom/ mobile phone and room service (if any) should be provided while maintaining adequate social distance.
- xxiii. Gaming Arcades/Children play areas (wherever applicable) shall remain closed.
- xxiv. For air-conditioning/ventilation, the guidelines of CPWD shall be followed which inter alia emphasises that the temperature setting of all air conditioning devices should be in the range of 24-30°C, relative humidity should be in the range of 40- 70%, intake of fresh air should be as much as possible and cross ventilation should be adequate.

(Contd.P-14)

- xxv. Effective and frequent sanitation within the premises shall be maintained with particular focus on lavatories, drinking and hand washing stations/areas.
- xxvi. Cleaning and regular disinfection (using 1% sodium hypochlorite) of frequently touched surfaces (door knobs, elevator buttons, hand rails, benches, washroom fixtures, etc.) to be made mandatory in all guest service area and common areas.
- xxvii. Proper disposal of face covers / masks / gloves left over by guests and/or staff should be ensured.
- xxviii. Deep cleaning of all washrooms shall be ensured at regular intervals.
- xxix. Rooms and other service areas shall be sanitized each time a guest leaves.
- xxx. In the kitchen, the staff should follow social distancing norms at work place. Kitchens area must be sanitized at regular intervals.
- xxxi. In case of a suspect or confirmed case in the premises:
 - a. Place the ill person in a room or area where they are isolated from others.
 - b. Provide a mask/face cover till such time he/she is examined by a doctor.
 - c. Immediately inform the nearest medical facility (hospital/clinic) or call the state or district helpline.
 - d. A risk assessment will be undertaken by the designated public health authority (district RRT/treating physician) and accordingly further action be initiated regarding management of case, his/her contacts and need for disinfection.
 - e. Disinfection of the premises to be taken up if the person is found positive.

(Contd.P-15)

SOP on preventive measures in Restaurants to contain spread of COVID-19

1. Background

Given the current COVID-19 outbreak in India, it is important that restaurants and other hospitality units take suitable measures to restrict any further transmission of the virus while providing restaurant services.

2. Scope

This document outlines various generic precautionary measures to be adopted in addition to specific measures to be ensured at particular places to prevent spread of COVID-19.

Restaurants in containment zones shall remain closed. Only those outside containment zones will be allowed to open up.

3. Generic preventive measures

Persons above 65 years of age, persons with comorbidities, pregnant women and children below the age of 10 years are advised to stay at home, except for essential and health purposes. Restaurant management to advise accordingly.

The generic measures include simple public health measures that are to be followed to reduce the risk of COVID-19. These measures need to be observed by all (staff and patrons) in these places at all times.

These include:

- i. Physical distancing of at least 6 feet to be followed as far as feasible.
- ii. Use of face covers/masks to be made mandatory.
- Practice frequent hand washing with soap (for at least 40-60 seconds) even when hands are not visibly dirty. Use of alcohol-based hand sanitizers (for at least 20 seconds) can be made wherever feasible.
- iv. Respiratory etiquettes to be strictly followed. This involves strict practice of covering one's mouth and nose while coughing/sneezing with a tissue/handkerchief/flexed elbow and disposing off used tissues properly.
- v. Self-monitoring of health by all and reporting any illness at the earliest to state and district helpline.
- vi. Spitting shall be strictly prohibited.
- vii. Installation & use of Aarogya Setu App shall be advised to all.

(Contd.P-16)

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4. All Restaurants shall ensure the following arrangements:

- i. Takeaways to be encouraged, instead of Dine-In. Food delivery personnel should leave the packet at customer's door. DO NOT handover the food packet directly to the customer.
- ii. The staff for home deliveries shall be screened thermally by the restaurant authorities prior to allowing home deliveries.
- iii. Entrance to have mandatory hand hygiene (sanitizer dispenser) and thermal screening provisions.
- iv. Only asymptomatic staff and patrons shall be allowed.
- v. All staff and patrons to be allowed entry only if using face cover/masks. The face cover/masks has to be worn at all times inside the restaurant.
- vi. Posters/standees/AV media on preventive measures about COVID-19 to be displayed prominently.
- vii. Staggering of patrons to be done, if possible.
- viii. Adequate manpower shall be deployed by restaurant management for ensuring social distancing norms.
- ix. All employees who are at higher risk i.e. older employees, pregnant employees and employees who have underlying medical conditions, to take extra precautions. They should preferably not be exposed to any front-line work requiring direct contact with the public. Restaurant management to facilitate work from home wherever feasible.
- x. Proper crowd management in the parking lots and outside the premises duly following social distancing norms shall be ensured.
- xi. Additional patrons to be seated in a designated waiting area with norms of social distancing.
- xii. Valet parking, if available, shall be operational with operating staff wearing face covers/ masks and gloves as appropriate. A proper disinfection of steering, door handles, keys, etc. of the vehicles should be taken up.
- xiii. Specific markings may be made with sufficient distance to manage the queue and ensure social distancing in the premises.
- xiv. Preferably separate entry and exits for patrons, staff and goods/supplies shall be organized.
- xv. Required precautions while handling supplies, inventories and goods in the restaurant shall be ensured. Proper queue management and disinfection shall be organized.
- xvi. Maintaining physical distancing of a minimum of 6 feet, when queuing up for entry and inside the restaurant as far as feasible.

(Contd.P-17)

- xvii. Seating arrangement to be made in such a way that adequate social distancing is maintained. In restaurants, not more than 50% of seating capacity to be permitted.
- xviii. Disposable menus are advised to be used.
- xix. Instead of cloth napkins, use of good quality disposable paper napkins to be encouraged.
- xx. Buffet service should also follow social distancing norms among patrons.
- xxi. Number of people in the elevators shall be restricted, duly maintaining social distancing norms.
- xxii. Use of escalators with one person on alternate steps may be encouraged.
- xxiii. For air-conditioning/ventilation, the guidelines of CPWD shall be followed which inter alia emphasises that the temperature setting of all air conditioning devices should be in the range of 24-30°C, relative humidity should be in the range of 40- 70%, intake of fresh air should be as much as possible and cross ventilation should be adequate.
- xxiv. Large gatherings/congregations continue to remain prohibited.
- xxv. Effective and frequent sanitation within the premises shall be maintained with particular focus on lavatories, drinking and hand washing stations/areas.
- xxvi. Cleaning and regular disinfection (using 1% sodium hypochlorite) of frequently touched surfaces (door knobs, elevator buttons, hand rails, benches, washroom fixtures, etc.) to be made mandatory in all guest service area and common areas.
- xxvii. Proper disposal of face covers / masks / gloves left over by patrons and/or staff should be ensured.
- xxviii. Deep cleaning of all washrooms shall be ensured at regular intervals.
- xxix. Adequate crowd and queue management to be ensured to ensure social distancing norms.
- xxx. Staff / waiters should wear mask and hand gloves and take other required precautionary measures.
- xxxi. Contactless mode of ordering and digital mode of payment (using ewallets) to be encouraged.
- xxxii. Tables to be sanitized each time customer leaves.
- xxxiii. In the kitchen, the staff should follow social distancing norms at work place. Kitchens area must be sanitized at regular intervals.
- xxxiv. Gaming Arcades/Children play areas (wherever applicable) shall remain closed.
- xxxv. In case of a suspect or confirmed case in the premises:
 - a. Place the ill person in a room or area where they are isolated from others.
 - b. Provide a mask/face cover till such time he/she is examined by a doctor.
 - c. Immediately inform the nearest medical facility (hospital/clinic) or call the state or district helpline.
 - d. A risk assessment will be undertaken by the designated public health authority (district RRT/treating physician) and accordingly further action be initiated regarding management of case, his/her contacts and need for disinfection.
 - e. Disinfection of the premises to be taken up if the person is found positive.

(Contd.P-18)

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SOP on preventive measures in shopping malls to contain spread of COVID-19

1. Background

Shopping malls get frequented by large number of people for shopping, entertainment and food. To prevent spread of COVID-19 infection, it is important that required social distancing and other preventive measures are followed.

2. Scope

This document outlines various generic precautionary measures to be adopted in addition to specific measures to be ensured at particular places to prevent spread of COVID-19.

Shopping malls in containment zones shall remain closed. Only those outside containment zones will be allowed to open up.

3. Generic preventive measures

Persons above 65 years of age, persons with comorbidities, pregnant women and children below the age of 10 years are advised to stay at home, except for essential and health purposes. Shopping mall management to advise accordingly.

The generic measures include simple public health measures that are to be followed to reduce the risk of COVID-19. These measures need to be observed by all (workers and visitors) in these places at all times.

These include:

- i. Physical distancing of at least 6 feet to be followed as far as feasible.
- ii. Use of face covers/masks to be made mandatory.
- iii. Practice frequent hand washing with soap (for at least 40-60 seconds) even when hands are not visibly dirty. Use of alcohol-based hand sanitizers (for at least 20 seconds) can be made wherever feasible.
- iv. Respiratory etiquettes to be strictly followed. This involves strict practice of covering one's mouth and nose while coughing/sneezing with a tissue/handkerchief/flexed elbow and disposing off used tissues properly.
- v. Self-monitoring of health by all and reporting any illness at the earliest to state and district helpline.
- vi. Spitting shall be strictly prohibited.
- vii. Installation & use of Aarogya Setu App shall be advised to all.

4. All shopping malls shall ensure the following arrangements:

- i. Entrance to have mandatory hand hygiene (sanitizer dispenser) and thermal screening provisions.
- ii. Only asymptomatic customers/visitors shall be allowed.
- iii. All workers/customers/visitors to be allowed entry only if using face cover/masks. The face cover/masks has to be worn at all times inside the shopping mall.
- iv. Posters/standees/AV media on preventive measures about COVID-19 to be displayed prominently.
- v. Staggering of visitors to be done, if possible.
- vi. Adequate manpower shall be deployed by Mall Management for ensuring social distancing norms.

(Contd.P-19)

- vii. All employees who are at higher risk i.e. older employees, pregnant employees and employees who have underlying medical conditions, to take extra precautions. They should preferably not be exposed to any frontline work requiring direct contact with the public. Shopping Mall management to facilitate work from home wherever feasible.
- viii. Proper crowd management in the parking lots and outside the premises duly following social distancing norms shall be ensured.
- ix. Valet parking, if available, shall be operational with operating staff wearing face covers/ masks and gloves as appropriate. A proper disinfection of steering, door handles, keys, etc. of the vehicles should be taken up.
- x. Any shops, stalls, cafeteria etc., outside and within the premises shall follow social distancing norms at all times.
- xi. Specific markings may be made with sufficient distance to manage the queue and ensure social distancing in the premises.
- xii. Preferably separate entry and exits for visitors, workers and goods/supplies shall be organized.
- xiii. The staff for home deliveries shall be screened thermally by the shopping mall authorities prior to allowing home deliveries.
- xiv. Required precautions while handling supplies, inventories and goods in the shopping mall shall be ensured. Proper queue management and disinfection shall be organized.
- xv. Maintaining physical distancing of a minimum of 6 feet, when queuing up for entry and inside the shopping mall as far as feasible.
- xvi. Number of customers inside the shop to be kept at a minimum, so as to maintain the physical distancing norms.
- xvii. Seating arrangement, if any, to be made in such a way that adequate social distancing is maintained.
- xviii. Number of people in the elevators shall be restricted, duly maintaining social distancing norms.
- xix. Use of escalators with one person on alternate steps may be encouraged.
- xx. For air-conditioning/ventilation, the guidelines of CPWD shall be followed which inter alia emphasises that the temperature setting of all air conditioning devices should be in the range of 24-30°C, relative humidity should be in the range of 40-70%, intake of fresh air should be as much as possible and cross ventilation should be adequate.
- xxi. Large gatherings/congregations continue to remain prohibited.
- xxii. Effective and frequent sanitation within the premises shall be maintained with particular focus on lavatories, drinking and hand washing stations/areas.
- xxiii. Cleaning and regular disinfection (using 1% sodium hypochlorite) of frequently touched surfaces (door knobs, elevator buttons, hand rails, benches, washroom fixtures, etc.) to be made mandatory in all malls in common areas as well as inside shops, elevators, escalators etc.
- xxiv. Proper disposal of face covers / masks / gloves left over by visitors and/or employees should be ensured.
- xxv. Deep cleaning of all washrooms shall be ensured at regular intervals.

(Contd.P-20)

- -20-
- xxvi. In the food-courts:
 - a. Adequate crowd and queue management to be ensured to ensure social distancing norms.
 - b. In food courts and restaurants, not more than 50% of seating capacity to be permitted.
 - c. Food court staff / waiters should wear mask and hand gloves and take other required precautionary measures.
 - d. The seating arrangement should ensure adequate social distancing between patrons as far as feasible.
 - e. Contactless mode of ordering and digital mode of payment (using ewallets) to be encouraged.
 - f. Tables to be sanitized each time customer leaves.
 - g. In the kitchen, the staff should follow social distancing norms at work place.
- xxvii. Gaming Arcades shall remain closed.
- xxviii. Children Play Areas shall remain closed.
- xxix. Cinema halls inside shopping malls shall remain closed.
- xxx. In case of a suspect or confirmed case in the premises:
 - a. Place the ill person in a room or area where they are isolated from others.
 - b. Provide a mask/face cover till such time he/she is examined by a doctor.
 - c. Immediately inform the nearest medical facility (hospital/clinic) or call the state or district helpline.
 - d. A risk assessment will be undertaken by the designated public health authority (district RRT/treating physician) and accordingly further action be initiated regarding management of case, his/her contacts and need for disinfection.
 - e. Disinfection of the premises to be taken up if the person is found positive.

NILAM SAWHNEY, CHIEF SECRETARY TO GOVERNMENT

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

HM&FW Department - Containment, Control, and Prevention of COVID - 19 - The Epidemic Disease Act, 1897- Disaster Management Act, 2005 - "Unlock 2.0" Guidelines for Phased Reopening in the State of Andhra Pradesh - Orders-Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.317

Dated: 02.07.2020 Read the following:

1) MHA, Gol Order No.40-3/2020-DM-I(A), Dt. 24.3.2020. 2) G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020. 3) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.25.03.2020. 4) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.27.03.2020. 5) G.O.Rt.No. 221, HM&FW (B2) Dept., Dt. 29.03.2020. 6) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.02.04.2020. 7) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.03.04.2020. 8) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.10.04.2020. 9) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 14.04.2020. 10) G.O.Rt.No. 238, HM&FW (B2) Dept., Dt.14.04.2020. 11) G.O.Rt.No. 239, HM&FW (B2) Dept., Dt.16.04.2020. 12) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 1.05.2020. 13) G.O.Rt.No.258, HM&FW (B2) Dept., Dt.01.05.2020. 14) G.O.Rt.No. 262, HM&FW (B2) Dept., Dt.03.05.2020. 15) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 17.05.2020. 16) G.O.Rt.No.274, HM&FW (B2) Dept., Dt.17.5.2020 17) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.30.5.2020 18) G.O.Rt.No.280, HM&FW (B2) Dept., Dt.31.5.2020 19) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.29.6.2020

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ORDER:

In the references 2nd, 5th, 10th, 11th, 13th, 14th, 16th and 18th read above, the Government of Andhra Pradesh has directed District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs to take effective measures to prevent the spread of COVID- 19 in the State.

2. In the references 1st, 3rd, 4th, 6th, 7th, 8th, 9th, 12th, 15th and 17th read above, the Ministry of Home Affairs has issued various orders and addendums along with Consolidated Guidelines to implement "Lockdown" to contain the spread of COVID- 19 with effect from 25.03.2020 and thereafter "Unlock" measures for phased re-opening w.e.f. 01.06.2020.

3. Whereas, the Ministry of Home Affairs, in its Order vide reference 19th read above, has stipulated the "**Unlock 2.0**" measures to contain the spread of COVID-19 and ensure phased re-opening in the Country and which are ordered to be in force upto 31.07.2020.

4. In the above said orders of MHA, the State Governments are Authorized to make any Regulations based on reasons of public health. Hence, the COVID Orders 52, 53 and 55 shall be followed in the Regulation of passengers coming into the State.

5. Therefore, all the District Collectors, Joint Collectors, Commissioners of Police, Superintendents of Police, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the Order mentioned in the reference 19th read above, in accordance with the guidelines annexed to this G.O. For implementing the containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders as specified in the Annexure.

P.T.O.

6. The Order mentioned in the reference 19th read above, shall be implemented along with various Orders issued from time to time by the State Government for "lockdown" in the State for containing the spread of COVID-19 and for phased re-opening in the State.

(BY THE ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

То

All the District Collectors in the State. The DGP, A.P., Mangalgiri. The Police Commissioner of Vijayawada & Visakhapatnam. All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. All the DM&HOs in the State. <u>Copy to:</u> All the Special Chief Secretaries/Principal Secretaries/Secretaries to Government. PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME). PS to Spl.CS to Government, HM&FW Department. PS to Prl. Secretary (Poll). PS to Commissioner, I&PR. SF/SC.

//FORWARDED : : BY ORDER//

SECTION OFFICER

(Contd..P-3)

Annexure to G.O.Rt. No.317, HM & FW (B2) Dept., dt. 02.07.2020

Guidelines for Phased Re-opening (Unlock 2)

[As per Ministry of Home Affairs Order No. 40-3/2020-DM-I (A) dated 29.6.2020]

1. Activities permitted during Unlock 2 period outside Containment Zones

In areas outside Containment Zones, all activities will be permitted, except the following:

 Schools, colleges, educational and coaching institutions will remain closed till 31 July, 2020. Online/ distance learning shall continue to be permitted and shall be encouraged.

Training institutions of the Central and State Governments will be allowed to function from 15 July, 2020, for which Standard Operating Procedure (SOP) will be issued by the Department of Personnel & Training (DoPT).

- (ii) International air travel of passengers, except as permitted by MHA.
- (iii) Metro Rail.
- (iv) Cinema halls, gymnasiums, swimming pools, entertainment parks, theatres, bars, auditoriums, assembly halls and similar places.
- (v) Social/political/sports/entertainment/academic/cultural/religious functions and other large congregations.

Dates for re-starting the above activities may be decided separately and necessary SOPs shall be issued for ensuring social distancing and to contain the spread of COVID-19.

Domestic flights and passenger trains have already been allowed in a limited manner. Their operations will be further expanded in a calibrated manner.

2. Night curfew

Movement of individuals shall remain strictly prohibited between 10.00 pm to 5.00 am throughout the country, except for essential activities, including operation of industrial units in multiple shifts, movement of persons and goods on National and State Highways, loading and unloading of cargo and travel of persons to their destinations after disembarking from buses, trains and airplanes. Local authorities shall issue orders, in the entire area of their jurisdiction, under appropriate provisions of law, such as under Section 144 of CrPC, and ensure strict compliance.

3. National Directives for COVID-19 Management

National Directives for COVID-19 Management, as specified in Annexure I, shall continue to be followed throughout the country.

4. Lockdown limited to Containment Zones

- (i) Lockdown shall continue to remain in force in the Containment Zones till 31 July, 2020.
- (ii) Containment Zones will be demarcated by the District authorities after taking into consideration the guidelines of Ministry of Health & Family Welfare (MoHFW) with the objective of effectively breaking the chain of transmission. These Containment Zones will be notified on the websites by the respective District Collectors and by the States/ UTs and information will be shared with MOHFW.
- (iii) In the Containment Zones, only essential activities will be allowed. There shall be strict perimeter control to ensure that there is no movement of people in or out of these zones, except for medical emergencies and for maintaining supply of essential goods and services. In the Containment Zones, there shall be intensive contact tracing, house-to-house surveillance, and other clinical interventions, as required. Guidelines of MoHFW shall be effectively implemented for the above purpose.

(Contd..P-4)

- (iv) Activities in the Containment Zones shall be monitored strictly by the State/ UT authorities, and the guidelines relating to containment measures in these zones shall be strictly implemented.
- (v) States/ UTs may also identify Buffer Zones outside the Containment Zones, where new cases are more likely to occur. Within the buffer zones, restrictions as considered necessary may be put in place by the District authorities.

5. States/ UTs, based on their assessment of the situation, may prohibit certain activities outside the Containment zones, or impose such restrictions as deemed necessary.

However, there shall be no restriction on inter-State and intra-State movement of persons and goods including those for cross land-border trade under Treaties with neighbouring countries. No separate permission/ approval/ e-permit will be required for such movements.

6. Movement of persons with SOPs

Movement by passenger trains and Shramik special trains; domestic passenger air travel; movement of Indian Nationals stranded outside the country and of specified persons to travel abroad; evacuation of foreign nationals; and sign-on and sign-off of Indian seafarers will continue to be regulated as per SOPs issued.

7. Protection of vulnerable persons

Persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years are advised to stay at home, except for essential and health purposes.

8. Use of Aarogya Setu

- (i) Aarogya Setu enables early identification of potential risk of infection, and thus acts as a shield for individuals and the community.
- (ii) With a view to ensuring safety in offices and work places, employers on best effort basis should ensure that Aarogya Setu is installed by all employees having compatible mobile phones.
- (iii) District authorities may advise individuals to install the Aarogya Setu application on compatible mobile phones and regularly update their health status on the app. This will facilitate timely provision of medical attention to those individuals who are at risk.

9. Strict enforcement of the guidelines

- (i) State/ UT Governments shall not dilute these guidelines issued under the Disaster Management Act, 2005, in any manner.
- (ii) All the District Magistrates shall strictly enforce the above measures.

10. Penal provisions

Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at **Annexure** II.

(Contd..P-5)

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<u>Annexure-l</u>

National Directives for COVID-19 Management

- 1. Face coverings: Wearing of face cover is compulsory in public places; in workplaces; and during transport.
- 2. Social distancing: Individuals must maintain a minimum distance of 6 feet (2 gaz ki doori) in public places. Shops will ensure physical distancing among customers.
- 3. Gatherings: Large public gatherings/ congregations continue to remain prohibited.

Marriage related gatherings : Number of guests not to exceed 50. Funeral/ last rites related gatherings : Number of persons not to exceed 20.

- 4. Spitting in public places will be punishable with fine, as may be prescribed by the State/ UT local authority in accordance with its laws, rules or regulations.
- 5. Consumption of liquor, paan, gutka, tobacco etc. in public places is prohibited.

Additional directives for Work Places

- 6. Work from home (WfH): As far as possible the practice of WfH should be followed.
- 7. Staggering of work/ business hours will be followed in offices, work places, shops, markets and industrial & commercial establishments.
- 8. Screening & hygiene: Provision for thermal scanning, hand wash and sanitizer will be made at all entry and exit points and common areas.
- 9. Frequent sanitization of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., will be ensured, including between shifts.
- 10. Social distancing: All persons in charge of work places will ensure adequate distance between workers, adequate gaps between shifts, staggering the lunch breaks of staff, etc.

(Contd..P-6)

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<u>Annexure-II</u>

Offences and Penalties for Violation of Lockdown Measures

A. Section 51 to 60 of the Disaster Management Act, 2005

51. Punishment for obstruction, etc.-Whoever, without reasonable cause -

- a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or
- b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

52. Punishment for false claim.—Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

53. Punishment for misappropriation of money or materials, etc.—Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

54. Punishment for false warning. –Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

55. Offences by Departments of the Government. -(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act. –Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

(Contd..P-7)

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57. Penalty for contravention of any order regarding requisitioning. —If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

58. Offence by companies. -(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly:

Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.-For the purpose of this section-

- (a) "company" means anybody corporate and includes a firm or other association of individuals; and
- (b) "director", in relation to a firm, means a partner in the firm.

59. Previous sanction for prosecution.—-No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

60. Cognizance of offences. –No court shall take cognizance of an offence under this Act except on a complaint made by–

- (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorized in this behalf by that Authority or Government, as the case may be; or
- (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorized as aforesaid.

B. Section 188 in the Indian Penal Code, 1860

188. Disobedience to order duly promulgated by public servant. –Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or tends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

(Contd..P-8)

Explanation. -It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

Illustration

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

HM&FW Department - Containment, Control, and Prevention of COVID - 19 - The Epidemic Disease Act, 1897- Disaster Management Act, 2005 - "Unlock 4.0" Guidelines for Phased Reopening in the State of Andhra Pradesh - Orders-Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.390

Dated:07.09.2020 Read the following:

1) MHA, Gol Order No.40-3/2020-DM-I(A), Dt. 24.3.2020. 2) G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020. 3) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.25.03.2020. 4) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.27.03.2020. 5) G.O.Rt.No. 221, HM&FW (B2) Dept., Dt. 29.03.2020. 6) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.02.04.2020. 7) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.03.04.2020. 8) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.10.04.2020. 9) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 14.04.2020. 10) G.O.Rt.No. 238, HM&FW (B2) Dept., Dt.14.04.2020. 11) G.O.Rt.No. 239, HM&FW (B2) Dept., Dt.16.04.2020. 12) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 1.05.2020. 13) G.O.Rt.No.258, HM&FW (B2) Dept., Dt.01.05.2020. 14) G.O.Rt.No. 262, HM&FW (B2) Dept., Dt.03.05.2020. 15) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 17.05.2020. 16) G.O.Rt.No.274, HM&FW (B2) Dept., Dt.17.5.2020 17) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.30.5.2020 18) G.O.Rt.No.280, HM&FW (B2) Dept., Dt.31.5.2020 19) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.29.6.2020 20) G.O.Rt.No.317, HM&FW (B2) Dept., Dt.02.07.2020 21) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.29.07.2020 22) G.O.Rt.No.352, HM&FW (B2) Dept., Dt.05.08.2020 23) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.29.08.2020

ORDER:

In the references 2nd, 5th, 10th, 11th, 13th, 14th, 16th, 18th, 20th and 22nd read above, the Government of Andhra Pradesh has directed District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs to take effective measures to prevent the spread of COVID- 19 in the State.

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2. In the references 1st, 3rd, 4th, 6th, 7th, 8th, 9th, 12th, 15th and 17th, 19th & 21st read above, the Ministry of Home Affairs has issued various orders and addendums along with Consolidated Guidelines to implement "Lockdown" to contain the spread of COVID- 19 with effect from 25.03.2020 and thereafter "Unlock" measures for phased re-opening w.e.f. 01.09.2020.

3. Whereas, the Ministry of Home Affairs, in its Order vide reference 23rd read above, has stipulated the "**Unlock 4.0**" measures to contain the spread of COVID-19 and ensure phased re-opening in the Country and which are ordered to be in force upto 30.09.2020.

4. Therefore, all the District Collectors, Joint Collectors, Commissioners of Police, Superintendents of Police, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the Order mentioned in the reference 23rd read above, in accordance with the guidelines annexed to this G.O. For implementing the containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders as specified in the Annexure.

(P.T.O)

5. The Order mentioned in the reference 23rd read above, shall be implemented along with various Orders issued from time to time by the State Government for "Lockdown" in the State for containing the spread of COVID-19 and for phased re-opening in the State.

(BY THE ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

To All the District Collectors in the State. The DGP, A.P., Mangalgiri. The Police Commissioner of Vijayawada & Visakhapatnam. All the Superintendents of Police in the State. All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. All the DM&HOs in the State. **Copy to:** All the Special Chief Secretaries/Principal Secretaries/Secretaries to Government. PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME). PS to Spl.CS to Government, HM&FW Department. PS to Prl. Secretary (Poll). PS to Commissioner, I&PR.

SF/SC.

//FORWARDED : : BY ORDER//

SECTION OFFICER

(Contd..P-3)

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Annexure to G.O.Rt. No.390 , HM & FW (B2) Dept., dt.07.09.2020

Guidelines for Phased Re-opening (Unlock 4)

[As per Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) dated 29th August, 2020]

1. Activities permitted during Unlock 4 period outside the Containment Zones

In areas outside the Containment Zones, all activities will be permitted, except the following:

- (i) Schools, colleges, educational and coaching institutions will remain continue to remain closed for students and regular class activity up to 30th September, 2020. However, following will be permitted:
 - a. Online/ distance learning shall continue to be permitted and shall be encouraged.
 - b. States/ UTs may permit upto 50% of teaching and non-teaching staff to be called to the schools at a time for online teaching/ tele counselling and related work, in areas outside the Containment Zones only, with effect from 21st September 2020 for which, Standard Operating Procedure (SOP) will be issued by the Ministry of Health & Family Welfare (MOHFW).
 - c. Students of classes 9 to 12 may be permitted to visit their schools, in areas outside the Containment Zones only, on voluntary basis, for taking guidance from their teachers. This will be subject to written consent of their parents/ guardians and will be permitted with effect from 21st September 2020 for which, SOP will be issued by MoHFW.
 - d. Skill or Entrepreneurship training will be permitted in National Skill Training Institutes, Industrial Training Institutes (ITIS), Short term training centres registered with National Skill Development Corporation or State Skill Development Missions or other Ministries of Government of India or State Governments.

National Institute for Entrepreneurship and Small Business Development (NIESBUD), Indian Institute of Entrepreneurship (IIE) and their training providers will also be permitted.

These will be permitted with effect from 21st September 2020 for which, SOP will be issued by MOHFW.

- e. Higher Education Institutions only for research scholars (Ph.D.) and post-graduate students of technical and professional programmes requiring laboratory/ experimental works. These will be permitted by the Department of Higher Education (DHE) in consultation with MHA, based on the assessment of the situation, and keeping in view incidence of COVID-19 in the States/ UTs.
- (ii) Metro rail will be allowed to operate with effect from 7th September 2020 in a graded manner, by the Ministry of Housing and Urban Affairs (MOHUA)/ Ministry of Railways (MOR), in consultation with MHA. In this regard, SOP will be issued by MOHUA.
- (iii) Social/ academic/ sports/ entertainment/ cultural/ religious/ political functions and other congregations with a ceiling of 100 persons, will be permitted with effect from 21st September 2020, with mandatory wearing of face masks, social distancing, provision for thermal scanning and hand wash or sanitizer.

However, marriage related gatherings with number of guests not exceeding 50 and funeral/ last rites related gatherings with number of persons not exceeding 20 will continue to be allowed upto 20th September 2020, after which the ceiling of 100 persons will apply.

(iv) Cinema halls, swimming pools, entertainment parks, theatres and similar places will remain closed. However, open air theatres will be permitted to open with effect from 21st September 2020.

(Contd..P-4)

(v) International air travel of passengers, except as permitted by MHA.

2. National Directives for COVID-19 Management

National Directives for COVID-19 Management, as specified in Annexure I, shall continue to be followed throughout the country.

3. Lockdown limited to Containment Zones

- (i) Lockdown shall continue to remain in force in the Containment Zones till 30th September, 2020.
- (ii) Containment Zones will be demarcated by the District authorities after taking into consideration the guidelines of Ministry of Health & Family Welfare (MoHFW) with the objective of effectively breaking the chain of transmission. Strict containment measures will be enforced in these containment zones and only essential activities will be allowed. There shall be strict perimeter control to ensure that there is no movement of people in or out of these zones, except for medical emergencies and for maintaining supply of essential goods and services. In the Containment Zones, there shall be intensive contact tracing, house-to-house surveillance, and other clinical interventions, as required. Guidelines of MOHFW shall be effectively implemented for the above purpose.
- (iii) These Containment Zones will be notified on the websites by the respective District Collectors and by the States/ UTs and information will be shared with MOHFW..

4. State/ UT Governments shall not impose any local lockdown (State/ District/ subdivision/City level), outside the containment zones, without prior consultation with the Central Government.

5. No restriction on Inter-State and intra-State movement

There shall be no restriction on inter-State and intra-State movement of persons and goods including those for cross land-border trade under Treaties with neighbouring countries. No separate permission/ approval/ e-permit will be required for such movements.

6 Movement of persons with SOPs

Movement by passenger trains; domestic passenger air travel; movement of persons on Vande Bharat and Air Transport Bubble flights; and sign-on and sign-off of Indian seafarers will continue to be regulated as per SOPs issued.

7. Protection of vulnerable persons

Persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years are advised to stay at home, except for essential and health purposes.

8. Use of Aarogya Setu

- (i) *Aarogya Setu* enables early identification of potential risk of infection, and thus acts as a shield for individuals and the community.
- (ii) With a view to ensuring safety in offices and work places, employers on best effort basis should ensure that *Aarogya Setu* is installed by all employees having compatible mobile phones.
- (iii)District authorities may advise individuals to install the **Aarogya Setu** application on compatible mobile phones and regularly update their health status on the app. This will facilitate timely provision of medical attention to those individuals who are at risk.

(Contd..P-5)

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9. Strict enforcement of the guidelines

- (i) State/ UT Governments shall not dilute these guidelines issued under the Disaster Management Act, 2005, in any manner.
- (ii) For the enforcement of social distancing, State / UT Government may, as far as possible, use the provisions of Section 144 of the Criminal Procedure Code (CrPC) of 1973.

(iii)All the District Magistrates shall strictly enforce the above measures.

10. Penal provisions

Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section 188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at *Annexure* II.

(Contd..P-6)

:: 6 ::

<u>Annexure-I</u>

National Directives for COVID-19 Management

- 1. *Face coverings:* Wearing of face cover is compulsory in public places; in workplaces; and during transport.
- Social distancing: Individuals must maintain a minimum distance of 6 feet (2 gaz ki doori) in public places.
 Shops will ensure physical distancing among customers.
- 3. *Spitting in public places* will be punishable with fine, as may be prescribed by the State/ UT local authority in accordance with its laws, rules or regulations.

Additional directives for Work Places

- 4. Work from home (WfH): As far as possible the practice of WfH should be followed.
- 5. **Staggering of work/ business hours** will be followed in offices, work places, shops, markets and industrial & commercial establishments.
- 6. Screening & hygiene: Provision for thermal scanning, hand wash and sanitizer will be made at all entry points and of hand wash or sanitizer at and exit points and common areas.
- 7. *Frequent sanitization* of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., will be ensured, including between shifts.
- 8. **Social distancing:** All persons in charge of work places will ensure adequate distance between workers, adequate gaps between shifts, staggering the lunch breaks of staff, etc.

(Contd..P-7)

:: 7 :: Annexure-ll

Offences and Penalties for Violation of Lockdown Measures

A. Section 51 to 60 of the Disaster Management Act, 2005

51. Punishment for obstruction, etc.-Whoever, without reasonable cause -

- a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or
- b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

52. *Punishment for false claim.*—Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

53. Punishment for misappropriation of money or materials, etc.—Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

54. *Punishment for false warning.* —Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

55. Offences by Departments of the Government. -(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act. —Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

(Contd..P-8)

57. Penalty for contravention of any order regarding requisitioning. —If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

58. Offence by companies. -(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly:

Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.-For the purpose of this section-

- a) "company" means anybody corporate and includes a firm or other association of individuals; and
- b) "director", in relation to a firm, means a partner in the firm.

59. *Previous sanction for prosecution.*—-No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

60. Cognizance of offences. - No court shall take cognizance of an offence under this Act except on a complaint made by-

- (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorized in this behalf by that Authority or Government, as the case may be; or
- (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorized as aforesaid.

B. Section 188 in the Indian Penal Code, 1860

188. Disobedience to order duly promulgated by public servant. –Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or tends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

(Contd..P-9)

Explanation. –It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

Illustration

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

HM&FW Department - Containment, Control, and Prevention of COVID - 19 - The Epidemic Disease Act, 1897- Disaster Management Act, 2005 - "Unlock 5.0" Guidelines for Phased Reopening in the State of Andhra Pradesh - Orders-Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.433

Dated:05.10.2020. Read the following:

1) MHA, Gol Order No.40-3/2020-DM-I(A), Dt. 24.3.2020. 2) G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020. 3) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.25.03.2020. 4) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.27.03.2020. 5) G.O.Rt.No. 221, HM&FW (B2) Dept., Dt. 29.03.2020. 6) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.02.04.2020. 7) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.03.04.2020. 8) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.10.04.2020. 9) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 14.04.2020. 10)G.O.Rt.No. 238, HM&FW (B2) Dept., Dt.14.04.2020. 11)G.O.Rt.No. 239, HM&FW (B2) Dept., Dt.16.04.2020. 12) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 1.05.2020. 13)G.O.Rt.No.258, HM&FW (B2) Dept., Dt.01.05.2020. 14)G.O.Rt.No. 262, HM&FW (B2) Dept., Dt.03.05.2020. 15)MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 17.05.2020. 16)G.O.Rt.No.274,HM&FW (B2) Dept., Dt.17.5.2020 17) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.30.5.2020 18)G.O.Rt.No.280, HM&FW (B2) Dept., Dt.31.5.2020 19) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.29.6.2020 20)G.O.Rt.No.317, HM&FW (B2) Dept., Dt.02.07.2020 21) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.29.07.2020 22)G.O.Rt.No.352, HM&FW (B2) Dept., Dt.05.08.2020 23) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.29.08.2020 24)G.O.Rt.No.390, HM&FW(B2)Deptt., dated.07.09.2020. 25)MHA, GOI Order No.40-3/2020-DM-I(A) Dt.30.09.2020.

ORDER:

In the references 2nd, 5th, 10th, 11th, 13th, 14th, 16th, 18th, 20th, 22nd and 24th read above, the Government of Andhra Pradesh has directed District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs to take effective measures to prevent the spread of COVID- 19 in the State.

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2. In the references 1st, 3rd, 4th, 6th, 7th, 8th, 9th, 12th, 15th and 17th, 19th, 21st and 23rd read above, the Ministry of Home Affairs has issued various orders and addendums along with Consolidated Guidelines to implement "Lockdown" to contain the spread of COVID- 19 with effect from 25.03.2020 and thereafter "Unlock" measures for phased re-opening w.e.f. 30.09.2020.

3. Whereas, the Ministry of Home Affairs, in its Order vide reference 25th read above, has stipulated the "**Unlock 5.0**" measures to contain the spread of COVID-19 and ensure phased re-opening in the Country and which are ordered to be in force upto 31.10.2020.

4. Therefore, all the District Collectors, Joint Collectors, Commissioners of Police, Superintendents of Police, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the Order mentioned in the reference 25th read above, in accordance with the guidelines annexed to this G.O. For implementing the containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders as specified in the Annexure.

5. The Order mentioned in the reference 25th read above, shall be implemented along with various Orders issued from time to time by the State Government for "Lockdown" in the State for containing the spread of COVID-19 and for phased re-opening in the State.

(BY THE ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

То

All the District Collectors in the State. The DGP, A.P., Mangalgiri. The Police Commissioner of Vijayawada & Visakhapatnam. All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. All the DM&HOs in the State. <u>Copy to:</u> All the Special Chief Secretaries/Principal Secretaries/Secretaries to Government. PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME). PS to Spl.CS to Government, HM&FW Department. PS to Prl. Secretary (Poll). PS to Commissioner, I&PR. SF/SC.

//FORWARDED : : BY ORDER//

SECTION OFFICER

(Contd..P-3)

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Annexure to G.O.Rt. No.433, HM & FW (B2) Dept., dt.05.10.2020

Guidelines for Re-opening (Unlock-5) [As per Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) dated , 30th September, 2020]

1. Activities permitted outside the Containment Zones

In areas outside the Containment Zones, all activities will be permitted, except the following:

- (i) State/ UT Governments may take a decision in respect of re-opening of schools only from November 2nd. Coaching institutions, after 15th October 2020, in a graded manner. The decision shall be taken in consultation with the respective school/ institution management, based on their assessment of the situation, and subject to the following conditions:
 - a. Online/ distance learning shall continue to be the preferred mode of teaching and shall be encouraged.
 - b. Where schools are conducting online classes, and some students prefer to attend online classes rather than physically attend school, they may be permitted to do so.
 - c. Students may attend schools/ institutions only with the written consent of parents.
 - d. Attendance must not be enforced, and must depend entirely on parental consent.
 - e. States /UTs will prepare their own standard operating procedure (SOP) regarding health and safety precautions for reopening of schools/ institutions based on the SOP to be issued by Department of School Education and Literacy (DOSEL), Ministry of Education, Government of India, keeping local requirements in view.
 - f. Schools, which are allowed to open, will have to mandatorily follow the SOP to be issued by Education Departments of States/ UTs prepared as above.
- (ii) Department of Higher Education (DHE), Ministry of Education may take a decision on the timing of the opening of Colleges/ Higher Education Institutions, in consultation with Ministry of Home Affairs (MHA), based on the assessment of the situation. Online/ distance learning shall continue to be the preferred mode of teaching and shall be encouraged.

However, Higher Education Institutions only for research scholars (Ph.D) and Post-graduate students in science and technology stream requiring laboratory/ experimental works will be permitted to open from 15th October, 2020, as under:

- a. For Centrally Funded Higher Education Institutions, the Head of Institution will satisfy herself/ himself that there is a genuine requirement of research scholars (Ph.D) and post-graduate students in science and technology stream for laboratory/experimental works.
- b. For all other Higher Education Institutions e.g. State Universities, Private Universities etc., they may open only for research scholars (Ph.D) and postgraduate students in science and technology stream requiring laboratory/experimental works as per decision to be taken by the respective State/UT Governments.

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- (iii) Swimming pools being used for training of sportspersons will be permitted to open with effect from 15th October, 2020, for which the SOP will be issued by Ministry of Youth Affairs & Sports (MoYA&S).
- (iv) Cinemas/ theatres/ multiplexes will be permitted to open with upto 50% of their seating capacity, in areas outside the Containment Zones only, with effect from 15th October 2020, for which, SOP will be issued by Ministry of Information & Broadcasting.
- (v) Entertainment parks and similar places will be permitted to open with effect from 15th October, 2020, for which the SOP will be issued by Ministry of Health & Family Welfare (MOHFW).
- (vi) Business to Business (B2B) Exhibitions will be permitted to open, in areas outside the Containment Zones only, with effect from 15th October 2020, for which, SOP will be issued by the Department of Commerce.
- (vii) Social/ academic/sports/ entertainment/ cultural/ religious/ political functions and other congregations have already been permitted with a ceiling of 100 persons, outside Containment Zones only. Such gatherings beyond the limit of 100 persons may be permitted, outside Containment Zones, by State/ UT Governments only after 15th October 2020, and subject to the following conditions:
 - a. In closed spaces, a maximum of 50% of the hall capacity will be allowed, with a ceiling of 200 persons. Wearing of face masks, maintaining social distancing, provision for thermal scanning and use of hand wash or sanitizer will be mandatory.
 - b. In open spaces, keeping the size of the ground/ space in view, and with strict observance of social distancing, mandatory wearing of face masks, provision for thermal scanning and hand wash or sanitizer.
 - c. The congregations outside closed halls after 15th October may not exceed 200 in no.

State/ UT Governments will issue detailed SOPs, to regulate such gatherings and strictly enforce the same.

(viii) International air travel of passengers, except as permitted by MHA.

2. National Directives for COVID-19 Management

National Directives for COVID-19 Management, as specified in Annexure I, shall continue to be followed throughout the country.

3. Lockdown limited to Containment Zones

- (i) Lockdown shall remain in force in the Containment Zones till 31st October, 2020.
- (ii) Containment Zones shall be demarcated by the District authorities at micro level after taking into consideration the guidelines of MoHFW with the objective of effectively breaking the chain of transmission. Strict containment measures will be enforced in these containment zones and only essential activities will be allowed. There shall be strict perimeter control to ensure that there is no movement of people in or out of these zones, except for medical emergencies and for maintaining supply of essential goods and services. In the Containment Zones, there shall be intensive contact tracing, house-tohouse surveillance, and other clinical interventions, as required.

Guidelines of MoHFW shall be effectively implemented for the above purpose.

(Contd..P-5)

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(iii) These Containment Zones will be notified on the websites by the respective District Collectors and by the States/UTs and information will be shared with MOHFW.

4. State/ UT Governments shall not impose any local lockdown (State/District/ sub-division/City level), outside the containment zones, without prior consultation with the Central Government.

5. No restriction on Inter-State and intra-State movement

There shall be no restriction on inter-State and intra-State movement of persons and goods including those for cross land-border trade under Treaties with neighbouring countries. No separate permission/ approval/ e-permit will be required for such movements.

6. Movement of persons with SOPs

Movement by passenger trains; domestic passenger air travel; movement of persons on Vande Bharat and Air Transport Bubble flights; and sign-on and sign-off of Indian seafarers will continue to be regulated as per SOPs issued.

7. Protection of vulnerable persons

Persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years are advised to stay at home, except for essential and health purposes.

8. Use of *Aarogya Setu*

- (i) Aarogya Setu enables early identification of potential risk of infection, and thus acts as a shield for individuals and the community.
- (ii) With a view to ensuring safety in offices and work places, employers on best effort basis should ensure that *Aarogya Setu* is installed by all employees having compatible mobile phones.
- (iii) District authorities may advise individuals to install the *Aarogya Setu application* on compatible mobile phones and regularly update their health status on the app. This will facilitate timely provision of medical attention to those individuals who are at risk.

9. Strict enforcement of the guidelines

- (i) State/ UT Governments shall not dilute these guidelines issued under the Disaster Management Act, 2005, in any manner.
- (ii) For the enforcement of social distancing, State/ UT Governments may, as far as possible, use the provisions of Section 144 of the Criminal Procedure Code (CrPC) of 1973.
- (iii) All the District Magistrates shall strictly enforce the above measures.

10. Penal provisions

Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005,

besides legal action under Section 188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at Annexure II.

(Contd..P-6)

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<u>Annexure I</u>

NATIONAL DIRECTIVES FOR COVID-19 MANAGEMENT

- 1. **Face coverings:** Wearing of face cover is compulsory in public places; in workplaces; and during transport.
- 2. **Social distancing:** Individuals must maintain a minimum distance of 6 feet (*2 gaz ki doori*) in public places.

Shops will ensure physical distancing among customers.

3. **Spitting in public places** will be punishable with fine, as may be prescribed by the State/ UT local authority in accordance with its laws, rules or regulations.

Additional directives for Work Places

- 4. **Work from hom**e (WfH): As far as possible the practice of WfH should be followed.
- 5. **Staggering of work/ business hours** will be followed in offices, work places, shops, markets and industrial & commercial establishments.
- Screening & hygiene: Provision for thermal scanning, hand wash or sanitizer will be made at all entry points and of hand wash or sanitizer at exit points and common areas.
- 7. **Frequent sanitization** of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., will be ensured, including between shifts.
- 8. **Social distancing:** All persons in charge of work places will ensure adequate distance between workers, adequate gaps between shifts, staggering the lunch breaks of staff, etc.

(Contd..P-7)

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<u>Annexure II</u>

Offences and Penalties for Violation of Lockdown Measures

- A. Section 51 to 60 of the Disaster Management Act, 2005
 - **51. Punishment for obstruction, etc. -** Whoever, without reasonable cause
 - (a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or
 - (b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

52. Punishment for false claim.- Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

53. Punishment for misappropriation of money or materials, etc.--Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

54. Punishment for false warning.—Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

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(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the

(Contd..P-8)

consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded <u>against</u> and punished accordingly.

56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act.—Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

- **57. Penalty for contravention of any order regarding requisitionin**g. If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.
- **58. Offence by companies**.-(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly:

Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation. For the purpose of this section

- (a) "company" means anybody corporate and includes a firm or other association of individuals; and
- (b) "director", in relation to a firm, means a partner in the firm.

59. Previous sanction for prosecution.—No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

60. Cognizance of offences. —No court shall take cognizance of an offence under this Act except on a complaint made by—

(a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or

(Contd..P-9)

(b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised as aforesaid.

B. Section 188 in the Indian Penal Code, 1860

188. Disobedience to order duly promulgated by public servant.— Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or trends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

Explanation.—It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

Illustration

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

General Instructions

Minutes of Meeting – VC with District Collectors on COVID-19 by CS, Block 1, AP Secretariat, Velgapudi Date: 04th March 2020

Present:

- 1. Smt. Nilam Sawhney, IAS, Chief Secretary to Govt, AP
- 2. Dr. P.V. Ramesh, IAS (Retd.), Addl. CS to the Govt.
- 3. Dr. K.S Jawahar Reddy, IAS, Spl. CS to Govt, HM&FW Department & Member Convenor, Experts Committee
- 4. Shri. Gowtham Sawang, IPS, DGP, Andhra Pradesh
- 5. Smt. Anuradha, IPS, Prl Secretary to Govt, Home Department
- 6. Shri. Kanna Babu, IAS, Spl Commissioner, Disaster Management
- 7. Shri. V. Vijay Rama Raju, IAS, Director Health & Family Welfare and MD-NHM and MD-APMSIDC
- 8. Dr. A. Mallikarjuna IAS, CEO, Dr. YSR Aarogyasri Health care Trust
- 9. Smt. Usha Kumari, IAS, Commissioner AYUSH
- 10. All District Collectors, Superintends of Police and DMHOs
- 11. Dr. S. Aruna Kumari, Director Public Health & Family Welfare
- 12. Dr. U. Rama Krishna Rao, Commissioner, APVVP
- 13. Dr. K. Venkatesh, Director Medical Education
- 14. Representatives from School Education, Minority Welfare, Social Welfare and Panchayat Raj
- 15. Representatives from NHM
 - All District Collectors are informed that they are designated as District Nodal Officers for control of COVID-19 at District Level. HM&FW department shall issue notification in this regard.
 - 2. It was resolved to advocate self-quarantine at the homes for all the person who travelled from other countries to India. It is also instructed to screen all the persons arriving by seaports and airports. District Collectors should monitor closely.
 - 3. All the Collectors were instructed to find locations for quarantine in their respective districts. The protocols for quarantine facilities will be shared by the Health Department.
 - 4. All the Collectors were sensitized on the Strategies for containment and surveillance by Health Department. Detailed protocols on containment and surveillance shall be issued

by Health Department.

- 5. All the Collectors should monitor the District Level Rapid Response Teams(RRT). The details of the RRTs, dedicated ALS ambulances, availability of drugs, equipment, PPEs and sanitation plan will be shared by Health Department. All the Collectors should monitor the above mentioned on regular basis.
- 6. District Level Action Team composition is shared by the Health Department. District Collectors should ensure all the 6 components of the Action Teams are constituted at their respective districts.
- 7. Call Center and District IDSP located in DM&HO Office should be relocated to Collectorate for close monitoring by the Collectors.
- 8. Full composition of RRTs, sanitation teams, medical and paramedical staff at isolation wards should be ensured in health facilities identified in the Districts.
- 9. Training should be conducted to all the medical, paramedical and Line Department staff involved containment plan.
- 10. All the medical and paramedical staff working at isolation wards must be provided with PPEs and N95 masks under all conditions.
- 11. All the protocols, district level checklist and DOs and DONTs will be shared with all the Collectors by Health Department. Collectors must ensure regular monitoring with the concerned officers.

SD\-

Dr. K. S. Jawahar Reddy, IAS

SPECIAL CHIEF SECRETARY

HEALTH MEDICAL & FAMILY WELFARE

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

H.M. & F.W. Department – Notifying the District Collectors as District Nodal Officers for taking measures towards containment and surveillance of COVID-19 - Orders - Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTEMNT

G.O.RT.No. 161

Dated: 06-03-2020 Read the following: -

- 1. VC , Dt 03.03.2020 conducted by Cabinet Secretary, Government of India.
- 2. Review meeting Dt 04.03.2020, conducted by the Chief Secretary to GoAP.
- 3.From the Mission Director, NHM, Rc.No.8068/IDSP/2020, dated.05.03.2020.

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ORDER:

Ministry of Health and Family Welfare, Government of India, through Video Conference has requested all the State Governments to notify the District Collectors as District Nodal Officers for containment and surveillance of COVID-19.

2. The Government after examination, hereby issue the following Notification to be published in the Extra Ordinary Issue of Andhra Pradesh Gazette:

NOTIFICATION

Government of Andhra Pradesh is hereby, Notify "the District Collectors as District Nodal Officers for taking measures towards containment and surveillance of COVID-19 in their respective Districts".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNEMNT

То

The Commissioner Printing, Stationery and Stores Purchase, A.P.,

Vijayawada, with a request to publish in A.P.Gazette and supply 150 copies. The Mission Director, National Health Mission, A.P., Vijayawada.

All the District Collectors in the State.

All Heads of Departments of HM & FW Department.

Copy to:

All Departments of Secretariat.

The P.S. to Addl.C.S. to CM.

The P.S. to the Hon'ble Deputy C.M. (H,FW&ME).

The P.S. to C.S.

The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

//FORWARDED :: BY ORDER//

SECTION OFFICER.

DRAFT

GOVERNMENT OF ANDHRAPRADESH HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No. 2. 60 22 (33)/17/2020 - B

Dt.13/3/2020

- Sub:- Health Medical & Family Welfare Department Measures towards containment and surveillance of COVID19- Certain instructions - Issued - Reg.
- Ref :- 1) V.C. dt.4.03.2020 by Chief Secretary with all District Collectors, Superintendents of Police.
 - V.C. dt.11.03.2020 by Chief Secretary with all District Collectors, Superintendents of Police.
 - Containment plan for COVID 19 communicated by Ministry of Health & Family Welfare, Government of India.
 - Consolidated travel advisory for COID 19 Dt. 06.03.2020 of Ministry of Health & Family Welfare, Government of India.
 - 5) Additional travel advisory for COID 19 Dt. 10.03.2020 of Ministry of Health & Family Welfare, Government of India.
 - 6) Consolidated travel advisory for COID 19 Dt. 11.03.2020 of Ministry of Health & Family Welfare, Government of India.
 - Guidelines for establishing quarantine centers Dt. 12.03.2020 of Ministry of Health & Family Welfare, Government of India.

In the references 1st and 2nd cited, video conferences have been conducted by the Chief Secretary to Government with the District Collectors, Superintendents of Police, DM&HOs and Superintendents of all District Hospitals and Teaching Hospitals, Special Chief Secretaries of Health Medical & Family Welfare, Tourism, Principal Secretaries of Home, MA&UD, PR&RD Departments, Commissioner of Health & Family Welfare, CEO, DR YSR Arogya Sri Health Care Trust have attended the video conferences. Vide references 3rd to 7th cited, Ministry of Health & Family Welfare, Government of India issued instructions on travel advisory, containment & surveillance plan and Quarantine faculties. In continuation of the above, the following instructions are issued to all the District Collectors, Superintendents of Police, DM&HOs and other health and medical personnel for containment and surveillance of COVID19.

...2...

- List of foreign returnees shared by Government of India is being communicated to all the districts from time to time. As these lists may not be complete and may be communicated with delay, it is expected that details of foreign returnees will be updated and maintained by the District Collector by alternative means too. In the first instance, the foreign returnees shall be traced through the ongoing houseto-house survey by the ASHAs and Village/Ward functionaries and volunteers. Data of all foreign returnees who have landed in A.P. after 10th Feb, 2020 will be captured using the App provided by Health Department. While the survey is to be completed by 13.3.2020, information needs to be updated thereafter on a daily basis. District Collectors shall also ensure adequate publicity to encourage foreign returnees to self report and to encourage general public to give information about foreign returnees whenever it comes to their knowledge. Such information can be submitted via call on 104, or at Village/Ward Secretariat, or to the DM&HO and or to the District Collector.
- 2) District Collectors shall ensure that all the foreign returnees who have landed after 10th Feb, 2020 are tracked and are kept under strict home isolation/quarantine for 14 to 28 days. Contacts of these returnees shall also be kept under home isolation and surveillance. All District Collectors shall assign a senior officer (District Revenue Officer or Joint Collector) to monitor this.

...3..

3) In case of identification of positive case, District Collectors shall strictly implement the Containment and Surveillance plan. Identification of the containment zone, surveillance activities, identification of contacts on targeted approach are very critical and should be taken on high priority. Details about the containment plan/strategy are as follows :

- a. Containment Zone : House of positive case will be the epicenter of containment zone and area around 3 km from the epicenter shall be under the containment. In case of urban area administrative unit (ward) will be containment zone.
- b. Perimeter identification : Clear boundaries shall be identified for the containment zone for perimeter control.
- c. Each Public Health Staff shall be allocated with 30 households ad supervisory staff shall be allotted at the ratio of 1:4.
- d. All the health staff shall be trained before deployment in the field.
- e. Surveillance shall be conducted in all households in containment zone for identification of contacts and symptomatic cases. Three categories of people wil be identified in this surveillance.

Type A: Persons came in contact with positive case and symptomatic-shall be transported to hospital through designated ambulance and tested .

Type B : Persons came in contact with positive case but asymptomatic-shall be home isolated and under close surveillance.

Type C : Persons not came in contact with positive case-shall be under routine surveillance.

- House of positive case shall be disinfected with the hypochlorite solution.
- g. Environmental hygiene shall be observed in the containment zone.
- h. All the health staff shall be performing duties from 8 A to 2 PM.
- All the health facilities in the containment zone shall be listed for passive surveillance.
- j. Control room shall be established in the containment zone for collection, collation and dissemination of data.
- k. Social distancing measures and intensive Risk communication shall be taken up. ...4...

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:3:

- 4) District Collectors shall ensure that trainings are completed for medical staff and line departments for containment and surveillance strategies. Every district shall constitute and train at least 40 teams at PHC level. Every district shall also constitute at least 4.5 sanitation teams. Similarly, 2 Police Task Force teams should be constituted at the district level and that training is imparted to these teams.
- 5) District Collectors shall give wide publicity about Dos and DON'Ts and about self reporting and reporting by the community through hoardings in prominent public places, public and private offices, institutions etc. DOs and DON'Ts to prevent the corona virus spread can also be published in the local electronic and print media. Awareness campaigns should be conducted through Village/Ward functionaries, AWWS, ASHAs, ANMs and Educational Institutions can also be involved to create awareness.
- 6) No person/institution shall use print or electronic media to spread any information on COVID19 without prior permission of the Department of Health & Family Welfare. If a person/institution is found indulging in any such activity or spreading misinformation, will be punished. I&PR department shall ensure all the IEC is shared in the TV, Cinema Halls and other media platforms.
- 7) District Collectors are required to identify the Quarantine facilities to accommodate atleast 100 persons. District Collector, Anantapur shall ensure that the Super Specialty Hospital, Anantapur is kept ready as a Quarantine facility by provisioning for water, power and drainage.
- Mandatory sanitization activities should be ensured for :
 - APSRTC Public buses to be sanitized atleast once in a day, preferably at the end of the day.
 - Endowments All prominent temples across the State shall follow sanitization practices in queue lines and other places of public gathering

All the District Collectors, Superintendents of Police and DM&HOs shall implement the above instructions immediately. 0 < 0

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CHIEF SECREATRY

To All the District Collectors. All the Superintendents of Police. Copy to : Spl CS, YATC / Prl. Secy. PR & RD / Prl. Secy., Home / Secy. MA & UD

: 4:

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Dr. K.S. JAWAHAR REDDY I.A.S Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.CS/Peshi-2020, Date :14.3.2020

Dear Sysamola Rao,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Video conference by GOI- certain arrangements -Requested – Regarding.

As you are aware that WHO declared COVID-19 as pandemic and it will spread either by physical contact with infected patients or his contacts. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams (RRT) for screening and mobilization of the suspected person and treatment.

Government of India in the video conference held on 13.03.2020 with Health and MA&UD, it was instructed to ensure quarantine facilities in all urban local Bodies, disinfectants and sanitation equipment and wide spread of IEC on COVID-19 through all platforms across the ULBs. Hence, you are requested to provide the following details:

1. Availability of quarantine facilities in all urban local Bodies

2. Availability of disinfectants and sanitation equipment

3. IEC activities on COVID-19 in all platforms in ULBs.

Kindly instruct all the concerned to ensure the above arrangements in all ULBs and details may be shared to HMFW department

With Legals

Yours sincerely,

(Dr. K.S.Jawahar Reddy)

To, Sri. J Syamala Rao, IAS, Principal Secretary to the Govt, Municipal Administration & Urban Development, Government of Andhra Pradesh, AP Secretariat, Velagapudi.

Ground Floor, Building No:5, A.P. Secretariat, Velagapudi, Amaravati - 522 238.

Dr. K.S. JAWAHAR REDDY I.A.S Special Chief Secretary

to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.CS/Peshi-2020, Date :-15.3.2020

Dear Smf Uslar Rani,

Sub:-HM&FW Department - COVID-19 - (Corona Virus Disease) -Exemption of biometrics for distribution of Annadhanam in Temples - Reg.

As you are aware that, WHO declared COVID-19 as pandemic and it will spread either by physical contact with infected patients or his contacts. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams (RRT) for screening and mobilization of the suspected person and treatment.

As you appreciate the fact that, the use of biometric device may transmit the virus from infected to others using the same device through contact, kindly instruct that biometric is not insisted while issuing tokens for Annadhanam or Darshan tickets and prasamdams at temples to contain the spread of virus by contact.

with reports

Yours sincerely, (Dr.K.S. Jawahar Reddy)

To Smt. V Usha Rani, IAS, Principal Secretary to the Govt, Land & Endowments Department, Government of Andhra Pradesh, AP Secretariat, Velagapudi. Dr. K.S. JAWAHAR REDDY I.A.S

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl CS/Peshi-2020, Dated:15.3.2020

Dear Rage Bubu,

Sub:-HM&FW Department - COVID-19 - (Corona Virus Disease) -Exemption of biometrics for issue of Dr YSR Aasara monthly pensions - Reg.

As you are aware that WHO declared COVID-19 as pandemic and it will spread either by physical contact with infected patients or his contacts. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams (RRT) for screening and mobilization of the suspected person and treatment.

The use of biometric may transmit the virus from infected to others using the same device. Hence, you are requested to kindly issue instructions that biometric is not insisted while issuing Dr YSR Aasara monthly pensions in the state until further communication so as to contain the spread of virus by contact.

with reports .

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To

Sri P Raja Babu, IAS, Chief Executive Officer, Society for Elimination of Poverty (FAC), Panchayat Raj & Rural Development, Government of Andhra Pradesh, Vijayawada.

Dr. K.S. JAWAHAR REDDY I.A.S

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off : +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl CS/Peshi-2020, Dated:15.3.2020

Dear Salhadten,

Sub:-HM&FW Department - COVID-19 - (Corona Virus Disease) -PDS - Exemption of biometrics for issue of monthly ration to White Card holders - Reg.

As you are aware that WHO declared COVID-19 as pandemic and it will spread either by physical contact with infected patients or his contacts. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams (RRT) for screening and mobilization of the suspected person and treatment.

The use of biometric may transmit the virus from infected to others using the same device. Hence, you are requested to kindly issue instructions that biometric is not insisted while issuing monthly ration to the white card holders in the state until further communication so as to contain the spread of virus by contact.

withregands

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To Sri Kona Sasidhar, IAS, Ex-officio Secretary to Govt., Consumer Affairs, Food & Civil Supplies Department, Government of Andhra Pradesh, AP Secretariat, Velagapudi.

GOVERNMENT OF ANDHRA PRADESH PROCEEDINGS OF MISSION DIRECTOR, NATIONAL HEALTH MISSION :: ANDHA PRADESH :: VIJAYAWADA ::

Rc.No.8065/IDSP/2020-2

Dt.17-03-2020

- Sub: Health Medical & Family Welfare Department Containment and surveillance of COVID 19 Constitution of Committees Orders issued Reg.
- Ref: Review meeting Dt.17-03-2020 of Special Chief Secretary to Government, Medical, Health & Family Welfare, Government of Andhra Pradesh.

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In order to effective monitoring of various activities for Containment and surveillance of COVID 19, the following committees with officers from various HoDs under Health Medical & Family Welfare Department have been constituted.

Committee	Scope of Work	Departmental Head	Support Team from TSU / Cerner
1. Survey, Surveillance and containment	 Survery 1. Conducting rapid surveys and assessment 2. Ensure to have inplace all survey tools including forms and formats 3. Clean and analyse data from GOI and Village Survey Surveillance: Ensure to put in place a system to detect imported cases as early as possible Rapid contact tracing and investigate the case throughly Monitoring of Geo-spread and transmission intensity Ensure all surveillance tools are developed and tested Staff trained on event based surveillance Report every positive or suspected case Containment: Identify, manage and care for new cases Review IPC practicies both in communities and health facilities Prevent transmission to visitors, communities and health facilities Prevent transmission to visitors, communities and health care workers at home isolation and quarantine 	K. Appa Rao 8897595522	Chandra, 9810719703 / Abdul 9704195015, IDSP Consultant, Kishan Bhattu (TSU) 9177227822
2. RRTs, Sample Collection, Testing and Lab Management and Call Center	 RRTs: Cather information on the over all situation at the airports and other public conglomeration at district level covering all activities relevant to prevention, control and response to COVID - 19 Sample Collection, Testing and Lab Management: Ensure staff working in all reference labs has the capacity / knowledge to conduct large scale testing in an event of uncontrolled outbreak. Ensure there is surplus reagents and functioning equipment to conduct PCR test to lessen the burden of having severe cases. (Testing will catch more mild cases.) Staff are trained in Speciment collection and transportation. Functioning of labs for 2 shifts in a day Call Center: Analyse the calls - Reasons, Source, Outcomes, Follow up Generate District level heatmaps Capture all the necessary information 	Dr Aruna Kumari 9849902201, Dr. Savitri 7337317021 Dr. Ram Babu 9177747328	Jaganmohan, IDSP consultant 9949926464, Ganesh 7349274194, Ashish Goyal (TSU) 9350008338

3. Isolation, Case management and Technical advisory	 Isolation: Create cohort ICUs for COVID 19 patients (areas separated from rest of the ICU beds to minimise risk of hospital transmission. Organise a triage area where patients should receive mechanical ventilation if necessary, pending final lab results. Allocate beds assuming 5% requiring admissions in ICU / Isolation Case Management & Technical Advisory: Enough beds for quarantine for suspected cases & enough beds for isolation for confirmed cases. Maintain proper sanitisation in isolation wards and hospitals. Prioriotisation of tratment for patients with high risk / severe illness Disseminate all the guidelines and case definitions and protocols to all health facility staff at all levels. 	Dr.Venkatesh, DME 9849902961 Dr.Neelima 8978180455, Dr. Rama Krishna Rao Commissioner, APVVP 8919493349	Ankita 9993907451, Mallikarjun (TSU) 7660945868
4. IEC, Protocol development, District Communication and Media Management	 IEC: 1. Development of IEC / BCC materials. 2. Ensure proper dissemination of DO's and Don'ts. Protocol Development: Develop protocols / guidelines on all aspects. All staff are updated and knowledgeable on the protocols developed. District Communication: Work with partners & District Health Officers closely Preparedness & Response plan at each level. Media Management: Prepare and release of media bulletins on daily basis (twice in a day) Immediately respond to rumours, concerns and misinformation. Make sure the communication is transparent to public - what is know, what is not known and what is being done. 	G.Vasudev Rao 9440344722	Bhupendra (TSU) 9739831055 Chandrapal KPMG 7566661428
5. Trainings and Private Hospitals Coordination	 Training to all health care personnel on isolation, quarantine, surveillance, PPE usage and case management Train all NDRF, SDRF team members on contrainment and isolation Train field level functionaries on home isolation, quarantine, counselling of suspects 	Dr.Rajendra Prasad 9849902207, JEO from Arogyasree	Ramesh 7259032676
6. Infrastructure & Material management	 Ensuring negative pressure isolation wards. Ensuring availability of ventilators and other required equipments Ensuring availability of PPEs, N95 Masks, Sanitation material, Drugs and consumables. Availability of Lab reagents 	K.Srinivasa Rao, CE Executive Director 8978680707, Mr.Praveen, GM, APMSIDC 9492253323	KPMG 7566661428
7. Inter departmental coordination	departmental SDMA, Transport, APSRTC Tourism and Education.		Anand SO 9849616772

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		\wedge	
3. Finance and documentation	 Procurement / Project proposals, Finance approvals, project documentation of various proceedings of COVID - 19 need to be submitted for approval on time. Budget and narratives should go together with the proposals 	Phaneendrudu, CFO, Chiranjeevi, ED(General) FO, MSIDC	Ramakrishna, state Accounts Manager 709332321
	8	978680708	

8978680708

The above committees shall attend the works in addition to their normal duties. All the committees shall work from Control and Command Center established at NTRUHS Vijayawada. State Nodal Officer (Corona virus), DPHFW shall coordinate the committees for effective discharge of duties. State Programme Manager, NHM shall extend necessary support to the above committees.

All the Heads of Departments, Officers noted above shall take immediate action.

Director of Health & Family Welfare & Mission Director, NHM

Copy submitted to Special Chief Secretary to Government, Health Medical & Family Welfare Department.

File No.HMF04-26022(33)/25/2020-SPMU SEC - CHFW

GOVERNMENT OF ANDHRAPRADESH PROCEEDINGS OF DIRECTOR HEALTH FAMILY WELFARE & MISSION DIRECTOR - NATIONAL HEALTH MISSION Present: Sri.V.Vijay Rama Raju, IAS

Rc No.085/SPMU/NHM/2020

30/03/2020

Sub Health Medical & Family Welfare Department – Actions for prevention and management of COVID 19- Strengthening of District Control Centers- certain instructions issued – Reg.

District Control Rooms have been constituted in all the District Medical & Health Offices for monitoring Actions for prevention and management of COVID 19 in the district. It is further decided to strengthen the District Control Rooms for effective monitoring following instructions are issued.

- 1. District Programme Monitoring Officer, National Health Mission shall be the in charge of District Control Room, COVID-19.
- 2. The following officers shall be deployed to DCR COVID 19 for monitoring the activities on 24X7 basis.
 - a. District Coordinator , RBSK
 - b. DNMO O/o Additional DMHO(A&L)
 - c. Statistical Officer UIP O/o DMHO
 - d. Statistical Officer FW O/o DMHO
 - e. District Programme Officer, NHM
 - f. District Programme Officer , NUHM
- 3. In addition to the staff already deployed to the DCR COVID 19, the NHM staff working in the various divisions) shall be deployed for DCR COVID 19 for supporting the above officers.
- 4. DCR COVID 19 shall monitor the following
 - a. Monitoring of Health status of Foreign returnees(FRs), Foreign Returnee Contacts(FRCs), Primary and Secondary Contacts of positives
 - b. Daily fever surveillance conducted in community.
 - c. Transportation of symptomatic cases to the designated sample collection centers / designated hospitals.
 - d. Sample collection. transportation and testing
 - e. Containment, Contract tracing and surveillance in case of identification of positive case.
 - f. Deployment of RRTs, RRT ambulances.
 - g. Health status monitoring of people in quarantine facilities and isolation wards.
 - h. Materials and supplies management
- 5. DCR COVID 19 shall attend the following data management activities

- a. Monitor the data uploading by the medical officer in MSS-COVID 19 portal
- b. Monitor the data uploading related to sample collection. transportation and testing
- c. Monitor the data uploading at designated laboratories in to ICMR website
- d. Submission of format A,B and C of all foreign returnees to the State IDSP Unit on daily basis
- e. Submission of data related to contact tracing of positive cases to the State IDSP Unit
- f. Action taken reports on containment and surveillance measures.
- 6. DCR COVID 19 shall work under the direct supervision of District Nodal Officer (Joint Collector/ Joint Collector-2).Location of District Control Rooms shall be at District collectorates/ DMHO offices as decided by the district nodal officer.
- 7. Expenditure towards operation and maintenance, IT hard ware such as desktops, furniture, transportation, communication etc shall be met from the funds released to all the districts for COVID management and also from the funds available under District Health Societies

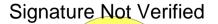
VIJAY RAMA RAJU.V, MD(VVRR), O/o MISSION DIRECTOR-NHM

To,

All the District Collector in the State,

All the Joint Collectors in the State,

All the District Medical & Health Officers in the State.





GOVERNMENT OF ANDHRA PRADESH PROCEEDINGS OF DIRECTOR HEALTH & FAMILY WELFARE & MISSION DIRECTOR, NATIONAL HEALTH MISSION :: ANDHA PRADESH :: VIJAYAWADA ::

Rc.No.8065/IDSP/2020-2

Dt.19-03-2020

- Sub: HMFW Department –Certain IAS Officers attached to Department Allotment of Committees Constituted in Medical & Health Department to in view of COVID – 19 – Orders issued – Reg.
- Ref: 1. This office order even number dt.17-03-2020.
 - 2. G.O.Rt.No.601, General Administration (SC.A) Department, dt.19-03-2020.

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In the reference 1st cited, in order to effective monitoring of various activities for Containment, Control, Prevention and surveillance of COVID 19, certain committees with officers from various HoDs under Health Medical & Family Welfare Department have been constituted.

In the reference 2nd cited, the Government have issued orders deputing the following IAS Officers to report to Sri V.Vijaya Rama Raju, IAS, Special Officer, Covid-19 to assist to the Special Officer, COVID-19 to take preventive measures on the spread of COVID-19.

- 1. Sri O.Anand, IAS (2016) Special Officer Polavaram Irrigation Project.
- 2. Sri PrudhvitejImmadi, IAS (2018) Assistant Collector, Chittoor District.
- 3. Sri VidehKhare, IAS (2018) Assistant Collector, Kurnool District.
- 4. Sri KetanGarg, IAS (2018), Assistant Collector, Vizianagaram.

In view of the above orders issued in the reference 2nd cited, the following orders were issued.

Name of the IAS Officer	Committees allotted	Departmental officers for coordination
Sri O.Anand, IAS	Survey, Surveillance and containment, Contact tracing and Control Room	K.Apparao, SPM (8897595522) Dr.ArunaKumari, DPHFW, (9849902201) Abdul (9704195015)
Sri Prudhvitej I, IAS	Village Volunteer Survey, Protocol development, District Communication and Media Management, Social Media, IEC dissemination, Preparation of Notes for Hon'ble Chief Minister and Senior Officers, Modelling scenario.	G.Vasudevarao, Addl. Commissioner, (9440344722) TSU team(9739831055)
Sri.Videh Khare, IAS	Coordination with District RRTs, Sample Collection, Testing and Lab Management, Quarantine measures, 104 call analytics and 24x7 Call Center	Dr Savithri, Addl. Director (7337317021) Dr. Rambabu, Nodal Officer (9177747328)
Sri Ketan Garg, IAS	Hospital Management, Case Management, Isolation Rooms, Technical advisory, HR deployment, Private Hospital coordination, infrastructure and material management	Dr.Venkatesh, DME, (9849902961) Dr Ramakrishna Rao, Comm. APVVP (8008553300) Dr Neelima (8978180455)

The above officers are requested to oversee and monitor the activities indicated with the support of the committee members and appraise the Special chief Secretary to the government, HMFW dept. and Mission Director ,NHM time to time for proper containment, Control and Prevention of Spread of COVID

Director of Dealth & Family Welfare & Mission director-NHM

To Sri O.Anand, I.A.S., Sri PrudhvitejImmadi, I.A.S., Sri VidehKhare, I.A.S., Sri Ketan Garg, I.A.S.,

To all the committee members Copy submitted to the Special Chief Secretary to Government, Health, Medical & Family Welfare Department, Government of Andhra Pradesh.

OFFICE OF THE DIRECTOR OF HEALTH & FAMILY WELFARE AND MISSION DIRECTOR, :: NATIONAL HEATH MISSION :: ANDHRA PRADESH :: VIJAYAWADA ::

Rc.No.

То

Dt.18-03-2020

Sub: - Medical & Health Department – COVID-19 – Certain precautionary measures taken in view of COVID-19 (Corona Virus Disease-19) – Appointment of Nodal Officers for 6A Temples in the state – Orders issued.

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The WHO declared COVID-19 as pandemic and it will spread either by physical contact with infected person or his / her contacts. Government of Andhra Pradesh has made extensive measures in active surveillance, quarantine and isolation facilities with Rapid Response Teams across the state. The spread of infection is mainly through contact, Government is promulgating social distancing.

The temples under 6A category attracts huge devotees in a given time, there is a possibility of spread of the infection through any infected person. In view of this, certain advisories were given to Endowment Department. In continuation of the containment strategy, it is also decided to position screening and containment strategies at all high floating temples in the state. As such, the following Senior Medical Officers are appointed as Nodal Officers for the Temples as detailed below:

S. No	Name of the Temple	Name of the	Name of the Officer appointed
	-	District	as Nodal Officer
1	Suryanarayana Temple, Arasavalli	Srikakulam District	Dr. Ramamohan Lakhinena, PO
			DTT, 6300631260
2	Sri Varaha Lakshmi Narasimhaswami	Visakhapatnam	Dr. Survanaravana
	vari Devasthanam, Simhachalam		Dr. Suryanarayana, PO DTT, 9848182142
3	Kanaka Mahalakshmi Temple	Visakhapatnam	PO D11, 9848182142
4	Sri Veera Venkata Satya Narayana	East Godavari	Dr. Ramesh,
	Swami vari Devasthanam, Annavaram		Addl DM&HO, 9849902303
5	Sri Venkateswara Swami vari	West Godavari	Dr. Bala Prakash,
	Devasthanam, Dwaraka Tirumala		SMO, 9502000348
6	Sri Durga Malleswara Swamy vari	Krishna District	Dr. Krishna Murthy,
	Devasthanam, Vijayawada		Dy. DMHO, Vijayawada,
7	Sri Tirupathamma Temple,	Krishna District	8985498928
	Penuganchiprolu		
8	Vinayaka Temple, Kanipakam	Chittoor District	Dr. Ramadevi,
			PO DTT, 9849902377
9	Sri Kalahastheeswara Temple, Sri	Chittoor District	Dr. Hanumantha Rao,
	Kalahasthi		DIO,
10	Sri Bhramaramba Mallikarjuna Temple,	Kurnool District	Dr. M.Sreenivasa Rao,
	Srisailam		Dy. DMHO, ITDA,
			9440253252
11	Mahanandeeswara Swami Temple,	Kurnool District	Dr.G.Chandrasekhar,
	Mahanandi		MO, PHC Thimmapuram
			9441053004
12	Sri Nettikanti Anjaneya Swami vari	Ananthapuram	Dr. Rohinadh,
	Temple, Kasapuram, Pattikonda.	District	MO, 7416992702

The above Nodal Officers are requested to ensure availability of Medical teams, dedicated ambulance throughout the time of devotees having darshan besides ensuring proper screening of the symptomatic patients, hand holding treatment at designated places with the support of Rapid Response Teams and to ensure proper sanitation procedures followed in the Temple premises.

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Director of	Healt	h & Family Welfare
Andhra	Prade	sh, Vijayawada.
	12/31	

All the Officers through the concerned District Medical & Health Officers in the state . The Commissioner, Endowments Department. Government of AP

<sup>Ref: - 1. G.O.Rt.No.189, Health Medical & Family Welfare (B2) Department, dt.13.03.2020.
2. Lr.No.D4.525/2020, dt.17.03.2020 of the Collector & District Magistrate, Kurnool.</sup>

GOVERNMENT OF ANDHRA PRADESH PROCCEDINGS OF THE DIRECTOR HEALTH & FAMILY WELAFRE & MISSION DIRECTOR, NATIONAL HEALTH MISSION Present: Sri. V. Vijay Rama Raju, IAS

Rc.No. 085/IDSP/2020

Dt. 10.03.2020

Sub: CHFW – Constitution of Teams for Containment & Surveillance activities of COVID19 – Orders Issued - Reg

The following team of officers are constituted for close monitoring of containment and surveillance activities of COVID-19.

S. No	District	Officer In charge	Supporting Officer	Supporting Staff
1	Srikakulam	Dr. Kameswara Prasad, Programme Officer 9032884567	Sri. Prasad, SO	Sri. K Suresh, Accountant Ph. 9966567874
2	Vizianagaram	Dr. Jaya Sree, Joint Director Ph. 9492033233	Sri. Gopi, APO NUHM	Smt. Satya Devi, AAM Ph. 9182410744
3	Visakhapatnam	Dr. Geetha Prasadini, Addl. Director Ph. 9848774442	Sri. Subrahamnyam, Deputy Director-Stat	Sri. Ashok, Vital Stats Ph. 9866621102
4	East Godavari	Sri. Siva Shankar Babu, Deputy Director Ph. 9849901737	Sri. Anand, SO	Sri. Siva, RBSK Ph. 9866177133
5	West Godavari	Dr. Vani Sree, Addl. Director Ph. 7702204847	Sri. Rangaswamy, SO	Sri. Phani Chaitanya, RAAM Ph. 9959518223
6	Krishna	Dr. Subrahmanyam, Programme Officer Ph. 8247423437	Smt. Harati, RAAM	Sri. DVRML Naidu, DEO Ph. 7901616899
7	Guntur	Dr. Srinivasulu Reddy, Deputy Director Ph. 8978388116	Sri. Vishnu Vardhan, Consultant	Sri. Soma Sekhar, DEO Ph. 8341795929
8	Prakasam	Dr. Neeradha, Addl. Director Ph. 9849902229 Sri. Srinivas, AO, DH		Sri. Sudhakar, DEMO Ph. 9989644523
9	Nellore	Dr. Suhasini, Programme Officer Ph. 8008578384	Sri. K Srikanth, Consultant NVBDCP	Sri. Sudheer, BFO Ph. 8309867456
10	Chittoor	Dr. Ramesh Babu, Programme Officer Ph. 9959727979	Sri. Muneswar, APO NUHM	Sri. Srinivas, Data Analyst Ph. 6303444143

11	Kadapa	Smt. S. Padma Kumari, Secy Ph. 8008553304	Sri. Shankar, AO	Sri. Suresh, Sr. Asst Ph. 8332992347
12	Anantapur	Sri. Ramanath Rao, Deputy Director Ph. 9177470409	Sri. Naga Raju, Asst Director	Sri. J Sasidhar, Prog Asst Ph. 9100939714
13	Kurnool	Dr. Nageswara Rao, Programme Officer Ph. 9440072231	Smt. Anuradha, AO	Sri. Jabid, BFO Ph. 9182674035

The above teams have to report at NTR University of Health Sciences on 11.03.2020 8.30 AM to Director of Public Health & Family Welfare. DM&HOs, DCHS & Superintendents Teaching Hospitals concerned should be in touch for all COVID19 related communication.

> Sd/-Sri. V Vijay Rama Raju Mission Director – NHM

//Attested// a Rao State Programme Manager М ΗM

To, All the officers and staff concerned All DM&HOs, DCHS & Superintendents Teaching Hospitals

GOVERNMENT OF ANDHRA PRADESH

OFFICE OF THE MISSION DIRECTOR, NATIONAL HEALTH MISSION ANDHRA PRADESH

Rc NO 6085/IDSP/2020

Dt 18.03.2020

Sub:- Health Medical & Family Welfare Department – Containment and Surveillance of COVID 19 – Deputation of Dr.P. Rajendra Prasad, Joint Director (Trainings) of this office to Visakhapatnam District for monitoring and close supervision-Orders issued

Dr.P. Rajendra Prasad, Joint Director (Trainings) is appointed as Special Officer COVIC-19 and here by deputed to Visakhapatnam District for close monitoring and supervision in establishing quarantine facilities, Surveillance and containment of COVID 19.

Dr. P. Rajendra Prasad, Joint Director shall report in the district with immediate effect and coordinate all the activities related to containment and surveillance of COVID 19 in Visakhapatnam. DMHO, Visakhapatnam and DCHS Visakhapatnam shall assist him in implementing the activities for containment and surveillance of COVID19 State programme manager , National Health Mission shall provide all the logistic support to the above officer.

Director OBublic Health & Family Welfare

Τo,

Dr.P.Rajendra Prasad, Joint Director, Trainings of this office. The District Medical & Health Officer, Visakhapatnam. The District Coordinator of Hospital Services, Visakhapatnam

GOVERNMENT OF ANDHRA PRADESH PROCEEDINGS OF THE DIRECTOR HEALTH & FAMILY WELFARE & MISSION DIRECTOR, NATIONAL HEALTH MISSION :: VIJAYAWADA ::

Present: Sri V.Vijaya Rama Raju, I.A.S.,

Rc.No085/IDSP/2020,

Dt.25-03-2020

Sub: - CHFW – Constitution of Teams for Containment & Surveillance activities of COVID 19 – Orders Issued.

Ref: - This office even No. dt.10-03-2020.

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The following teams of Officers and Staff are constituted for monitoring of containment & Surveillance activities of COVID-19. They have to work shift wise at COVID-19 Control room established in Dr.N.T.R.University of Health Sciences, Vijayawada.

S.	Name of the	Shift 1	Shift 2
No	District	(From 8AM to 4PM)	(From 4PM to 10PM)
1	Srikakulam	1. Dr. Y.Kameswara Prasad	1. Srinivas Reddy, ASO
	onkakulam	2. Md.Khaja, DEO	2. Suresh, Accountant
2	Vizianagaram	1. Dr.Jayasree, JD	1. K.Gopi Krishna
	Vizianagaram	2. Satya Devi	2. Krishna Veni
		1. V.Padmaja, SO	1. Dr.J.NarasingRao
3	Visakhaptanam	2. Gafar.	2. Ashok, DPA
		3. ArunaKumari	
4	East Godavari	1. Dr.Hymavathi,	1. Dr.Ravi
		2. Siva, JA	2. Durga Prasad / Srinu
5	West Godavari	1. Dr.Uma Devi, JD	1. Ratna Kumar, Office Supdt
		2. PhaniChaitanya, RAAM	2. Raj Kiran, Prog.Manager
6	Krishna	1. Dr.Y.Subrahmanyam	1. G.Harathi
		2. Dr.D.Venkatesh	2. D.V.R.M.L.Naidu
7	Guntur	1. Dr.Vasantha, Addl.Dir	1. Somasekhar, SA
		2. Lazar, JA	2. Vishnu, Consultant
8	Prakasam	1. Dr.T.Neerada, Addl. Dir	1. Y.Shekhar, A.O
		2. P.Sudheer	2. B.Nagaraju
9	Nellore	1. Srikanth	1. Dr. Florence
		2. Dr.Suhasini	2. Ganesh, DEO
10	Chittoor	1. Dr.M.RameshBabu, PO NUHM	1. K.Muneeswar
		2. Srinivasa	2. Dr.K.J.N.Sai
11	Kurnool	1. Dr.NageswaraRao	1. Jabid, BFO
		2. Upendra	2. Khairulla
12	Ananthapuram	1. Ramanadh	1. Enrose, AO
		2. Ramamohan	2. J.Sashidhar, Prog.Asst
13	YSR Kadapa	1. Kumar	1. Dr.Sridevi
		2. Purnima	2. Suresh

The above Officers and Staff are instructed to attend the COVID 19 control Room established in Dr.N.T.R. University of Health Sciences, Vijayawada as per their time schedule and should complete the job assigned by the Officers time to time.

Director Health & Family Welfare & Mission Director – NHM

GOVERNMENT OF ANDHRA PRADESH HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

Memo.No.081/ COVID-19/HM&FW/2020

Dated 30.03.2020

Sub:- HM&FW Dept., - COVID-19 – Dr D Shankar Reddy, MD, Associate Professor, Community Medicine, Government Medical College, Kadapa – Deputed to work in State Command Control Room of COVID-19, Vijayawada – Orders – Issued - Reg.

Dr D Shankar Reddy, MD, Associate Professor, Community Medicine, Government Medical College, Kadapa is hereby deputed to work in State Command Control Room of COVID-19 until further orders.

The Director Medical Education, Vijayawada is requested to take further necessary action in this regard.

Special Chief Secretary to Government

<u>To</u>

The Director of Medical Education, Vijayawada for necessary action.

Dr D Shankar Reddy, MD, Associate Professor, Community Medicine, Government Medical College, Kadapa

Copy to

The Principal, Government Medical College, Kadapa with a request to relieve the individual immediately.

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL AND FAMILY WELFARE (A1) DEPARTMENT

Memo No.COVID-19/A1/2020

Dated:30.03.2020

Sub:- HM&FW Dept. - APMES – COVID-19 – Certain In-Charge arrangements – Reg

<><><><>

For effective implementation of various measures taken up by the Government of Andhra Pradesh including strengthening of surveillance for prevention, containment and control of COVID-19, Dr. P. Chandra Sekhar, Additional Director of Medical Education / Principal, Kurnool Medical College, Kurnool is requested to report at State Command Control Room of COVID-19, Andhra Pradesh, Vijayawada until further orders.

In view of the above, Dr. I. Chandra Sekhar Reddy, Professor of Dermatology, Kurnool Medical College, Kurnool is kept Full Additional charge to the post of Principal, Kurnool Medical College, Kurnool temporarily.

Further Dr. P. Chandra Sekhar, Additional Director of Medical Education / Principal, Kurnool Medical College, Kurnool is requested to handover the charge to the post of Principal, Kurnool Medical College, Kurnool to Dr. I. Chandra Sekhar Reddy, Professor of Dermatology, Kurnool Medical College, Kurnool. Dr. I. Chandra Sekhar Reddy, Professor of Dermatology, Kurnool Medical College, Kurnool is requested to take over the charge to the post of Principal, Kurnool Medical College, Kurnool.

These orders come into force with immediate effect.

The Director of Medical Education, Andhra Pradesh, Vijayawada shall take necessary action in the matter accordingly.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

- 1. The Director of Medical Education, Andhra Pradesh, Vijayawada .
- Dr. P. Chandra Sekhar, Additional Director of Medical Education / Principal, Kurnool Medical College, Kurnool through the Director of Medical Education, AP, Vijayawada

Copy to

- 1. Dr. I. Chandra Sekhar Reddy, Professor of Dermatology, Kurnool Medical College, Kurnool through the Director of Medical Education, AP, Vijayawada.
- The DTO, Kurnool SF/SC

GOVERNMENT OF ANDHRA PRADAESH ABSTRACT

HM&FW Dept – COVID-19 – Containment, Control and Prevention of COVID-19 - Appointment of Nodal Officer at State Level for supervising COVID-19 in Andhra Pradesh–Orders – Issued.

GENERAL ADMINISTRATION (SC.A) DEPARTMENT

G.O.RT.No. 654

Dated: 01-04-2020

For effective implementation of various measures taken up by the Government of Andhra Pradesh in containment and control of COVID-19, to support and assist the Health Department, Government hereby depute Dr Arja Srikanth, IRTS, MD&CEO and Special Secretary to Government, AP State Skill Development Corporation, to the Health Medical & Family Welfare Department. He is directed to report to the Special Chief Secretary to Government, Health Medical & Family Welfare Department with immediate effect.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

The Officer concerned.

The Spl. Chief Secretary to Government, HM&FW Dept.

The Prl. Secretary to Government (Poll.A) Dept.

Copy to:

PS to Chief Secretary to Government.

PS to Addl. CS to C.M.

PS to Dy. CM (HM&FW) Dept.

PS to Prl. Secretary to Government, Skills Development & Training Dept.

All Officers in CMO.

SF/SC

// FORWARDED :: BY ORDER//

SECTION OFFICER (SC)

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

 $\label{eq:Finance} Finance \ Department \ - \ CoVID-19 \ - \ Comprehensive \ Fund \ Management \ guidelines \ - \ Orders \ - \ Issued$

FINANCE (FMU-REV) DEPARTMENT

G.O.Ms.No.29

Dated: 08-04-2020 Read the following:

- 1. G.O. Rt. No.738, Finance (FMU- Revenue) Department, dated 23.03.2020
- 2. G.O.Ms. No.759, Finance (FMU- Revenue) Department, dated 31.03.2020
- 3. D.O. Lr. No.7/2/2020-MIV, dated 28.03.2020 of Ministry of Mines, Government of India

4. D.O. Lr.No.33-4/2020-NDM-1, dated 14.03.2020 of MHA, Government of India.

ORDER:

In the G.O.s 1st and 2nd read above, funds are released to the Managing Director, NHM and all the District Collectors in the State for the prevention, control and management of the CoVID-19 pandemic from the allocation made to the State under the State Disaster Relief Fund (SDRF).

2. Further, the Government of India, in the reference 3rd read above, as a special case, have permitted utilization of up to (30) % of balance funds available under the District Mineral Fund (DMF) for certain specified activities for COVID-19 operations.

3. The details of funds released under the SDRF and permitted to be used by the Government of India under DMF, so far, for the prevention, control and management of the CoVID-19 pandemic, as mentioned below:

				(₹.	in crores)
		SDRF	SDRF	Funds available	
S.No.	District	under	Green Channel	under DMF for	Total
		TR-27	PD Account	COVID.	
1	Srikakulam	2	3	3.5133	8.5133
2	Vizianagaram	2	3	5.2681	10.2681
3	Visakhapatnam	2	8	7.2281	17.2281
4	East Godavari	2	5	3.7580	10.758
5	West Godavari	2	5	2.1854	9.1854
6	Krishna	2	9.5	25.7113	37.2113
7	Guntur	2	9	16.8775	27.8775
8	Prakasam	2	7	17.7762	26.7762
9	Nellore	2	7	6.8478	15.8478
10	Anantapuramu	2	3	11.7236	16.7236
11	Kadapa	2	5	49.7185	56.7185
12	Chittoor	2	5	9.5601	16.5601
13	Kurnool	2	4	26.7680	32.768
14	CHFW & MD NHM	0	87.4	0.0	87.4
	Total	26	160.9	186.94	373.8359

4. The prevention, control and management of the COVID-19 pandemic requires an integrated multi-disciplinary approach, as well as efficient conjugated utilization of the available funds. Keeping in view of the same, the Finance Department considers it is necessary to issue comprehensive orders, duly converging funds from all available grants and prescribing clear guidelines regarding the permitted items of expenditure and their unit costs. After due consultation with the HM&FW Department, the following orders are issued regarding the allocation and utilization of funds for prevention, control and management of the COVID-19 pandemic.

A) REALLOCATION OF FUNDS

5. After careful reassessment of the fund requirement by the HM&FW Department, duly taking into consideration the availability of funds and based on the vulnerability of district in terms of CoVID-19, the following reallocation of funds, shall be made by the concerned Departments. $(\not \equiv in \ crores)$

	(₹. in crores				n crores)
C N	D : 4 : 4	SDRF	SDRF	Funds available	T ()
S.No	District	under	Green Channel	under DMF for	Total
		TR-27	PD Account	COVID.	
1	Srikakulam	2	5	3.5133	10.5133
2	Vizianagaram	2	3	5.2681	10.2681
3	Visakhapatnam	2	8	7.2281	17.2281
4	East Godavari	2	8	3.7580	13.7580
5	West Godavari	2	8	2.1854	12.1854
6	Krishna	2	0	25.7113	27.7113
7	Guntur	2	0	16.8775	18.8775
8	Prakasam	2	0	17.7762	19.7762
9	Nellore	2	6	6.8478	14.8478
10	Anantapuramu	2	0	11.7236	13.7236
11	Kadapa	2	0	49.7185	51.7185
12	Chittoor	2	6	9.5601	17.5601
13	Kurnool	2	0	26.7680	28.768
14	CHFW & MD NHM	0	114.90	0.0	114.90
15.	Commissioner, Ayush	0	2	0	2.00
		26	160.9	186.94	373.8359

6. The Revenue (D.M.) Department & the II&C(Mines) Department shall take action, as required, for facilitating the above reallocation of funds.

B) UTILISATION OF FUNDS - The funds released shall be utilized for following activities.

- 1. **FUNDS RELEASED UNDER SDRP-** The funds released shall be utilized for the following activities & as per the procedure stipulated in the reference 3rd read above.
 - **a.** MEASURES FOR QUARANTINE, SAMPLE COLLECTION AND SCREENING

- i. Provision for Temporary Accommodation, Food, Clothing, Medical Care, etc., for people affected & sheltered in Quarantine camps (other than Home Quarantine) or for Cluster Containment Operations.
- ii. Cost of Consumables for Sample Collection.
- iii. Support for Checking, Screening and Contact Tracing.
 - **b.** PROCUREMENT OF ESSENTIAL EQUIPMENTS/LABS FOR RESPONSE TO COVID-19
 - i. Cost of setting up Additional Testing Laboratories within the Government & the cost of Consumables.
 - ii. Cost of Personal Protection Equipment for Health Care, Municipal, Police and Fire Authorities.
 - iii. Cost of Thermal Scanners, Ventilators, Air Purifiers & Consumables for Government Hospitals.
- 2. **FUNDS RELEASED UNDER DMF-** The funds released shall be utilized for the following activities & as per the procedure stipulated in the reference 4th read above.
 - **a.** Purchase/Installation of necessary equipment/s or creation of Medical Infrastructure as per the guidelines of Ministry of Home Affairs & Ministry of Health & Family Welfare in those districts with at least minimum of one COVID 19 positive patients
 - **b.** Purchase of Facemask, Soaps, Sanitizers and Food Distribution for poor people <u>if</u> other available funds are not sufficient as certified by the District Collectors.

The following activities shall be taken up at State Headquarters.

- **c.** Procurement of Medical Equipment, Surgical Items, Screening & Sample Collection.
- **d.** Out of Rs 116.90 Crores allocated to the MD NHM, Rs 53.00 Crores is allocated to procurement of Medical Equipment & Rs 63.90 Crores is allocated for Screening, Sample Collection & other activities related to prevention, control & management of CoVID-19.
- C) UNIT COST- The funds released shall be utilized strictly as per the following cost structure.

S.NO	Activity	Indicative cost				
QUAR	QUARANTINE CENTERS					
1	Towards Food, Bed & Mattresses	Rs 500/- per day per person				
2	Towards Transportation	Rs 300/- per trip per person. These can be				
		pooled to hire vehicles on monthly basis				
3	Temporary Hiring of Staff	As per the existing Government orders issued by the HM&FW				
4	Sanitation & Cleaning	Rs 50/- per day per person				
5	Any unforeseen expenditure	Rs 50/- per day per person				
SCRE	ENING					
1	Towards Transportation	Rs 300/- per trip per person. These can be pooled to hire vehicles on monthly basis				
2	Temporary Hiring of Staff	As per existing Government orders				
3	Any unforeseen expenditure	Rs 50/- per person				

SAMPLE COLLECTION			
1	PPE (If not provided by	Rs 600/- per Unit	
	APMSIDC)		
2	Masks, Gloves & Surgical	Rs 100/- per Person	
	(If not provided by APMSIDC)		
3	Temporary Hiring of Staff	As per existing Government orders	
4	Any unforeseen expenditure	Rs 50/- per person	

6. The HM&FW Department/Revenue (D.M.) Department/II&C(Mines) Department/ Commissioner, Disaster Management / CH& FW & Mission Director, NHM and all the District Collectors in the State are requested to utilize the funds as per the guidelines issued above.

(BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

SHAMSHER SINGH RAWAT PRINCIPAL SECREATRY TO GOVERNMENT

To,

The Special Chief Secretary to Government, HM&FW Department.

The Principal Secretary, Revenue Department.

The Principal Secretary, Mines Department.

The Commissioner, Disaster Management.

The Mission Director, NHM and Commissioner of Health & Family Welfare.

All the District Collectors in the State.

The Director of Treasuries and Accounts, AP, Ibrahimpatnam, Vijayawada.

The Pay and Accounts Officer, AP, Ibrahimpatnam, Vijayawada.

Copy to

P.S. to Chief Secretary, Government of Andhra Pradesh

P.S. to the Principal Advisor to the Chief Minister

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department - COVID-19 - The Epidemic Disease Act, 1897 – Appointment of Dr.P.Jayachandra Reddy, MS, (Retd.) as "Officer on Special Duty' (OSD) for monitoring of COVID-19 related activities – Orders – Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.248

Date:25.04.2020 Read the following:

1. G.O.Rt.No.189, HM&FW (B2) Dept., Dt: 13.03.2020

2. G.O.Rt.No.202, HM&FW (B2) Dept., Dt: 18.03.2020

ORDER:

Government, hereby appoint Dr.P.Jayachandra Reddy, MS, (Retd.) as "Officer on Special Duty" (OSD) for monitoring of COVID-19 related activities in Health Department Control Room. He is directed to report to duty with immediate effect. The terms & conditions of his appointment shall be issued separately.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr. K.S.JAWAHAR REDDY, SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

Dr P Jayachandra Reddy, MS, (Retd.) The Commissioner, PR & RD, & Special Officer, COVID-19. **Copy to :** The Commissioner, Health & Family Welfare, AP. The Director of Medical Education, AP. The Director of Public Health & Family welfare, AP. The Commissioner, APVVP. OSD to Dy.CM (HMF &ME) PS to Spl.C.S. HM & FW. SF/SC

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

<u>Memo.No.081-12/ COVID-19/HM&FW/2020</u> Dated 25.04.2020

Sub:- HM&FW Dept., - COVID-19 – Dr T Bharathi, MD, (OBG.), Superintendent, Government Maternity Hospital, Tirupati is posted as Superintendent (FAC), SVRR Government General Hospital, Tirupati – Orders – Issued - Reg.

Dr T Bharathi, MD, (OBG.), Superintendent, Government Maternity Hospital, Tirupati is hereby kept as Superintendent (FAC), SVRR Government General Hospital, Tirupati until further orders.

Dr N V Ramanaiah, MS, (General Surgery) presently holding the post of Superintendent (I/c), SVRR Government General Hospital, Tirupati is hereby relieved from the duties of Superintendent and directed to handover the charge to Dr T Bharathi immediately.

The Principal, S V Medical College, Tirupati is instructed to make necessary alternative arrangements for the post of Superintendent, Government Maternity Hospital, Tirupati.

The Director of Medical Education, AP is instructed to take necessary action in this regard.

Special Chief Secretary to Government

To

Dr T Bharathi, MD (OBG), Superintendent, Government Maternity Hospital, Tirupati.

Dr N V Ramanaiah, MS (GS), Superintendent (I/c), SVRR Government General Hospital, Tirupati.

The Director of Medical Education, AP.

The Principal, S V Medical College, Tirupati.

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

APMES - Full Additional Charge arrangements to the post of Director of Medical Education - Orders – issued.

HEALTH, MEDICAL & FAMILY WELFARE (A1) DEPARTMENT

G.O.Rt.No.252

Dated:28.04.2020 Read the following:

- 1. G.O.Rt.No.456, HM & FW (A1) Dept, Dt: 11.09.2019.
- 2. From the Director of Medical Education, A.P, Vijayawada, Letter dt.20.04.2020.

ORDER :

In the circumstances reported in the reference 2nd read above, Government after careful examination of the matter, hereby sanction medical leave to Dr. K. Venkatesh, Director Medical Education, (FAC) A.P., Vijayawada committed to full pay on Medical Grounds from 20.04.2020 to 29.05.2020.

2. Dr. G.V.Rama Prasad, Additional Director of Medical Education, Superintendent, Government General Hospital, Kurnool is hereby kept Full Additional Charge(FAC) to the post of Director of Medical Education, Andhra Pradesh, Vijayawada with immediate effect.

3. The Joint Director (Admn.), O/o Director of Medical Education, A.P., Vijayawada shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr.K.S.JAWAHAR REDDY SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

Dr.G.S.Rama Prasad, Additional Director Medical Education, Superintendent, GGH, Kurnool.

Dr.K.Venkatesh, Additional Director Medical Education, O/o.DME, A.P., Vijayawada. **Copy to:**

The District Collector, Kurnool.

The Joint Director(Admn.), O/o.DME, AP, Vijayawada.

All the HODs under the control of HM&FW Dept.

All the Principals of the Govt. Medical Colleges in the State (through DME)

All the Superintendents of Govt. General Hospitals in the State (through DME) All the sections in HM&FW Dept.

The Director of Treasuries and Accounts, Vijayawada.

The District Treasury Officer, Krishna at Machilipatnam.

The District Treasury Officer, Kurnool.

SF/SC.

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

HM & FW Department –Prevention and Management of COVID-19-Constitution of State Level Committee for Death Audit on COVID-19 - Orders- Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 253

Dated: 28-04-2020. Read:

From the Commissioner of Health & Family Welfare, A.P., Vijayawada, Lr.Rc.No.8065/COVID-19/IDSP/2020, dt.25.04.2020.

-0-

ORDER:

In the circumstances reported by the Commissioner of Health &Family Welfare, A.P., Vijayawada in the letter read above, Government after careful examination of the matter hereby constitute the State Level Committee with the following members for audit of deaths related to COVID-19:

SI.No.	Designation	Chairman/Member
1.	Director of Medical Education	Chairman
2.	Director of Public Health & Family Welfare	Member
3.	Commissioner of APVVP	Member
4.	Registrar of NTRUHS	Member
5.	Professor of Forensic Medicine, GGH Vijayawada.	Member
6.	Professor of Community Medicine, GGH Vijayawada.	Member
7.	Professor of General Medicine, GGH Guntur.	Member
8.	IMA Representative	Member
9.	Any other Expert as Special invitee	Member

2. The State Level Death Audit Committee on COVID-19, constituted above, shall:

- (i) Examine all the case records to ascertain the cause of death.
- (ii) Conduct verbal autopsy with all the stakeholders to identify the cause of death.
- (iii) Analyse the trends and use the data to predict future trends and planning for Management strategies and suggest measures to reduce the mortality.

3. The above Committee, shall submit its reports to the State Nodal Authority for COVID-19/Commissioner of Health &Family Welfare, A.P., Vijayawada.

(BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

Dr.K.S.JAWAHAR REDDY, SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

All the Members of the State Level Death Audit Committee.

<u>(P.T.O)</u>

All the District Collectors in the State. All the DM &HOs in the State. **Copy to:** PS to Addl.C.S. to CM. OSD to Dy.CM (HFW & ME) PS to CS to Government. PS to Spl.CS to Government, HM&FW Department. PS to Commissioner, I & P.R. SC/SF.

//FORWARDED: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.081-17/COVID-19/2020

Dated 06.05.2020

Sub:- HM&FW Dept., - COVID-19 – Deputation of Two Assistant Directors from Drugs Control Administration department to APMSIDC Head Office, Mangalagiri – Orders – Issued
Ref:- Rc.No.2463/S.I/Estt./APMSIDC/2015-20 dated 04.05.2020 of MD, APMSIDC, Mangalagiri.

As per the ref cited, MD, APMSIDC, Mangalagiri has requested for deputation of two employees in the cadre of Assistant Director from Drugs Control Administration department to work as General Managers in Drugs Section of APMSIDC to meet the work load with regard to procurement, quality control & logistics pertaining to COVID-19.

In view of above, Director General, Drugs Control Administration, Guntur is requested to depute Two Assistant Directors to APMSIDC Head Office, Mangalagiri immediately to look after the procurement & other activities pertaining to COVID-19.

Special Chief Secretary to Government

Encl: Above reference.

То

The Director General, Drugs Control Administration, Guntur. The Managing Director, APMSIDC, Mangalagiri.

ANDHRA PRADESH MEDICAL SERVICES AND INFRASTRUCTURE DEVELOPMENT CORPORATION (AN ENTERPRISES OF GOVERNMENT OF ANDHRA PRADESH Plot No.9, Survey No.49,I.T.Park Mangalagiri -522503, Guntur District.

From Sri Vijay Rama Raju V., IAS., Managing Director, APMSIDC, Mangalagiri.

То

The Special Chief Secretary to Govt., Health, Medical & Family Welfare, Andhra Pradesh, Secretariat, Velagapudi.

Rc.No.2463/S.I/Estt./ APMSIDC/2015-20, dated 04.05.2020.

Respected Sir,

Sub: Estt – APMSIDC – Covid-19 - Request for Manager (Drugs) wing, APMSIDC Head Office, Mangalagiri – Request – Regarding.

Ref: 1. Letter Rc.No.2463/S.I/Estt./ APMSIDC/2015-19, dated 17.09.2019 of this office.

2. G.O.Rt.No.490, HM&FW(H2), Dept.dt.1-10-2019. -0000-

It is to inform that, APMSIDC is a nodal agency for Government of Andhra Pradesh for procurement of Drugs and Surgical Consumables. Hence, APMSIDC has to procure drugs and Surgical Consumables and supplying to Government Medical Institutions all over the State.

Due to increase in work load in Drugs wing of APMSIDC, this office requested the authority for deputation of (2) numbers of Assistant Director cadre employees from Drugs Control Administration Department to work as General Manager in Drugs section of APMSIDC, Head Office, Mangalagiri vide reference cited.

In response to the above, Government deputed Dr.Goteti Praveen Kumar, Junior Scientific Officer as General Manager to APMSIDC vide reference 2nd cited. He was allotted work as General Manager, Drugs Section against one post and other post is still vacant.

At present due to outbreak of Covid-19 pandemic conditions, large quantity of drugs and surgical consumables has to be procured and distributing to needy medical institutions on emergency basis. The process of procurement of Drugs and Surgical Consumables is having authentication of quality control and logistics etc., more over during the covid-19 pandemic conditions quality of drugs and Surgical consumables plays a vital role in controlling of prevention of Covid-19 spreading etc.

Due to posting of only one General Manager in Drugs wing and sudden crease of workload, it is difficult to handle procurement, quality control and logistics.

Hence, it is once again requested to depute (2) more employees of Drugs Control Administration in the cadre of Assistant Director to work as General Managers in Drugs Section of APMSIDC to meet the work load in Drugs section in the interest of administration and effective procurement of drugs and surgical consumables.

Yours faithfully, Manasing Disector,

Copy submitted to

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The Director General of Drugs Control Administration, Guntur for information.

HM&FW Department – COVID-19 –Conducting COVID Tests at NABL& ICMR Approved Private Labs–Fixation of Rate for conducting COVID–19 Test in Private NABL & ICMR approved Labs – Permission Accorded- Orders –Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 296

Dated: 12-06-2020. Read the following:

1.Notification F.No. Z28015/23/2020.

2.Letter Do.No.ECD/COVID-19/MISC./2020, from ICMR, Dt:25.05.2020 -:0:-

ORDER:

Whereas the ICMR in the references read above, has issued advisories and application for Govt./Private NABL Labs to apply to the ICMR for conducting COVID-19 tests and also advised the respective State Governments to fix rate for COVID testing for the Private NABL and ICMR approved Labs.

2. In view of the large number of foreign returnees, other migrants to the State, the Government is hereby encouraging the Private NABL Labs to apply for ICMR for getting recognized for conducting COVID-19 tests. Interested Private Labs shall submit their proposals to the mail Id: "ceoap@ysraarogyasri.ap.gov.in & ap_c405@ysraarogyasri.ap.gov.in".

3. Further, all the Private NABL & ICMR approved Labs are directed to submit their details to the Government and start conducting COVID tests only after obtaining permission from the Government.

4. Further, the above said Managements of Private NABL & ICMR approved Labs should appoint a Nodal officer from their side and submit their details to the Government, and they should accept the samples sent by the Government as and when required and should update the results of the COVID testing (both Govt. Samples & Private individual samples) in both ICMR and State Portals on daily basis without fail.

5. As per the advisory of the ICMR vide reference 2nd read above, the Government hereby fix the following rates for COVID-19 testing for both Government samples and also for Private samples, in the ICMR approved Private NABL Labs:

S.No	Category	Rate – Per Each Sample								
1.	For Samples sent by the Government (including pooled samples*)	Rs. 2,400/-								
2.	Individuals approaching ICMR approved NABL labs for COVID testing.	Rs. 2,900/- Including all charges (Test cost + VTM +PPE)								

For Confirmatory Test:

(*One pool sample consists of 5 individual samples, if any pool is found to be positive , the same batch has to be tested individually, and payment will given treating them as individual samples, apart from payment to pooled sample.)

(Contd...)

6. The rates prescribed above shall not applicable to private labs, with whom there is separate agreement with Government. And the rates confined in the table are subject to change, as and when State Government revises.

7. All the Private NABL & ICMR approved Labs are instructed that, information of the patients should be maintained with utmost confidentiality. All the Private COVID-19 testing Labs must preserve the RTPCR machine generated data and graphs for future verification by the State Government and they must enter the sample data and result data in both the State Portal and ICMR Portal. The above Hospitals/Institutes/Labs are also instructed to display the rates in visible manner.

8. All the Private NABL & ICMR approved Labs, in the State are directed to follow the above guidelines scrupulously.

9. All the DM&HOs in the State shall monitor the above Labs closely, enforce the rates strictly by giving wide publicity on the issue of conducting of COVID-19 tests by the Private NABL & ICMR approved Labs in the State.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr.K.S.JAWAHAR REDDY SPECIAL CHIEF SECREATRY TO GOVERNMENT

То

The CEO, Dr YSRAHCT& State Nodal Officer for Labs COVID – 19. **Copy to** The Commissioner, Health & Family welfare, Govt. of AP. The Director of Public Health, A.P., Vijayawada. The Director of Medical Education, A.P., Vijayawada. All District Collectors in the State. OSD to Dy. C.M.(H,FW&ME). P.S. to Spl. Chief Secretary to HM&FW Department. SC/SF.

//FORWARDED : : BY ORDER//

HM&FW Department - COVID-19 – Ensuring Effective Management of COVID-19 – Monitoring of facilities at Quarantine Centers and COVID Control Centers - Attaching the Officers to the State Command Control Centre – Orders - Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 322

Dated: 16-07-2020. Read:

G.O.Rt.No. 223, HM & FW (B2) Dept., Dt.30.03.2020

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ORDER:

In the reference read above, Govt., have constituted "State Level Coordination Teams" and "State Control Room" and also "District Control Room" to ensure effective "Lockdown" for Containment, Control and Prevention of COVID-19 and to overcome the difficulties arising out of the "Lockdown" measures.

2. Hon'ble Chief Minister has instructed the Nodal Officer, State Control Center, Sri M.T. Krishna Babu, IAS, to monitor the non-medical requirements / facilities at Quarantine Centers / COVID Care Centers duly Coordinating with the Health, Medical and Family Welfare Department. It was also instructed to have a proper team duly drafting Senior Officers along with the senior Police Officers attached to the State Control Center.

3. Accordingly, the following Officers are attached to the State Control Centre for taking care of the requirements:

- (i) Sri Arja Srikanth, IRTS, CEO, APSSDC to look after monitoring facilities at Quarantine Centers / COVID Care Centers.
- (ii) Sri Kanna Babu, IAS, Special Commissioner, Disaster Management will support monitoring of people coming to AP from different States and by different modes of travel and ensuring that, their details are captured in Spandana portal with smooth transmission to Health Portal so as to ensure proper supervision by the Village / Ward level Medical and Para Medical functionaries.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

Τo Sri Arja Srikanth, IRTS, CEO, APSSDC. Sri Kanna Babu, IAS, Special Commissioner, State Disaster Management, AP. All the District Collectors in the State. All the Superintendents of Police in the State. The D.G.P. A.P., Mangalagiri. Copy to:-The Prl. Advisor/Spl. Chief Secretary/Secretary/Addl. Secretary/OSD to CM. The P.S. to State Coordinator, State Command Control Centre. The P.S to Chief Secretary to Government. The P.S. to Spl. CS to Govt., HM&FW Department. The P.S. to Prl. Secy., TR&B Department. The P.S. to Prl. Secretary (Poll). Sf / Sc

//FORWARDED : : BY ORDER//

HM&FW Department - Containment, Control and Prevention of COVID-19 - The Epidemic Disease Act, 1897 – Standard Operating Procedure (SOP) - Wearing of Face Cover/Mask compulsory in public places, workplaces and during transport – Orders - Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 323

Dated: 17-07-2020. <u>Read the following:</u>

- 1. MHA, GOI Order No.40-3/2020-DM-I(A) Dt.30.05.2020.
- 2. G.O.Rt.No.280, HM&FW (B2) Dept., Dt.31.05.2020.
- 3. G.O.Rt.No.268, HM&FW (B2) Deptt., dt.05-06-2020.
- 4. G.O.Rt.No.317, HM&FW (B2) Deptt., dt.02-07-2020.

-0-

ORDER:

In pursuance of the orders of Government of India in the reference 1st read above, Government have framed certain guidelines for Containment, Control and Prevention of COVID-19 and instructed all the District Collectors, Joint Collectors, Commissioners of Police, Superintendents of Police, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs to strictly implement the Orders of the Ministry of Home Affairs along with various Orders issued from time to time by the State Government for "Lockdown" in the State for containing the spread of COVID-19 vide G.O. 2nd read above. In the said G.O., among other National Directives for COVID-19 (Annexure-1), it has been directed that "wearing of face cover is compulsory in public places; in workplaces and during transport."

2. Government after examination of the matter, hereby direct all the District Collectors, Joint Collectors, Commissioners of Police, Superintendents of Police, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs to give wide publicity and awareness to the people to inculcate the habit of wearing of Face Cover/Mask compulsory in public places, workplaces and during transport for containing the spread of COVID-19.

3. All the District Collectors, Joint Collectors, Commissioners of Police, Superintendents of Police, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr.K.S.JAWAHAR REDDY, SPECIAL CHIEF SECRETARY TO GOVERNMENT

То All the District Collectors in the State. The DGP, A.P., Mangalgiri. The Police Commissioner of Vijayawada & Visakhapatnam. All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. All the DM&HOs in the State. Copy to: All the Special Chief Secretaries / Principal Secretaries / Secretaries to Government. PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME). PS to Spl.CS to Government, HM&FW Department. PS to Prl. Secretary (Poll). PS to Commissioner, I& PR. SF/SC.

//FORWARDED : : BY ORDER//

HM&FW Department – COVID-19 –Conducting Rapid Antigen Tests at NABL& ICMR Approved Private Labs–Fixation of Rate for conducting COVID–19 Test in Private NABL & ICMR approved Labs – Permission Accorded- Orders – Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 336

Dated: 27-07-2020. Read the following:

- 1. G.O.Rt.No.296, HM&FW (B2) Dept., Dt.12.06.2020.
- 2. ICMR Advisory for Rapid Antigen Test, Dated: 14.06.2020
- 3. DO No. ECD/COVID-19/Misc./2020 Dated 16.07.2020
- 4. From the CEO, Lr.No.Dr YSRAHCT/COVID/Rapid Antigen /1365/2020, Dt: 19.07.2020.

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ORDER:

In the reference 1st cited Government have issued orders for fixation of rates for COVID-19 testing for both Government samples and also for Private samples, in the ICMR approved Private NABL Labs.

2. In the reference 2nd & 3rd cited, ICMR has authorized the testing of Rapid Antigen Test kits for identifying the COVID-19 in addition to the various existing methods and liberalized the testing and generated five common login credentials for each District of State/ UT, which may be shared with all Government and private facilities selected for antigen testing and should nominate a nodal person from the State, who could contact the ICMR team for obtaining login credentials.

3. As per the ICMR guidelines and keeping in view of the recommendations of the CEO, YSRAHCT Mangalagiri, in the letter 4th read above, to ensure that, public have better access to COVID testing and affordability, Govt. have decided to issue login credentials to as many Hospitals as possible, specially PHCs, CHCs, AHs, DHs and NABH hospitals and NABL Labs of Private sector and to fix the costing for the rapid antigen tests done at the approved Private Hospitals and Labs.

4. Accordingly, Government hereby order to fix the rates for Rapid Antigen testing for Private samples, in the ICMR approved Private NABH/NAB Labs, which shall not more than @ Rs. 750/- per test (includes rapid kit cost, PPE's, manpower cost) for the patients who approach them for getting tested. And once result is known, for the 'Symptomatic' Negative cases, the sample should be collected (using VTM) and be sent to the respective tied-up VRDL Labs for retesting by RT-PCR Machine. The patients shall not be charged more than @ Rs.2,800/- per sample as per the orders issued in the G.O. 1st read above. Further, all the institutions which intend to do rapid antigen tests shall necessarily have tie up with ICMR approved VRDL.

5. All the interested Private NABH Hospital and NABL Labs must apply to State Nodal Officer for testing (ceoap@ysraarogyasri.ap.gov.in and ap_c405@ysraarogyasri.ap.gov.in) permission and ICMR login credentials. The results should be accurately entered in the State Logins and also in ICMR logins issued by CEO, Aarogyasri Health Care Trust. The approved Hospitals and Labs shall display the rates board in the visible manner to the public.

6. All the DM&HOs in the State are directed to strictly monitor the Rapid testing process in the Private Hospitals and the Labs and ensure that, no extra charges are levied on the patients. The CEO, Dr, YSRHCT & State Nodal Officer for Labs COVID-19, shall co-ordinate the entire process of permissions, issue of login credentials and to review the price, whenever required.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr. K.S. JAWAHAR REDDY SPL. CHIEF SECRETARY TO GOVERNMENT

То

The CEO, Dr YSRAHCT& State Nodal Officer for Labs COVID – 19. All the DM & Hos in the State. **Copy to** The Commissioner, Health & Family welfare, Govt. of AP. The Director of Public Health, A.P., Vijayawada. The Director of Medical Education, A.P., Vijayawada. All District Collectors in the State. OSD to Dy. C.M.(H,FW&ME). P.S. to Spl. Chief Secretary to HM&FW Department. SC/SF.

//FORWARDED :: BY ORDER//

Health, Medical & Family Welfare Department- COVID-19 – Sanction of an amount of Rs.15,000/- towards funeral charges for the death of every COVID patient and an amount of Rs.5000/- to the Plasma donors for Nutritional Supplement charges-Accorded-Orders-Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 347

Dated: 03-08-2020. Read:

From the Addl. Secy. to CM, CM Office, CMP No.1548/Addl.Secy to HCM, dt.27.07.2020.

-0-

ORDER:

Government, herby accord permission to the District Collectors in the State to sanction an amount of Rs.15000/-(Fifteen thousand only) towards funeral charges for the death of every COVID patient and an amount of Rs.5000/-(Five thousand only) to the Plasma Donors towards Nutritional Supplement charges.

2. The Commissioner, Health &Family Welfare, A.P., Vijayawada shall release the required funds to the respective District Collectors, subject to meet the expenditure i.e.12 Crores from the available B.E provision of 2020-21, under the Scheme of Combating COVID-19.

3. All the District Collectors in the State shall take further necessary action accordingly.

4. This order issues with the concurrence of Finance(FMU-HM&FW)Department vide their U.O.No.FIN01FMU0MISC/319/2020-FMU-HM&FW, dated 02.08.2020.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr.K.S. JAWAHAR REDDY, IAS., SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

The Commissioner, Health &Family Welfare, A.P., Vijayawada. All the District Collectors in the State. **Copy to :** All the HODs under the control of HM&FW Department. The Finance(FMU-HM&FW)Department. Addl. Secretary to C.M. OSD to Dy.C.M(H,FW & ME). SF/SC.

//FORWARDED: : BY ORDER//

HM&FW Department - Containment, Control, and Prevention of COVID - 19 - The Epidemic Disease Act, 1897- Disaster Management Act, 2005 - "Unlock 3.0" Guidelines for Phased Reopening in the State of Andhra Pradesh - Orders-Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 352

Dated: 05-08-2020. <u>Read the following:</u>

1) MHA, Gol Order No.40-3/2020-DM-I(A), Dt. 24.3.2020. 2) G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020. 3) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.25.03.2020. 4) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.27.03.2020. 5) G.O.Rt.No. 221, HM&FW (B2) Dept., Dt. 29.03.2020. 6) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.02.04.2020. 7) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.03.04.2020. 8) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt.10.04.2020. 9) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 14.04.2020. 10) G.O.Rt.No. 238, HM&FW (B2) Dept., Dt.14.04.2020. 11) G.O.Rt.No. 239, HM&FW (B2) Dept., Dt.16.04.2020. 12) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 1.05.2020. 13) G.O.Rt.No.258, HM&FW (B2) Dept., Dt.01.05.2020. 14) G.O.Rt.No. 262, HM&FW (B2) Dept., Dt.03.05.2020. 15) MHA, Gol Order No. 40-3/2020-DM-l(A) Dt. 17.05.2020. 16) G.O.Rt.No.274, HM&FW (B2) Dept., Dt.17.5.2020 17) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.30.5.2020 18) G.O.Rt.No.280, HM&FW (B2) Dept., Dt.31.5.2020 19) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.29.6.2020 20) G.O.Rt.No.317, HM&FW (B2) Dept., Dt.02.07.2020 21) MHA, GOI Order No.40-3/2020-DM-I(A) Dt.29.07.2020

ORDER:

In the references 2nd, 5th, 10th, 11th, 13th, 14th, 16th and 18th and 20th read above, the Government of Andhra Pradesh has directed District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs to take effective measures to prevent the spread of COVID- 19 in the State.

-0-

2. In the references 1st, 3rd, 4th, 6th, 7th, 8th, 9th, 12th, 15th and 17th, 19th read above, the Ministry of Home Affairs has issued various orders and addendums along with Consolidated Guidelines to implement "Lockdown" to contain the spread of COVID- 19 with effect from 25.03.2020 and thereafter "Unlock" measures for phased re-opening w.e.f. 01.07.2020.

3. Whereas, the Ministry of Home Affairs, in its Order vide reference 21st read above, has stipulated the "**Unlock 3.0**" measures to contain the spread of COVID-19 and ensure phased re-opening in the Country and which are ordered to be in force upto 31.08.2020.

4. In the above said orders of MHA, the State Governments are Authorized to make any Regulations based on reasons of public health. Hence, the COVID Orders 52, 53 and 55 shall be followed in the Regulation of passengers coming into the State.

5. Therefore, all the District Collectors, Joint Collectors, Commissioners of Police, Superintendents of Police, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the Order mentioned in the reference 21st read above, in accordance with the guidelines annexed to this G.O. For implementing the containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders as specified in the Annexure.

:: 2 ::

6. The Order mentioned in the reference 21st read above, shall be implemented along with various Orders issued from time to time by the State Government for "Lockdown" in the State for containing the spread of COVID-19 and for phased re-opening in the State.

(BY THE ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

То

All the District Collectors in the State. The DGP, A.P., Mangalgiri. The Police Commissioner of Vijayawada & Visakhapatnam. All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the HoDs under the control of HM&FW Department. All the DM&HOs in the State. <u>Copy to:</u> All the Special Chief Secretaries/Principal Secretaries/Secretaries to Government. PS to Addl. C.S. to CM. OSD to Dy. CM (H, FW&ME). PS to Spl.CS to Government, HM&FW Department. PS to Prl. Secretary (Poll). PS to Commissioner, I&PR. SF/SC.

//FORWARDED : : BY ORDER//

SECTION OFFICER

(Contd..P-3)

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Annexure to G.O.Rt. No.352, HM & FW (B2) Dept., dt.05.08.2020

Guidelines for Phased Re-opening (Unlock 3)

[As per Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) dated 29th July, 2020]

1. Activities permitted during Unlock 3 period outside the Containment Zones

In areas outside the Containment Zones, all activities will be permitted, except the following:

- (i) Schools, colleges, educational and coaching institutions will remain closed till 31st August, 2020. Online/ distance learning shall continue to be permitted and shall be encouraged.
- (ii) Cinema halls, swimming pools, entertainment parks, theatres, bars, auditoriums, assembly halls and similar places.

Yoga institutes and gymnasiums will be allowed to function from 5th August 2020 for which, Standard Operating Procedure (SOP) will be issued by the Ministry of Health & Family Welfare (MoHFW).

- (iii) International air travel of passengers, except as permitted by MHA.
- (iv) Metro Rail.
- (v) Social/ political/ sports/ entertainment/ academic/ cultural/ religious functions and other large congregations.

Dates for re-starting the above activities may be decided separately and necessary SOPs shall be issued for ensuring social distancing and to contain the spread of COVID-19.

2. Independence day functions

Independence day functions at National, State, District, Sub-Division, Municipal and Panchayat levels and 'At Home' functions, wherever held, will be allowed with social distancing and by following other health protocols e.g. wearing of masks. In this regard instructions issued vide MHA letter no 2/5/2020-Public dated 21.07.2020 shall be followed.

3. National Directives for COVID-19 Management

National Directives for COVID-19 Management, as specified in Annexure I, shall continue to be followed throughout the country.

4. Lockdown limited to Containment Zones

- (i) Lockdown shall continue to remain in force in the Containment Zones till 31 August, 2020.
- (ii) Containment Zones will be demarcated by the District authorities after taking into consideration the guidelines of Ministry of Health & Family Welfare (MoHFW) with the objective of effectively breaking the chain of transmission. These Containment Zones will be notified on the websites by the respective District Collectors and by the States/ UTs and information will be shared with MOHFW.
- (iii) In the Containment Zones, only essential activities will be allowed. There shall be strict perimeter control to ensure that there is no movement of people in or out of these zones, except for medical emergencies and for maintaining supply of essential goods and services. In the Containment Zones, there shall be intensive contact tracing, house-to-house surveillance, and other clinical interventions, as required. Guidelines of MoHFW shall be effectively implemented for the above purpose.

(Contd..P-4)

- (iv) Activities in the Containment Zones shall be monitored strictly by the State/ UT authorities, and the guidelines relating to containment measures in these zones shall be strictly implemented.
- (v) States/ UTs may also identify Buffer Zones outside the Containment Zones, where new cases are more likely to occur. Within the buffer zones, restrictions as considered necessary may be put in place by the District authorities.

5. States/ UTs, based on their assessment of the situation, may prohibit certain activities outside the Containment zones, or impose such restrictions as deemed necessary.

However, there shall be no restriction on inter-State and intra-State movement of persons and goods including those for cross land-border trade under Treaties with neighbouring countries. No separate permission/ approval/ e-permit will be required for such movements.

6 Movement of persons with SOPs

Movement by passenger trains and *Shramik* special trains; domestic passenger air travel; movement of Indian Nationals stranded outside the country and of specified persons to travel abroad; evacuation of foreign nationals; and sign-on and sign-off of Indian seafarers will continue to be regulated as per SOPs issued.

7. Protection of vulnerable persons

Persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years are advised to stay at home, except for essential and health purposes.

8. Use of Aarogya Setu

- (i) *Aarogya Setu* enables early identification of potential risk of infection, and thus acts as a shield for individuals and the community.
- (ii) With a view to ensuring safety in offices and work places, employers on best effort basis should ensure that *Aarogya Setu* is installed by all employees having compatible mobile phones.
- (iii) District authorities may advise individuals to install the **Aarogya Setu** application on compatible mobile phones and regularly update their health status on the app. This will facilitate timely provision of medical attention to those individuals who are at risk.

9. Strict enforcement of the guidelines

- (i) State/ UT Governments shall not dilute these guidelines issued under the Disaster Management Act, 2005, in any manner.
- $(\mathrm{ii})~$ All the District Magistrates shall strictly enforce the above measures.

10. Penal provisions

Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section 188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at *Annexure* II.

(Contd..P-5)

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Annexure-I

National Directives for COVID-19 Management

- 1. *Face coverings:* Wearing of face cover is compulsory in public places; in workplaces; and during transport.
- Social distancing: Individuals must maintain a minimum distance of 6 feet (2 gaz ki doori) in public places.
 Shops will ensure physical distancing among customers.
- 3. *Gatherings:* Large public gatherings/ congregations continue to remain prohibited.

Marriage related gatherings : Number of guests not to exceed 50. Funeral/ last rites related gatherings : Number of persons not to exceed 20.

- 4. *Spitting in public places* will be punishable with fine, as may be prescribed by the State/ UT local authority in accordance with its laws, rules or regulations.
- 5. Consumption of liquor, paan, gutka, tobacco etc. in public places is prohibited.

Additional directives for Work Places

- 6. Work from home (WfH): As far as possible the practice of WfH should be followed.
- 7. **Staggering of work/ business hours** will be followed in offices, work places, shops, markets and industrial & commercial establishments.
- 8. Screening & hygiene: Provision for thermal scanning, hand wash and sanitizer will be made at all entry points and of hand wash or sanitizer at and exit points and common areas.
- 9. *Frequent sanitization* of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., will be ensured, including between shifts.
- 10. *Social distancing:* All persons in charge of work places will ensure adequate distance between workers, adequate gaps between shifts, staggering the lunch breaks of staff, etc.

(Contd..P-6)

:: 6 ::

Annexure-II

Offences and Penalties for Violation of Lockdown Measures

A. Section 51 to 60 of the Disaster Management Act, 2005

51. Punishment for obstruction, etc.-Whoever, without reasonable cause -

- a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or
- b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

52. Punishment for false claim.—Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

53. Punishment for misappropriation of money or materials, etc.—Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

54. Punishment for false warning. –Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

55. Offences by Departments of the Government. -(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act. –Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

(Contd..P-7)

57. Penalty for contravention of any order regarding requisitioning. —If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

58. Offence by companies. -(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly:

Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section—

- (a) "company" means anybody corporate and includes a firm or other association of individuals; and
- (b) "director", in relation to a firm, means a partner in the firm.

59. Previous sanction for prosecution.—-No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

60. Cognizance of offences. –No court shall take cognizance of an offence under this Act except on a complaint made by–

- (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorized in this behalf by that Authority or Government, as the case may be; or
- (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorized as aforesaid.

B. Section 188 in the Indian Penal Code, 1860

188. Disobedience to order duly promulgated by public servant. –Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or tends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

(Contd..P-8)

:: 7 ::

Explanation. –It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

Illustration

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

HM&FW Department – COVID-19 –Revision of Rates for conducting COVID-19 Tests in Private NABL & ICMR approved Labs – Orders –Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 382

Dated: 27-08-2020 Read the following:

- 1. G.O.RT.No. 296, HM&FW(B2) Dept., dt.12.06.2020.
- 2. From the CEO, Dr. YSRAHCT & State Nodal Officer for Labs, COVID-19, Lr.No.Dr.YSRAHCT/COVID-19/1365/2020, dt.19.08.2020.

-000-

ORDER:

In the G.O.1st read above, Government have fixed the cost of COVID-19 testing in the ICMR approved private NABL Labs (RT-PCR). The total cost was fixed at Rs.2,400/- for samples referred by the State Government and Rs.2,900/- for the individuals directly approaching ICMR approved NABL Labs for COVID-19 testing, which includes both the screening test and confirmatory test.

2. The CEO, Dr.YSRAHCT & State Nodal Officer for Labs, COVID-19 in the Letter 2nd read above, has stated that in view of increased availability of kits and reduction in the cost of both RNA extraction and RT-PCR kits and also keeping in view of competition as more firms started manufacturing RNA extraction kits and RT-PCR kits, the cost of the kits came down. The Private labs must pass on benefits to people as high testing rates have been seen as an obstacle in getting more people to get tested for the COVID -19 and requested to revise the rates for COVID-19 testing.

3. Government after careful examination of the matter, hereby revised the rates for RT-PCR testing to be charged by the private laboratories as follows:

S.No	Category	Price-per each Sample
1.	For Samples sent by the Government (including pooled samples*)	Rs.1,600/-
2.	Individuals approaching ICMR approved NABL labs for COVID testing (walk-in- testing)	

(*One pool sample consists of 5 individual samples, if any pool is found to be positive, the same batch has to be tested individually, and payment will given treating them as individual samples, apart from payment to pooled sample.)

4. Testing can be done only in the ICMR approved Laboratories and all other conditions laid down by the ICMR and the State Government shall apply.

:: 2 ::

5. All the Private NABL & ICMR approved Labs are instructed to follow the above guidelines and all the Hospitals/Institutes/Labs are instructed to display the rates in visible manner.

6. Further, all the DMHOs are directed to monitor closely, enforce the prices strictly and give wide publicity.

7. The CEO., Dr.YSR AHCT shall take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr.K.S.JAWAHAR REDDY, SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

The CEO, Dr YSRAHCT & State Nodal Officer for Labs COVID – 19. **Copy to:** The Commissioner, Health & Family welfare, Govt. of AP. All the DM&HOs in the State All District Collectors in the State. The Director of Public Health, A.P., Vijayawada. The Director of Medical Education, A.P., Vijayawada. OSD to Dy. C.M.(H,FW&ME). P.S. to Spl. Chief Secretary to HM&FW Department. SF/SC.

//FORWARDED : : BY ORDER//

HM&FW Department – COVID Appropriate Behaviours – Intensive IEC/BCC Activities - Orders - Issued

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.520

Dated.09/10/2020

-0-

Order:

Whereas the World Health Organization (WHO) has declared the Coronavirus Disease (COVID-19) epidemic affecting all the regions of the World as Pandemic. The WHO also classified risk assessment as Very High at the Global level.

2. The Government of Andhra Pradesh has undertaken several measures including strengthening of surveillance for prevention, containment, and control of COVID-19:

Living with the Coronavirus

After an intensive activity to control and contain Coronavirus with multiple lockdowns, and gradual unlocking we are at a stage where the number of cases are declining on a day to day basis. However, to further reduce the spread of infection and to effectively contain and control the same a massive communication exercise and behaviour change communication strategy is required to be continued as we have to live with the virus for an year or more. Hence there is a need to inculcate the COVID appropriate behaviours such as Wearing of Mask, Maintenance of Social Distancing and Frequent Hand Washing as new normal to keep the virus away. This will enable the communities to be more resilient for any future epidemic.

To educate people and to inculcate COVID appropriate behaviours, the Risk Communication and Community Engagement (RCCE) strategy which was initiated in the State, needs to be further strengthened, continued and scaled- upto contain and control the infection.

Risk Communication and Community Engagement (RCCE) Activity

All HoDs of line-departments dealing with community have been trained virtually and through themmember level trainings were cascaded on RCCE strategy. Information Education Communication (IEC)activity on COVID appropriate behaviours have been completed to 1.06 crore householdsutilising platforms of rural SHGs, urban MEPMA groups, Gram Secretariat and Ward Secretariat (GSWS) staff and volunteers, Anganwadi teachers and workers& NREGA Active job card holders. This process shall be repeated continuously until further orders.

One round of house to house campaign shall be taken up every month until the pandemic is over. Such house to house campaign shall be monitored by the GSWS department using the IT tool developed. GSWS department to furnish monthly reports to the Government on 5th of every month in the proforma attached as **Annexure I**

Display of Posters and Hoardings

- All Gram Secretariats and Ward Secretariats to ensure display of posters in GSWS offices, flexies in front of their premises.
- Panchayat Raj and Municipal Administration Department shall erect hoardings in all public places

- All Government offices and institutions shall display posters on COVID appropriate behaviours inside their premises from state level up to village level. Large sized posters shall be fixed on the walls in the building premises.
- The prototypes of the Posters and Hoardings shall be shared by the Health and Family welfare Department with all concerned departments.
- All Departments should furnish the report on display of posters, flexies and hoardings in the proforma attached as Annexure II

Mask wearing Campaign in mass media and social media

State Government has distributed 3 reusable masks to each person in the State to promote its use. Their usage in a proper way needs to be reemphasized during house to house visit

An intensive mask wearing campaign *MaaskeKavacham* was rolled out in the State with an aim of ensuring 100% mask compliance in rural and urban areas through IEC, Mass Media, Digital Media and Social Media. Department of Health, I&PR, MAUD and PR&RD will take lead in continuing and sustaining the campaign goals. Public representatives may be involved at all levels in this campaign to make it more meaningful and successful.

The *MasskeKavacham* campaign material prototypes provided by HM&FW department shall be used by all departments for uniformity for achieving the desired impact. HM&FW shall upload all social media content in its official social media accounts of YouTube, Twitter, Facebook, Instagram by name ArogyaAndhra.

I&PR department shall run a campaign through hoardings, mass-media campaign and shall furnish a report on the campaign in mass media and social media in the proforma as **Annexure III**

Addressing Stigma

IEC materials have been prepared and displayed at every prominent place in the State on addressing stigma amongst community for COVID 19 positive patients. Building trust, reducing fear and stigma and providing psycho-social support has been the critical elements of addressing stigma. COVID has brought out many doubts and fears among the citizens and it is important to educate them with correct information.

Usage of Arogyasethu

As on today there are around 77 lakh Arogyasethu users in the state. Whereas it is estimated that there are 1.3 crore smartphone users including JIO phones. During house to house visit campaign, an effort shall be made by GSWS department through its network of volunteers to sensitize the households about Arogyasetuapp and facilitate downloading in their respective smartphones. GSWS department shall submit a weekly report on Arogyasethu downloads in the proforma attached as **Annexure IV**

Promotion of immunity boosting activities

Ayush department shall take lead in organising yoga and meditation classes in all villages and wards using the network of volunteers duly maintaining social distancing. A report on such activities conducted shall be furnished on weekly basis to Government in the proforma attached as **Annexure V**

Voluntary Testing

An extensive IEC campaign was carried out to educate people about symptoms and treatment for COVID-19. The state Government is conducting COVID tests in every Government health facility. This will be continued and extensive publicity shall be given.

(Contd..P-3)

House to House Campaign for Behavioural Change

The COVID appropriate behaviours were widely disseminated using network of volunteers and self-help group members apart from staff of the health department. During the monthly rounds of house to house campaign also same need to be reemphasized.

The volunteer network has been leveraged to survey each house five times to identify any sick persons and test them. Old and vulnerable peoplewere identified, and they were counselled to stay indoors, and their health is watched to protect them. Old and vulnerable people need to be educated about the risk and advise them on stay indoors to stay safe. The same shall be continued during monthly rounds and the health condition of such old and vulnerable shall be monitored.

Mask wearing to be mandatory: As most of the economic activity opens up slowly, to protect ourselves against COVID, wearing of mask in all public places need to be mandatory. It shall be made compulsory to wear a mask when a citizen steps outside his/her residence. Awareness shall be created continuously to reinforce that mask wearing is mandatory and beneficial.

No Mask - No Entry: Entry to all public places including schools, colleges, malls, shops, offices, commercial and industrial places will be permitted only after hand sanitation, upon wearing of a mask and duly maintaining physical distancing.All public transports shall also have the same rule. Denial of service/entry can be enforced for non-compliance to this behaviour. At all such places, sanitizers shall be made available. For those who come without a mask, the same may be made available on payment.Surprise inspections may be carried out at all public places and any violations may be dealt with strictly. Police department may submit a weekly report on all violations of mask hand sanitization and social distance rule in proforma attached as **Annexure VI**

Reinforcement of COVID Appropriate Behaviours

Three Minute briefing & Three Line messaging: At every given opportunity, the mask wearing, physical distancing and hand washing must be reinforced. A three-minute brief on the three aspects is prepared by the Health department and released to public to be used in all social settings. This shall include proper way to wear and dispose a mask, the correct steps of hand washing and 6 feet of physical distancing. A three-line messaging is also developed on the three aspects by Health department and shall be used extensively in all possible places and occasions. These three are attached to this order as **Annexure VII**

- 1. In schools and educational institutions, students shall be encouraged to use hand sanitizer after every period and a briefing on mask usage and importance of physical distance must be given after every period.
- 2. In commercial and industrial establishments and offices, messaging over a public address system shall be given once every two hours on hand sanitization social distance and wearing of mask.
- 3. All cinema theatres shall show a message on these three aspects of social distance, hand hygiene and mask wearing before screening, during interval and at the end of each screening.
- 4. All meetings, training programs and workshops in private and government sector shall start with a briefing on these three aspects and at the conclusion of the session it shall be repeated.
- 5. All gatherings both public and private shall necessarily start with briefing on the three aspects and they shall also conclude with the same. These shall include private functions as well as family gatherings.
- 6. It shall be mandatory for all entertainment programs on tv to start with the three-minute briefing and end with the same briefing. All India radio including FM channels shall also broadcast the three-minute brief everyone hour between programs.

(Contd..P-4)

- 7. All bus stations and railway stations shall broadcast over the public address system the three-minute briefing on an hourly basis. Inside All buses and trains also broadcast of this briefing shall be done every hour. Suburban buses and local bus routes shall also follow this principle.
- 8. All organisations, commercial establishments providing printed invoices/bills to the customer both in public sector and private shall print the three principles of hand hygiene social distance and mask wearing on the bill or on the reverse of the invoice/bill. They may also stamp the same on already printed stationary
- 9. Landing page of all government websites shall have the three-line message displayed
- 10. All advertisements/ notices issued by government departments shall have the three-line messaging incorporated at the bottom.
- 11. All shops shall display posters on COVID appropriate behaviours compulsorily. At the entrance notice shall be given on denial of service on non-adherence to COVID appropriate behaviour. Medical shops, Ration shops, fertilizer shops shall also display the same. Denial of service shall be followed in all these shops on non-wearing of masks and not maintaining hand hygiene and social distance.
- 12. Religious and other opinion leaders shall be roped in, to spread the message of COVID appropriate behaviours. During all religious congregations COVID appropriate behaviours shall be ensured.
- 13. All APSRTC buses shall carry messages on COVID appropriate behaviours. All autos and taxis shall also carry messages on same.

3. All the Spl. CS / Principal Secretary / Secretaries and all the District Collectors are directed to implement the above orders. District Collectors are directed to give instructions to shops and establishments, managements of shopping malls, function halls, Resident Welfare Associations, Cinema theatres, Rythu Bazars etc., to nominate a supervisor to monitor physical distance, proper wearing of mask and availability of soap and water or sanitizer and ensure the implementation of above orders.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

То

The Spl. Chief Secretaries / Principal Secretaries / Secretaries of concerned departments

All the District Collectors in the State.

The DGP, A.P., Mangalgiri.

The Police Commissioner of Vijayawada & Visakhapatnam.

All the Superintendents of Police in the State.

All the Municipal Commissioners in the State.

All the HoDs under the control of HM&FW Department.

All the DM&HOs in the State.

Copy to:

All the Special Chief Secretaries/Principal Secretaries/Secretaries to Government. PS to Addl. C.S. to CM.

OSD to Dy. CM (H, FW&ME).

PS to Spl.CS to Government, HM&FW Department.

PS to Prl. Secretary (Poll).

PS to Commissioner, I&PR.

//FORWARDED : : BY ORDER//

SECTION OFFICER

(Contd..P-5)

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ANNEXURES to G.O.Rt.No.520, HM&FW (B2) Deptt., dt.09-10-2020

Annexure I:GSWS Monthly Report by 5th of every month

SI.	Distri	Village	Name of	No of	No of	No of	No. Fa	No of	no of co
Ν	ct	/ War	the Volu	H.H	Family	me	mily Me	old tes	morbid t
о.		d Secre	nteer with	olds	Memb	mber s	mbers wi	ted	ested
		tariat	Contact	visite d	ers	sick	th Comor		
			Number				bidities		

Annexure II: Display of Poster, Flexies and Hoardings

SI	District	Name of	No of	No of	Location	No of offices
No		the	Posters	Hoardings	of each	not displayed
		Department	Displayed	Displayed	Hoarding	posters and
		-			_	hoardings

Annexure III:

SI.	No	Target f	Category												
-		t month (category	adio Jingles pl	V Adverti sements given	dvertise ments gi	ssages pla yed in Cin ema Theat	No of hoar dings erect ed with loca tion/district								

Annexure IV: Arogyasethu App (Weekly Report by GSWS Department)

Distri	Village /	No of	No House holds	No of	balance
ct	Ward	Houses	using smart	Households	
	Secretar	visited	phone/or phones	using	
	iat		compatible with	Arogyasetu	
			Arogyasetu		
		Secretar	ct Ward Houses Secretar visited	ctWardHousesusing smartSecretarvisitedphone/or phonesiatcompatible with	ctWardHousesusing smartHouseholdsSecretarvisitedphone/or phonesusingiatcompatible withArogyasetu

Annexure V: Immunity Boosting Activities Report by Ayush Department - Weekly

SI. No	District	Ward	_	

Annexure VI: Weekly Report by police department on mask hand hygiene and social distance compliance

SI. No	District	week	No of persons identified without mask and or violating social distance	Action taken report

HM&FW Department – COVID-19 –Revision of Rates for conducting COVID-19 Tests in Private NABL & ICMR approved Labs – Orders –Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 699

Dated: 12-11-2020. Read the following:

- 1. G.O.RT.No. 296, HM&FW(B2) Dept., dt.12.06.2020.
- 2. G.O.RT.No. 382, HM&FW(B2) Dept., dt.27.08.2020.
- 3. From the CEO, Dr. YSRAHCT & State Nodal Officer for Labs, COVID-19, Lr.No.Dr.YSRAHCT/COVID-19/1365/2020, dt.02.11.2020.

-000-

ORDER:

In the G.O. 2nd read above, Government have revised the rates of COVID-19 testing in the ICMR approved private NABL Labs (RT-PCR). The total cost was fixed at Rs.1600/- for samples referred by the State Government and Rs.1900/- for the individuals directly approaching ICMR approved NABL Labs for COVID-19 testing, which includes both the screening test and confirmatory test.

2. The CEO, Dr.YSRAHCT & State Nodal Officer for Labs, COVID-19 in the letter 3rd read above, has stated that in view of increased availability of kits and reduction in the cost of both RNA extraction and RT-PCR kits the cost of the reagents/kits decreased and requested to revise the rates for COVID-19 testing.

3. Government after careful examination of the matter, hereby revised the rates for RT-PCR testing to be charged by the private laboratories as follows:

S.No	Category	Price-per each Sample			
1.	For Samples sent by the Government (including pooled samples*)	Rs.800/-			
2.	Individuals approaching ICMR approved NABL labs for COVID testing (walk-in- testing)				

(*One pool sample consists of 5 individual samples, if any pool is found to be positive, the same batch has to be tested individually, and payment will given treating them as individual samples, apart from payment to pooled sample.)

4. Testing can be done only in the ICMR approved Laboratories and all other conditions laid down by the ICMR and the State Government shall apply.

5. All the Private NABL & ICMR approved Labs are instructed to follow the above guidelines and all the Hospitals/Institutes/Labs are instructed to display the rates in visible manner.

6. Further, all the DMHOs are directed to monitor closely, enforce the prices strictly and give wide publicity.

7. The CEO., Dr.YSR AHCT & State Nodal Officer for Labs, COVID-19 shall take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ANIL KUMAR SINGHAL, PRINCIPAL SECRETARY TO GOVERNMENT

То

The CEO, Dr YSRAHCT & State Nodal Officer for Labs COVID – 19. **Copy to:** The Commissioner, Health & Family welfare, Govt. of AP. All the DM&HOs in the State All District Collectors in the State. The Director of Public Health & Family Welfare, A.P., Vijayawada. The Director of Medical Education, A.P., Vijayawada. OSD to Dy. C.M.(H,FW&ME). P.S. to Principal Secretary to HM&FW Department. SF/SC.

// FORWARDED:: BY ORDER//

HM&FW Department – COVID19- Educational Institutions – Furnishing of attendance of students - Orders - Issued

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 731

Dated: 30-11-2020. Read the following:

1.G.O.Rt.No.433, HM&FW (B2) Dept., Dated: 05.10.2020.

2. G.O.Rt.No.153, Higher Education (U.E.) Dept., Dated: 30.10.2020

3. G.O.Rt.No.650, HM&FW (B2) Dept., Dated: 01.11.2020

- 4. G.O.Rt.No.229, School Education (Prog.II) Department,
 - Dated:23.11.2020.

-0-

ORDER:

The Government if Andhra Pradesh has undertaken several measures including strengthening of surveillance for prevention, containment, and control of COVID-19. After an intensive activity to control and contain Corona Virus with multiple lockdowns, and gradual unlocking, the State has reached a stage where the number of cases are declining on a day to day basis.

2. The Government has taken a decision to open schools and colleges duly taking all the required precautions and keeping constant vigil in the spread of infection amongst school/ college students, faculty and staff as safety of students is of utmost importance to the Government.

3. An Excel sheet for collection of attendance has been annexed to this Government Order for data uniformity fir all educational institutions.

4. The respective Heads of Departments mentioned in the address entry are responsible for collection of data from all the institutions under their control including Government, Aided, Autonomous, Private etc., This data shall be furnished weekly to Commissioner, Health& Family Welfare by all Heads of Departments by email to peshichfw@gmail.com by 5.00 PM of every Saturday for the week starting from Monday and ending with Saturday.

5. The Special Chief Secretaries/ Principal Secretaries of Education Department are directed to implement the above orders.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

То

The Commissioner, School Education, AP, Vijayawada The Commissioner, Intermediate Education, AP, Guntur The Chairman, State Council of Higher Education, AP, Mangaagiri The Secretary, State Council if Higher Education, AP, Mangaagiri The Registrars of all Universities in the State The Special Commissioner, Higher Education, AP, Vijayawada The Secretary, Technical Education, AP, Vijayawada The Vice Chancellor NTRUHS, AP, Vijayawada **Copy to:** The Spl. Chief Secretary to Government, Higher Education Dept., The Principal Secretary to Govt., School Education Dept., The Principal Secretary to Govt., Technical Education Dept.,

PS to Prl. Secy. to Government, HM&FW Department.

//FORWARDED : : BY ORDER//

SECTION OFFICER

:: 2 ::

Annexure I

COVID - 19 Testing in Educational Institutions

				Date:					
SI.No	District	Mandal/ULB	Type of Institution*	Name of the Institution	Total Students enrolled	Total student attended today	Total Students in E- learning	Total students tested for COVID	Total Students tested positive today
								today	coudy

Annexure-II

SI.No	District	Mandal	Type of Institution*	Name of the Institution	Total Staff	Staffs present	Staffs tested today	Staff Positive

*Please mention whether school / Jr College / Degree College / Polytechnic College / ITI /Engineering Colleges / Universities etc., The concerned HOD is requested to submit consolidated numbers only.

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

HM&FW Department – COVID19-Mapping of Educational Institutions-Tagging to Village and Ward Secretariats-monitoring of COVID19- Orders - Issued

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 732

Dated: 30-11-2020. Read the following:

- 1. G.O.Rt.No.433, HM&FW (B2) Dept., Dated: 05.10.2020.
- 2. G.O.Rt.No.153, Higher Education (U.E.) Dept., Dated: 30.10.2020.
- 3. G.O.Rt.No.650, HM&FW (B2) Dept., Dated: 01.11.2020.
- 4. G.O.Rt.No.229, School Education (Prog.II) Department, Dated:23.11.2020

-0-

Order:

The Government of Andhra Pradesh has undertaken several measures including strengthening of surveillance for prevention, containment, and control of COVID-19. After an intensive activity to control and contain Coronavirus with multiple lockdowns, and gradual unlocking, the State has reached a stage where the number of cases are declining on a day to day basis.

2. The Government has taken a decision to open schools and colleges duly taking all the required precautions and keeping constant vigil in the spread of infection amongst school / college students, faculty and staff as safety of students is of utmost importance to the Government. Detailed instructions have been given on protocols to be followed in containing and controlling the spread of infection. Day to day monitoring of the spread of infection is very critical to identity the source and to contain and control it. Hence, it has been decided to map all educational intuitions to the respective mandals and to tag them to the respective Village and Ward Secretariats in whose jurisdiction these facilities are located and also to tag the students, faculty and staff to the respective village/ward secretariat where they reside with an intention to monitor COVID19 closely for effective containment and control of infection in educational institutions.

3. To operationalize this, implementation plan has to be prepared with micro action plans educational institution wise. Collection of data base of number of students, faculty and staff institution wise and mapping them to respective village/ward secretariat where they reside is very critical to enable the respective village/ward secretariat and also the educational institution to identify the source of infection and to alert the students from those village/ward secretariat to restrain from coming to school/college till infection is controlled and there by controlling further spread of infection to other students.

4. An excel sheet with detailed fields for collecting data has been annexed to this Government Order for collection of data uniformly by all educational institutions. The respective heads of departments are responsible for collection of data from all the institutions under their control. This data mat be furnished by 30.11.2020 to Commissioner, Heath & Family Welfare by all Heads of Departments.

5. The Joint Collector (Dev) / (V&W Sec) is responsible for collection and monitoring of data daily at District Level. The MPDO of respective mandals are responsible for collection and updating data from respective village/ward secretariat and to monitor the same on a daily basis.

6. The Heath Department will create a portal in to which the submitted data will be uploaded and dashboards will be enabled to respective village/ward secretariat and educational institution for effectively identifying the source of infection and to alert the students from those village/ward secretariat to restrain from coming to school/college till infection is controlled and there by controlling further spread of infection to other students.

7. The District Collectors are requested to monitor the same and to ensure that the students attending educational institutions are safe from COVID infection.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

То

All the Collector & District Magistrates The Commissioner, School Education, AP, Vijayawada The Commissioner, Intermediate Education, AP, Guntur The Chairman, State Council of Higher Education, AP, Mangalagiri The Secretary, State Council of Higher Education, AP, Mangalagiri The Registrars of all Universities in the State The Special Commissioner, Higher Education, AP, Vijayawada The Secretary, Technical Education, AP, Vijatawada The Vice Chancellor, NTRUHS, AP, Vijatawada Copt to: The Commissioner of Health & Family Welfare, A.P., Vijayawada. The Director, Medical Education, AP, Vijatawada The Director, Pubic Heath & Family Welfare The Commissioner, APVVP, Vijatawada The Regional Directors of Medical & Health Services, Andhra Pradesh All the DM&HOs in the State All the DCHSs in the State

//FORWARDED : : BY ORDER//

SECTION OFFICER

(Contd..P-3)

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<u>Annexure</u>

S.	District	District	Mandal	Mandal	Village	Village	Village	Village	Type of	Schoo	Schoo	Addre	Tot	Tot	Tot	Tot	Tot	Childre	Villa	No. of	e-
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							riat	riat	(School/In	ege	ge	the	Во	Girl	chil	fac	sta	y/staff	War	residing	g
							code	name	ter/Degre	mana	name	school	ys	S	d	ult	ff	coming	d	in that	facility
									e/Enginee	geme		/colle			in	У		from	secr	Village/	availabl
									ring/Medic	nt		ge			sch			no. of	etari	Ward	e or
									al/Polytec	name					ool			villages	at	Secretari	not
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NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

HM&FW Department – COVID-19 –Revision of Rates for conducting COVID–19 Tests in Private NABL & ICMR approved Labs – Orders –Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 768

Dated: 15-12-2020 Read the following:

- 1. G.O.RT.No. 296, HM&FW(B2) Dept., dt.12.06.2020.
- 2. G.O.RT.No. 382, HM&FW(B2) Dept., dt.27.08.2020.
- 3. G.O.RT.No. 699, HM&FW(B2) Dept., dt.12.11.2020.
- 4. Proposal from the CEO, Dr. YSRAHCT & State Nodal Officer for Labs, COVID-19. (Computer.No.1293268)

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ORDER:

In the G.O. 3rd read above, Government have revised the rates of COVID-19 testing in the ICMR approved private NABL Labs (RT-PCR). The total cost was fixed at Rs.800/- for samples referred by the State Government and Rs.1000/- for the individuals directly approaching ICMR approved NABL Labs for COVID-19 testing, which includes both the screening test and confirmatory test.

2. The CEO, Dr.YSRAHCT & State Nodal Officer for Labs, COVID-19 in the proposal 4th read above, has stated that in view of increased availability of kits in the market and of competition as more firms started manufacturing RNA extraction kits and RT-PCR kits, the cost of reagents/ kits is decreased.

3. Government after careful examination of the matter, hereby revised the rates for RT-PCR testing to be charged by the private laboratories as follows:

S.No	Category	Price – Per Each Sample testing
1.	For Samples sent by the Government	Rs. 475/-
2.	Individuals approaching ICMR approved NABL labs for COVID-19 testing.	Rs. 499/- Including all charges (Test cost + VTM +PPE)

4. Testing can be done only in the ICMR approved Laboratories and all other conditions laid down by the ICMR and the State Government shall apply.

5. All the Private NABL & ICMR approved Labs are instructed to follow the above guidelines and all the Hospitals/Institutes/Labs are instructed to display the rates in visible manner.

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6. Further, all the DMHOs are directed to monitor closely, enforce the prices strictly and give wide publicity.

7. The CEO., Dr.YSR AHCT & State Nodal Officer for Labs, COVID-19 shall take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ANIL KUMAR SINGHAL, PRINCIPAL SECRETARY TO GOVERNMENT

То

The CEO, Dr YSRAHCT & State Nodal Officer for Labs COVID – 19. **Copy to:** The Commissioner, Health & Family welfare, Govt. of AP. All the DM&HOs in the State All District Collectors in the State. The Director of Public Health & Family Welfare, A.P., Vijayawada. The Director of Medical Education, A.P., Vijayawada. OSD to Dy. C.M.(H,FW&ME). P.S. to Principal Secretary to HM&FW Department.

SF/SC.

// FORWARDED:: BY ORDER//

Industries and Commerce Department – COVID – 19 Epidemic – Lockdown Restarting of Industries and sanction of certain Relief measures to Industries – ReSTART policy – Operational Guidelines – Amendment – Orders – Issued.

INDUSTRIES AND COMMERCE (P&I) DEPARTMENT

G.O.RT.No. 206

Dated: 26-10-2020. Read the following:

- 1. G.O. Rt. No. 103 dated 15.05.2020 of Ind. & Com (P&I) Dept.
- 2. G.O. Rt. No. 104 dated 19.05.2020 of Ind. & Com (P&I) Dept.
- 3. G.O. Rt. No. 151 dated 27.07.2020 of Ind. & Co (P&I) Dept.
- 4. From Collector and District Magistrate, Nellore, letter. No.572/B/2020, dated 09.09.2020
- 5. From Director of Industries, Vijayawada efile No. INCO2-20029/44/2020-MSME&E&C&B II-DOI.

ORDER:

In the G.O 1st read above Government have issued orders extending certain incentives to Industries, especially MSMEs under ReSTART Policy due to Covid-19 pandemic, so as to enable them to Restart their operations for which operational guidelines were issued in the reference 2nd read above.

2. Further, in the G.O 3rd read above, Government have issued amendment to the G.O 2rd read above extending the time for applying incentives under ReSTART Package upto 31st August 2020.

3. In the reference 5th read above, Director of Industries, Vijayawada has informed that the Collector & District Magistrate, SPSR Nellore district in his letter 4th read above, has made a request for extension of time for filing application under "ReSTART" programme by another two (2) months, as the scheme is under utilized in the district.

4. Government after careful examination of the matter hereby issue the following amendment to the G.O. in reference 3rd read above in order to provide a window for those Industries which have not utilised the benefits under the ReSTART scheme.

SI. No.	For	Read as
1	SI.No.1 of Para 4 : "All units shall apply for eligibility under ReSTART on or before 31st August 2020"	"All units shall apply for eligibility under ReSTART on or before 31st October 2020."

(p.t.o)

5. The Director of Industries, Vijayawada shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

R.KARIKAL VALAVEN SPECIAL CHIEF SECRETARY TO GOVERNMENT & CIP

То

The Director of Industries, Vijayawada. The Andhra Pradesh State Finance Corporation, Vijayawada. <u>Copy to</u> : The Finance Department. The Energy Department. The Revenue (CT) Department. PS to Hon'ble Minister (I&C, IT, SDT), AP Secretariat. PS to Spl. CS to Govt. & CIP, AP Secretariat, Vijayawada.

//FORWARDED :: BY ORDER//

HM&FW Department - Containment, Control, and Prevention of COVID-19 - The Epidemic Disease Act, 1897- Disaster Management Act, 2005 –"Unlock 5.0" Guidelines for Phased Reopening in the State of Andhra Pradesh – Opening of schools and other educational institutions – Certain guidelines - Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No:650

Dated 01.11.2020 Read the following:

- 1. G.O.Rt.No.390, HM&FW (B2) Dept., dt.7.9.2020.
- 2. G.O.Rt.No.433, HM&FW (B2) Dept., dt.5.10.2020.

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ORDER:

In the context of COVID-19, vide references 1st and 2nd cited opening of schools and other educational institutions were permitted subject to certain conditions. In continuation, it is decided to reopen the schools, junior colleges, training institutions and other educational institutions in a phased manner from 2nd November 2020. However, while conducting the academic and training activities, there is possibility of spread of infection amongst students and they may also infect the "elderly" and "high risk" family members at home, if adequate precaution is not taken. Hence, the following instructions, apart from those issued by Department of School Education, are issued to schools and other educational institutions in light of Covid-19 Management guidelines:

- i. The in-house classes to the students of 9th, 10th, 11th and 12th standards (intermediate) shall be started from 2nd November 2020.
- ii. Classes to the students of 6th, 7th and 8th standard shall be started from 23rd November, 2020.
- iii. Classes to the primary students from 1st standards to 5th standard shall be started from 14th December 2020.
- iv. However, online/ distance learning shall continue to be the preferred mode of teaching and shall be encouraged.
- v. Where schools are conducting online classes, and some students prefer to attend online classes rather than physically attend school, they may be permitted to do so.
- vi. Students may attend schools/ institutions only with the written consent of parents.
- vii. For those students who do not wish to come to classes, necessary arrangements to make content available online and/or in the form of workbooks shall be made available. Teachers shall also be available on call/video call to answer any queries/doubts of such students opting for home study. Wherever possible online classes shall be made available with live classes or pre-recorded classes for such students.
- viii. Children with old and co-morbid parents/grandparents at home shall be advised to stay home and not attend school. Children with co-morbidities shall also not attend school. Headmasters should personally monitor this aspect and under no circumstances this point should be overlooked.

- ix. Sick children should also be not permitted to schools.
- x. To enable physical distancing, classes can be divided into various sections with not more than 20 students in each batch. These sections can have classes once in 2 days; or 3 days; or in different sessions in the morning and afternoon; or in rotation.

2. All covid protocols are to be followed by the schools with reference to wearing of mask at all times, hand hygiene and physical distance by students, faculty and staff. To enable this, the following SOPs must be followed strictly:

- i. At the entry of the school, all the students, staff and faculty shall be examined for any symptoms and suspected persons be asked to return home and get themselves tested.
- ii. Students and staff should be permitted to enter only with proper wearing of masks, maintenance of physical distance and hand sanitization.
- iii. Seating arrangements in the class rooms and labs should be made in such a way that proper 6 feet physical distance is ensured.
- iv. Sufficient ventilation must be there in classes with free airflow in the classrooms.
- v. Hand sanitizers/soaps should be placed for frequent sanitization and students should be asked to practice and do hand washing (six steps) before and after meals and toilet use.
- vi. Coughing etiquettes should be explained and coughing and sneezing should be in the tissue or into the elbow.
- vii. Sharing of items like pens/pencils, erasers, books, water bottles, glasses, plates should be strictly prohibited.
- viii. One period every day shall be dedicated to educate children on covid appropriate behaviour and on protecting the elderly and the high risk group. Students shall also be used as covid ambassadors to spread awareness to their parents on covid appropriate behavior.
- ix. Importance of protecting the elderly (above 60 years) and the high risk (i.e. those with co morbidities like diabetes, kidney problem, asthma, blood pressure, hypertension, cardiac problems etc.) has to be particularly explained to the students. Therefore on reaching homes, students should wash hands mandatorily, keep distance from the elderly and the high risk as far as possible and also take bath and change clothes and only then enter home.
- x. Mid-day meals shall be served in a staggered manner with different timings for each class/section/batch of students. While sitting for mid day meals, they shall be made to sit with adequate physical distance and no two students shall sit face to face.
- xi. Assembly, library, group work, games and sports are not permitted until further orders.
- xii. All the toilets should be cleaned with 1% sodium hypochlorite solution for every two hours. Adequate running water supply should be ensured to the toilets in the schools.

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- xiii. Transport for school children shall be staggered class- wise/ sectionwise/batch- wise to ensure that school buses and school vans shall be filled only to half capacity. Use of autos and rickshaws for transport should be avoided and parents may be encouraged to bring children themselves where school buses and vans are not available.
- xiv. At the closing of school, students should leave the school in staggered manner with 10 minute interval to each section and they should not be permitted to congregate outside the school. Similarly at the time of entry.
- xv. The concept of "bubble" for each section has to be followed strictly as it is very effective in reducing the spread of infection. Thus, it has to be ensured that students of a section do not mix with students of another section. This is to be achieved by avoiding mixing at mid-day meal, entry time, exit time, transport, laboratory, play ground etc.

3. In order to ensure compliance of the above instructions and SOPs, the following mechanism will be established:

- i. A School Level Task Force will be constituted with headmaster, two teachers and a student leader from each section to inculcate covid appropriate behavior among the students. This task force will also integrate elements of school health program and these two teachers will act as Health & wellness teacher Ambassadors and student leaders shall act as Health & wellness student Ambassadors. A school level SOP shall be prepared for each school and shall be implemented. All School Level Task Force details have to be shared with Mandal Level Taskforce/District Level Task Force.
- ii. A Mandal Level Task Force will be constituted with Mandal Education Officer as chairperson and medical officers, MPDO, Municipal commissioner (in urban areas) and AE, RWS as members. This task force shall ensure the practice of covid appropriate behavior and testing as per sentinel surveillance systems for schools.
- iii. District Level Task Force will be constituted with Joint Collector (Development) as Chairperson, District Education Officer as Vicechairperson and DMHO, DPO, HQ Municipal Commissioner, and SE RWS as members. This task force shall monitor the practice of covid appropriate behavior in the schools. If any student or staff is found positive in any school the same shall be closed with immediate effect and all containment activities shall be implemented and reopened after proper sanitation is carried out.
- iv. State Level Task Force will be constituted with Principal Secretary (HM&FW) as Chairperson, Principal Secy. (School Education) as Vice-Chairperson and concerned HODs as members, to ensure compliance of Covid appropriate behaviour in schools and educational institutions.
- v. The Health and Surveillance Teams constituted as per G.O. Ms.No.224, HM&FW (B2) Dept. Dt. 31.3.2020, and G.O. Ms.No.229, HM&FW (B2) Dept. Dt. 3.4.2020 are fully involved in the management of COVID-19 and now in the context of opening of schools and other educational institutions, they shall conduct very active surveillance to detect spread of infection amongst teachers, staff, students and more so among the elderly and high risk family members of the students. It is important that the surveillance teams be very alert at this stage of the opening of schools.

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- vi. IEC campaigns have been undertaken time and again to highlight different aspects of Covid appropriate behaviour. It is important that these IEC campaigns be continued to be conducted intensively in the context of the opening of schools and other educational institutions.
- vii. Sentinel Surveillance will also have to be conducted and random testing is to be conducted for teachers, staff, students as per the detailed guidelines issued separately by the Health Department.
- 4. The above orders shall be followed without any deviations.

(BY THE ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

То

The Collectors & District Magistrates All the DM&HOs in the State All DEOs in the State All the District Panchayath officers in the State All SE RWS in the State Principal Secy., School Education Director, School Education. Commissioner, Intermediate Education P.S to Minister (Education) P.S to Dy. CM (HMFW&ME) P.S. to Prl. Secy. to CM P.S. to Prl. Secy. to CM P.S. to Prl. Secy. to Govt., HM&FW Deptt. SC/SF

//FORWARDED : : BY ORDER//

COVID-19 – Orders of National Green Tribunal (NGT) on burning of crackers - Complications in COVID recovered patients due to smoke pollution due to burning crackers -Restricted use of crackers in the State -orders – Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

<u>G.O.Rt.No. 692</u>

Dated. 10/11/2020

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ORDER:

The Hon'ble National Green Tribunal (NGT) in its order dated 05.11.2020 in O. A. No. 249/2020 issued certain directions for remedial action against air pollution due to use of fire crackers aggravating the menace of COVID-19, posing higher danger to the lives and health of the vulnerable groups. The Hon'ble NGT directed to impose ban on sale or use of all kinds of fire crackers in areas where the air quality is Poor, Very Poor and Severe. In cities / towns where air quality is moderate or below, only green crackers be sold and the timings for use and bursting of crackers be restricted to 2 hours i.e., 08.00 pm to 10.00 P.M during Deepavali & Gurpurab; 06.00 am to 08.00 am on Chatt and 11.55 P.M. to 12.30 A.M during Christmas and New Year eve.

2. The AP Pollution Control Board, is monitoring ambient air quality in 20 cities & towns including 13 non-attainment cities in the State. As per the Hon'ble National Green Tribunal (NGT) order, the Air Quality Index (AQI) of November, 2019 (baseline) in many cities and towns is considered falling between Good to Moderate category only.

3. The Hon'ble National Green Tribunal (NGT) directed to initiate special drives to contain air pollution from all sources in view of potential of aggravation of COVID-19 and directed that the Chief Secretary and DGP of the State to issue appropriate orders with enforcement guidelines to all the District Magistrates and Superintendent of Police and AP Pollution Control Board (APPCB).

4. The Commissioner Health & Family Welfare, AP has indicated that as on 09.11.2020, as many as 8,16,322 persons recovered from COVID-19 and another 21,235 active cases are under treatment whose lung capacity might be at risk and requested to issue suitable instructions to concerned on restricted use of fire crackers in the interest of covid19 patients (recovered and active) and in the interest of public health at large.

5. After careful examination of the orders of the National Green Tribunal (NGT) and proposals of the Commissioner Health & Family Welfare, A.P., Government hereby order that only green crackers shall be sold and used and the timings for use and bursting of crackers is restricted to 2 hours i.e., 08.00 P.M to 10.00 P.M. on Deepavali day. All shops selling crackers shall maintain 10 feet distance between each shop and the persons coming for purchasing the crackers shall be made to maintain 6 feet social distance in the queue before shops. The purchasers shall also be advised to not to use hand sanitizer during the Diwali celebrations but use normal soap in its place while bursting crackers and lighting diyas /candles.

(P.T.O.)

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6. The Collectors & District Magistrate, Superintendents of Police/ Commissioner of Police and Municipal Commissioners in the State are instructed implement above National Green Tribunal (NGT) orders across the state.

(BY ORDER AND IN THE NAME OF GOVERNER OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

The Director General of Police, Mangalagiri, Guntur District. The Member Secretary, A.P.Pollution Control Board, Vijayawada. The Commissioner of Health and Family Welfare, Vijayawada. All the Collectors & District Magistrates in the State. All the Superintendents of Police in the State. All the Municipal Commissioners in the State. All the executive engineers, APPCB in the State. **Copy to:** PS to the CS. OSD to Dy. CM(H,FW&ME).

PS to Principal Secretary to Govt.,HM&FW Department. SF/SC.

// FORWARDED :: BY ORDER //

HM&FW Department - Containment, Control, and Prevention of COVID-19 - The Epidemic Disease Act, 1897- Disaster Management Act, 2005 – Guidelines for surveillance, containment and caution – Orders - Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.795

Dated:31-12-2020 Read the following:

1. MHA, GoI Order No.40-3/2020-DM-I(A), Dt. 24.3.2020. 2. G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020. 3. MHA, GoI Order No. 40-3/2020-DM-I(A), Dt.25.03.2020. 4. MHA, GoI Order No. 40-3/2020-DM-I(A), Dt.27.03.2020. 5. G.O.Rt.No. 221, HM&FW (B2) Dept., Dt. 29.03.2020. 6. MHA, GoI Order No. 40-3/2020-DM-I(A), Dt.02.04.2020. 7. MHA, GoI Order No. 40-3/2020-DM-I(A), Dt.03.04.2020. 8. MHA, GoI Order No. 40-3/2020-DM-I(A), Dt.10.04.2020. 9. MHA, GoI Order No. 40-3/2020-DM-I(A) Dt. 14.04.2020. 10.G.O.Rt.No. 238, HM&FW (B2) Dept., Dt.14.04.2020. 11.G.O.Rt.No. 239, HM&FW (B2) Dept., Dt.16.04.2020. 12.MHA, GoI Order No. 40-3/2020-DM-I(A) Dt. 1.05.2020. 13.G.O.Rt.No.258, HM&FW (B2) Dept., Dt.01.05.2020. 14.G.O.Rt.No. 262, HM&FW (B2) Dept., Dt.03.05.2020. 15.MHA, GoI Order No. 40-3/2020-DM-I(A) Dt. 17.05.2020. 16.G.O.Rt.No.274, HM&FW (B2) Dept., Dt.17.5.2020. 17.MHA, GOI Order No.40-3/2020-DM-I(A) Dt.30.5.2020 18.G.O.Rt.No.280, HM&FW (B2) Dept., Dt.31.5.2020 19.MHA, GOI Order No.40-3/2020-DM-I(A) Dt.29.6.2020 20.G.O.Rt.No.317, HM&FW (B2) Dept., Dt.02.07.2020 21.MHA, GOI Order No.40-3/2020-DM-I(A) Dt.29.07.2020 22.G.O.Rt.No.352, HM&FW (B2) Dept., Dt.05.08.2020 23.MHA, GOI Order No.40-3/2020-DM-I(A) Dt.29.08.2020 24.G.O.Rt.No.390, HM&FW (B2) Dept., Dt.07.09.2020 25.MHA, GOI Order No.40-3/2020-DM-I(A) Dt.30.09.2020 26.G.O.Rt.No.650, HM&FW (B) Dept., Dt: 01.11.2020 27.MHA, GOI Order No.40-3/2020-DM-I(A) Dt.25.11.2020 28.MHA, GOI Order No. 40-3/2020-DM-I(A) Dt.28.12.2020

ORDER:

In the references 2nd, 5th, 10th, 11th, 13th, 14th, 16th, 18th, 20th, 22nd, 24th and 26th read above, the Government of Andhra Pradesh has directed District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs to take effective measures to prevent the spread of COVID- 19 in the State.

2. In the references 1st, 3rd, 4th, 6th, 7th, 8th, 9th, 12th, 15th and 17th, 19th, 21st, 23rd, 25th and 27th read above, the Ministry of Home Affairs has issued various orders and addendums along with Consolidated Guidelines for surveillance, containment and caution to contain the spread of COVID- 19.

3. Therefore, all the District Collectors, Joint Collectors, Commissioners of Police, Superintendents of Police, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the guidelines annexed to this G.O. and enforce the Guidelines and SOPs issued from time to time for surveillance and implementation of containment measures. This order will be in force upto 31.01.2021 as extended in reference 28th above.

P.T.O.

4. The Orders shall be implemented along with various Orders issued from time to time by the State Government for surveillance, containment and caution to contain the spread of COVID- 19 in the State.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

То

All the District Collectors in the State.
The DGP, A.P., Mangalgiri.
The Police Commissioner of Vijayawada & Visakhapatnam.
All the Superintendents of Police in the State.
All the Municipal Commissioners in the State.
All the HoDs under the control of HM&FW Department.
All the DM&HOs in the State.
Copy to:
All the Special Chief Secretaries/Principal Secretaries/Secretaries to Government.
PS to Addl. C.S. to CM.
OSD to Dy. CM (H, FW&ME).
PS to Prl. Secy. to Government, HM&FW Department.
PS to Prl. Secretary (Poll).
PS to Commissioner, I&PR.
SF/SC.

// FORWARDED:: BY ORDER//

SECTION OFFICER

(Contd..P-3)

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Annexure to G.O.Rt. No.795, HM & FW (B2) Dept., dt.31.12.2020

Guidelines for Surveillance, Containment and Caution [As per Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) dated 25th November, 20201

The country is at a critical juncture in its fight against COVID- 19. The number of active cases has declined steadily over the last two months, from over 10 lakhs, on September 18, 2020, to less than 4.5 lakhs now. However, over the last few weeks, the number of new cases has been rising in some States and UTs. The confluence of certain factors, viz., the recent festival season and the onset of winter, and the laxity in observance of the COVID-19 guidelines issued by Ministry of Home Affairs (MHA) in certain parts of the country pose the risk of the situation becoming aggravated, thus putting a strain on the health infrastructure. In some States and UTs, the spike observed in the number of new cases has already led to re-imposition of restrictions such as Night Curfew, limitations on number of persons in gatherings, restricted timings of markets etc.

In the above context, with a view to consolidating the substantial gains that have been achieved against the spread of COVID-19, and to fully overcome the pandemic, the need of the hour is to maintain caution and strictly follow the prescribed containment strategy, focussed on surveillance, containment and strict observance of the guidelines.

Over the last few months, economic and other activities have been opened up in a phased manner, with the stipulation that the prescribed Standard Operating Procedures (SOPS) be scrupulously followed. The essence behind graded reopening and progressive resumption of activities is to move ahead. However, there is a concomitant need to exercise due care. Every citizen must adopt COVID-19 appropriate behaviour, so as to ensure that the resumption of activities is successful and gains made in the management of the pandemic are not negated.

The following guidelines are issued to be effective from 1 St December 2020.

COVID appropriate behavior

- 1. State/ UT Governments shall take all necssary measures to promote COVID-19 appropriate behaviour. Strict enforcement of wearing of face masks, hand hygiene and social distancing must be ensured.
- 2. Wearing of face masks is an essential preventive measure. In order to enforce this core requirement, States and UTs may consider administrative actions, including imposition of appropriate fines, on persons not wearing face masks in public and work spaces.
- 3. Observance of social distancing in crowded places, especially in markets, weekly bazaars and public transport, is also critical for containing the spread of the infection. Ministry of Health and Family Welfare (MoHFW) will issue a SOP to regulate crowds in market places, which shall be strictly enforced by States and UTs.
- 4. SOPs for regulating travel in aircrafts, trains and metro rails are already in place, which shall be strictly enforced. States and UTs shall issue necessary guidelines for regulating travel in other modes of public transport, e.g., buses, boats etc., and ensure that these are strictly complied with.

(Contd..P-4)

5 The National Directives for COVID-19 Management, as specified in **Annexure I**, shall be strictly followed throughout the country.

Surveillance and Containment

- 6 Effective demarcation of Containment Zones, in vulnerable and high incidence areas, is key to breaking the chain of transmission and controlling the spread of the virus. Containment Zones shall be carefully demarcated by the district authorities, at the micro level, taking into consideration the guidelines prescribed by the Ministry of Health and Family Welfare (MoHFW) in this regard. The list of Containment Zones will be notified on the websites by the respective District Collectors and by the States/ UTs. This list will also be shared with MoHFW.
- 7 Within the demarcated Containment Zones, containment measures, as prescribed by MoHFW, shall be scrupulously followed, as under:
 - i. Only essential activities shall be allowed in the Containment Zones.
 - ii. There shall be strict perimeter control to ensure that there is no movement of people in or out of these zones, except for medical emergencies and for maintaining supply of essential goods and services.
 - iii. There shall be intensive house-to-house surveillance by surveillance teams formed for the purpose.
 - iv. Testing shall be carried out as per prescribed protocol.
 - v. Listing of contacts shall be carried out in respect of all persons found positive, along with their tracking, identification, quarantine and follow up of contacts for 14 days (80% of contacts to be traced in 72 hours).
 - vi. Quick isolation of COVID-19 patients shall be ensured in treatment facilities/ home (subject to fulfilling the home isolation guidelines).
 - vii. Clinical interventions, as prescribed, shall be administered.
 - viii. Surveillance for ILI/ SARI cases shall be carried out in health facilities or outreach mobile units or through fever clinics in buffer zones.
 - ix. Awareness shall be created in communities on COVID-19 appropriate behaviour.
- 8. It shall be the responsibility of local district, police and municipal authorities to ensure that the strictly followed. State/ UT Governments shall ensure accountability of the officers concerned in this regard.

Strict adherence to the prescribed SOPs

- **9** All activities have been permitted outside Containment Zones, except for the following, which have been permitted with certain restrictions:
 - i. International air travel of passengers, as permitted by MHA.
 - ii. Cinema halls and theatres, with upto 50% capacity.

(Contd..P-5)

- iii. Swimming pools, only for training of sports persons.
- iv. Exhibition halls, only for business to business (B2B) purposes.
- v. Social/ religious/ sports/ entertainment/ educational/ cultural/ religious gatherings, with upto a maximum of 50% of the hall capacity, with a ceiling of 200 persons in closed spaces; and keeping of the size of the ground/ space in view, in open spaces.

However, based on their assessment of the situation, State/ UT Governments may reduce the ceiling to 100 persons or less, in closed spaces.

- 10. SOPs have been prescribed for various activities. These include: movement by passenger trains; air travel; metro trains; schools; higher educational institutions; hotels and restaurants; shopping malls, multiplexes and entertainment parks; yoga centres and gymnasiums; assemblies and congregations, etc.
- **11.** For ease of reference, the list of activity wise SOPs with their web-links is given at **Annexure II.**
- **12.** The SOPs shall be strictly enforced by the authorities concerned, who shall be responsible for their strict observance.

Local restrictions

- 13. States and UTs, based on their assessment of the situation, may impose local restrictions, with a view to contain the spread of COVID-19 such as night curfew. However, State/ UT Governments shall not impose any local lockdown (State/ District/ sub-division/City level), outside the containment zones, without prior consultation with the Central Government.
- 14. States and UTs also need to enforce social distancing in offices. In cities, where the weekly Case Positivity Rate is in more than 10%, States and UTs concerned shall consider implementing staggered office timings and other suitable measures, with a view to reduce the number of employees attending office at the same time, thereby ensuring social distancing.
- **15.** There shall be no restriction on inter-State and intra-State movement of persons and goods including those for cross land-border trade under Treaties with neighbouring countries. No separate permission/ approval/ e-permit will be required for such movements.

Protection of vulnerable persons

16. Persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years are advised to stay at home, except for essential and health purposes.

Use of Aarogya Setu

- 17. Aarogya *Setu* enables early identification of potential risk of infection, and thus acts as a shield for individuals and the community.
- 18. With a view to ensuring safety in offices and work places, employers on best effort basis should ensure that *Aarogya Setu* is installed by all employees having compatible mobile phones.

(Contd..P-6)

- 19. Organizations and Business entities with 50 or more employees are encouraged to avail the *Aarogya Setu* OpenAPI Service (<u>https://openapi.aarogyasetu.gov.in</u>). OpenAPI feature will facilitate Organisations and employees to return to work in a COVID 19 risk free environment.
- 20. District authorities may advise individuals to install the *Aarogya Setu application* on compatible mobile phones and regularly update their health status on the app. This will facilitate timely provision of medical attention to those individuals who are at risk.

Strict enforcement of the guidelines

- 21. State/ UT Governments shall not dilute these guidelines issued under the Disaster Management Act, 2005, in any manner.
- 22. For the enforcement of social distancing, State/ UT Governments may, as far as possible, use the provisions of Section 144 of the Criminal Procedure Code (CrPC) of 1973.
- 23. All the District Magistrates shall strictly enforce the above measures.

Penal provisions

24. Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at **Annexure III.**

(Contd..P-7)

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<u>Annexure I</u>

NATIONAL DIRECTIVES FOR COVID19 MANAGEMENT

- 1. Face coverings: Wearing of face cover is compulsory in public places; in workplaces; and during transport.
- 2. Social distancing: Individuals must maintain a minimum distance of 6 feet (2 gaz ki doori) in public places.

Shops will ensure physical distancing among customers.

3. Spitting in public places will be punishable with fine, as may be prescribed by the State/ UT local authority in accordance with its laws, rules or regulations.

Additional directives for Work Places

- **4. Work from home (WfH):** As far as possible the practice of WfH should be followed.
- 5. Staggering of work/ business hours will be followed in offices, work places, shops, markets and industrial & commercial establishments.
- 6. Screening & hygiene: Provision for thermal scanning, hand wash or sanitizer will be made at all entry points and of hand wash or sanitizer at exit points and common areas.
- 7. Frequent sanitization of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., will be ensured, including between shifts.
- 8. Social distancing: All persons in charge of work places will ensure adequate distance between workers, adequate gaps between shifts, staggering the lunch breaks of staff, etc.

S No	Name of Activity	SOP issue date	Weblink
1	Sign-on and sign-off of Indian Seafarers at Indian Ports and their movement	21.04.20	https://www.mha.gov.in/sites/default/files/M HAOrder_21042020_0.pdf
2	Movement of Indian Nationals stranded outside the country and of specified persons to travel abroad	Revised on 22.08.20	https://www.civilaviation.gov.in/sites/default/ files/MHA_SOP_dtd_22_08_2020_on_intern ational_travel_under_Vande_Bharat_and_Bu bble_flights.pdf
3	Movement of persons by train	19.05.20	https://www.mha.gov.in/sites/default/files/M HA%20Order%20Dt.%2019.5.2020%20reg. %20revised%20SoPs%20on%20movement% 20of%20stranded%20workers%20by%20trai ns.pdf
4	Domestic air travel of passengers	25.05.20	https://www.civilaviation.gov.in/sites/default/ files/Order_dated_25th_May_2020_on_reco mmencement_of_domestic_air_services.pdf

(Contd..P-8)

5	Religious places/ places of worship	04.06.20	https://www.mohfw.gov.in/pdf/2SoPstobefoll owedinReligiousPlaces.pdf
6	Hotels, restaurants and other hospitality services	04.06.20	https://www.mohfw.gov.in/pdf/3SoPstobefoll owedinRestaurants.pdf
7	Shopping Malls	04.06.20	https://www.mohfw.gov.in/pdf/4SoPstobefoll owedinShoppingMalls.pdf
8	Offices	04.06.20	https://www.mohfw.gov.in/pdf/1SoPstobefoll owedinOffices.pdf#_blank
9	Training Institutions of the Central and State Governments	05.07.20	https://dopt.gov.in/sites/default/files/Scan101 .pdf
10	Yoga Institutes and gymnasiums	03.08.20	https://www.mohfw.gov.in/pdf/Guidelineson yogainstitutesandgymnasiums03082020.pdf
11	Metro Rail	03.09.2 0	http://mohua.gov.in/cms/covid19metrosop. ph_p
12	Skill or entrepreneurship training institutions, higher educational institutions conducting doctoral courses and post graduate studies in technical & professional programs requiring laboratory /experimental work.	08.09.2	https://www.mohfw.gov.in/pdf/FinalSOPonS killinstitutions&PGinstitutes08092020.pdf
13	Schools	05.10.2 0	https://www.education.gov.in/sites/upload _files/mhrd/files/SOP_Guidelines_for_reopeni ng _schools.pdf
14	Cinema hall/theatres/ multiplex	06.10.2 0	https://mib.gov.in/sites/default/files/SOP%20 for%20exhibition%20of%20films.pdf
15	Festivals	06.10.2 0	https://www.mohfw.gov.in/pdf/StandardOpe ratingProceduresonpreventivemeasurestoconta inspreadofCOVID19duringfestivities.pdf#_bl ank
16	Colleges/ Higher Education Institution	07.11.2 0	https://www.ugc.ac.in/pdfnews/1360511_UG C-Guidelines-for-Re-opening-of- Universities-and-Colleges.pdf
17	Entertainment parks and similar places	08.10.2 0	https://www.mohfw.gov.in/pdf/SOPonprev en tivemeasurestobefollowedinEntertainmentPar ksandsimilarplacestocontainspreadofCOVID 19.pdf
18	Anganwadi Kendra	11.11.2 0	https://wcd.nic.in/sites/default/files/AWC%2 0services%20continuation_0.pdf
19	Various congregations	-	Issued by the respective States/ UTs

(Contd..P-9)

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Annexure III

Offences and Penalties for Violation of Lockdown Measures

A. Section 51 to 60 of the Disaster Management Act, 2005

51. Punishment for obstruction, etc.—Whoever, without reasonable cause —

- (a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or
- (b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act, shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

52. Punishment for false claim.—Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

53. Punishment for misappropriation of money or materials, etc.—Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

54. Punishment for false warning.—Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

Offences by Departments of the Government.—(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

(Contd..P-10)

55. Failure of officer in duty or his connivance at the contravention of the provisions of this Act. Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

56. Penalty for contravention of any order regarding requisitioning.—If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

57. Offence by companies.—(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly:

Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation. For the purpose of this section—

- (a) "company" means anybody corporate and includes a firm or other association of individuals; and
- (b) "director", in relation to a firm, means a partner in the firm.

58. Previous sanction for prosecution.—**No** prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

59. Cognizance of offences.—No court shall take cognizance of an offence under this Act except on a complaint made by—

- (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or
- (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised as aforesaid.

(Contd..P-11)

B. Section 188 in the Indian Penal Code, 1860

188. Disobedience to order duly promulgated by public servant.— Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

Explanation. It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

Illustration

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

HM& FW Department – COVID-19 - Forecast and suggest the measure to be taken to Contain the Spread of disease in the State – Constitution of State Epidemiological Committee on COVID-19 – Orders - Issued. _____

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

-0-

G.O.Rt.No.796

Dated:31-12-2020 Read:

ORDER:

The State of Andhra Pradesh developed the ability to mobilize large numbers of health workers and civil servants to conduct Contact tracing, identify high-risk individuals and closely track their cases and as on 15th December 2020, the State has conducted 1,09,37,377 COVID-19 tests and registered 8,76,336 positives. Among them, 8,64,612 have recovered and 7,064 expired which is substantially less among the major States in the country.

The purpose of Public Health Surveillance, is to understand the ongoing patterns of 2. disease occurrence and disease potential so that investigation, control, and prevention measures can be applied efficiently and effectively. Surveillance and field investigations are usually sufficient to identify causes, modes of transmission, and appropriate control and prevention measures.

Early reporting and rapid response early in a disease outbreak can drastically 3. reduce the number of potential cases and prevent further disease transmission.

Hence the Government, after careful examination of COVID-19 management in the 4. State hereby constitutes the Committee with the following experts to study, forecast and suggest the measure to be taken to Contain the spread of the epidemic in the State.

SI.No.	Name of the Officer	Role
1	Dr Vinod Kumar V, I.A.S., Project Director, AP Health Systems Strengthening Project	Chairperson
2	Dr Gagandeep Kang, Division of Gastrointestinal Sciences, CMC Vellore	Co-Chairperson
3	Dr Jayaprakash Muliyil, Former Principal, CMC, Vellore	Member
4	Dr Kamal Raj, Advisor to Government on Public Health, GoAP	Member
5	Sri Nanda Kishore Kannuri, Additional Professor, Public Health Foundation of India, Hyderabad	Member
6	Dr Puttaraju A K Jetty, Sub Regional Team Leader (AP & Telangana), World Health Organization	Member
7	Dr Savithri, Additional Director, Disease Control Program, State Surveillance officer, O/o Director of Public Health, DoHFW	Member Convenor
8	Dr Usha Kalawat MD, Professor of Microbiology, SVIMS, Tirupati	Member
9	Dr Shankar Reddy Dudala MD, Associate Professor, Dept of Community Medicine, Government Medical College (RIMS), Kadapa	Member

The Terms-of-Reference of the Committee: 5.

- a. The Principal objective of the Committee is to make recommendations for securing quality epidemiological study design with proper justifications and protocols, calculating sample sizes, developing case definitions, choosing an appropriate comparison group, and designing questionnaires.
- b. Conduct of study by securing appropriate clearances and approvals, adhering to appropriate ethical principles, abstracting records, tracking down and interviewing subjects, collecting and handling specimens, and managing the data.
- c. Analyze the data with appropriate techniques duly following the epidemiological studies world over.

P.T.O.

- d. Interpretation of the findings into perspective, identifying the key takehome messages, and making sound recommendations relevant to the field situations of AP.
- e. Mentoring field teams through providing high level support to the District Epidemiologists on systematic collection, analysis, interpretation, and dissemination of health data to help guide public health decision making and action.
- f. Strengthening of technical capacities of District Epidemiologists and Surveillance Officers to collect, collate, analyze, interpret and use the information to inform decisions at all levels by developing strong data quality control mechanism to improve quality of routine data collection, registration and reporting.
- g. Strategic planning of operations for disease outbreaks with multisectoral integration of clinical care and public health capacity.
- h. Each member of the Expert Committee is expected to have the knowledge and the experience to Identify key criteria to do simple data quality checks, and Identify correction actions for undesirable data quality to improve quality of reports for program decision.
- i. Committee will work together with the District Epidemiologists in putting in place the following systems in place as these systems are crucial to contain a disease outbreak at an early stage.
 - a. Developing and quality tested functional and effective surveillance and response system.
 - b. Developing a set of skilled public health workforce in each district.
 - c. Developing model for functional and networked laboratory.
 - d. Develop and establish Inter-sectoral collaboration with line departments.
 - e. Develop and integrate a strengthened public health delivery system with organic assimilation of the existing public health care systems in the state.
- j. Early Warning System: Expert Committee has a role to put in place an Early Warning System, as it is very crucial to effectively disseminate alerts, and warnings and ensure there is constant state of preparedness. A complete and effective early warning system with risk analysis, monitoring and warning; dissemination and communication; and a response capability.

6. The Committee will undertake extensive field visits, hold workshops, conduct focus ground discussions and interact with a wide cross section of the stakeholders before finalizing the report.

7. The Committee shall decide the methodology for its work and co-opt any specialist as deemed appropriate. The Committee shall meet at least once in two weeks or as often as required and submit bi-weekly report to the Principal Secretary to Government, HM&FW Department.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

To All the Members The Commissioner of Health & Family Welfare, A.P., Vijayawada. <u>Copy to:</u> OSD to Dy. CM (H, FW&ME). PS to Dief Secretary. PS to Prl. Secy. to Government, HM&FW Department. SF/SC.

// FORWARDED:: BY ORDER//

HM& FW Department – Covid-19 - Constitution of State Expert Committee on Clinical Management of COVID-19 - Orders - Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 797

Dated: 31-12-2020. Read:

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ORDER:

To contain the spread of COVID-19 pandemic, Government have taken various measures in expanding the testing facilities, contact tracing and also providing the treatment at multilayered COVID-19 hospitals in the state. However, to provide the clinical management support and to upgrade the clinical procedures, it is required to constitute a State Expert Committee on Clinical Management of COVID-19 to advise the treating medical teams across the state.

2. Hence the Government, after careful examination of COVID-19 management in the state hereby constitutes the State Expert Committee on Clinical Management of COVID-19 with the following members to comprehend the advanced clinical management procedures adopted in the recent past and to emulate them for the specific needs in the various COVID-19 hospitals in the state.

SI.No.	Name of the Officer	Role
1	Dr.Vinod Kumar V, IAS, Project Director, APHSSP	Chairperson
2	Dr K Sudhakar, Prof & HoD of General Medicine, GGH	Member
	Guntur	Convenor
3	Dr M Sreenivasa Rao, Associate Professor, Department	Member
	of Anaesthesia, S V Medical College, Tirupati	
4	Dr K Rambabu, Prof of General medicine, KGH,	Member
	Visakhapatnam	
5	Dr Vijay Chaitanya	Member
6	Dr R Ram, Professor & HoD of Nephrology, S V Institute	Member
	of medical Sciences, Tirupati	
7	Dr Prem Kumar, Professor of Pulmonary Medicine, Govt.	Member
	Chest & Communicable Diseases Hospital, Andhra	
	Medical College, Visakhapatnam	
8	Dr K Sambasivarao, Associate Professor in Radio	Member
	Diagnosis, Rangaraya Medical College, Kakinada	
9	Dr.Neelima, MD, Assistant Professor, O/o DME	Member

3. The Terms-of-Reference of the Committee:

- 1. The Committee shall decide the methodology for its work
- 2. The committee may invite specialist, experts or resource persons on a subject matter as special invitees as deemed appropriate at appropriate time
- 3. The principal objective of the committee is to suggest administrative & Clinical measures to effectively manage the disease and reduce mortality.
- 4. To inspect, supervise & guide Government hospitals and other hospitals dedicated to COVID-19.
- 5. Implementation of Infection prevention and control protocol in the hospitals & attached labs,.
- 6. To advise on Clinical Protocols duly integrating with National protocol on covid19 treatment and to improve overall quality of care.
- 7. To improve case management in ICUs and work towards reducing mortality.
- 8. To report & seek necessary support from Director of Medical Education, AP on the clinical aspects.
- 9. Arrange seminars/webinars on various subjects of importance to COVID-19 practitioners

P.T.O.

10.To conduct sample death audits at state level and guide the district teams.

11. The Zonal & District Expert Committees are in place as per COVID Instant Order 79, dated 7 September 2020. The State Expert Committee to supervise functioning of District Expert Committees and Zonal Expert Committees as per the terms of references.

4. The committee will undertake extensive field visits and will report to Prl. Secy. to Government, HM&FW on every Monday and submit weekly trends. The actionable points recommended by the committee will be submitted to Director of Medical Education, Commissioner AP VVP & Director Public Health for taking necessary actions.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

To All the Members

// FORWARDED:: BY ORDER//

HM&FW Department – COVID-19 – Revision of Rates for conducting Rapid Antigen Test in Private NABL & ICMR approved Labs – Orders – Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.13

Dated:06.01.2021 Read the following:

- 1. G.O.Rt.No. 296, HM&FW(B2) Dept., dt.12.06.2020.
- 2. G.O.Rt.No. 336, HM&FW(B2) Dept., dt.27.07.2020.
- 3. Proposal from the CEO, Dr. YSRAHCT & State Nodal Officer for Labs, COVID-19. (Computer.No.1310876)

-000-

ORDER:

In the G.O. 2nd read above, Government have fixed the rates for Rapid Antigen testing for Private samples, in the ICMR approved Private NABH/NAB Labs, which shall not more than @ Rs. 750/- per test (includes rapid kit cost, PPE's, manpower cost) for the patients who approach them for getting tested.

2. The CEO, Dr.YSRAHCT & State Nodal Officer for Labs, COVID-19 in the proposal 3rd read above, has stated that in view of increased availability of kits in the market and of competition as more firms started manufacturing Rapid Antigen kits and the cost of kits is decreased. He has also informed that a 5- member Technical Committee has been constituted to suggest reasonable price for Rapid Antigen testing in the present situation and the report was submitted. He has requested the Govt. to issue necessary orders in the matter.

3. Government after examination of the matter, hereby revise the rates for Rapid Antigen Testing to be charged by the private laboratories as follows:

SI.No	Category	Price – Per Each Sample testing
1.	Rapid Antigen Test Kit	Rs. 230/- Including all charges (Test cost + VTM +PPE)

4. Testing can be done only in the ICMR approved Laboratories and all other conditions laid down by the ICMR and the State Government shall apply.

5. All the Private NABL & ICMR approved Labs are instructed to follow the above guidelines and all the Hospitals/Institutes/Labs are instructed to display the rates in the visible manner.

6. Further, all the DMHOs are directed to monitor closely, enforce the prices strictly and give wide publicity.

7. The CEO., Dr.YSR AHCT & State Nodal Officer for Labs, COVID-19 shall take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ANIL KUMAR SINGHAL, PRINCIPAL SECRETARY TO GOVERNMENT

То

The CEO, Dr YSRAHCT & State Nodal Officer for Labs COVID – 19. <u>Copy to:</u> The Commissioner, Health & Family welfare, Govt. of AP. All the DM&HOs in the State All District Collectors in the State. The Director of Public Health & Family Welfare, A.P., Vijayawada. The Director of Medical Education, A.P., Vijayawada. OSD to Dy. C.M.(H,FW&ME). P.S. to Principal Secretary to HM&FW Department. SF/SC.

// FORWARDED:: BY ORDER//

HM&FW Department – Certain guidelines issued for Surveillance, Containment, Control and Proper treatment of COVID-19 patients - Orders - Issued. _____

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.14

Date: 07/01/2021 Read the following:

1. G.O.Rt.No.161, HM&FW (B2) Dept., Date: 6.3.2020. 2. G.O.Rt.No.189, HM&FW (B2) Dept., Date: 13.3.2020. 3. G.O.Rt.No.202, HM&FW (B2) Dept., Date: 18.3.2020. 4. G.O.Rt.No.204, HM&FW (B2) Dept., Date: 19.3.2020. 5. G.O.Rt.No.209, HM&FW (B2) Dept., Date: 22.3.2020. 6. G.O.Rt.No.210, HM&FW (B2) Dept., Date: 23.3.2020. 7. G.O.Rt.No.221, HM&FW (B2) Dept., Date: 29.3.2020. 8. COVID Instant Order 22, HM&FW Dept, Date: 10.4.2020. 9. G.O.Rt.No.239, HM&FW(B2) Dept., Date: 16.4.2020. 10.G.O.Rt.No.262, HM&FW(B2) Dept., Date: 3.5.2020. 11.COVID Instant Order 43, HM&FW Dept, Date: 3.5.2020. 12.G.O.Rt.No.274, HM&FW(B2) Dept., Date: 17.5.2020. 13.COVID Instant Order 50, HM&FW Dept, Date: 18.5.2020. 14.G.O.Ms.No.51, HM&FW(I1) Dept, Date: 20.6.2020. 15.G.O.Ms.No.77, HM&FW(I1) Dept, Date: 8.7.2020. 16.G.O.Rt.No.347, HM&FW(B2) Dept, Date: 3.8.2020. 17.COVID Instant Order 77, HM&FW Dept, Date: 7.8.2020. 18.G.O RT No.520, HM&FW(B2) Dept, Date: 9.10.2020. 19.COVID Instant Order 83, HM&FW Dept, Date: 13.10.2020. 20.COVID Instant Order 83A, HM&FW Dept, Date: 17.10.2020. 21.COVID Instant Order 83B, HM&FW Dept, Date: 21.10.2020. 22.G.O.Ms.No.147, HM&FW(I1) Dept, Date: 6.11.2020. 23.G.O.Rt.No.699, HM&FW(B2) Dept, Date: 12.11.2020. 24.G.O.Rt.No.733, HM&FW(B2) Dept, Date: 13.11.2020.

ORDER:

Whereas the World Health Organization (WHO) has declared the Coronavirus Disease (COVID-19) epidemic affecting all the regions of the World as Pandemic. The WHO also classified risk assessment as Very High at the Global level.

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2. The Government of Andhra Pradesh has undertaken several measures including strengthening of Surveillance for Prevention, Containment and Control of COVID-19. After an intensive activity to Control and Contain Coronavirus with multiple lockdowns, and gradual unlocking we are at a stage where the number of cases are declining on a day to day basis.

However, keeping in view recent increase of cases in few states and considering the 3. quick spread of UK strain which has entered the Country and State the District Collectors are advised to be vigilant and personally monitor day to day status of cases including Hospital Management and treatment of patients in accordance with the directions issued by Hon'ble Supreme Court of India vide judgement in W.P. (CIVIL) No 7 of 2020 communicated by Secretary, Health, Government of India vide D.O.No.Z-21020/16/2020-PH dated 30th December, 2020.

In compliance to above judgement for implementation in letter and spirit, the 4. following instructions are issued/reissued/reiterated for strict Compliance.

1. Appointment of Nodal Officers for each COVID Hospital:

Government has already appointed Nodal Officers to each COVID Hospital vide G.O.Rt. No. 161, HM & FW (B2) Deptt., dated 6th March 2020 and COVID Instant Order 77,

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dated 7th August 2020. The system is functioning well under the direct supervision of District Collectors. However, the District Collectors are directed to conduct meeting once again with all Nodal Officers and reiterate the directives issued by the Hon'ble Supreme Court of India and to strictly adhere to them in providing proper treatment to COVID-19 patients in both Government/Private Hospitals.

2. Fire Audit:

Inspection teams are constituted in Districts to inspect the Private Hospitals and COVID care centres in the State and to Conduct **f**ire audit. All District Collectors are directed to constitute the Inspection Teams under supervision of Joint Collector to conduct Fire Audit in all COVID Hospitals both Government and private and instruct the Hospital authorities to obtain NOC from Fire Department without fail in accordance with the Circular issued by Commissioner, Health and Family Welfare.

3. Treatment to COVID patients in Government/Private Hospitals:

Government has issued G.O.Ms.No.51, HM&FW (I) Deptt., and G.O.Ms.No.77, HM&FW (I) Deptt., dt.08-07-2020 by taking a policy decision of providing free treatment to COVID positive patients under Dr YSR Aarogyasri scheme in Private hospitals also in addition to free treatment in Government hospitals and directions were also issued to the District Collectors to provide Post COVID management procedures free of cost in Private hospitals vide G.O.Ms.No.147, HM&FW (I) Deptt., dt.06-11-2020. The District Collectors are directed to monitor and ensure providing treatment to needy patients seamlessly in Government and Private Hospitals.

4. Action against violators of COVID specific guidelines and SOPs:

Government has issued Orders and Instant Orders from time to time on COVID appropriate behaviour and SOPs to follow. District Collectors are directed to ensure strict Compliance of orders and penal clauses to be invoked as and when required in larger Public Interest. The Superintendents of Police/Commissioner of Police as case may shall be responsible for Compliance of all SOPs and Covid Orders issued.

5. Guidelines on IEC

Government has distributed 3 reusable masks to each person and taken all steps to ensure their proper usage. An intensive mask wearing campaign *Maaske Kavacham* was rolled out in the State with an aim of ensuring 100% Mask Compliance in Rural and Urban areas through IEC, Mass Media, Digital Media and Social Media

To educate people and to inculcate COVID appropriate behaviours, the Risk Communication and Community Engagement (RCCE)strategy which was initiated in the State, was further strengthened, continued and scaled-up to Contain and Control the infection vide G.O.Rt.NO.520, HM&FW (B2) Deptt., dt.09-10-2020, COVID Instant Order 83, 83A & 83B detailed SOPs given for implementation of the G.O.

The Government has issued G.O RT No 733, HM&FW (B2) Deptt., dt.30-11-2020, with an Intention to carry out IEC activities on COVID Appropriate Behaviour for 50 days keeping in view the ensuing festival season. The District Collectors are directed to Comply with the same.

6. Regulation of crowds :

District Collectors are directed to ensure Police and Revenue machinery are entrusted with the responsibility of Controlling Crowds. Where ever preventing crowding is not possible, restrictions shall be place to ensure mandated maintenance of 6 feet Physical distance.

7. Provision of adequate testing facilities:

Government has issued Instant order-21 for enhancing the testing capacity and Sample collection. Currently Sample collection is happening in (1519) locations in a Decentralized manner to provide timely testing to the needy. Government has also

(Contd....P.3)

empanelled ICMR approved private labs to do the testing by fixing rates vide G.O.Rt.No.699, HM&FW (B2) Deptt., dt.12-11-2020 by Superseding the earlier G.Os in this respect for the benefit of persons not coming to Government for free testing. All the District Collectors are directed to give wide publicity.

8. Free Helpline Numbers to redress grievances:

Government has established 104 toll free call center at the State and Satellite Call Centers in each District to provide medical advices and guidance. Detailed instructions were issued vide COVID Instant Order-68 by Strengthening the Call Centers and providing help desk at every COVID hospital to redress the Public grievances and to provide the information about patient to his relatives and to provide the information about availability of bed, oxygen facility etc., District Collectors are directed to monitor the same.

9. Effective implementation of Containment Zones:

Government has issued series of Government orders and Instant Orders on effective implementation of Containment zones on Notifying of Containment zones, conducting of Fever Clinics, Contact Tracing, Putting barbed wire at entry and exit points, conducting of house to house survey, testing of any symptomatic, testing old and vulnerable etc., District Collectors are directed to follow the orders strictly.

10. Ensuring adequate rest for front line Health care workers:

Government has permitted Health department to recruit Health staff in a large scale duly sanctioning additional posts to give 7 days rest to the Front-Line Health Care Workers after attending the 7 days work in COVID Hospitals. Collectors may monitor same.

11. Dignified handling of Dead Bodies:

Government has issued COVID Instant order no 22 on dignified handling of dead bodies and to ensure that the dead bodies are respectfully and dignifiedly handed over to the bereaved families. Government has sanctioned Rs.15000/- to the deceased family towards funeral charges vide G.O.Rt.No.347, HM&FW (B2) Deptt., Dt: 3.8.2020.

5. All the District Collectors are directed to ensure for implementation of all the above orders strictly without any deviation.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ANIL KUMAR SINGHAL, PRINCIPAL SECRETARY TO GOVERNMENT

То

All the Collectors & District Magistrates in the State. The Commissioner of Health and Family Welfare, A.P., Vijayawada. The Director of Public Health & Family Welfare, A.P., Vijayawada. The Director of Medical Education, A.P., Vijayawada. The Commissioner, A.P., Vaidya Vidhana Parishad, Vijayawada. The Commissioner, AYUSH, Vijayawada. The CEO, Dr. YSR AHCT, Guntur. **Copy to :** The OSD to Dy. CM (HFW&ME). The PS to Prl. Secy. to Govt., HM&FW Deptt. Sf/Sc.

// FORWARDED:: BY ORDER//

Vaccination

HM&FW Department - Preparation of data base for Health Care workers for COVID – 19 Vaccine – Constitution of State Steering Committee – Orders – Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 685

Dated: 09-11-2020. Read:

D.O.No.190407/2020/Immunization, Dt:26–10–2020 from Secretary, MoHFW, GOI, New Delhi.

ORDER:

In the fight against COVID, Vaccine could be an effective intervention for control of COVID-19 Pandemic. With multiple vaccine candidates in various stages of development, Government of India has started preparations for introduction of COVID-19 vaccine. As per the advice of National Expert Group on Vaccination Administration for COVID-19, it is envisaged that the vaccine will be first prioritized for Health Care Workers followed by frontline and age groups.

2. In the process of introduction of COVID-19 vaccine, it is important to review the progress in a structured manner along with line departments. Therefore a State Level Steering Committee is formed to have oversight on planning and implementation of various activities for COVID Vaccine and ensuring inter-department coordination with all the line departments and for mobilisation of recourses and other related activities. The Committees are constituted with the following members:

1	Principal Secretary to Govt., HM&FW Dept.,	Chairperson
2	Commissioner, Health & Family Welfare	Member
3	State Immunization Officer	Member Convenor
4	Principal Secretary to Govt., Women, Children, Disabled and Senior Citizens Dept.,	Member
5	Secretary to Govt., MA&UD Dept.,	Member
6	Managing Director, APMSIDC	Member
7	CEO, Dr YSR Aarogyasri	Member
8	Commissioner, AYUSH	Member
9	Director, Public Health & Family Welfare	Member
10	Commissioner, APVVP	Member

State Task Force:

Member Convenor will convene meeting atleast once every fortnight and invite partner agencies like WHO, UNICEF, UNDP etc., as members for the State Task Force Meetings.

District Task Force:

1	Collector & District Magistrate	Chairperson
2	District Immunization Officer	Member Convenor
3	District Medical & Health Officer	Member
	District Level Officials of Urban Development, Women & Child Welfare, Youth, Sports & Culture Department, Education Department, Social Welfare, Minority, Home, Revenue, Labour, Mining, Tribal and any other relevant Departments	Members

Member Convenor will convene meeting atleast once in every week and invite partner agencies like WHO, UNICEF, UNDP etc., as members for the District Task Force Meetings.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

To All the Members concerned. Sf/Sc.

//FORWARDED : : BY ORDER//

HM&FW Department - Preparation of data base for Health Care workers for COVID-19 Vaccine – Constitution of State Steering Committee – Orders – Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.687

Dated:09-11-2020 Read:

D.O.No.1940407/2020/Immunization, Dt: 26.10.2020 from Secretary, MoHFW, GOI, New Delhi.

ORDER:

In the fight against COVID, Vaccine could be an effective intervention for control of COVID-19 pandemic. With multiple vaccine candidates in various stages of development, Government of India has started preparations for introduction of COVID-19 vaccine. As per the advice of National Expert Group on Vaccination Administration for COVID0-19, it is envisaged that the Vaccine will be first prioritized for Health Care Workers followed by frontline and age groups.

2. In the process of introduction of COVID-19 vaccine, it is important to review the progress in a structured manner alongwith line departments. Therefore a State Level Steering Committee is formed to have oversight on planning and implementation of various activities for COVID Vaccine and ensuring inter-departmental coordination with all the line departments and for mobilization of resources and other related activities. The Member-convenor of State Steering Committee will arrange meeting once in a month till system stabilized with the following members:

1	Chief Secretary	Chairperson
2	Principal Secretary, Health Medical & Family Welfare Dept.,	Member-
		convenor
3	Commissioner, Family Welfare & Mission Director, NHM	Member
4	Spl. Chief Secretary, Revenue Department	Member
5	Spl. Chief Secretary, Higher Education Dept.,	Member
6	Spl. Chief Secretary, Youth Advancement, Tourism & Culture	Member
7	Principal Secretary (Mines), Industries & Commerce Dept.,	Member
8	Principal Secretary, Women & Child Development Dept.,	Member
9	Principal Secretary, Panchayat Raj & Rural Development Dept.,	Member
10	Principal Secretary, Home Department	Member
11	Principal Secretary, School Education Department	Member
12	Principal Secretary, Minorities Welfare Dept.,	Member
13	Principal Secretary, Transport Roads & Buildings Dept.,	Member
14	Principal Secretary, Labour, Factories, Boilers & Insurance Medical	Member
	Services Dept.,	
15	Secretary, Municipal Administration & Urban Development Dept.,	Member
16	Secretary, Social Welfare Dept.,	Member
17	Secretary, Tribal Welfare Dept.,	Member
18	Ex-Officio Special Secretary to Govt., I&PR Dept.,	Member

Member Convenor shall also invite Development Partners like WHO, UNICEF, UNDP and other agencies as permanent invitees to the meeting.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECREATRY TO GOVERNMENT

To All the Members concerned. Sf/Sc.

//FORWARDED : : BY ORDER//

HM&FW Department - National Health Mission- Preparation of data base for Health care workers for COVID-19 Vaccine - Constitution of Mandal level Task Force Committee – Amendment - Orders – Issued.

HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.772

Dated:21-12-2020. Read the following:

- 1. G.O.Rt.No.685, HM&FW(B2)Department, dt.09.11.2020.
- 2. G.O.Rt.No.687, HM&FW(B2)Department, dt.09.11.2020.
- 3. D.O.No.1940407/2020/IMM, dt.24.11.2020 from Additional Secretary & MD, NHM, MoHFW, GOI, New Delhi.
- 4. From the Commissioner, HM&FW, A.P., Vijayawada, E-Office No.1289751.
- 5. G.O.Rt.No.741, HM&FW (B2) Deptt., dt.02-12-2020.

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ORDER :

In the fight against COVID, Vaccine could be an effective intervention for control of COVID-19 Pandemic. With multiple vaccine candidates in various stages of development, Government of India has started preparations for introduction of COVID-19 vaccine. As per the advice of National Expert Group on Vaccination Administration for COVID-19, it is envisaged that the vaccine will be first prioritized for Health Care Workers followed by frontline and age groups.

2. Government after careful examination of the proposal of the Commissioner, H&FW, A.P., hereby constitute the following Mandal Level Task Force Committee with the following Members:

Mandal level Task Force:

1	Tahsildar	Chairperson
2	Mandal Development Officer	Member
3	Mandal Educational Officer	Member
4	Child Development Project Officer	Member
5	Station House Officer	Member
6	All the Medical officers working in the Mandal	Senior Medical Officer as Member Convenor
7	All the Asst. Executive Engineers (Electrical) working in the Mandal	Member
8	One representative from Transport Department as nominated by the Collector	Member
9	NGOs and development partners as nominated by the Collector	Member

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AMENDMENT

Government have reviewed the matter and hereby issue the following amendment to the orders issued in the G.O.Rt.No.741, HM&FW (B2) Department, Dated: 2.12.2020.

The Block / Mandal Level Task Force Committee is constituted with the following revised list of Members.

Mandal level Task Force:

1	Tahsildar	Chairperson
2	Commissioner of Municipality	Member
3	Mandal Development Officer	Member
4	Mandal Educational Officer	Member
5	Child Development Project Officer	Member
6	Station House Officer	Member
7	Senior Medical Officer of that respective Mandal	Member Convenor
8	All the Medical officers working in the Mandal	Member
9	All the Asst. Executive Engineers (Electrical) working in the Mandal	Member
10	One representative from Transport Department as nominated by the Collector	Member
11	NGOs and development partners as nominated by the Collector	Member

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ANIL KUMAR SINGHAL, PRINCIPAL SECRETARY TO GOVERNMENT

То

All the Collectors &District Magistrates in the State. The Commissioner of Health &Family Welfare, A.P., Vijayawada. Copy to: OSD to the Hon'ble Dy.CM(HFW&ME). PS to the CS. PS to the Prl.Secy.to Government, HM&FW Department.

Sf/Sc.

// FORWARDED:: BY ORDER//

HM&FW Department - National Health Mission- COVID-19 Vaccine - Constitution of Urban Task Force Committee – Orders – Issued.

HEALTH MEDICAL AND FAMILY WELFARE (B1) DEPARTMENT

G.O.RT.No. 773

Dated: 21-12-2020 Read the following:

1. G.O.Rt.No.685, HM&FW(B2)Department, dt.09.11.2020.

2. G.O.Rt.No.687, HM&FW(B2)Department, dt.09.11.2020.

3. G.O.Rt.No.741, HM&FW (B2) Department, dt: 2.12.2020.

4. From the Commissioner, HM&FW, A.P., Vijayawada, E-Office No.13012974.

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ORDER:

In the fight against COVID, Vaccine could be an effective intervention for control of COVID-19 Pandemic. With multiple vaccine candidates in various stages of development, Government of India has started preparations for introduction of COVID-19 vaccine. As per the advice of National Expert Group on Vaccination Administration for COVID-19, it is envisaged that the vaccine will be first prioritized for Health Care Workers followed by frontline and age groups.

2. In the G.Os 1st, 2nd and 3rd read above, Government have constituted the State level Steering Committee, State and District level Task Force Committees and Mandal Level Task Force Committee to have oversight on planning and implementation of various activities for COVID Vaccine.

3. In the reference 4th read above, the Commissioner, H&FW, A.P., while quoting the guidelines of Ministry of Health and Family Welfare, Government of India, New Delhi has requested the Government to constitute Urban Task Force Committee to decentralise planning and preparedness for rollout of COVID-19 Vaccine.

4. Government after careful examination of the proposal of the Commissioner, H&FW, A.P., hereby constitute the following Urban Task Force Committee with the following Members:

Urban Task Force:

1.	Municipal Commissioner of the Municipal Corporations	Chairperson
2	Municipal Health Officer / Chief Medical Officer	Member-Convenor
3	District Immunization Officer	Member
4	District Programme Officer, NUHM	Member
5	Project Director, MEPMA	Member
6	PD, ICDS	Member
7	Representative from Mahila Arogya Samithis	Member
	Representatives of Education, Social Welfare, Minority Welfare, Railway, Home, Labour Welfare Departments and NSS	Member
9	Representatives from IMA, APNA	Member

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5. The Urban Task Force Committee constituted above shall meet weekly once and review the following activities:

1. **Preparatory phase:**

- Monitor progress of database of beneficiaries on COVID-19 Vaccine Intelligence Network (Co-WIN)
- Ensure training of all concerned HR on COVID-19 Vaccine Intelligence Network (Co-WIN)
- Monitor progress on key activities such as microplanning, communication planning, cold chain and vaccine logistics planning. Accountability to be fixed for each activity at all levels.
- Planning and mapping of vaccination sessions where HCWs and FLWs (including those of central ministries) and other Priority Groups like those above 50 years of age will be vaccinated during the initial phase of COVID-19 vaccine roll-out.
- Involve other relevant departments including ICDS, PRI, ULBs and key immunization partners such as UNDP, UNICEF, WHO, Rotary International, lead partners and other organizations at district levels. CSOs, including professional bodies such as IMA should be involved. Involve the local and religious leaders.
- Identify vaccinators across government and private sectors to minimize disruption of Routine Immunization services while introducing COVID-19 vaccine. 19 Anyone legally authorized to give injection may be considered as potential vaccinator.
- Mapping human resources across departments that could be deployed for vaccination sessions for verification of beneficiaries, crowd management and overall coordination at session site.

2. Implementation phase (upon availability of vaccine):

- Monitor the roll-out of COVID-19 vaccine in the district for progress made and resolving bottlenecks.
- Requisition of required human resource and infrastructure including vehicles if needed from other departments for implementation and monitoring.
- Ensure minimal disruption of other routine health services during rollout of COVID-19 vaccine.
- Ensure identification and accountability of senior officers in the blocks and the urban cities. They should visit these blocks and provide oversight to activities for rollout of COVID-19 vaccine, including participation in training, monitoring etc.
- Ensure safe storage, transportation and delivery of vaccine doses with sufficient police arrangements so that there are no leakages in the delivery system.
- Robust communication planning at all levels to address rumor mongering as well as vaccine eagerness. Ensure adequate number of printed IEC materials (as per prototypes) are printed and disseminated to blocks/planning units in time. Ensure that these materials are discussed and used in the sensitization workshops.
- Track blocks and urban areas for adherence to timelines for various activities required for introduction of COVID-19 vaccine.
- Ensure timely disbursal of funds to ASHAs, Alternate vaccinators and alternate vaccine delivery (AVDs) persons engaged in COVID-19 vaccine drive.
- Share key qualitative and quantitative feedback at state level for review.
- Monitor meetings of District AEFI Committee for expedited investigation of AEFI cases.

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6. The Urban Task Force Committee shall oversight on planning and implementation of various activities for COVID Vaccine and ensure Inter-Departmental Co-ordination with all line Departments and mobilisation of resources and other related activities.

7. The Member Convenor shall invite partner agencies like WHO, UNICEF, UNDP etc., as members for the Urban Force Meeting.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ANIL KUMAR SINGHAL, PRINCIPAL SECRETARY TO GOVERNMENT

To All the Municipal Commissioners in the State. All the Collector &District Magistrates in the State. **Copy to:** OSD to the Hon'ble Dy.CM(HFW&ME). PS to the Hon'ble Dy.CM(HFW&ME). PS to the CS. PS to the Prl.Secy.to Government, HM&FW Department. Sf/Sc.

// FORWARDED:: BY ORDER//

HM&FW Department – COVID-19 Vaccination – Constitution of State Level Task Force & District Level Task Force Committees – Amendment - Orders – Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

<u>G.O.Rt.No.774</u>

Dated:21-12-2020 Read the following:

- 1. D.O.No.190407/2020/Immunization, Dt:26–10–2020 from Secretary, MoHFW, GOI, New Delhi.
- 2. G.O.Rt.No.685, HM&FW (B2) Department, dt.9-11-2020.

ORDER:

In the G.O. 2nd read above, Government has constituted State Level Task Force & District Level Task Force Committees to monitor and review the process of introduction of COVID-19 vaccine. It is important to review the progress in a structured manner along with line departments. Therefore a State Level Task Force Committee and District Level Task Force Committees are formed to have oversight on planning and implementation of various activities for COVID Vaccine and ensuring inter-department coordination with all the line departments and for mobilisation of recourses and other related activities. The Committee is constituted with the following members:

State Task Force:

1	Principal Secretary to Govt., HM&FW Dept.,	Chairperson
2	Commissioner, Health & Family Welfare	Member
3	State Immunization Officer	Member Convenor
4	Principal Secretary to Govt., Women, Children, Disabled and Senior Citizens Dept.,	Member
5	Secretary to Govt., MA&UD Dept.,	Member
6	Managing Director, APMSIDC	Member
7	CEO, Dr YSR Aarogyasri	Member
8	Commissioner, AYUSH	Member
9	Director, Public Health & Family Welfare	Member
10	Commissioner, APVVP	Member

District Task Force:

1	Collector & District Magistrate	Chairperson
2	District Immunization Officer	Member Convenor
3	District Medical & Health Officer	Member
	District Level Officials of Urban Development, Women & Child Welfare, Youth, Sports & Culture Department, Education Department, Social Welfare, Minority, Home, Revenue, Labour, Mining, Tribal and any other relevant Departments	Members

The Member Convenor of committees will convene meeting atleast once every fortnight and invite partner agencies like WHO, UNICEF, UNDP etc., as members of committees.

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AMENDMENT

In Partial modifications to the Government Order issued vide reference 2nd cited, the Committees are constituted with the following revised list of members.

State Task Force:

1	Principal Secretary to Govt., HM&FW Dept.,	Chairperson
2	Commissioner, Health & Family Welfare	Member
3	State Immunization Officer	Member Convenor
4	Principal Secretary to Govt., Women, Children, Disabled and Senior Citizens Dept.,	Member
5	Principal Secretary to Govt., Panchyat Raj & Rural Development Dept.,	Member
6	Principal Secretary to Govt., Gram / Ward Volunteers and Village / Ward Secretaries	Member
7	Secretary to Govt., MA&UD Dept.,	Member
8	Managing Director, APMSIDC	Member
9	CEO, Dr YSR Aarogyasri Trust	Member
10	Commissioner, AYUSH	Member
11	Project Director, APHSSP	Member
12	Ex Officio Secretary, I&PR	Member
13	Director, Public Health & Family Welfare	Member
14	Director, Medical Education	Member
15	Commissioner, APVVP	Member
16	President, IMA, APNA	Member

District Task Force:

1	Collector & District Magistrate	Chairperson
2	Municipal Commissioner	Member
3	Project Officer, ITDA / Tribal Welfare Officer	Member
4	District Immunization Officer	Member Convenor
5	District Medical & Health Officer	Member
6	Project Director, ICDS	Member
7	Divisional Railway Manager / Railway Manager	Member
8	Regional Joint Director, AYUSH	Member
9	Chief Executive Officer, Zilla Parishat	Member
10	PD, DRDA	Member
11	PD, MEPMA	Member
12	PD, DWMA	Member
13	Executive Engineer, APMSIDC	Member
14	District Revenue Officer	Member
15	Assistant / Deputy Commissioner of Labour	Member
16	District Sports Officer	Member
17	District Education Officer	Member
18	District Minority Welfare Officer	Member
19	District Social Welfare Officer	Member
20	District BC Welfare Officer	Member
21	Superintendent of Police / Commissioner of Police	Member
22	Superintendent Engineer, Electricity Department	Member
23	Joint Director, Agriculture	Member
24	Joint Director, Animal Husbandry	Member
25	Joint Director, Dairy Development	Member
26	District Warehousing Corporation Officer	Member
27	District Supply Officer, Civil Supplies	Member

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28	Deputy Commissioner, Transport	Member
29	District Public Relation Officer	Member
30	Representative of IMA, APNA	Member
31	District Pollution Control Officer	Member
32	District Secretary, Indian Red Cross Society	Member
33	District Coordinator, NCC	Member
34	District Coordinator, NSS	Member

The Member Convenor of above committees will convene meeting atleast once every fortnight and invite partner agencies like WHO, UNICEF, UNDP, NGOs etc., as members of committee.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ANIL KUMAR SINGHAL, **PRINCIPAL SECRETARY TO GOVERNMENT**

То

All the Members in State Task Force Committee. All the Members in District Task Force Committee through District Collector. Copy to:

OSD to the Hon'ble Dy.CM(HFW&ME).

PS to the CS.

PS to the Prl.Secy.to Government, HM&FW Department. Sf/Sc.

// FORWARDED:: BY ORDER//

HM&FW Department - Preparation of data base for Health Care workers for COVID-19 Vaccine - Constitution of State Steering Committee - Amendment - Orders - Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.02

Dated:04-01-2021 Read the following:

- 1. D.O.No.1940407/2020/Immunization, Dt: 26.10.2020 from Secretary, MoHFW, GOI, New Delhi.
- 2. G.O.Rt.No.687, HM&FW (B2) Department, dt.09-11-2020.

ORDER:

In the fight against COVID, Vaccine could be an effective intervention for control of COVID-19 pandemic. With multiple vaccine candidates in various stages of development, Government of India has started preparations for introduction of COVID-19 vaccine. As per the advice of National Expert Group on Vaccination Administration for COVID-19, it is envisaged that the Vaccine will be first prioritized for Health Care Workers followed by frontline and age groups.

2. In the process of introduction of COVID-19 vaccine, it is important to review the progress in a structured manner alongwith line departments. Therefore a State Level Steering Committee is formed to have oversight on planning and implementation of various activities for COVID Vaccine and ensuring interdepartmental coordination with all the line departments and for mobilization of resources and other related activities. The Member-convenor of State Steering Committee will arrange meeting once in a month till system stabilized with the following members:

1	Chief Secretary	Chairperson
2	Principal Secretary, Health Medical & Family Welfare Dept.,	Member-
		convenor
3	Commissioner, Family Welfare & Mission Director, NHM	Member
4	Spl. Chief Secretary, Revenue Department	Member
5	Spl. Chief Secretary, Higher Education Dept.,	Member
6	Spl. Chief Secretary, Youth Advancement, Tourism & Culture	Member
7	Principal Secretary (Mines), Industries & Commerce Dept.,	Member
8	Principal Secretary, Women & Child Development Dept.,	Member
9	Principal Secretary, Panchayat Raj & Rural Development Dept.,	Member
10	Principal Secretary, Home Department	Member
11	Principal Secretary, School Education Department	Member
12	Principal Secretary, Minorities Welfare Dept.,	Member
13	Principal Secretary, Transport Roads & Buildings Dept.,	Member
14	Principal Secretary, Labour, Factories, Boilers & Insurance Medical	Member
	Services Dept.,	
15	Secretary, Municipal Administration & Urban Development Dept.,	Member
16	Secretary, Social Welfare Dept.,	Member
17	Secretary, Tribal Welfare Dept.,	Member
18	Ex-Officio Special Secretary to Govt., I&PR Dept.,	Member

AMENDMENT

Amendment is issued to the Orders given at reference No.2, in the State Steering Committee Members after SI. No. 6 above, "Additional Director General, Law & Order" is included as Member at SI. No.7. An insertion shall be made that" NGO/NGOs working in the field of health and immunisation shall be nominated by the Member Convenor who shall be permanent invitees to the meeting. Another insertions shall be made at the last that the representative(s) from armed forces stationed in the State as nominated by the Chairperson shall be added as Member.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ADITYA NATH DAS CHIEF SECREATRY TO GOVERNMENT

To All the Members concerned. <u>Copy to:</u> OSD to the Hon'ble Dy.CM(HFW&ME). PS to the CS. PS to the Prl.Secy.to Government, HM&FW Department. Sf/Sc.

//FORWARDED : : BY ORDER//

SECTION OFFICER

:: 2 ::

HM&FW Department – COVID-19 Vaccination – Constitution of State Level Task Force & District Level Task Force Committees – Amendment - Orders – Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 3

Dated: 04-01-2021. Read the following:

- 1. G.O.Rt.No.685, HM&FW (B2) Department, dt.09-11-2020.
- 2. G.O.Rt.No.774, HM&FW (B2) Department, dt.21-12-2020.
- 3. D.O.No.190407/2020/Immunization, Dt:26–10–2020 from Secretary, MoHFW, GOI, New Delhi.

ORDER:

In the G.O. 1st read above, Government has constituted State Level Task Force & District Level Task Force Committees to monitor and review the process of introduction of COVID-19 vaccine and it was amended in G.O. 2nd read above. It is important to review the progress in a structured manner along with line departments. Therefore a State Level Task Force Committee and District Level Task Force Committees are formed to have oversight on planning and implementation of various activities for COVID Vaccine and ensuring inter-department coordination with all the line departments and for mobilisation of recourses and other related activities.

2. The State Task Force Committee is constituted with the following members:

1	Principal Secretary to Govt., HM&FW Dept.,	Chairperson
2	Commissioner, Health & Family Welfare	Member
3	State Immunization Officer	Member Convenor
4	Principal Secretary to Govt., Women, Children, Disabled and Senior Citizens Dept.,	Member
5	Principal Secretary to Govt., Panchyat Raj & Rural Development Dept.,	Member
6	Principal Secretary to Govt., Gram / Ward Volunteers and Village / Ward Secretaries	Member
7	Secretary to Govt., MA&UD Dept.,	Member
8	Managing Director, APMSIDC	Member
9	CEO, Dr YSR Aarogyasri Trust	Member
10	Commissioner, AYUSH	Member
11	Project Director, APHSSP	Member
12	Ex Officio Secretary, I&PR	Member
13	Director, Public Health & Family Welfare	Member
14	Director, Medical Education	Member
15	Commissioner, APVVP	Member
16	President, IMA, APNA	Member

AMENDMENT

Amendment is issued to the Orders given at reference No.2, in the State Task Force Committee Members after SI. No.2 above, "An officer from Police

P.T.O.

Department not below the rank of inspector general of police as nominated by DGP" is included as Member at SI. No. 3. by inserting one row. At sI no 17 another insertion shall be made that" NGO/NGOs working in the field of health and immunisation shall be nominated by the member convenor who shall be permanent invitees to the meeting.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ANIL KUMAR SINGHAL, PRINCIPAL SECRETARY TO GOVERNMENT

То

All the Members in State Task Force Committee. All the Members in District Task Force Committee through District Collector. **Copy to:** OSD to the Hon'ble Dy.CM(HFW&ME). PS to the CS. PS to the Prl.Secy.to Government, HM&FW Department. Sf/Sc.

// FORWARDED:: BY ORDER//

HM&FW Department - Preparation of data base for COVID-19 Vaccine - Constitution of State Steering Committee - Amendment - Issued.

HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 11

Dated: 05-01-2021. Read the following:

- 1. From the Secretary, MoHFW, GOI, New Delhi.D.O.No.1940407 /2020/Immunization, dt. 26.10.2020
- 2. G.O.Rt.No.687, HM&FW (B2) Department, dt.09.11.2020.
- 3. G.O.Rt.No.02, HM&FW (B2) Department, dated.04.01.2021.
- 4. Note from the Revenue (CT, Excise, R&S) Deptt & YAT&C Department, dated.08.12.2020.

ORDER:

In the GOs 2nd& 3rd read above, Government have constituted the State Level Steering Committee under the Chairmanship of Chief Secretary to have oversight on planning and implementation of various activities for COVID Vaccine and ensuring Inter-Departmental coordination with all the line Departments and for mobilization of resources and other related activities.

2. The Government after re-examination of the matter, hereby issue the following amendment to G.O. Rt.No.687, HM&FW (B2) Deptt., dated.09.11.2020:

AMENDMENT

In para (2), under table, in column 2 against the Sl.No.4 & 6 of Coloumn-1 the following shall be substituted:

- 4. Principal Secretary, Revenue (Lands) Department.
- 6. Principal Secretary, (YA&S) YAT&C Department.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ANIL KUMAR SINGHAL, PRINCIPAL SECRETARY TO GOVERNMENT

To All the Members concerned. <u>Copy to:</u> OSD to the Hon'ble Dy.CM(HFW&ME). PS to the CS. PS to the Prl.Secy.to Government, HM&FW Department. Sf/Sc.

// FORWARDED:: BY ORDER//